

**BEFORE THE NATIONAL GREEN TRIBUNAL AT EASTERN  
ZONE BENCH, KOLKATA**

(under Section 18 read with Section 14 and 15 of the National Green  
Tribunal Act 2010)

ORIGINAL APPLICATION NO: **34** OF 2025

IN THE MATTER OF:

Jadavpur Silicosis Akranto Sangrami Shramik Samity and anr

...Applicants

Versus

State of West Bengal and ors

...Respondents

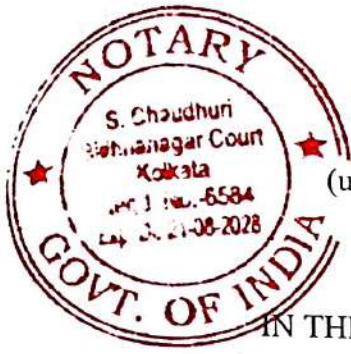
**ORIGINAL APPLICATION**

**(FOR INDEX PLEASE SEE INSIDE)**

*Danish Uddin Abbasi*  
UPI1795/22  
**FILED BY:**

**DANISH UDDIN ABBASI, ADVOCATE  
C/O SAMIM AHAMMED, ADVOCATE  
BAR ASSOCIATION, ROOM NO. 1  
HIGH COURT, CALCUTTA  
PH NO. 9007343521/9831921661  
EMAIL : chamberofsamimahammed@gmail.com**

B



BEFORE THE NATIONAL GREEN TRIBUNAL AT EASTERN ZONE  
BENCH, KOLKATA  
(under Section 18 read with Section 14 and 15 of the National Green Tribunal Act  
2010)

ORIGINAL APPLICATION NO:

OF 2025

IN THE MATTER OF:

Jadavpur Silicosis Akranto Sangrami Shramik Samity

...Applicants

Versus

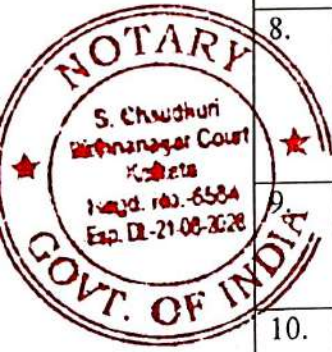
State of West Bengal and ors

...Respondents

INDEX

Sl No.	Particulars	Page No.
		A - D
1.	Original Application	1 to 32A
2.	ANNEXURE A1 - Copy of findings from the Geological Survey of India (GSI) Report.	33 to 38
3.	ANNEXURE A2 - Copy of the Central Government notification dated June 6, 2018, regarding the allotment of Deucha-Pachami coal block to WBPDCI.	39 to 40B
4.	ANNEXURE A3 - Copy of the Expression of Interest (EOI) Notice No. WBPDCI/GM (MDC)/5458/EOI/20-21/422, dated January 8, 2021.	41 to 63
5.	ANNEXURE A4 - Copy of Department of Power Order No. 131-POW-20011/2/2020, dated November 16, 2021, identifying 3,400 acres for coal excavation and rehabilitation.	64 to 69
6.	ANNEXURE A5 - Copy of the approved Relief and Rehabilitation package, approved by the State Cabinet on November 12, 2021.	70 to 74

11 4 FEB 2025

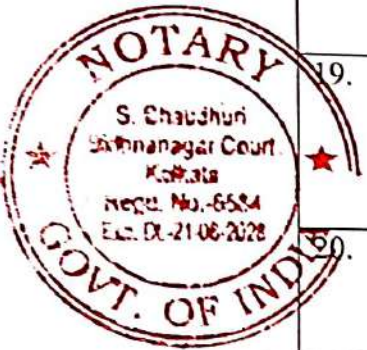


7.	ANNEXURE A6 – Copy of the news report dated February 6, 2025, regarding the announcement of coal mining commencement.	75 to 77
8.	ANNEXURE A7 – Copy of the Environmental Clearance dated October 4, 2024, granted for basalt mining.	78 to 100
9.	ANNEXURE A8 – Copy of the letter dated February 20, 2024, approving the Mining Plan.	101 to 103
10.	ANNEXURE A9 – Copy of the approved Mining Plan prepared by United Exploration India Private Limited. And P9A. LOI Issuance Date: 28/01/2024.	104 to 189
11.	ANNEXURE A10 – Copy of the Environmental Clearance application dated April 9, 2024.	190
12.	ANNEXURE A11 – Copy of the Notice Inviting Tender dated February 15, 2024, for Mine Development Operators.	191 to 225
13.	ANNEXURE A12 – Copy of the Letter of Award (LOA) issued to Trancemarine and Confreight Logistics Private Limited dated March 16, 2024.	226 to 234
14.	ANNEXURE A13 – Copy of the Letter of Intent dated April 23, 2024, for an adjacent mine of 12.926 hectares.	235 to 237
15.	ANNEXURE A14 – Copy of the Non-Cluster Certificate dated April 2, 2024.	238
16.	ANNEXURE A15 – Copy of the Notice dated December 20, 2024, for selection of Mine Operator and Developer for the coal mine.	239 to 260
17.	ANNEXURE A16 – Copy of the corrigendum dated January 31, 2025, extending the last date for	261

11 4 FEB 2025

D

	submission of bids.	
18.	ANNEXURE A17 – Copy of the letter dated July 26, 2024, issued by WBPDCCL regarding mining operations.	262 to 264
19.	ANNEXURE A18 – Copy of the letter dated February 6, 2024, outlining WBPDCCL's coal mining intentions.	265 to 267
20.	ANNEXURE A19 – Copy of the West Bengal Government's Rehabilitation Policy for Silicosis.	268 to 344
21.	ANNEXURE A20 – Copy of the research paper titled "Stone Mining Work and Dust Pollution in Birbhum District, West Bengal," published in <i>Toxicology and Industrial Health</i> , Volume 40, January 2024.	345 to 353
22	ANNEXURE A21: Copy of the extract of the "Report on the Assessment of Damage to Environment and Ecology in Stone Mining Areas of Birbhum District of West Bengal" ANNEXURE A21	354 to 365
	AUTHORIZATION and Certificate of Registration	366 - 370
	Vakalatnama	371 - 372



*Danish Uddin Abbasi*

DANISH UDDIN ABBASI, ADVOCATE  
 C/O SAMIM AHAMMED, ADVOCATE  
 BAR ASSOCIATION, ROOM NO. 1  
 HIGH COURT, CALCUTTA  
 PH NO. 9831921661/9007343521  
 EMAIL : [chamberofsamimahammed@gmail.com](mailto:chamberofsamimahammed@gmail.com)

DATE: 14/02/2025

PLACE: Kolkata

14 FEB 2025



1. State of West Bengal, Service  
through the Chief Secretary,  
Government of West Bengal,  
Nabanna, 325, Sarat Chatterjee



Road, Shibpur, Howrah -711102;  
Email -: *cs-westbangal@nic.in*

Principal Secretary, Department  
of Power, Government of West  
Bengal, having his office at  
BidyutUnnayan Bhavan, 5th  
Floor, Plot 3/C, Block LA, Sector  
III, Salt Lake, Kolkata – 700098

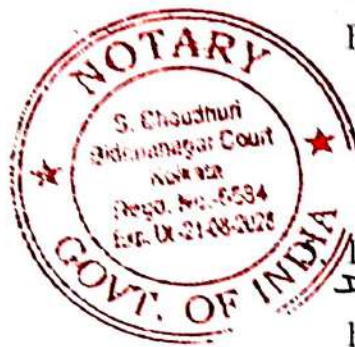
*powersecy@wb.gov.in*

3. Principal Secretary, Department  
of Industry, Commerce and  
Enterprises, Government of West  
Bengal, having his office at Shilpa  
Sadan, 6th Floor, 4 Abanindranath  
Tagore Sarani (Camac Street),

Kolkata - 700 016 (Email - *secci@wb.gov.in*)

11 4 FEB 2025

4. Additional Chief Secretary,  
Environment Department,  
Government of West Bengal,  
having his office at  
PraniSampadBhavan,5th  
Floor,LB-2, Sector-III, Salt Lake



Kolkata-700098,

*Prsecy.env-wb@gov.in*

Director of Mines and Minerals,  
*Department of Industry, Commerce and Enterprises*  
*State of West Bengal*  
having his office at 4,

Abanindranath Tagore Sarani, 2nd

floor,Kolkata - 700 016

*Dis.dmm-wb@nic.in*

6. Chief Mining Officer, Mining

Estate Branch,Court Road, P.O.-

Asansol, Dist.-Paschim

Bardhaman,713 304

*cmo.dmm-wb@gmail.com*

7. State Level Environment Impact

Assessment Authority (SEIAA),

West Bengal, having its office at

Environment Department,

11 4 FEB 2025

PraniSampad Bhavan, 5th Floor,

LB Block, Sector III, Salt Lake,

Kolkata - 700106, through the

Chairman. (Email -; ashit-mukherjee@yahoo.com)

8. West Bengal Power Development

Corporation Limited, C, Bidyut,

Unnayan Bhaban, Plot 3, LA

Block, Sector 3, Bidhannagar,

Kolkata, West Bengal 700106

through the Director (P&A) company secretary  
Mail -; dk.gupta@wbpdcl

9. District Magistrate, Birbhum,

having his office at

Administrative Building, Suri

Main Rd, Suri, West Bengal, Pin

Code - 731101

dm-bir@nic.in

10. Union of India, through the

Secretary, Ministry of

Environment, Forest and Climate

Change, Government of

India, Indira Paryavaran Bhawan,

14 FEB 2025

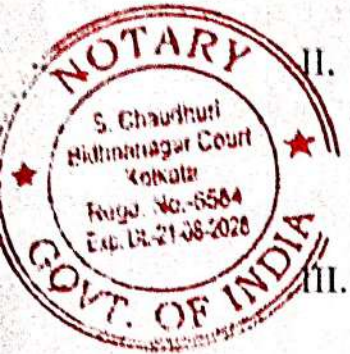
Jor Bagh Road, New Delhi -

110003., *secy-moef@nic.in*

... Respondents

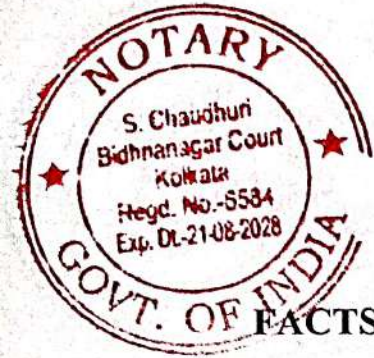
**MOST RESPECTFULLY SHEWETH:**

- I. That the address of the Counsels of the Applicant is given below for the service of notices of this Application.
- II. That the addresses of the Respondents are given above for the service of notices of this Application.
- III. That the present Application is being filed under Section 14 of the National Green Tribunal Act, 2010, seeking intervention of this Hon'ble Tribunal to direct the respondent WBPDC and all concerned authorities to immediately suspend all mining operations, including both the purported basalt mining and the subsequent coal mining activities at the Deucha Panchami coal block, until a full, independent, and comprehensive Environmental Impact Assessment (EIA) is duly conducted in accordance with the provisions of the Environmental Impact Assessment Notification and other applicable environmental laws. The Applicant further seeks the setting aside and quashing



14 FEB 2025

of all environmental clearances, mining plans, letters of intent, non-cluster certificates, and any other statutory approvals or documents procured through irregular, fraudulent, or collusive means that were obtained in contravention of established legal procedures, including the deliberate segmentation of the project to evade rigorous scrutiny as mandated for Category A projects.



**FACTS IN BRIEF:**

1. Applicants state that the applicant no.2 is a residents of the area in which the proposed Deucha Panchami Coal mining project is likely to be undertaken. The applicant no. 1 is an organisation of Jadavpur Silicosis Akranto Sangrami Shramik Samity
2. Applicants state that planning and proposal for Deucha Panchami Coal mining project has been in the public domain for the past few years. From records which are on public domain, it can be ascertained that a Notice Inviting Application (NIA) was issued on December 31, 2012, under Rule 4 of the Auction by Competitive Bidding of Coal Mines Rules, 2012, for the allocation of the coal block. The Government of West Bengal applied for this allocation through the West Bengal Power Development Corporation Limited

**11 4 FEB 2025**

(WBPDCCL). After evaluating the applications, the Central Government allocated the estimated geological coal reserves of 2,102 million tonnes of the DPDH coal block to six State Government Companies and Corporations, including WBPDCCL, Karnataka Power Corporation Limited, and others.



3. Applicants state that records from a meeting held on August 29, 2013, chaired by the Additional Secretary of the Ministry of Coal, summarize findings from the Geological Survey of India (GSI) Report. This report indicates that all coal seams of the DPDH coal block are overlain by basaltic rocks of the Rajmahal Trap and inter-trappean sedimentary rocks. The overburden consists of a thin alluvial cover (1-20 m), followed by hard basaltic rocks (90-245 m) and sedimentary rocks. The unique geological features present significant challenges for constructing a large mechanized mine using current technologies. Copy of the findings from the Geological Survey of India (GSI) is annexed hereto and marked as **ANNEXURE A1.**

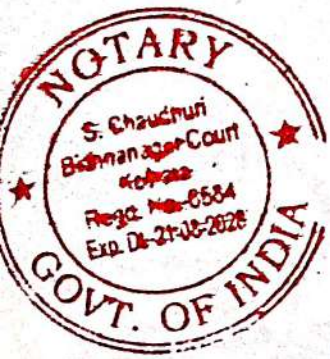
4. Applicants state that following the Hon'ble Supreme Court's directions in its Judgment dated August 15, 2014, and subsequent order dated September 24, 2014, 204 out of 208 coal blocks were

14 FEB 2025

cancelled. In response, the Government of India promulgated the "Coal Mines (Special Provisions) Ordinance, 2014," facilitating the transfer of rights, title, and interests in the mine to new allottees. On October 3, 2016, the Central Government issued a new NIA from the six allottees (West Bengal, Tamil Nadu, Bihar, Karnataka, Punjab, and Uttar Pradesh). This notification noted that joint allocation was causing operational difficulties, leading to a decision to allocate the Deocha-Pachami coal block to one state and separate blocks to others. WBPDCCL was subsequently informed of its approval for the allotment of the entire Greenfield Coal Mine Deucha Panchami coal block via a notification dated June 6, 2018. Copy of the notification dated June 6, 2018 is annexed hereto and marked as ANNEXURE A2.

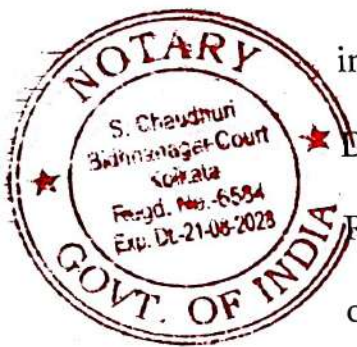
5. Applicants state that on September 16, 2019, the Central Government formally entered into an Allotment Agreement with WBPDCCL regarding the DPDH coal block, covering an area of 12.28 sq. km with estimated reserves of 2,102 million tonnes for power generation. This agreement was made under the Coal Block Allocation Rules, 2017. Since then, the progress into the project has

14 FEB 2025



been made in a rather secretive manner. Inasmuch as there are not many publicly available records or public consultation in regard to the implementation of the project.

6. Applicants state that on January 8, 2021, the respondent State authorities issued Expression of Interest (EOI) Notice No. WBPDC/ GM (MDC)/5458/EOI/20-21/422, inviting expressions of interest for engaging a consultant to establish and operate a Social Development Unit for implementing the Rehabilitation and Resettlement (R&R) policy for Project Affected People due to the operation of the Deocha-Pachami coal block. Copy of the notice dated January 8, 2021 is annexed hereto and marked as ANNEXURE A-3



7. Applicants state that the Department of Power's Order No. 131-POW-20011/2/2020, dated November 16, 2021, identified approximately 3,400 acres of land required for coal excavation, overburden dumping, mine infrastructure development, and the R&R of local residents. This order noted that the area contains 12 villages with approximately 4,314 households, amounting to a total population of 21,038, including 3,601 individuals from Scheduled

14 FEB 2025

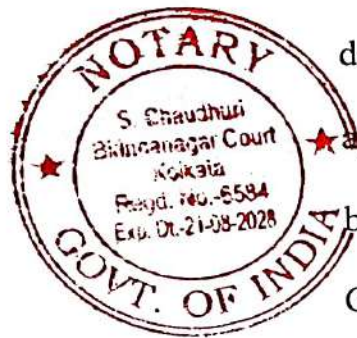
Castes and 9,034 from Scheduled Tribes. Copy of the order dated November 16, 2021 is annexed hereto and marked as ANNEXURE

A 4.

8. Applicants state that the order indicated that necessary steps for the acquisition of forest land and other departmental land would be undertaken in accordance with existing government provisions. A draft Relief and Rehabilitation package had been prepared following a preliminary Social Impact Assessment, which was described as the best among those currently practiced by reputable Central Government Organizations. This package was subsequently approved by the State Cabinet on November 12, 2021. Copy of the approved Relief and Rehabilitation package is annexed hereto and marked as ANNEXURE P 5.

9. Applicants state that that since the project in question is a greenfield coal mine project, prior Environmental Impact Assessments is mandatory. However, there is no record of any EIA being conducted to date, considering the fact the coal block has been considered to be one of the largest coal reserves in the world, and the largest in India. Therefore, the applicants were surprised on February 6, 2025 when

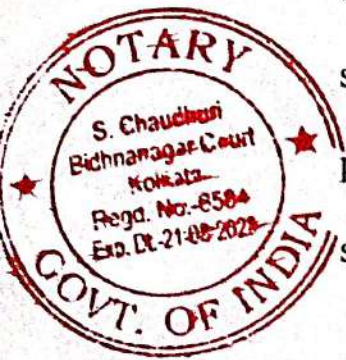
14 FEB 2025



the Hon'ble Chief Minister announced that coal mining process would start from the next day at Deucha Panchami. Copy of the said news report dated February 6, 2025 is annexed hereto and marked as ANNEXURE A6.

10. Applicants state that since entire project was sought to be implemented without hearing and / or consulting the local population as well as in violation of law, local people protested near the project site on the next day when Bhoomi Puja was being performed in presence of State Officials. Only thereafter the applicants began searching for records in support of EIA for coal mining project.

11. Applicants state that upon closer scrutiny of the portal of the Ministry of Environment and Forests the applicants came across an Environmental Clearance dated October 4, 2024 which had been purportedly granted in favour of WBPDCCL for prospecting and mining basalt. Upon closer scrutiny it becomes apparent that the respondent WBPDCCL is attempting to segregate the actual project into small segments so that it is no longer categorized as a Category A project in order to avoid public consultation and / or otherwise frustrate the objective of Environmental Impact Assessment.



14 FEB 2025

Admittedly no Environmental Clearance has sought for the purpose of Coal Block. There will have so scope for Environmental Impact Assessment once the work relating to basalt mining is started. Entire action is therefore being undertaken in colourable exercise of power and by procuring documents contrary to the actual ground situation. Copy of the Environmental Clearance dated October 4, 2024 is annexed hereto and marked as ANNEXURE A7.



12. Applicants state that it appears that respondent WBPDCCL has procured Letter of Intent dated January 28, 2024 for mining of Black Stone over an area of 4.856 ha. from the respondent statutory authorities. Subsequent thereto purportedly Mining Plan was approved by a letter dated February 20, 2024 issued by the Chief Mining Officer, Paschim Bardhaman. Shockingly the approved plan, prepared by one United Exploration India Private Limited, itself reveals that it was authorised to be prepared on February 22, 2024. The certificate appended to the said plan has signature without any date suggesting that entire process was nothing but an eye wash and paper compliance and the approval of the plan is without application of mind. Copy of the said letter dated February 20, 2024 is annexed hereto and marked as ANNEXURE A8. Copy of the approved plan

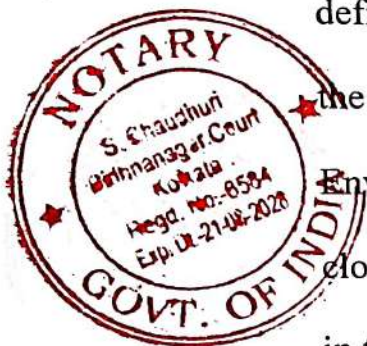
14 FEB 2025

prepared by United Exploration India Private Limited is annexed hereto and marked as ANNEXURE A9 and A9A

13. Applicants state that in fact the so called plan is devoid of any merit.

The said purported plan fails to account for the numerous stone quarries which are already operational in the area. There is no definite plan for disposal of mining waste which will be clear from the depositions made by the WBPDCI while obtaining Environmental Clearance dated October 4, 2024. In fact, the mine closure plan is vague and indefinite because in reality the actual plan in the long run is coal mining, which would be clear from documents issued subsequently and / or contemporaneously. The approved mining plan being vague, indefinite and having been obtained in a fraudulent manner is liable to be quashed and set aside.

14. Applicants state that in fact, preparation of mining plan is not a pre requisite for obtaining Environmental Clearance. Rather all steps in furtherance of a mining project including preparation of mining plan, except for securing of land ought to have been undertaken after Environmental Clearance had been obtained. The fact that the so-called mining plan was obtained before even application was made



4 FEB 2025

for Environmental Clearance makes it clear that the respondent WBPDCCL being a Government Owned entity was unduly trying to influence the respondent authorities in charge of granting Environmental Clearance.

15. Applicants state that in any event, application for Environmental Clearance was made on April 9, 2024 only in respect of area of 4.856 ha in Md. Bazar block, JL No. 002. However, even at the time of submission of the said request, the WBPDCCL cleverly suppressed that on February 15, 2024 it had already floated tender for selection of Mine Development Operators for operation of a purported basalt mine which could extend upto 43.96 Acres and ultimately upto 326 Acres i.e. almost 131 ha. inasmuch as actual aim has always been coal mining after removal of the top layer of basalt stone. From the said notice inviting tender dated February 15, 2024 as well as the so called approved mining plan, both of which were prepared before even making application for Environmental Clearance, it appears that the respondent WBPDCCL was always sure of being granted the EC, which is impossible unless there was collusion between respondent authorities. There must have some undue consideration which the authorities within themselves and also in connivance with the



4 FEB 2025

concerned private organisation have done. It appears from the bid records that “Trancemarine and Confreight Logistics Private Limited” in whose favour letter of award (LOA) was ultimately issued on March 16, 2024 did not even mentioned percentage of revenue share that they are offering in the said NIT. Despite the said information being a determining factors the said Trancemarine and Confreight Logistics Private Limited was selected as qualified bidder. The bid records also demonstrate manipulations. Such conduct of the authorities need to be investigated. Copy of the application dated April 9, 2024 is annexed hereto and marked as **ANNEXURE A10**. Copy of the notice inviting tender dated February 15, 2024 is annexed hereto and marked as **ANNEXURE A11**. Copy of the LOA dated March 16, 2024 is annexed hereto and marked as **ANNEXURE A12**.

16. Applicants state that mala fide on part of the respondent WBPDCCL is furthermore apparent from the fact that while pursuing their stated intentions outlined in the tender notice, WBPDCCL also secured a Letter of Intent (LoI) on April 23, 2024, to operate an adjacent mine covering 12.926 hectares. Despite this, they submitted a non-cluster certificate dated April 2, 2024 before the State Level Environment

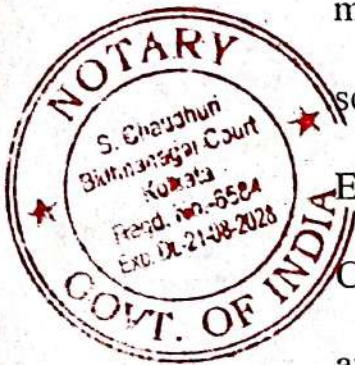
14 FEB 2025

Impact Assessment Authority (SEIAA). This was done even though they were fully aware of their plans to develop a cluster of mines. The LoI dated April 23, 2024 and Non Cluster Certificate dated April 2, 2024 makes collusive conduct to commit fraud on environment protection laws apparent. In fact, the deliberate separation of a larger mining area into smaller parcels and the misrepresentation of the total area to avoid proper environmental scrutiny is not only unethical but also a violation of the Environmental Impact Assessment (EIA) notification guidelines.

Copy of the Letter of Intent dated April 23, 2024 is annexed hereto and marked as ANNEXURE A13. Copy of the Non Cluster Certificate dated April 2, 2024 is annexed hereto and marked as ANNEXURE A14.

17. Applicants state that in any event it appears that without any EIA, the WBPDCCL authorities have also floated tender for selection of Mine Operator and Developer for the proposed coal mine by a notice dated December 20, 2024. The last date for submission of bid has been extended vide a corrigendum dated January 31, 2025 until March 3, 2025. Surprisingly, the tender documents stipulate that it is the Mine operator and Developer who will have to procure the

14 FEB 2025



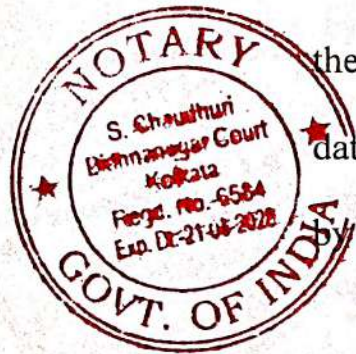
Environmental Clearances. As stated above such clearance will have no meaning after the proposed mining area is used up for basalt mining without any EIA. In fact no steps, except for securing of land could have been taken before an EIA was conducted. Copy of the notice dated December 20, 2024 is annexed hereto and marked as ANNEXURE A15. Copy of the corrigendum dated January 31, 2025 is annexed hereto and marked as ANNEXURE A16.



Applicants state that all of the aforesaid misrepresentation of facts and fabrication of records have been undertaken because the deliberate motive of the respondent WBPDC is to avoid public consultation in course of development of the proposed coal mine. By adopting the aforesaid mode of artificial break, the project was deliberately misclassified as a Category B2 project, which avoids the rigorous environmental scrutiny that should be required for a Category B1 project. The true scale and environmental impact of this mining operation demand a Category B1 classification, as the area to be mined exceeds the threshold limits specified for B2 projects. This deliberate breakdown of the project into smaller parts to avoid environmental scrutiny is an attempt to bypass comprehensive Environmental Impact Assessments. In fact, in response to the SEAC

14 FEB 2025

(State Expert Appraisal Committee), WBPDCCL categorically stated that they plan to operate a mine in contiguous areas as per the LoI issued earlier on January 28, 2024. The deliberate separation of a larger mining area into smaller parcels and the misrepresentation of the total area to avoid proper environmental scrutiny is not only unethical but also a violation of the Environmental Impact Assessment (EIA) notification guidelines. However, despite thereof, the SEIAA neglected the same and eventually granted the clearance dated October 4, 2024. Copy of the letter dated July 26, 2024 issued by WBPDCCL is annexed hereto and marked as ANNEXURE A17.

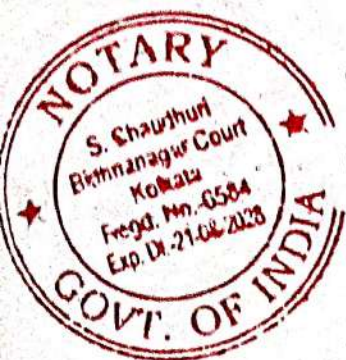


19. Applicants state that when the actual intention is development of coal mine which would be apparent from letter dated February 6, 2024, allowing piece meal Environmental Clearance for basalt mines defeats the purpose of EIA notification itself. Inasmuch the coal in the area cannot be mined unless the thick layer of basalt is mined first. In fact development of the basalt mine is intrinsically connected to the actual aim of coal mining. If basalt mines are allowed to operate before any EIA is conducted for the coal mining project, the true state of affairs and / or the true state of ecological loss will never

14 FEB 2025

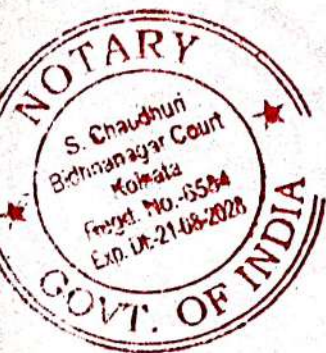
be brought on record and / or assessed. Such an approach of salami slicing the coal mining project into smaller packets defeats the entire purpose of the Environmental Protection Act, 1986. Copy of the letter dated February 6, 2024 is annexed hereto and marked as **ANNEXURE A18.**

20. Applicants state that the manner in which entire procedure laid down by law is being circumvented has also resulted in the non inclusion of chronic problem of silicosis in the area which arise out of operation of stone quarry and stone crushing units which operate legally and / or illegally in the area. Neither the mining plan nor the Environmental Clearance application ever mentions 'Silicosis,' a deadly occupational disease prevalent among workers and even residents of the area, for which the Government of West Bengal now has a relief, rehabilitation, and treatment policy. These omissions could have severe long-term consequences on the local ecosystem and environment. Without a proper, comprehensive plan in place, the project poses substantial risks to the environment and public health, making it a matter of urgent concern. Copy of the Rehabilitation policy framed by the State for Silicosis is annexed hereto and marked as **ANNEXURE A19.**



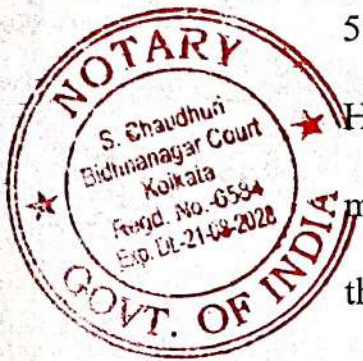
14 FEB 2025

21. Applicants state that in fact the prevalence and effects of illegal stone mining operations in Birbhum district are well documented. The Central Pollution Control Board (CPCB) issued updated guidelines in July 2023 for stone crushing operations. Despite these stringent new standards, illegal operations continue unabated in Birbhum district, further worsening air and noise pollution. This violation of CPCB guidelines poses a severe health hazard to local residents, as the particulate matter generated from stone crushing contains high levels of silica, which exacerbates respiratory issues. In fact, a research paper published in Toxicology and Industrial Health, Volume 40, January 2024, titled "Stone Mining Work and Dust Pollution in Birbhum District, West Bengal" highlights the alarming level of air pollution in the Pachami-Hutgacha area, where dust particles are predominantly less than 0.3 microns in size, making them easily airborne and capable of penetrating deep into human lungs. The dust contains more than 77% silica, which greatly increases the risk of respiratory illnesses, including silicosis. Copy of the said research paper titled "Stone Mining Work and Dust Pollution in Birbhum District, West Bengal" is annexed hereto and marked as ANNEXURE A20.



14 FEB 2025

22. Applicants state that apart from this, it is pertinent to point out that the "Report on the Assessment of Damage to Environment and Ecology in Stone Mining Areas of Birbhum District of West Bengal" outlines that the total cost of mined minerals in the Birbhum district (including Rampurhat-I, Mohammad Bazar, Nalhati-I, and Murarai-I) amounts to 45.247 million cubic meters of stone, valued at Rs. 588.21 crore, calculated at a rate of Rs. 130 per cubic meter.



However, the DeuchaPachami coal block has an estimated 1,400 million cubic meters of basalt. Based on the same rate, the value of this resource should be around Rs. 18,200 crore. The break neck speed in which paper compliances have been procured and statutory authorities have been misdirected to overcome restrictions imposed by environmental laws suggest that a larger conspiracy is at play. Therefore it is imperative that this Hon'ble Court directs an independent investigation and performance audit of the entire process in which Environmental Clearance have been obtained and the coal block is now being sought to be operationalized. Copy of the extract of the "Report on the Assessment of Damage to Environment and Ecology in Stone Mining Areas of Birbhum District of West Bengal" is annexed hereto and marked as ANNEXURE A21.

14 FEB 2025

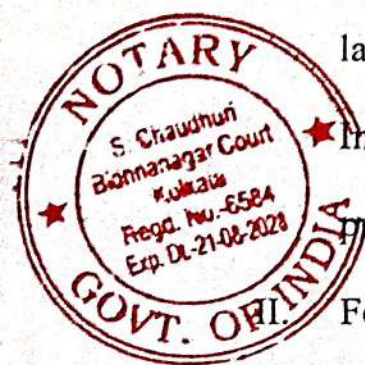
## GROUNDNS

- I. For that the Deucha Panchami Coal Mining Project has been initiated without complying with the mandatory provisions under the Environmental Protection Act, 1986, and the Environmental Impact Assessment (EIA) Notification, 2006. Despite the project being a large-scale coal mining operation, the requisite Environmental Impact Assessment has not been conducted, nor has there been any public consultation as required under the law.

For that the respondent authorities have violated the principles of transparency and accountability by failing to make public the necessary documents and plans associated with the Deucha Panchami coal mine. Despite multiple government orders, notifications, and clearances, the progress of the project has been undertaken in a secretive manner, depriving the public and stakeholders of their right to be informed and to participate in decision-making processes.

- III. For that the respondent WBPDCCL has deliberately misrepresented facts and fragmented the coal mining project into smaller parts to avoid the environmental scrutiny that is required for a Category B1 project, which includes more stringent environmental safeguards.

14 FEB 2025

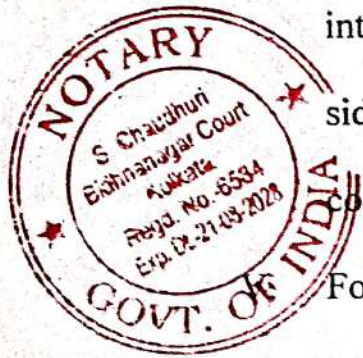


This tactic of "salami slicing" to classify the project as Category B2, thereby bypassing comprehensive environmental assessments, constitutes an abuse of power and misapplication of the law.

- IV. For that the Environmental Clearance granted to the respondent WBPDCCL for the mining of basalt rock layer covering the coal deposits is a fraudulent and dishonest act. This clearance has been sought for a portion of the project area while concealing the broader intent to mine coal once the basalt layer is removed, effectively sidestepping a full-scale Environmental Impact Assessment for the coal mining activity itself.

For that the approval of the Mining Plan for the Deucha Panchami coal block, which was finalized before obtaining Environmental Clearance, violates the established sequence of obtaining permissions as per environmental laws. This premature approval of the mining plan demonstrates a clear attempt by the WBPDCCL to influence authorities and secure approval for a mining project that has not yet undergone proper environmental scrutiny.

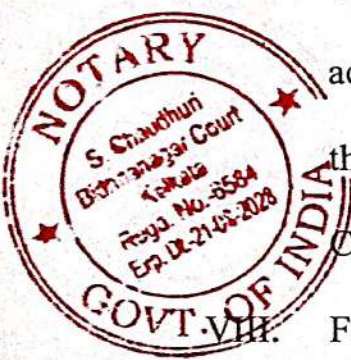
- VI. For that there has been a deliberate attempt to separate the mining project into smaller parcels by granting Letters of Intent (LoIs) and Non-Cluster Certificates for different segments of the project area.



14 FEB 2025

This misrepresentation of the total area, while being aware of the larger mining operation, is an unlawful exercise intended to deceive the statutory authorities and avoid the comprehensive environmental review required for larger projects.

- VII. For that the respondent WBPDCCL's actions, including the issuance of tenders for mining operations prior to obtaining Environmental Clearance and the continued granting of approvals for related activities, reflect a deliberate disregard for environmental laws and the process laid down by the Ministry of Environment, Forests and Climate Change (MoEF&CC).

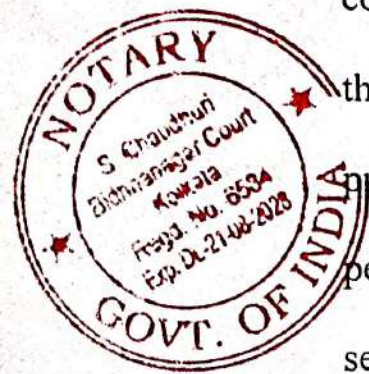


- VIII. For that the failure to address the health risks associated with the project, including the widespread prevalence of silicosis in the region due to stone mining activities, constitutes a severe oversight. The petitioners argue that the mining plan and the Environmental Clearance application are deficient in assessing and mitigating the long-term health impacts of stone dust exposure, particularly given the dangerous levels of silica in the dust generated by stone crushing.
- IX. For that the ongoing illegal stone mining operations in Birbhum district, particularly in the areas surrounding the Deucha Panchami coal block, further exacerbate the environmental and health hazards

14 FEB 2025

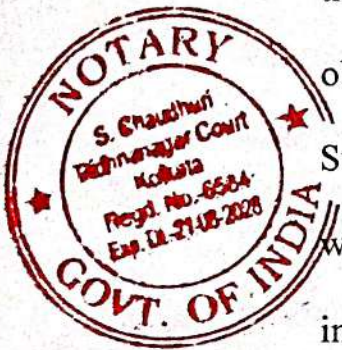
posed by the project. The continued violation of Central Pollution Control Board (CPCB) guidelines for stone crushing operations is a clear indication of environmental mismanagement that the respondent authorities have failed to control.

- X. For that the massive value of the basalt resource within the Deucha Panchami coal block, estimated at over Rs. 18,200 crore, raises concerns of improper financial and environmental management, as there appears to be a deliberate rush to commence operations before proper environmental assessments are conducted. This leads the petitioners to believe that there may be a larger conspiracy aimed at securing financial gain at the expense of public health and the environment.
- XI. For that despite raising these concerns in a formal representation to the authorities, as evidenced by the letter dated January 10, 2025, no steps have been taken to rectify the illegalities or to ensure that a proper Environmental Impact Assessment is conducted before proceeding with the mining operations. The respondents' inaction in addressing these serious concerns underscores the urgent need for judicial intervention.



14 FEB 2025

XII. For that the scale of the project, combined with the apparent disregard for environmental laws, public health, and transparency, necessitates an independent investigation and performance audit of the entire process through which the Environmental Clearance was obtained and the coal block is being sought to be operationalized.



Such an investigation is crucial to ensuring that the project complies with all statutory and environmental requirements and does not result in irreversible damage to the local ecosystem and public health.

XIII. For that the respondent authorities have not taken into account the long-term ecological impacts of the proposed mining project, including the disruption of local biodiversity, deforestation, and destruction of water resources in the region. The absence of a comprehensive biodiversity impact assessment and a water management plan demonstrates a failure to comply with the obligations under the Forest (Conservation) Act, 1980, and the Wildlife Protection Act, 1972.

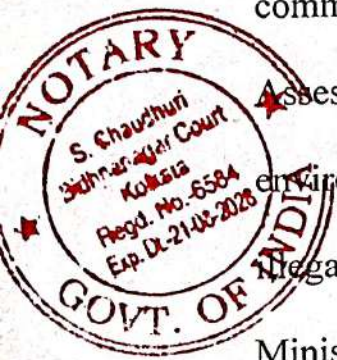
XIV. For that the public consultation process for the Environmental Clearance was conducted in a flawed manner. The consultations were not held with adequate participation from local communities, affected groups, and environmental experts. Furthermore, there were

14 FEB 2025

significant discrepancies in the notices issued for the consultations, and many of the affected individuals

### LIMITATION

The Applicants respectfully submit that the present application is not barred by limitation as the cause of action is continuous and recurring in nature. The violations committed by the project proponents, particularly the commencement of mining activities without a valid Environmental Impact Assessment (EIA) and the deliberate segmentation of the project to bypass environmental scrutiny, are ongoing. The applicants became aware of the illegalities only upon the public announcement made by the Hon'ble Chief Minister on February 6, 2025, declaring that mining operations would commence immediately. Upon further investigation, it was discovered that the Environmental Clearance (EC) purportedly granted on October 4, 2024, was only for basalt mining and was obtained through misrepresentation and suppression of material facts. Furthermore, the respondents have continuously suppressed information from the public domain, preventing affected parties from raising timely objections. It is well settled in law that in cases involving environmental violations, where ecological damage is continuous and the illegality persists, limitation does not operate as a bar.



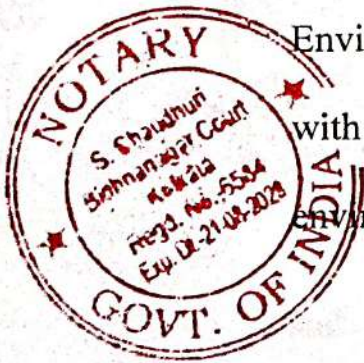
14 FEB 2025

Therefore, the present application is maintainable and deserves to be heard on merits.

### PRAYER

In the facts and circumstances as stated above, the applicants pray for the following reliefs:

- a. An order directing the immediate suspension of all mining activities at the Deucha Panchami coal block until a comprehensive Environmental Impact Assessment (EIA) is conducted in compliance with the EIA Notification, 2006, and all other applicable environmental laws.
- b. An order declaring that the Environmental Clearance (EC) dated October 4, 2024, obtained by the West Bengal Power Development Corporation Limited (WBPDC) for basalt mining is illegal, having been procured through misrepresentation and suppression of material facts, and consequently quashing the same.
- c. An order restraining the respondents from carrying out any further mining, excavation, or related activities at the project site until all statutory environmental approvals, including a valid Environmental



14 FEB 2025

Clearance for coal mining, are obtained through a due and transparent process.

- d. An order directing an independent investigation into the manner in which the Environmental Clearance for basalt mining was granted, including an inquiry into the role of the concerned authorities in allowing the project proponents to circumvent environmental regulations by artificially segmenting the project.



- An order mandating a fresh and comprehensive Environmental Impact Assessment (EIA) for the entire project, including both basalt and coal mining, with due public consultation and scrutiny in accordance with law.
- f. An order directing a cumulative environmental impact assessment of the ongoing and proposed mining activities in the region, taking into account the impact of stone quarrying and existing pollution levels, in compliance with the principles of sustainable development and the precautionary principle.

11 4 FEB 2025

*Sahidul Islam Pail*

APPLICANTS

THROUGH



*Danish Uddin Abbasi*



**DANISH UDDIN ABBASI  
ADVOCATES ON BEHALF OF THE APPLICANTS  
C/O SAMIM AHAMMED, ADVOCATE  
BAR ASSOCIATION, ROOM NO. 1  
HIGH COURT, CALCUTTA  
PH NO. 9831921661/9007343521  
EMAIL : chamberofsamimahammed@gmail.com**

**11 4 FEB 2025**



## VERIFICATION

I, Sahidul Islam Paik, son of Sona Paik, aged about 38 years, by faith -Islam, Occupation - *Labour*, residing at Gondaha, Dhutradaha, District-North 24 Parganas, Pin-743425 being the Secretary of Jadavpur Silicosis Akranto Sangrami Shramik Samity, having its office at 1/3 Chittaranjan Colony, Jadavpur, Kolkata-700032, do hereby solemnly verify and say that the statements made in paragraphs 1 to 21 above are true to my knowledge and belief and I have not suppressed any material fact. The annexures as stated above are true copy of the originals. I have been duly authorized by the applicant no. 2 to sign and verify this verification on their behalf.

*S. Chaudhuri*  
**S. CHAUDHURI**  
 ★ NOTARY ★  
 GOVT. OF INDIA  
 Regd. No.-6584/08  
 Bidhannagar Court  
 Dist.-North 24 Pgs.

*Sahidul Islam Paik*  
**APPLICANTS**

**14 FEB 2025**

BEFORE THE NATIONAL GREEN TRIBUNAL AT EASTERN  
ZONE BENCH, KOLKATA

(under Section 18 read with Section 14 and 15 of the National Green  
Tribunal Act 2010)

ORIGINAL APPLICATION NO: OF 2025

IN THE MATTER OF:

Jadavpur Silicosis Akranto Sangrami Shramik Samity and anr

...Applicants

Sl. NO. 1774/2025

Versus

State of West Bengal and ors

...Respondents

BEFORE THE NOTARY PUBLIC  
AT SIBHANNAGAR  
DIST. NORTH 24 PARGANAS

AFFIDAVIT

Sahidul Islam Paik, son of Sona Paik, aged about 38 years, by faith –  
Islam, Occupation- *Labour* residing at Galdaha, Dhutradaha,  
District-North 24 Parganas, Pin-743425 being the Secretary of Jadavpur  
Silicosis Akranto Sangrami Shramik Samity, having its office at 1/3  
Chittaranjan Colony, Jadavpur, Kolkata-700032, do hereby solemnly  
verify, affirm and say as follows:

1. That I am the applicant no. 1 in the instant original application. I am well aware about the facts and circumstances, out of which the present original application arises. I have been duly authorised by the applicant no. 2 to sign, verify and affirm this application on their behalf.

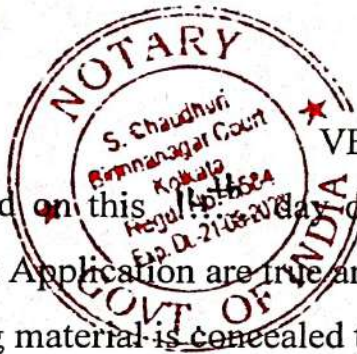
14 FEB 2025

2. That the statements made in paragraphs 1 to 21 above are true to my knowledge and belief and the rest are my humble submissions before this Hon'ble Tribunal. The statements made in the original application are true and correct and nothing material has been concealed there from.



Sahibul Islam Paik  
DEPONENT

Sahibuddin Abbasi  
Advocate



VERIFICATION

Verified on this 14th day of February 2025 that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed there from.



Date :

14.02.2025

Place : Kolkata



Sahibul Islam Paik

DEPONENT

Sahibuddin Abbasi  
Advocate

*S. Chaudhuri*  
S. CHAUDHURI  
★ NOTARY ★  
GOVT. OF INDIA  
Regd. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs.

14 FEB 2025

**DEOCHA-PACHAMI BLOCK****1. Introduction**

Ministry of Coal (MoC), through its notification has recommended DEOCHA-PACHAMI coal Block to Bihar State Power Generation Company Ltd. (BSPGCL) along with 5 other State power corporations for their power projects. The block was regionally explored by Geological Survey of India (GSI) by drilling 21 bore holes of total 11,326.15 m up to 1200 m. While general details have been uploaded on the website of MoC, several details viz. borehole logs showing lithology, thickness of coal seams, depth of occurrence etc. are not available. As a result we met DG, GSI and DDG, GSI (Coal Wing) at Kolkata on 5<sup>th</sup> and 6<sup>th</sup> August 2013, to obtain the requisite information. The following data pertaining to the block are given below:

**2. Location and Topography**

DEOCHA-PACHAMI coal Block is located in south western part of Birbhum coalfield. The nearest approach road is Panagarh – Mourigram road and the nearest railway station is Mallarpur (Bardhaman – Kiul of E. Railway).

This area is given in the Toposheet No. 72P/12 of Survey of India. Topography is monotonous stretch of volcanic trap and other rocks overlain by thin alluvium and laterite. The area is dotted with small villages and a no. of very small quarries. Dwarka River and its reservoir and a canal is on the south of the block. Other than the State Highway, few minor roads linking the villages can be noticed. Apparently, no forest land is indicated in the surface plan.

The limiting coordinates of the blocks are:

Latitude: 24° 01' 45" - 24° 05' 30" N (Approx)  
Longitude: 87° 34' 15" - 87° 37' 39" E (Approx)  
Toposheet no - 72 P/12

**3. Area: 9.70 sq. Km****4. Status of Exploration**

Block	Agency	No. of borehole	Meterage
Deocha-Pachami	GSI	21	11326.15m
Dewanganj Harinsingha	GSI	15	3830.45
Total	GSI	36	15156.60

**5. Structure: Strike NNW-SSE**

Dip: 5°-10° easterly

Faults: Area is dissected by three systems of normal faults. NNW-SSE trending boundary fault having easterly throw defining western limit.

**6. Sequence of coal seams: Four coal seam zones have been identified The details are given below:****(a) DEOCHA-PACHAMI**

751

34

Seam/Zone	Thickness of coal seam zones (i.e. cumulative thickness of coal seams & partings (m))	Depth Range (m)	Remarks
IV	8.98-30.77 (4.1-20.9)	135-355	Seams occur in a number of sections. Coal seams are concealed by a thick cover of Trap, Laterite and Dubrajpur formation.
Parting	100-122		
III	17.32-42.66 (6.7-40.4)	280-500	
Parting	30-122		
II	40.69-58.88 (15.2-53.6)	350-580	
Parting	87-200		
I	41.61-79.89 (5.2-63.4)	510-850	

Note: Figures in bracket indicate cumulative thickness of coal sections.

(b) DEWANGANJ-HARINSINHA

Seam Zone	Zone thickness (m)	Depth Range (m)	Remarks
III	107-138	12-96	There are 5-22 sections in seam zone. The total thickness of coal sections varies from 5.30-38.63 m
Parting	47-63		
II	25-74	204-284	There are 6 to 16 sections in seam zone. The total thickness of coal sections varies from 8.62 to 31.04m
Parting	122-144		
I	10-17	45-386	There are 2 to 4 sections in seam zone. The total thickness of coal sections varies from 6.69-9.65 m

7. Quality

(a) DEOCHA-PACHAMI

Seam zone	M%	Ash%	Class @ Range
IV	3.0-6.6	18.5-48.8	B-G
III	1.2-7.5	20.3-47.8	C-G
II	2.3-6.3	18.2-52.4	B-G
In some thick section of II	3.3-5.9	18.9-24.9	B-D

I	2.0-4.8	22.9-51.9	C-G
Lower part of seam-I	2.2-4.1	15.4-28.4	A-D

(b) DEWANGANJ-HARINSINHA

Seam zone	M%	Ash%	UHV. Kcal/kg	Class @ Range
III	4.0-6.9	27.1-50.6	2662-4525	D-F
II	2.5-7.2	18.7-50.9	1365-5519	C-G
I	3.6-5.6	28.9-40.7	1300-4332	D-G

@ - The grade of the coal in present report has been given as per old classification prevailing before UHV based grade classification

8. Reserves

(a) DEOCHA-PACHAMI: An indicated reserve of 2025.62m.t has been reported in Deocha-Pachami & adjoining eastern sector of Birbhum coalfield.

Seam	Gr A	Gr B	Gr C	Gr D	Gr E	Gr F	Gr G	Total
IV					23.62	123.51	49.78	196.91
III			135.63	157.06	240.62	265.53	91.08	889.92
II			310.8		147.29			458.09
I			161.44	212.97	94.2		12.09	480.7
Total			607.87	370.03	505.73	389.04	152.95	2025.62

The depth-wise break-up of the reserves are given below:

Depth Range(m)	Reserves (Mt)
0-300	152.2
300-600	1078.39
600-1200	795.03
TOTAL	2025.62

(b) DEWANGANJ-HARINSINHA: Out of 38.693 mt. of net reserve, proved reserve of 28.093 & indicated reserve of 10.600 mt. has been reported. Horizon-wise reserve of Coal seams is given below:

Horizon (Seam zone)	Proved reserve	Indicated	Net Total (In Million Tonne)
III	12.014	1.797	13.811
Local	1.513	0.825	2.338
II	11.128	6.333	17.461
I	3.438	1.645	5.083
Total	28.093	10.6	38.693

GSI has estimated 'Proved' reserves in the Dewanganj-Harinsinha block as per the earlier practice of taking 200m influence from boreholes. However, in view of very limited data, the entire reserves are being reported as Indicated. Additional drilling would be required to prove the reserves.

9. Additional information obtained

A. All coal seams of the block are overlain by basaltic rocks of Rajmahal Trap and inter-trapean sedimentary rocks. The overburden comprises thin alluvial cover ( 1-20 m ) followed by very hard basaltic rocks of volcanic origin ( 90 - 245 m ) and sedimentary rocks of Dubrajpur formation ( Upper Gondwana ) and then of Barakar measure which contain the coal seams .

B. Merging of Horizons II and III

Out of 4 coal horizons I, II, III, IV (in ascending order), it is found from the Bore Hole data that in the central and south-central part of the block, Horizons II and III have merged and formed a coal seam of enormous thickness which has not been found in any of the coalfields of India. The maximum thickness has been observed in one BH ( DPD-3) to the tune of 116 m. The area where this merger of coal seams have occurred is under a cover of 177 m to 480 m and this thick zone has a strike length of 3.8 Km .

C. Horizon I, the bottom-most, is consistent for about 8.5 Km in the strike. The grade of coal varies from C to G, the bottom part of the seam is much superior, going up to even B and A. The depth of this horizon from surface ranges from about 420 to 1000 m.

D. Horizon II, is consistent for about 8.6 Km in the strike. The grade of coal varies from D to G, the bottom part is mostly clean coal without bands. The depth of this horizon from surface ranges from about 290 to 630 m.

E. Horizon III, is consistent for about 8.4 Km in the strike. The grade of coal varies from D to G, the bottom part is mostly clean coal without bands. The depth of this horizon from surface ranges from about 250 to 490 m.

F. Horizon IV, the uppermost which is consistent throughout the block contains many bands is comparatively inferior to other horizons. The splitting is more on the northern side of the property. The grade of coal varies from D to G. The depth of this horizon from surface ranges from about 136 to 322 m.

10. Evaluation of the property for mineability

i. Seam IV is the uppermost coal seam occurring at a depth range of 135 - 355 m with a cumulative thickness of coal ranging from 4.10 to 20.90 m which indicates that presence of non-coal bands between sections of coal. Similar is the situation for seam III, seam II and seam I.

ii. Because of the presence of intervening bands, there will be further dilution of coal grades, from the indicated grade wise reserves, during mining operation.

iii. This is a unique type of coal deposit which has no parallel in Indian coalfields, because of the special structural features, already mentioned. In such a situation, though the reserve of coal which is nearly 2 Billion tonnes and quite tempting for mining, at least theoretically, for the construction of a large mechanized mine of phenomenal output, this is not easy to mine with the current available technology of both underground as well as opencast mining. This is elaborated in the following paragraphs :

**Underground mining:**

(a) There is no technology to mine such thick seam. Powered Support Long Wall (PSLW) faces, presently being worked in China and in some countries with their collaboration, are said to be

working up to 6m thickness in one lift. Even adopting Sub-Level Caving or Integrated Caving between two PSLW faces, there will be huge loss of coal.

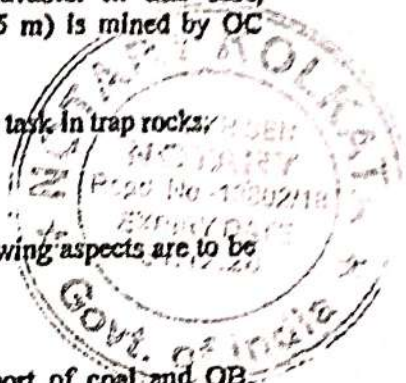
(b) Rajmahal Trap rock of 90 to 245 m thickness may not be cavable. In that case, underground mining should start after Horizon IV (depth 135 - 355 m) is mined by OC method after removing the entire trap rock as OB.

(c) Sinking of shafts or driving of inclines through trap will be a formidable task. In trap rocks,

**Opencast mining:**

Theoretically this property can be mined by OC method. But the following aspects are to be addressed first.

- (a) Blast hole drilling (250 mm / 311 mm) suitable in basaltic rock.
- (b) Ultimate depth of quarry will reach 1200 m. Automotive transport of coal and OB, outside the quarry, after a certain depth - 200m or even 250m - will not be feasible. In-pit crushing of both coal and OB and conveying may have to be resorted to. Even thinking of large size Skips on open inclines may be there.
- (c) Back-filling of void will be only possible at the penultimate stage. Large area needed outside block area, for external dumps as well as for access trench.  
[However excavated basaltic trap rock during mining can be marketed for road making, for railway ballast and construction industry to meet the entire requirement of the state and even other states.]
- (d) entilation and pumping of the quarry have to be properly designed , because of great depth .
- (e) Such type of deposit are also is very vulnerable to spontaneous heating [example : Jhingurda mine of NCL having very thick seam ] .
- (f) The property may be sub-divided in 2 sectors along strike and a mine of 40 million tonnes [20 M tonnes from each sector ] may be planned . Life of mine will be 50 years. The mine will sustain 6 to 8 nos. of captive STPP's of 1000 MW each



**11. Conclusion :**

- i. Detailed drilling will be needed to clearly define the property and its reserves. It is estimated that in a 400m x 400 m grid, some 80 bore holes will be required.
- ii. Keeping in view of the overlying Rajmahal Trap , special drilling rigs will be needed for expeditious exploration . .
- iii. Coal washing is considered necessary in view of presence of non-coal bands .
- iv. Augmentation of rail , road and other infrastructure would be necessary to evacuate 40 million tonnes of coal per annum .

**Note:**

The Regional Exploration could be purchase from GSI( DDG Coal Wing) for which requisition/request may be sent. The cost of report is Rs. 7,35,490 and Rs. 1,10,610 respectively for Deochapachmi and dewanganj-harinsinha However, exact details will be forwarded by GSI on receipt of request

@@@@@

25

38

**List of Annexure**

1. Location Map
2. Litholog
3. General Information



39 P-13 Annexure A2

30/06/2017 (CA-I (TS: 334295))  
 Government of India  
 Ministry of Coal  
 Coal Block Allocation Section

दिनांक 30/06/2017  
 शास्त्री भवन, नई दिल्ली-110001



To  
 The Chairman & Managing Director,  
 The West Bengal Power Development Corporation Ltd.,  
 Bidyanandan Bhawan,  
 37C, 4A-Block, Sector-III,  
 Bidhannagar, Salt Lake,  
 KOLKATA-700098 (West Bengal)

Subject: Allotment of Deocha Pachami coal block located in the State of West Bengal to The West Bengal Power Development Corporation Ltd. (One Block Allocated) for end use power under Rule 4 of the Auction by Competitive Bidding of Coal Mines Rules, 2012 read with the Coal Blocks Allocation Rules, 2017.


Sir,  
 I am directed to refer to this Ministry's Notice Inviting Application No. 30/6/26/2004-CA-IV/CA-III(Pt.) (Vol-II) dated 03-10-2016 and to say that the Competent Authority has approved allotment of Deocha Pachami coal block located in the State of West Bengal to The West Bengal Power Development Corporation Ltd. [Successful Allottee] for generation of power as per details indicated below.

Name of Resource (Coal Block/Location)	Quantity (per regional exploration)	Allottee (as per the Company)	End Use Plant Project
Deocha Pachami West Bengal	2102 Million Tonnes	M/s. The West Bengal Power Development Corporation Ltd. (WBPDC)	1) Sagardighi Phase II (500 x 2 MW), P.O. Manigram, P.S. : Sagardighi, Dist. Murshidabad (WB) 2) Sagardighi Phase III (660 x 1 MW), P.O. Manigram, P.S. : Sagardighi, Dist. Murshidabad (WB) 3) Santaldih (800 x 2 MW), P.O. - Santaldih TPS, Dist. - Purulia (WB) 4) Bakreswar (660 x 1 MW), P.O. Bk.T.P.P. Dist - Birbhum 5) Pit head of Deocha Pachami Coal Block/ Durgapur Projects Ltd. (DPL) (800 x 2 MW), Durgapur, Dist. Burdwan (WB)

40

In pursuance of Rule-7(2) of the Coal Blocks Allocation Rules, 2017 (CBA Rules), the remaining procedure and condition under the CBA Rules, 2017 shall be applicable in the instant allotment of Deocha Pachami coal block. Accordingly, the Successful Allottee shall enter into an agreement with the Central Government under Rule-8(1) of the CBA Rules, 2017 wherein the terms and conditions of the allotment shall be specified. Thereafter, upon entering the agreement and providing Performance Bank Guarantee, the Successful Allottee shall be entitled to receive a final allotment order in respect of Deocha Pachami coal block in accordance with Rule-8(5) of the CBA Rules, 2017.

Yours faithfully,

  
(रिशन रिशानियोग)

भारत सरकार के अवर सचिव

दूरभाष सं.- 011-23073936 ई-मेल: rishan.r75@nic.in

Copy to

1. Secretary, Ministry of Power, Shram Shakti Bhawan, New Delhi-311220
2. Chief Secretary, Government of West Bengal, Nabanna (13th Floor), 325, Sarat Chatterjee Road, Shibpur, Howrah-711102
3. Chairman, Coal India Ltd., Coal Bhawan, Premise No-04 MAR, Plot No-AF-III, Action Area-1A, Newtown, Rajarhat, Kolkata-700156
4. Office of the Coal Controller, 1, Council House Street, Kolkata-700001
5. Office of the Commissioner, Coal Mines Provident Fund Organization, Police Line, Hirapur, Dhanbad-826001 (Jharkhand)
6. CMD, Central Mine Planning & Design Institute Ltd.(CMPDIL), Kanke Road, Ranchi - 834031, Jharkhand
7. Director General, Geological Survey of India, 27, J.L. Nehru Road, Kolkata-700016
8. CMD, Mineral Exploration Corporation Ltd., Dr. Babasaheb Ambedkar Bhawan, Highland Drive Road, Seminary Hills, Nagpur, Maharashtra 440006
9. Office of the Nominated Authority
10. CPAM Section
11. CLD Section

N.B. Issue of allotment order i.r.o. Deochapachami Coal block by Ministry of Coal is under process

40A

Typed Copy

To,  
The Chairman Managing Director,  
The West Bengal Power Development Corporation Ltd.  
3/C, LA- Block, Sector- III  
KOLKATA-700098 (West Bengal)

Sub: Allotment of Deucha Pachami Coal Block Located in the State of West Bengal to the West Bengal Power Development Corporation Ltd. the Block Allocatee for end use power under Rule 4 of the Auction by Competitive Bidding of Coal Mines Rules 2012 Read with the Coal Block Allocation Rules 2017.

Sir,

I am directed to refer to this Ministry's Notice Inviting Application No. 13016/26/2004-CA-I/ CA-III (Pt.) (Vol-II) dated 03.10.2016 and to say that the Competent Authority, has approved allotment of Deocha Pachami coal lock located in the State of West Bengal to The West Bengal Power Development Corporation Ltd. ["Successful Allottee"] for generation of power as per details indicated below;

Name of Coal Block/Location	Resonance (as per the regional exploration)	Allottee Company	End Use Plant Project
Dedcha Pachami/West Bengal	2102 Million Tonnes	M/s the West Bengal Power Development Corporation Ltd. (WBPDC)	1) Sagardighi Phases-II (500x 2 MW) P.O. Manigram, P.S. Sagardighi, Dist: Murshidabad (WB). 2) Sagardighi Phases-II (660x 1 MW) P.O. Manigram, P.S. Sagardighi, Dist: Murshidabad (WB). 3) Santaidih (800 x 2 MW), P.O.- Santaldih TPS, Dist.- Purulia (WB) 4) Bakreswar (660 x 1MW), P.O. Bk T.P.P., Dist- Birbhum. 5) Pit head of Deocha Paohami Coal Block/ Durgapur Projects Ltd. (DPL) (800 x 2 MW), Durgapur, Dist. Burdwan (WB)

40B

In pursuance of Rule 7(2) of the Coal Blocks Allocation Rules, 2017 (CBA Rules), the remaining procedure and condition under the CBA Rules, 2017 shall be applicable in the instant allotment of Deocha Panchami coal block. Accordingly, the Successful allottee shall enter into an agreement with the Central Government under Rule 8(1) of the CBA Rules, 2017 wherein the terms and condition of the allotment shall be specified. Thereafter, upon entering the agreement and providing Performance Bank Guarantee, the Successful Allottee shall be entitled to receive a final allotment order in respect of Deocha Pachami coal block in accordance with Rule 8(5) of the CBA Rules, 2017.

Yours faithfully,

Copy to,

1. Secretary, Ministry of Power, Shram Shakti Bhawan, New Delhi.
2. Chief Secretary, Government of West Bengal, Nabanna (13<sup>th</sup> Floor), 325, Sarat Chatterjee Road, Shibpur, Howrah- 711102.
3. Chairman, Coal India Ltd., Coal Bhawan, Premise No- 04 MAR, Plot No- AF-III, Action Area - 1A, Newtown, Rajarhat, Kolkata- 700156.
4. Officer of the Coal Controller, 1, Council House Street, Kolkata- 700001.
5. Office of the Commissioner, Coal Mines Provident Fund Organization, Police Line, Hiraipur, Dhanbad- 826001 (Jharkhand),
6. CMD, Central Mine Planning & Design Institute Ltd. (CMPDIL), Kanke Road, Ranchi- 834031, Jharkhand.
7. Director General, Geological Survey of India, 27, J.L. Nehru Road, Kolkata- 700016.
8. CMD, Mineral Exploration Corporation Ltd., Dr Babasaheb Ambedkar Bhawan, Highland Drive Road, Seminary Hills, Nagpur, Maharashtra- 440006.
9. Office of the Nominated Authority
10. CPAM Section
11. OLD Section

**N.B Issue of allotment order i.r.o. Deochapachami Coal block by Ministry of Coal is under Process**

95-41

Annexure A-3

**THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED**  
 (A Government of West Bengal Enterprise)  
 CIN : U40104WB1985SGC039154

Registered & Corporate Office:  
 Bidyut Unnayan Bhaban,  
 Block - LA, Plot No. 3/C,  
 Sector-I I I, Salt Lake City,  
 Kolkata - 700106



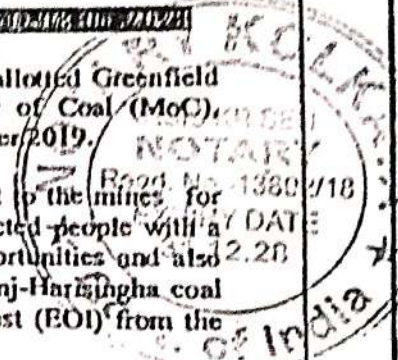
**NOTICE INVITING "EXPRESSION OF INTEREST (EOI)"**  
**FOR**

**Engagement of Consultant for establishment & operation of a Social Development Unit for the implementation of R&R policy of Project Affected People due to operation of Deocha- Pachami-Dewanganj-Harisingha coal block of the WBPDC**

~~FOR THE PURPOSE OF THE NOTICE, THE WORDS "WBPDC" SHALL BE UNDERSTOOD TO MEAN "WBPDC" AND NOT "WBPDCL" UNLESS THE CONTEXT OTHERWISE DEMANDS.~~

The West Bengal Power Development Corporation Ltd(WBPDC) has been allotted Greenfield Coal Mine Deocha-Pachami-Dewanganj-Harisingha coal block by Ministry of Coal (MoC), Government of India (GoI) to WBPDC vide allotment order dtd. 17th December 2019.

WBPDC has decided to establish a Social Development Unit(SDU) adjacent to the mines for implementation of rehabilitation & resettlement (R&R) policy of project affected people with a view to provide livelihood restoration as well as alternative livelihood opportunities and also addressing the grievance of the local people of Deocha -Pachami-Dewanganj-Harisingha coal block of WBPDC. For this purpose, WBPDC invites Expression of Interest (EOI) from the resourceful, well experienced and financially sound Agencies/ Companies .



**Location of the site :** Suri Subdivision under Block and Police station of Mohammad Bazar. District Town Suri is 20 Kms to the south of this block and Mollarpur railway station in Eastern Railway is the nearest railhead, 12 km from the block. Nearest road connectivity is Panagarh-Moregram National Highway No.60.

Interested parties are requested to refer the terms and conditions as laid down under "*Information to the interested parties*" of this notice and submit their EOI as per Annexure-1 within 22.01.2021 at 15:00 hrs. The details may be submitted in sealed envelopes as per the format. It may be noted that submission of EOI does not in any way constitute any kind of commitment on the part of WBPDC.

For more details necessary correspondences have to be made with :  
**Ipsita Chaudhuri, Manager (PS), M&C, Corporate Office, WBPDC**  
 Address : Bidyut Unnayan Bhaban , Plot 3/C, LA block, Sallake-III, Kolkata-106  
 Contact : 033-23393625  
 Email : [ichaudhuri@wbpdcl.co.in](mailto:ichaudhuri@wbpdcl.co.in)/[ipsi\(amnc020919@gmail.com](mailto:ipsi(amnc020919@gmail.com)

Expression of Interest (EOI) may be submitted on or before 22.01.2019 at 15:00 hrs.

~~FOR THE PURPOSE OF THE NOTICE, THE WORDS "WBPDC" SHALL BE UNDERSTOOD TO MEAN "WBPDC" AND NOT "WBPDCL" UNLESS THE CONTEXT OTHERWISE DEMANDS.~~

46

42

**INFORMATION TO THE INTERESTED PARTIES**

**1. Intent of the EOI**

**1.1 EOI process includes**

- I) submission of Annexure-I along with the requisite documents viz. credentials related to past experience and ongoing projects within 22.01.2021 at 15:00 hrs. and
- II) the participating parties will require to give presentation on their understanding and indicative plan for the job of establishment & operation of a Social Development Unit for the implementation of R&R policy of the project affected people (PAP) due to operation of Deocha- Pachami Dewanganj-Harisingha coal block of the WBDCL, considering the TOR attached as Annexure-II. The date of presentation shall be informed to participating parties via email after going through the Annexure-I and their documents.

1.2 After completion of the EOI process, Request for proposal (RFP) for the referred job will be floated with specific scope and terms & conditions and eligibility criteria. RFP shall be floated in e-tender portal viz. wbtenders.gov.in. The bidders are required to have the DSC for login into the wbtenders.gov.in for participating in the RFP.

1.3 Through Request for proposal (RFP) process the successful bidder shall be highest scorer on the basis of evaluation of their technical and financial capabilities as well as price quoted for the job following the Combined Quality And Cost Based (CQCBS) evaluation methodology.

1.4 Quoted price shall include cost towards Manpower, Office expenses, Overhead Charges, Conveyance, Printing, Stationary, internet charges and all other charges excluding GST.

2. Terms of Reference (TOR)  
TOR is attached as annexure-II.

**3. Terms and conditions**

3.1 The WBDCL reserves the right to close/cancel this Expression of Interest at any stage without assigning any reason whatsoever.

3.2 The submissions of the EOI document do not in any way commit or otherwise oblige the WBDCL to proceed with accepting the EOI.

3.3 Site Visit : Any bidder who requires to visit the site shall make his own arrangement for the same.

3.4 The WBDCL reserves the right to shortlist by the way of evaluation criteria determined internally in alignment with its strategic needs. However, the basic parameters for evaluation will be the experience in the relevant field and technical & financial capacity of the bidder.

3.5 Each bidder is responsible and liable for all costs, expenses and liabilities incurred by it in connection with or incidental to the submission of EOI.

- 47 -

43

ANNEXURE -I

SUBMISSION OF EOI FOR ENGAGEMENT OF CONSULTANT FOR ESTABLISHMENT & OPERATION OF A SOCIAL DEVELOPMENT UNIT FOR THE IMPLEMENTATION OF R&R POLICY OF PROJECT AFFECTED PEOPLE DUE TO OPERATION OF DEOCHA- PACHAMI-DEWANGANJ-HARISINGHA COAL BLOCK OF THE WBPDC

~~Also printed on the left hand of the envelope in bold letters and duly signed and stamped~~

[ This EOI form supported by respective documentary evidence, duly filled, signed and sealed in original is to be submitted to the office of GM(M&C), Corporate, WBPDC within 22.01.2021 at 15:00 hrs.]

To  
The General Manager (M&C),  
Corporate, WBPDC

Ref. EOI NOTICE NO. WBPDC/GM(M&C)/S/58/EOI/20-21/422 DATED 08.01.2021

Dear Sir,

We are interested for engagement of consultant for establishment & operation of a Social Development Unit for the implementation of R&R policy of project affected people due to operation of Deocha- Pachami- Dewanganj- Harisingha coal block of the WBPDC. We have gone through the terms and conditions and scope of the works detailed in the notice of inviting the EOI.

The following are the details of our firm which are supported by documentary evidence:

Name of the Company /firm	
Registered office address and contact details	
Name and designation of authorized signatory for this EOI	
Address for communication of authorized signatory with contact details	
Details of business owned by the company/firm	
Organisation details	
CIN	
GSTIN	
PAN	
PF Account No.	
ESI code	
Shareholding pattern	
Average Annual Turnover of FY 2016-17, FY 2017-18, FY 2018-19	

We are submitting our indicative plan for the job of establishment & operation of a Social Development Unit for the implementation of R&R policy of project affected people due to operation of Deocha- Pachami- Dewanganj- Harisingha coal block of the WBPDC.

We have enclosed the Audited Balance Sheet and Profit & Loss account of FY 2016-17, FY 2017-18, FY 2018-19 which are duly certified by Chartered Accountant with sign and seal.

We have enclosed the details of past completed projects and ongoing projects alongwith the order copies as credentials related to experience in similar job viz. for establishment & operation of a Social Development Unit for the implementation of R&R policy of project affected people for any projects in India.

SEAL OF COMPANY

Name : ..... Designation : .....

Authorized Signature, Name & Designation

FOR NOTICE NO. WBPDC/GM(M&C)/S/58/EOI/20-21/422 DATED 08.01.2021



-48-

44

ANNEXURE: II  
TERMS OF REFERENCE FOR A SOCIAL DEVELOPMENT UNIT (SDU) FOR THE IMPLEMENTATION OF  
REHABILITATION & RESETTLEMENT (R&R) POLICY OF PROJECT AFFECTED PEOPLE DUE TO  
OPERATION OF THE DEOCHA-PACHAMI-DEWANGANJ-HARINSINGHA (DPDH) COAL BLOCK

1.0 BACKGROUND:

The West Bengal Power Development Corporation (WBPDC) had signed an Allotment Agreement in respect of Deocha-Pachami-Dewanganj-Harinsingha Coal Block (Location: Dist- Birbhum, West Bengal) on 16<sup>th</sup> September, 2019 between Ministry of Coal (Govt. of India) and WBPDC. Subsequently, a letter of allocation of Deocha-Pachami-Dewanganj-Harinsingha Coal Block has been issued by Ministry of Coal (Govt of India) vide allotment order dtd.17<sup>th</sup> December 2019.

Deocha – Pachami and Dewanganj – Harinsingha coal blocks under P.S – Md. Bazar, Dist.- Birbhum has been allotted to WBPDC comprising with an area of 12.28 square km corresponding to 3400 acres approximately. The following 10 mouzas are included in the coal blocks.

- Deocha-Pachami coal block (approx.9.7 Sq km) – parts of Hatgacha, Chanda, Alinagar, Mokdamnagar, Saluka, Kabilnagar, Bahadurganj, Dewanganj, Nischintapur, and Harinsingha.
- Dewanganj-Harinsingha coal block (approx.2.6 Sq km) – parts of Dewanganj, Nischintapur, and Harinsingha.

There are approximately 3010 families residing in 10 mouzas. Initially, Dewanganj-Harinsingha part will be operationalized.

Sl. No.	MOUZA NAME	Villages as per District Administration	Households obtained from District Administration
1	BAHADURGANJ	Deocha(P)/Bahadurganj	315
2	ALINAGAR	Alinagar	349
3	MOKDAMNAGAR	Mokdamnagar	438
4	KABILNAGAR	Kabilnagar/Saluka	420
5	SALUKA	Saluka 1	180
6	NISCHINTAPUR	Kendapahari	121
		Tetulband	
		Nischintapur	295
		Patharchal	28
		Talband	28
7	HARINSINGHA	Harinsingha	331
8	DEWANGANJ	Harmadanga	23
		Dewanganj	127
9	CHANDA	Mathurapahari	85
		Gobarbathan	38
		Barmase	35
		Sagarbandi	
10	HATGACHA	Patharpara	40
		Saldanga	74

-99-

45

Sl. No.	MOUZA NAME	Villages as per District Administration	Households obtained from District Administration
<b>TOTAL</b>			3010

**2. ONGOING STUDIES**

**Social Impact Assessment (SIA) Study:** The Scope of Work is: to conduct a census survey, SIA study, Needs Assessment Study and develop Appropriate Social Management Plan. The study, to be completed within four months, will be done through public hearings in and consultation with PRI bodies. The SIA study would mainly focus on the natural and manmade individual/community assets and assess the livelihood patterns, alternative livelihood opportunities, skill development / re-skilling etc of the targeted households. The deliverables of SIA Study are: List of project affected families, their Land holding patterns, Disadvantageous groups, and community assets and infrastructure that are likely to be affected.

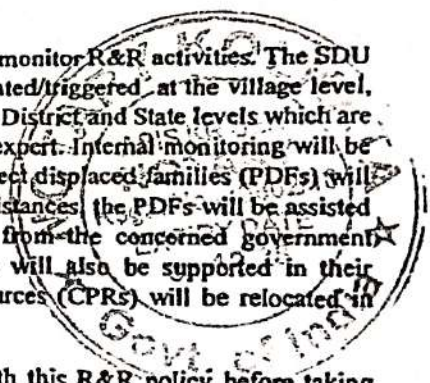
**Rehabilitation and Resettlement Plan:** The subsequent activities/milestones to be completed for preparation of draft R&R Plan, its public hearing on draft R&R Plan, conduct of field visit for validation of suggestions made during the public hearing and preparation and submission of revised R&R plan.

**3. OBJECTIVE OF THE CONSULTANCY**

The Consultant shall set up a SDU which shall be the primary/first level of contact on behalf of WBPDC available with the locality as well as project affected people(PAP), and which will be responsible for the implementation of the R&R Policy for strengthening social safeguards and minimizing the adverse social impacts of the proposed improvement, and assist the Project Affected Persons (PAPs) to rebuild and improve their living conditions. The SDU will start functioning after the receipt of the SIA and the R&R Policy.

**4. METHODOLOGY & IMPLEMENTATION OF SDU**

The SDU will compose of specialists and field personnel to develop, assist, implement and monitor R&R activities. The SDU will have an effective grievance redressal mechanism. The grievance redressal can be initiated/triggered at the village level, and there will be scope for appeal through mechanisms set up at the Gram Panchayat/Block, District and State levels which are to be disposed within a given time frame. Social Audit will be done by hiring an external expert. Internal monitoring will be done by a separate arrangement of the WBPDC and the District Administration. The project displaced families (PDFs) will be supported by the WBPDC in their relocation. Besides compensation and relocation assistances, the PDFs will be assisted by the SDU in identification of relocation sites and for getting necessary approvals from the concerned government agencies/authorities for providing essential facilities in the relocation sites. The PDFs will also be supported in their rehabilitation by provisions made in the R&R framework. The Common Property Resources (CPRs) will be relocated in consultation with the community.



Compensation and R&R support will be extended to all eligible PAFs in accordance with this R&R policy before taking possession of the acquired land and properties. All activities related to resettlement planning, implementation, and monitoring will ensure involvement/participation of ST, SC, women and other affected vulnerable groups from among the PAFs. R&R assistance will be provided to eligible PAFs as per the entitlement framework. All losses will be compensated within the overall R&R package as per the agreed framework. The unit of entitlement framework will be the family as defined in the State R&R policy. However, during RAP implementation, if there are any revisions, this will be done subject to the approval from the District R&R Committee.

One of the objectives of the RAP is to restore and wherever possible enhance livelihood and incomes of the Project Affected Families including those displaced. Therefore, tangible support from the project will be extended for relocation and income generation. The support will be in the form of liaisoning with Government for necessary clearances, assistance in identification of land for relocation and identification of appropriate sustainable livelihood options where necessary. Broad principles to be followed for relocation of displaced families include the following.

- Resettlement and Rehabilitation will be intrinsic and interdependent in relocation planning.
- The opinion and preferences of the PAPs will be considered in relocation planning
- Self-relocation will be encouraged.
- During relocation, following will be considered: Ownership of land required for relocation, cost of land, social and cultural fabric and network in the new site and distance from the place of displacement

-100-

46

This will be a vibrant management unit for rendering all sorts of supports relating to rehabilitation and resettlement issues arising at the local level and reaching to a mutually agreed platform in win-win position.

**5.0 LOCATION**

This would be a mix of on-site and off-site activities and the office should be located close to the Md.Bazar Block for easy access of the PAFs.

**6.0 DURATION OF THE CONSULTANCY**

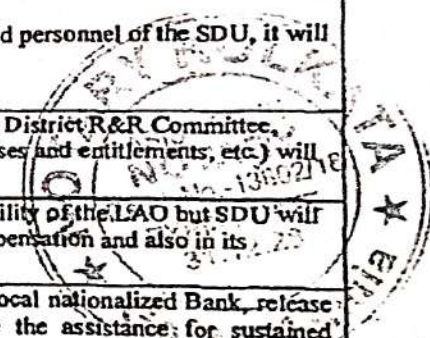
This consultancy would be of 36 months duration.

**7.0 SCOPE OF WORK**

The scope of work of the consultancy services shall be commensurate with the objective of this project that includes but is not limited to the following:

**7.1 Implement the various steps in Rehabilitation and Resettlement Planning**

Steps	Description of Activities
Verification	Verification and updating the list of PAPs and affected structures Collection of proof to establish existence prior to cut-off -date like Ration Card, Voter Identity Card ,Electricity/Telephone/Water Bill, Bank Account, BPL Card, SCST Certificate
Valuation of Structure	Measurement of each affected structure and other immovable assets, establishing construction typology, establishing extent of loss, estimation of replacement cost with the help of SDU engineers
Prepare Individual Entitlement Plan (micro-plan) in consultation with PAP	Micro plan is the base document for the entire implementation process. Entitlement, compensation, options, etc. are finalized on the basis of micro plans in consultation with the PAP. However, it is a live document and therefore changes will be made, if required as implementation progresses. Once the micro plan is prepared and verified by the field personnel of the SDU, it will then be submitted to the WBPDCI.
Preparation and issuance of ID cards	Once the micro plans are prepared and approved by the District R&R Committee, identity cards (with the name of the entitled person, losses and entitlements, etc.) will be prepared and distributed to the concerned PAPs.
Disbursement of Compensation	Disbursement of compensation is primarily a responsibility of the LAO but SDU will facilitate the process to help PAPs to receive their compensation and also in its utilization for resettlement.
Disbursement of R&R Assistance	Opening of Joint Savings bank Account for PAPs in local nationalized Bank, release R&R entitlements, and to educate PAPs to utilize the assistance for sustained economic resettlement. SDU will ensure proper utilization of the R&R entitlements by PAPs and assist them in finding alternative and/ or additional economic opportunities/ options so that they are able to restore any loss in their incomes. The implementing body will identify the means for achieving the desired outcomes and advise the WBPDCI to disburse the entitlements to the eligible PAPs in a transparent manner. The transfer of assistance amount will be done either electronically or through account payee cheques/draft in the name of owner & his/her spouse
Community Participation	Community participation and consultation is not an isolated event or activity but is a continuous process. This approach requires informing the stakeholders about all activities planned for implementation under RAP.
Redressing Grievance (GR)	Inform PAPs about the Grievance Redressal (GR) mechanism and ensure that PAPs' grievances are addressed satisfactorily. SDU field personnel will help PAPs by accompanying them and representing their cases to GR Committees available at various levels. Maintain records of all grievances and the status of their resolution.
Resettlement site and Relocation	The main tasks relating to relocation are: identification of PDFs, obtaining their options, locating resettlement sites in consultation with PAPs, allotment of sites, relocation of PAPs (and CPRs), help in construction of houses/shops and the required



Steps	Description of Activities
	amenities. All these activities require coordinated approach between the WBPDCCL the facilitating NGO and the PAP. For amenities like replacement of CPRs, coordination with the relevant Department is required. NGO has a major role of not only facilitating the process but help PDFs in their relocation and resettlement.
Income Restoration	As a substantial amount of commercial activity is being displaced, the facilitating field personnel of SDU has to make special efforts to see that the livelihood lost is relocated and restored. Special attention is required for vulnerable PAPs. Most of these commercial PAPs may opt to carry on their earlier activity of small shops. The SDU is to facilitate imparting financial management skills to these PAPs through qualified resource persons. In cases where because of displacement, the present activity cannot be carried out, the SDU shall facilitate change of livelihood means through consultation and consent of the PAPs.
Withdrawal of SDU support	Develop a Project Completion Index.

**7.2 INCOME GENERATION STRATEGIES**

The R&R entitlement framework prepared will have adequate provisions to address the issues relating to loss of economic livelihood of the people due to the project. Specific provisions for income restoration activities depend on the type and extent of loss. The broad strategies discussed and agreed with PAPs and other stakeholders include: (i) Rehabilitation Grant for land loss and (ii) support for relocation of structure. The detail analysis of the strategies is described below. Also the R&R entitlement framework provides for implementing all these strategies.

- i) The R&R entitlement framework will have provision of cash assistance to land losers, commercial kiosks, and encroachers, squatters (commercial) and agricultural encroachers to enhance their income level. This will be extended to eligible PAPs and they will be helped in taking up alternate activities or strengthen/scale up existing activities.
- ii) The R&R entitlement framework envisages restoration of livelihood through specific assistance. Efforts will also be made to dovetail on-going Government programs to help PAPs to take up income generation activities to enhance their income level on a sustainable basis.

The focus on restoration and enhancement of livelihood will be to ensure that the PAPs are able to "regain their previous living standards". The SDU, WBPDCCL and District Administration will help PAPs on opting and operationalizing viable income generation activities.

**7.3 ADDITIONAL SUPPORT FROM ON GOING GOVERNMENTAL PROGRAMS** In addition to the project-sponsored programs, the SDU will play a proactive role to mobilize various government schemes and ensure their accessibility and benefits to the PAPs, particularly vulnerable groups. Panchayat systems at the village, block and district levels are now responsible for planning and implementation of all anti-poverty programs funded by the central and state. This essentially means a close coordination with these institutions for better results.

Employment to the rural poor is a key component of anti-poverty strategy in the rural areas. In this respect all steps will be taken to facilitate PAPs getting employment in the project construction on a preferential basis. In this regard, SDU will prepare the list of PAPs intending to work as wage earners in the project construction. This list will be given to contractors and ensure that they are provided wage employment under the project.

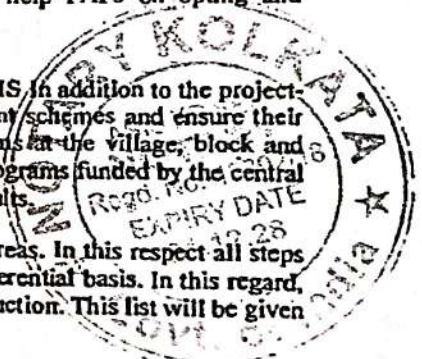
In addition, efforts will be made to facilitate PAPs in getting enrolment in the following wage-employment schemes of the Government, managed by the District Administration:

- ◆ MNREGA
- ◆ Pradhan Mantri GraminYojna (PMGY),
- ◆ Other employment generating State Poverty Alleviation Programmes

These government programmes aim at creating sustained employment by strengthening rural infrastructure through employment guarantee of at least 100 days. The Block Development Officer (BDO) implements these programs. Many of the above mentioned rural development programs are pro-poor and targeted to women and socially disadvantaged groups. The field personnel of SDU will work with the panchayat / governments and village level committee to dovetail these programmes to PAPs so that PAPs could be benefited from some of the ongoing pro-poor programs for poverty reduction.

**7.4 DELIVERY OF ENTITLEMENTS**

Success of RAP implementation depends on active involvement of local administration, the local bodies and the SDU. The assistance and support given to PAPs (including displaced families) are meant for improvement of their living standard. In this regard, SDU will assist PAPs/PDFs to utilize R&R benefits given under the project. All efforts will



-402-

48

be made to ensure that PAPs utilize the assistance for productive purposes. The SDU will provide alternate resource generation plan to PAPs and assist them in receiving R&R entitlements in a phased manner (like in installments) envisaged under RAP. Successive installments will be released on the progress of work which must be properly documented. Vulnerable including BPL families will be given preference in the allotment of sites for businesses, training program and in availing government schemes.

**7.5 NECESSARY ACTIONS FOR IMPLEMENTATION**

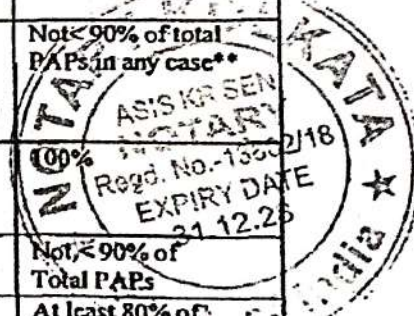
Consultation will include community-based meetings, dissemination of information, individual counseling, written and verbal messages and information. This will also include consultations on explaining the R&R entitlements and the process of grievance redress. Next step in implementation is verification of PAPs, land acquisition and relocation of people who lack title. The verification procedure includes checking of recorded addresses, identification of surveyed properties and estimation of level of loss by type of property. An Identity card will be prepared for Head of each affected original families with an identification code and issued to them. It would keep track as to whether compensation was paid before relocation or acquisition of properties.

**7.6 PROJECT COMPLETION PLANNING (WITHDRAWAL OF R&R PROCESS)**

A suitable in-built withdrawal mechanism is to be formulated by adopting need based work-plan. Since proposed project involves large number of non-tillholders, R&R processes are expected to be completed within 36 months. As soon as people have been linked with restoration of livelihood activities such as opening of relocated shops, an assessment will be undertaken on the completion of RAP to establish delivery of R&R entitlements.

*Checklist for Project completion Mechanism*

Activities	Task	Responsibility	Achievement Target
Identification of PAPs	Photographs, Base line survey format	SDU	100%
Verification of Assets and Properties	By document and Physical Verification	SDU	100%
Valuation of Assets and Properties	By Govt. approved valuers hired by SMU, OWD	SDU	100%
Preparation of Micro-Plan based on Verification	In built task	SDU	100%
Resolving disputes	With the help of District Administration	SDU, Grievance Redressal Committee (GRC)	Not < 90% of total PAPs in any case**
Relocation site of PAPs	In built task	SDU, District R&R Committee, GRC	100%
Disbursement of assistance	In built task	SDU	Not < 90% of Total PAPs
Disbursement of Compensation	There may be cases of arbitration/litigation	SDU	At least 80% of total cases and 100% of resolved cases from SLA Office
Reporting cycle	Complete monthly, quarterly, annual report	SDU	100%
Completion of the relocation of PAPs	Except absentee	SDU, WBPDC L	Not < 90%
Ensure PAPs about Sustainability, suitability of Income regeneration mechanism	Pilot study (Random sampling)	SDU	10% / best practices



103

49

Project completion	All the above mentioned activities are endorsed by SDU and successful Project Completion Certificate is awarded	SDU, WBPDC
--------------------	---	------------

**7.7 FUNCTIONING OF GRIEVANCE COMMITTEES (GRC):**

The GRC will work independent of the SDU at the GP/Block/District level and will meet periodically. In terms of implementation, all efforts will be made to first resolve the issue faced by PAPs at the GP level. Some of these could be resolved with the intervention of LAO and SDU. SDU will have an important role in the entire process of grievance redressal to ensure that PAPs are satisfied with the implementation of R&R Plan. SDUs in their monthly progress reports will include the type of issues raised on grievances, their status and how these were resolved. Active participation of PAPs and communication of the findings will be ensured by the SDU. Information about the status of grievances, decision taken by the GRC will be communicated by the SDU to PAPs within two working days and within 7 days from Block level. The same information will be uploaded to the official website.

**8.0 MONITORING AND EVALUATION**

M&E will focus on effectiveness of RAP implementation, including the physical progress of land acquisition and R&R activities, the disbursement of compensation, the effectiveness of public consultation and participation activities, and the sustainability of income restoration and development efforts among affected communities. The objective of monitoring is to provide the project authorities with feedback on R&R Plan implementation and to identify problems and successes as early as possible to allow timely adjustment of implementation arrangements. The three components of this monitoring and evaluation plan include: (a) performance monitoring, (b) impact monitoring; and (c) end term evaluation or completion audit.

**8.1 PERFORMANCE MONITORING**

Performance monitoring will be carried out by SDU, which will measure physical progress in LA and R&R activities against milestones set out in the R&R implementation plan. Progress will be reported to the WBPDC. Performance milestones will include:

- Number of consultation held and action taken report on outcome of consultation,
- Functioning of the grievance redress mechanisms in place;
- Compensation payments;
- Relocation of displaced families with R&R benefits disbursed;
- Provision of facilities to replace damaged/affected CPR;
- Income restoration and development activities initiated;
- Periodic progress reports including monthly progress report submitted to SDU.

**8.2 PROCESS AND IMPACT MONITORING**

To provide technical assistance and quality audit, an external M&E agency will also be hired to do the Quality and Impact Monitoring which will help gauge the effectiveness of the R&R Implementation Plan and its implementation in meeting the needs of the PAPs. The effects of RAP implementation will be tracked against the baseline conditions of the population prior to project implementation. This baseline has already been established through the census and baseline socio-economic survey during SIA. Some key objectively verifiable indicators for measuring the impact of land acquisition and physical relocation include: health and welfare of affected population and the effectiveness of impact mitigation measures, including livelihood restoration and development initiatives. Some key impact indicators will include: size of land holding, economic wellbeing including annual income, employment/livelihoods, and indebtedness; educational status of the school going population; living conditions including type and size of housing, fixed and movable assets; problems arising among the affected population (declining crop yields, high incidence of disease, and decline in family income) requiring remedial action.

**8.3 COMPLETION AUDIT/END EVALUATION**

The M&E consultant shall undertake an end-term evaluation to assess whether the outcome of the RAP complies with the involuntary resettlement policy. The key objective of this external evaluation, or completion audit, will be to determine whether the efforts made to restore the living standards of the affected population have been properly conceived and executed. The audit will verify how far the physical inputs committed in the R&R Plan have been delivered and the services have been provided. In addition, the audit will evaluate whether the mitigation actions prescribed in the R&R Plan have had the desired effect. The socioeconomic status of the affected population will be measured against the baseline conditions of the population before displacement, established through the census and socioeconomic studies. This evaluation will be undertaken after all R&R Plan inputs including payment of compensation and R&R assistances have been paid and other supplementary development initiatives have been completed prior to Project closure. This evaluation will enable SDU and WBPDC to undertake corrective actions, if any, as recommended by the evaluation before the project is complete. The third party impact assessment will be carried out at least twice during the project cycle including the end term evaluation.

**9.0 INSTITUTIONAL ARRANGEMENT**

**9.1 IMPLEMENTATION MECHANISMS**

The Resettlement Action Plan (RAP) will be approved and its implementation guided by the District R&R Committee. Approved Resettlement Action Plan will be implemented with the help of SDU. Land Acquisition will be done by District Land Acquisition Office headed by the Spl.LAO as per the directions of the District Land Purchase Committee (DLPC) constituted vide L&LR Department in 756-LP/IA-03/14(Pt-II) dated 25/2/2016 and if required DLPC would provide policy guidance related to land acquisition.

**9.2 INSTITUTIONAL SET UP FOR THE PROJECT**

Implementation of RAP requires well-coordinated efforts by SDU. This essentially means understanding the institutional relationships and the responsibilities of other Government institutions (District Administration, Panchayat bodies and DLPC). In this connection the RAP will be placed before DLPC for approval and only after this approval by DLPC, RAP will be implemented by SDU. The General Manager WBPDCI who is at the apex of the SDU at the project level will have overall responsibility for policy guidance, coordination and planning, internal monitoring and overall reporting. SDU consists of various specialists to provide technical guidance and capacity building to the PAPs. SDU will conduct a Stakeholder Analysis at inception and will update the same.

**9.3 OTHER INSTITUTIONS**

The main R&R institutions which are likely to be involved in the management of RAP activities include the following:

- DLPC constituted by the Government as per 756-LP/IA-03/14(Pt-II) dated 25/2/2016
- Line Departments particularly L&LR,
- Local Resettlement Committees

**9.4 DISTRICT LAND PURCHASE COMMITTEE (DLPC)**

District Magistrate and Collector of Birbhum has already constituted the DLPC.

1. Collector and District Magistrate - Chairperson
2. DLLRO - Member
3. Special LAO - Member
4. Two Members of the concerned Panchayat Samity to be nominated by the Chairman - Member
5. District Sub-Registrar Member
6. FA & CAO Zilla Parishad - Member
7. Secretary Zilla Parishad - Member Secretary

**Powers and Functions of the District Land Purchase Committee (DLPC):-**

- The DLPC will meet as and when required.
- Provide necessary directions to Spl.LAO for consent award.
- Issues, which cannot be resolved at the level of LAO, shall be referred to DLPC for resolution.
- Resolve disputes over fixation of compensation
- Handle all R&R issues including the implementation of the RAP.



**9.5 GENERAL MANAGER (SDU)**

He is responsible for successful implementation of the project components including RAP. In respect of RAP, his responsibilities include

- ▶ Interact regularly with SDU staff
- ▶ Participate in the District Level Meetings on LA, R&R and shifting of utilities
- ▶ Participate in different statutory bodies created under Govt. orders.
- ▶ Ensure availability of encumbrance free land for undertaking mining work and coordinate with the package unit and District Administration on LA
- ▶ Ensure timely release of money to package unit for activities included in RAP

**9.6 SOCIAL DEVELOPMENT UNIT (SDU)**

The Social Management Unit is headed by a Team Leader who works under the overall direction of the General Manager of WBPDCI. The SDU deals with two sections (i) Land acquisition (ii) R&R Section. While the land acquisition section shall be dedicated for land acquisition, for implementation of R&R activities in speedier and time bound manner, the social unit is being strengthened by inducting specialists in R&R activities. The unit will be responsible for overall implementation of LA & R&R activities under the package, specifically the following tasks:

- Head the R&R activities undertaken
- Monitor progress of LA and R&R activities;
- Ensure availability of budget for R&R activities;
- Prepare dissemination material of the R&R entitlement framework etc;
- Liaison with district administration to ensure completion of LA and R&R program as planned and scheduled;
- Participate in the DCAC and RPDAC meetings;
- Ensure continued participation of the people in entire project cycle; and

- Organize capacity building activities in R&R and other related activities. Co-ordinate with the District Administration, DCAC and RPDAC on LA and R&R;
- Facilitate the opening of joint accounts in local banks to transfer assistance for R&R for PAP's
- Ensure transfer of funds (including the R&R entitlement) in the Bank account of PAP's
- Ensure Translation and dissemination R&R entitlement in local language;
- Make available the RAP at the project site
- Prepare and issue identity cards for the Project affected persons;
- Ensure the development of resettlement sites, wherever required;
- Participate in the allotment of residential, commercial and agricultural plots (where required);
- Liaison with District Administration and concerned department for dovetailing government developmental programs for the socio-economic benefit of the PAP's;
- Develop and maintain a PAP level database including aspects related to losses, compensation, R&R entitlement, release of funds and utilization
- Ensure inclusion of those project affected persons who may not have been covered during the census survey;
- Ensure that the amount is released as per the milestones indicated in RAP;
- Ensure that the amount is used for the purpose it is meant;
- Monitor physical and financial progress on land acquisition and R&R activities;
- Organize fortnightly meetings with the NGO to review the progress on R&R; and
- Review micro plan & monthly progress reports submitted by NGO.

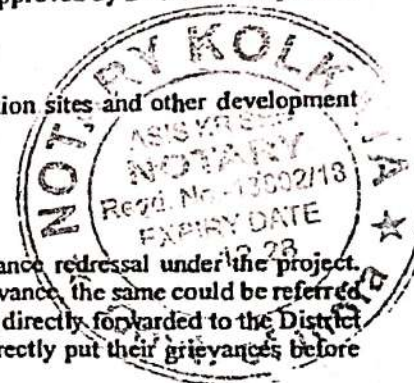
**9.7 LOCAL RESETTLEMENT COMMITTEE (LRC)**

RAP envisages consent award as the most preferred option for LA. The LRC will be at either the Sub-division/Block level and has an added role to represent the people affected by the project, oversee that they are informed about the project and its effect, understand the entitlement matrix and use it for resettlement. In stretches with a sizable affected population, an LRC will be constituted, represented by the local PRI member with members representing different sections of the affected community of that village. All efforts will be undertaken to constitute the LRC at least by the time RAP is approved by DLPC. In the present project, the roles and responsibilities of LRC will include:

- (i) Meeting regularly at pre-decided dates specifically for resolving any grievances;
- (ii) Ensure that the RAP is discussed in every LRC
- (iii) Help in amicable settlement of disputes at the community level with regard to relocation sites and other development activities;
- (iv) Take-up issues not resolved in LRC to DLPC
- (v) Facilitate implementation of consent award.

**9.8 REDRESSAL OF GRIEVANCES IN LOCAL RESETTLEMENT COMMITTEE (LRC)**

The LRC (already discussed above) has been proposed to oversee R&R works and grievance redressal under the project. Grievances of PAP's shall be placed in the LRC. If LRC is satisfied with the merits of the grievance, the same could be referred to the R&R implementing staff in SDU for redressal. In special cases the complaints may be directly forwarded to the District level grievance committee. Moreover, PAP's not satisfied with the resolution of LRC can directly put their grievances before the District level Grievance committee.



**10.0 DEPLOYMENT OF EXPERIENCED PROFESSIONAL & PERSONNEL:**

The following personnel / professionals shall be required to be deployed by the agency to execute the job specified in the Scope of Work.

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
1	Team Leader (Project Head) (One)	<p>S/he would be the head and main driver of the project.</p> <p>S/he will familiarise her/himself with the project goals, objectives, scope and activities and create effective long- and short-term plans, including setting targets for milestones, adhering to deadlines and allocating resources.</p> <p>S/he will identify and manage potential risks and liabilities of the project and judiciously escalate for resolution to the appropriate level to ensure that the project stays on track. S/he will also be expected to adjust schedules and targets as needed and develop formats for regular monitoring and reporting as well as ensuring submission of periodic reports as prescribed. S/he should be able to</p>	<p>Educational Qualifications:</p> <p>Post graduate in social development / social sciences with MBA (preferred) Specialisation in HR / Personnel Management / Welfare management. Preference would be given to those passed out from reputed institute of National level and having experience of working in reputed institutions/Govt. programmes/reputed NGO/reputed corporate body etc.</p> <p>Experience:</p>

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>manage time effectively.</p> <p>S/he should possess problem-solving skills and apply critical thinking to identify key issues, generate solutions and align all team members and stake holders with the priority solutions.</p> <p>S/he would be expected to be creative and innovative in the implementation of the project and be able to seek and find opportunities for entering into partnerships with government and non-government organisations for achieving best outcomes possible.</p> <p>S/he should ensure quality control on the project to maintain the standards expected.</p> <p>S/he would be required to interact with multiple stakeholders coordinate activities on behalf of the project as required and whenever necessary represent the project at different fora, under the guidance of prescribed officials.</p> <p>S/he would be responsible for submission of various types of reports and the duties in this regard would include development of formats, mechanisms for the collection of the same.</p> <p>S/he would have to ensure that the budget of the project is adhered to.</p> <p>[S/he will function as the Public Relations Officer ?]</p> <p>Person would be required to travel extensively in rural areas.</p>	<p>Minimum 10 years' in Social Development Projects working in mid-level/ senior positions in projects in the field of rehabilitation &amp; resettlement, social development, livelihood / skill development management</p> <p>Must have substantial knowledge of project development, implementation and monitoring</p> <p>S/he should have excellent communication skills in Bengali, Hindi and English. A team management and conflict management skill is a must for the candidate to be able to work effectively with all stakeholders of the project.</p> <p>The person must have adequate knowledge of computers and be able to analyse and interpret data.</p>
2	Livelihood Specialist (FARM) (One)	<p>S/he would develop and execute capacity building plans for the project staff and community members on farm livelihoods and would coordinate with all stakeholders for identification of training needs and farm livelihood needs for the target group of the Project.</p> <p>S/he would spearhead the development of suitable modules / training material (print and audio-visuals) by identifying and replicating best practices in farm livelihoods available in the country. S/he would work for the development of protocols, package of practices for farm livelihood activities through facilitation of workshops, consultations necessary for developing the same.</p> <p>S/he would be responsible for Regular documentation and publication of best practices and would partner with stakeholders like academic institutions, capacity building agencies and other government projects/schemes for providing trainings.</p> <p>S/he would be responsible for data collection and ensure entry into MIS for monitoring and evaluation of training and capacity building activities.</p> <p>S/he would be expected to design the strategy for farm livelihoods for the project and ensure that suitable and sustainable choices are made available for the target group</p>	<p>Educational qualifications: Candidate should have Hons. Graduate and Master Degree in Agriculture or Allied Science from a reputed Institute / State Agriculture / Veterinary University. Preference would be given to those passed out from reputed institutes of National level.</p> <p>Experience: Candidates applying for the position MUST have at least 5 years of work experience in implementing and managing large project/programme relating to livelihoods issues.</p> <p>Weightage in selection process will be given to those who have experience of working with related government programmes for development of livelihoods in rural communities.</p> <p>S/he should also have effective communication skill in both English and Bangla S/he should be well versed with working with MS Office and Internet.</p>




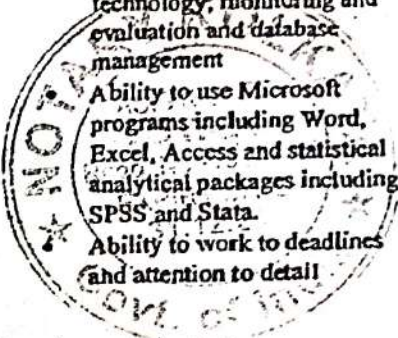
Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>for their rehabilitation.</p> <p>S/he would coordinate with the other team members to optimise the interventions under the project and also to ensure that the resources and time is not wasted.</p> <p>S/he should also coordinate and seek support from other players who are critical to successful financial development of the targeted HHs under the project including the formal banking sector which would make cheaper capital easily accessible to them.</p> <p>S/he should be able to liaison with the various stakeholders of the project as well as various government agencies so that the efforts are all converged to ensure that common objectives of all the agencies are achieved.</p>	
3	Livelihoods Coordinator (Farm) (One)	<p>To provide support to the Project Livelihoods Specialist on livelihoods opportunities to achieve the Project objectives.</p> <p>To prepare Action Plans and initiate activities related to livelihoods issues as approved.</p> <p>To help develop policy and strategy related to the livelihoods programme and support project staff so that effective implementation of the livelihoods activities under the Project can be undertaken.</p> <p>S/he will coordinate all farm related livelihoods activities under the projects. S/he will also tap the opportunities available with the various government schemes which can help in the augmentation of livelihoods for the target group under the project. This would include the</p> <p>To provide support in data analysis &amp; preparation of reports related to the livelihoods activities.</p> <p>To help develop and document best practice livelihoods models under the project.</p>	<p>Educational qualifications: Candidate should have Master Degree in Agriculture or Allied Science from a reputed Institute / State Agriculture / Veterinary University. Preference would be given to those passed out from reputed institutes of National level.</p> <p>Experience: Candidates applying for the position MUST have at least 3 years of work experience in implementing and managing large project/programme relating to livelihoods issues.</p> <p>Preference will be given to candidates who have experience of working with government programmes for development of livelihoods in rural communities.</p> <p>S/he should be well versed with working with MS Office. Person should also have good communication skill in Bengali &amp; English.</p> <p>S/he should be able to travel extensively within and stay in rural areas.</p>
4	Livelihood Specialist (NON- FARM and Skills) (One)	<p>S/he would develop and execute capacity building plans for the project staff and community members on non-farm livelihoods including skills and would identify training needs for the target HHs of the Project and ensure that the target HHs can have access to multiple sources of suitable and sustainable livelihoods for their successful rehabilitation.</p> <p>S/he would lead the development of suitable modules / training material (print and audio-visuals) by identifying and replicating best practices in non-farm livelihoods available in the country. S/he would work for the development of protocols, package of practices for non-farm livelihood activities through facilitation of</p>	<p>Educational Qualifications: Candidates should be Post Graduate in Rural Development/ Management/ Business Administration / Agri-Business Management / Social work from a premier institute / university. Preference would be given to those with degrees from reputed institutes of National level.</p> <p>Experience: S/he should have at least 5 years of work experience in the non-farm sector and familiarity of the skills</p>


Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>workshops, consultations necessary for developing the same.</p> <p>S/he would be responsible for regular documentation and publication of best practices and would partner with stakeholders like academic institutions, capacity building agencies and other government projects/schemes for providing suitable trainings.</p> <p>S/he would be responsible for data collection and ensure entry into MIS for monitoring and evaluation of training and capacity building activities.</p> <p>S/he should be able to liaison with the various stakeholders of the project as well as various government agencies working in the field of non-farm livelihoods and skills to ensure that efforts and resources can be converged to ensure that target HHs can have multiple sources of income in a short time frame. This would also require the successful coordination with the formal banking sector so that interested entrepreneurs can access cheaper capital to set up businesses.</p> <p>S/he should work for both backward and forward linkages and development of marketing linkages for the products produced by the HHs would be critical to the success of the initiatives. Marketing through e-commerce/ social media sites would be explored.</p>	<p>sector would be an added advantage.</p> <p>Preference would be given to those having experience of working in reputed institutions/Govt. programmes/ reputed NGO/ reputed corporate body etc.</p> <p>Person should be well versed with working with MS Office. Person should also have good communication skill in Bengali &amp; English.</p> <p>Person should be able to travel extensively within and stay in rural areas.</p>
5	Livelihoods Coordinator (Non-Farm) (One)	<p>To provide support to the Project Livelihoods Specialist (non-farm) on livelihoods opportunities to achieve the Project objectives.</p> <p>To prepare Action Plans and initiate activities related to livelihoods issues in the non-farm and skills sector as approved.</p> <p>To help develop policy and strategy related to the livelihoods programme and support project staff so that effective implementation of the livelihoods activities under the Project can be undertaken.</p> <p>S/he will coordinate all non-farm and skills training related livelihoods activities under the projects.</p> <p>S/he will also tap the opportunities available with the various government schemes which can help in the augmentation of livelihoods for the target group under the project. Corporate support available for these households would also be tapped for best outcomes.</p> <p>S/he will provide support in data analysis &amp; preparation of reports related to the non-farm and skills based livelihoods activities.</p> <p>S/he will help in the development and documentation of best practice livelihoods models under the project.</p>	<p>Educational Qualifications: Candidates should be Post Graduate in Rural Development/ Management/ Business Administration / Agri-Business Management / Social work from a premier institute / university. Preference would be given to those with degrees from reputed institutes of National level.</p> <p>Experience: S/he should have at least 3 years of work experience in the non-farm sector. Familiarity of the skills sector would be an added advantage.</p> <p>S/he should have effective communication skill in Bengali &amp; English.</p> <p>Person should be well versed with working with MS Office.</p> <p>Person should be able to travel extensively within and stay in rural areas</p> <p>Preference would be given to those candidates having experience of working in reputed institutions/Govt. programmes/ reputed NGO/ reputed corporate body etc.</p>
6	Social	S/he will assist the Project in the review and approval of	Educational qualification:

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
	Development and convergence Specialist (Three)	<p>various screening reports related to social safeguards in accordance with ESMF.</p> <p>S/he will be responsible for overseeing and coordinating the implementation of social development activities in the project and would also be responsible for ensuring compliance with ESMF with respect to preparation and implementation of plans related to social impacts.</p> <p>S/he would coordinate and oversee the implementation and monitoring of social development activities and ensure adequate social involvement and interactions in various project activities as per the project design, to promote ownership and sustainability and undertake regular field visits to monitor the impact of the same.</p> <p>S/he would ensure the incorporation of the Grievance Redress System in the project as part of the Governance and Accountability Action Plan.</p> <p>S/he would be responsible for preparation of periodical progress reports on social Impacts for review and action and maintain and upgrade the computerized data base for generation and submission of periodical progress reports.</p> <p>S/he is expected to work in close co-ordination with other experts/agencies, including the Environmental Specialist to ensure smooth and timely delivery of results.</p> <p>If there are any other issue related to the social aspects of the project, s/he should ensure that social safeguards as applicable for the project are complied with. S/he is also expected to provide/facilitate timely training to the team members on social aspects.</p>	<p>Candidate should have two years' Post Graduate Degree or Diploma in Rural Development /Rural Management/Social work/ Economics/ Anthropology/ Political Science/ Public Administration/ Sociology/ Agriculture or Allied/ Management from recognised and reputed institutions/ university. Preference would be given to those passed out from reputed institutes of National level.</p> <p>Experience: Candidate applying for the position MUST have at least 5 years of work experience in implementing and managing large project/ programme relating to Resettlement and Rehabilitation/ social development &amp; social issues/livelihoods and in working in convergence models with existing government and non-government initiatives.</p> <p>Preference would be given to those having experience of working in reputed institutions/Govt. programmes/reputed NGO/ reputed corporate body etc. in similar or related projects is an added advantage.</p> <p>Knowledge of computer applications to manage data base and generation of reports is preferred and proficiency in working with MS office is a must. S/he should have effective communication skill in Bengali &amp; English.</p> <p>S/he should be well-versed with working with MS Office and internet.</p> <p>S/he should be able to travel extensively within and stay in rural areas.</p>
7	Environment Specialist (One)	<p>S/he will assist the team on all matters related to environment management in the project and will be responsible for ensuring the appropriate application of environment aspects to all activities under the project. S/he would assess action/s needed to resolve environmental issues in line with project requirements. S/he would work in close co-ordination with other experts/agencies, including the Social Specialist to ensure smooth and timely delivery of results.</p> <p>S/he would manage and work closely with other members of the project undertaking environmental screening, environment assessment/s and preparation of EMP/s for the sub-projects, including review of such documents to facilitate satisfactory and timely completion of such</p>	<p>Educational Qualifications A Master's Degree in Environment/Natural Resources or related areas.</p> <p>Experience: Min. 5 years' experience after completion of M. Sc. Degree.</p> <p>Candidates who possess knowledge of computer applications to manage data based and generation of reports would be preferred.</p> <p>S/he should possess excellent oral and</p>

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>studies.</p> <p>S/he would review and provide oversight on the implementation of sub-project specific environment management plans (EMPs) prepared for the sub-projects. S/he would coordinate with the relevant authorities for obtaining the clearances required for various activities under the Project.</p> <p>S/he would regularly monitor and liaise with the team to provide advice on environmental matters. S/he would organise required training for ESMP and EMP implementation. S/he would conduct periodic site visits to ensure that project activities being implemented are in line with the environmental requirements and prepare environmental inspection reports for each such visit. S/he would prepare periodic reports, as required, on environmental aspects pertaining to ESMP implementation.</p> <p>S/he would prepare an IEC Strategy and support material preparations, as required, and also undertake documentation of case histories (good practices, lessons learnt). S/he would provide media training and capacity building on environment issues to local stakeholders and partners through the Project and should possess excellent communication skills in Bengali and English.</p> <p>S/he would support external environmental auditors as part of Third Party Quality Audit and to coordinate the conduct of these audits as per the ESMP requirements.</p>	<p>written communication skills. He should be passionate and a good Team worker with the ability to work effectively as a team member</p> <p>S/he should be well versed with working with MS Office and Internet.</p>
8	GIS Specialist (One)	<p>S/he would work in tandem with the Livelihood and Social development planning processes of the project to enhance the effectiveness of the project interventions through GIS tools</p> <p>In connection with the implementation of the project and with the objective of improving the overall outcomes of the project, s/he would be responsible for getting data entered including text or spreadsheet files of latitude and longitude coordinates, tabular data, aerial or satellite imagery, and manual digitizing of paper maps or map images, thereby creating and building the GIS database of all assets that need to be compensated or for which rehabilitation and resettlement needs to be done for the project. S/he would thereafter maintain this GIS database.</p> <p>S/he is responsible for analyzing the spatial and non-spatial information in the GIS data to identify spatial relationships, or display the results of analyses; review GIS data for currency and accuracy; document the parameters and context of GIS data; perform geospatial modeling or spatial analysis; and create thematic maps/graphs for internal purposes of the project. S/he would therefore be required to work in the field, visiting the areas being mapped to gather or verify data.</p> <p>S/he will undertake research to obtain and expand existing datasets and compile geographic and demographic data from many sources.</p>	<p>Educational Qualifications:</p> <p>BE/B.Tech in Computer Science/IT/Electronics or Post Graduate Qualification in IT/Computer Science with minimum six years' experience including two years' experience preferably in GIS related projects in any government department including Environment / Disaster Management / Tourism/ Planning / Rural Development</p> <p>OR</p> <p>Masters' degree in Geo-Informatics with minimum four years' experience preferably in GIS related projects in any government department including Environment / Disaster Management / Tourism/ Planning/ Rural Development etc.</p> <p>OR</p> <p>Bachelor's degree in Geo-Informatics with minimum six years' experience preferably in GIS related projects in any government department including Environment / Disaster Management / Tourism/ Planning/ Rural Development etc.</p>

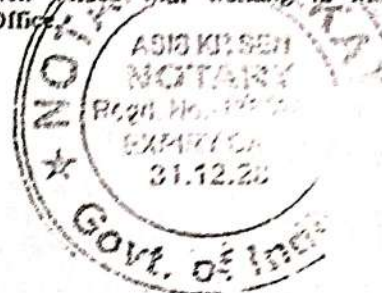
Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>S/he will consult with external stakeholders to access censuses, fieldwork, satellite and aerial imagery, and maps for use in the project and as per requirement enter new map data using cartographic principles for analysis and modelling relationships between geographic data sets.</p> <p>S/he would be required to operate and maintain GIS system hardware, software, and peripherals.</p> <p>S/he would be responsible for presenting information/reports to superiors, colleagues and target HHs in the project area as prescribed and necessary from time to time.</p> <p>S/he should ensure quality and continuous improvement of the GIS platform of the project through innovation, and meeting timelines and benchmarks with the objective of improvement of and achieving optimal outcomes.</p> <p>S/he will support the Team Leader by giving relevant and timely information based on the GIS tools at the disposal of the project for quality monitoring of project interventions. S/he is also expected to actively collaborate with other team members to use GIS as a tool to help in improving the quality of the initiatives under other thematic areas of the project.</p> <p>S/he would be supported by the MIS coordinator and Data Entry Operators and would also build their capacities through trainings etc. while undertaking various GIS based initiatives for improving project outcomes.</p>	
9.	Social mobilization Specialist (one)	<p>S/he will provide support and inputs for social mobilisation with the goal of achieving the desired outcomes of the project.</p> <p>S/he must be familiar with the non-government and community-based organisations that can be involved with the process of engagement with the stakeholders. S/he would prepare action plans and initiate activities for the project area accordingly.</p> <p>S/he would be responsible for building capacity in the project functionaries for working out successful strategies for community mobilisation towards the achievement of the project goals. This would include the designing of modules, identification of experts in the field and implementing the training programmes.</p> <p>S/he would also have to provide support in data analysis &amp; preparation of reports, specially related to social mobilisation.</p> <p>S/he would have to design the capacity building initiatives required for various stakeholders under the Project and be able to document good practices.</p> <p>Person would have to travel extensively in rural areas.</p>	<p><b>Educational qualification:</b> 2 years' Post Graduate Degree or Diploma in Rural Development /Rural Management/ Social work/ Economics/ Sociology/ Anthropology/ Agriculture or Allied/ Management from recognised and reputed institutions/ university. Preference would be given to those passed out from reputed institutes of National level.</p> <p><b>Experience:</b> At least 5 years of work experience in implementing and managing large project/ programme relating to Social/ Community Development. Preference would be given to candidates having experience of working in reputed institutions/NGOs/corporate body etc. and in Govt. run programmes. Proficiency in working with MS office is a must. S/he should have excellent communication skills in Bengali and English.</p>
10	Knowledge	KM Strategy Development, Implementation and	Qualifications

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
	<p>Management and Documentation Specialist (One)</p>	<p><b>Monitoring</b></p> <ul style="list-style-type: none"> <li>• To take the lead in Development and implementing the organization's Knowledge Management Strategy</li> <li>• To advise Management on knowledge management and information systems.</li> <li>• To oversee the management of information within the organization</li> <li>• To ensure that the information needs of the organization are met in a timely, effective and efficient manner</li> </ul> <p><b>Manage Innovation and Data Management</b></p> <ul style="list-style-type: none"> <li>• Advising Management on the best Innovations in data management.</li> <li>• Lead the development and implementation of a monitoring framework for the organization to collect routine information on the performance of the organization's strategy.</li> <li>• To implement the knowledge management systems and practices in order to support the work and development of the organization into the future.</li> <li>• To ensure that all systems supporting Knowledge Management work in an integrated fashion and are appropriately supported and developed to guarantee a high and continuing level of efficiency benefit to the organization.</li> <li>• To take the lead in encouraging employees to share knowledge, ensuring they are aware of the knowledge management resources available to support their work, are appropriately trained and are using the systems efficiently and productively.</li> <li>• To take the lead on all database issues and implementation, in collaboration with the ICT Team</li> </ul> <p><b>Lead Sharing, Reflection and Learning</b></p> <ul style="list-style-type: none"> <li>• Monitor and share data illustrating the organization's progress in achieving its strategic objectives.</li> <li>• To manage, maintain and develop the extranet system, so that information and data is accessible to employees.</li> <li>• To take the technical lead in relation to the organisation's knowledge management applications including project managing development work and data collected.</li> <li>• To work with the programmes teams in the dissemination of baselines, Monitoring and evaluation information and learning on behalf of the organization with all relevant parties.</li> <li>• To act as the organizations' data protection officer by managing of the organisation's data protection policies.</li> </ul>	<p>The following may be acquired through a combination of formal or self-education, prior experience or on-the-job training:</p> <ul style="list-style-type: none"> <li>• Bachelor in social sciences with major in statistics, demography or related field with knowledge management, monitoring and evaluation bias.</li> <li>• Training in Information technology, monitoring and evaluation and database management</li> </ul> <p style="text-align: center;">  </p> <p><b>Experience</b>            Preference would be given to those passed out from reputed institutes and having experience of working in reputed institutions/ Government development programme/large NGO/ reputed corporate body or donor agencies etc. and who have previous experience in similar role.</p> <p><b>Others:</b>            Person should have excellent communication skills in Bengali &amp; English.</p> <p>Knowledge of MS office is a must.</p>

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<ul style="list-style-type: none"> <li>• Conduct Trainings, Refresher and Induction training for staff, on knowledge management, data protection and sharing.</li> <li>• To manage the organisation's data collection platforms for surveys and monitoring data, training users as required and assisting with survey design and the statistical analysis of results.</li> </ul> <p>Documentation of Best Practices and Dissemination</p> <ul style="list-style-type: none"> <li>• To collect, manage and share best practices within the programmes and projects and share with stakeholders, in collaboration with the Communications and Advocacy Teams.</li> <li>• Work with the programmes and Communications team in the development and packaging of information to be disseminated to internal and external partners in an effective manner.</li> </ul>	
11	MIS Coordinator (One)	<p>S/he will provide support to the project team members on issues related to MIS &amp; IT intervention towards achievement of the project objectives.</p> <p>S/he will be required to assist managing in-house database and consolidate records &amp; generate various periodic reports.</p> <p>S/he will coordinate activities &amp; trainings of personnel as required for achieving project objectives.</p> <p>S/he will be responsible for documentation &amp; presentation of databases/reports</p> <p>S/he will assist management of MIS (online/ offline).</p> <p>S/he will work under the Team Leader and help the other colleagues in the project set up under different verticals with MIS and e-governance aspects as and when they are required.</p> <p>S/he will train and guide the data entry operators in the project in their work.</p> <p>S/he will also extend the requisite support to field coordinators with any issues that they may have in data collection etc. that may be done online or offline.</p> <p>S/he would have to travel extensively and stay in rural areas</p>	<p>Educational qualifications: The Candidate should hold an B.E/B.Tech/M.E./M.Tech in Computer Sc/ Information Communication Technology/ B.E/B.Tech (IT/Computer Sc) / MCA from recognised and reputed institutions/ university. Preference would be given to those passed out from reputed institutes</p> <p>Experience: Candidate applying for the position MUST have at least 5 years' experience of designing, managing and handling large scale computerized Management Information System.</p> <p>Strong knowledge on DBMS /queries/ report generation. S/he should also have effective communication skill and presentation skill in related filed.</p> <p>Preference would be given to those having experience of working in reputed institutions/Government development programme/large NGO/reputed corporate body or donor agencies etc.</p> <p>S/he should have good communication skills in Bengali &amp; English.</p> <p>S/he should be well versed with working with MS Office including MS-Access.</p>
12	Field Coordinator (Ten)	S/he will function as the coordinating point between beneficiaries/target group of the project and the project functionaries.	Educational Qualifications: Post Graduate / Bachelor's Degree in Social Work/Development Studies/ Sciences related subjects.

-44-

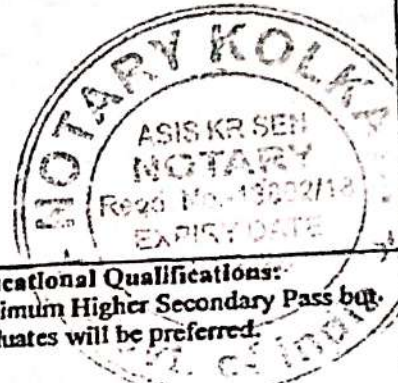
60

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<p>S/he will be responsible for field level planning and roll out of various interventions under the project and facilitate technical experts in implementation of various activities targeted towards the augmentation and improvement of the quality of life of the target beneficiaries.</p> <p>S/he will maintain information regarding the various households in the project areas especially related to their social development and their livelihoods. They will help to identify the needs of the members of the HHs and seek appropriate support and inputs from the project functionaries for improving their lives and especially for augmenting their incomes.</p> <p>S/he will ensure data collection and entry into MIS for monitoring and evaluation of the project's progress. S/he will also do so for the purposes of baseline studies, for capturing mid-term and end term impact of various aspects of the project activities as guided under the project. S/he will also submit reports, periodic or as and when sought.</p> <p>S/he will facilitate the execution of capacity building plans for the community members on social development and livelihoods including farm, non-farm and skills training and help to identify best practices for documentation etc.</p>	<p>Experience: Minimum 2 years' experience in such development projects, relevant field with competency in computer (MS Office and internet). The candidate should a Post Graduate degree/ Diploma holder with 2 year experience. The persons should be well versed with working in MS Office.</p> 
13	Data Entry Operators (Four)	<p>S/he is responsible for receiving the source document from multiple team members and entering the data into computer systems, verifying data and completing the mandated forms associated with the data processing procedure.</p> <p>S/he has to have computer literacy, high typing speed in both English and Bangla.</p> <p>S/he is expected to have organisation skills, concentration skills, communication skills and an ability to sit for long periods of time entering and computing data.</p>	<p><b>Educational Qualifications:</b> Applicant has to possess a degree in Graduation with at least 'O' Level Certificate in Computer Application.</p> <p><b>Experience</b> Those who have prior experience of working in any government programmes/ schemes would be given preference.</p>
14	Accountant(One)	<p>S/he will manage and oversee the daily operations of the accounting section and monitor and analyze accounting data and produce financial reports or statements. S/he will be expected to establish and enforce proper accounting methods, policies and principles and coordinate and complete annual audits.</p> <p>S/he will provide recommendations for improving systems and procedures and initiate corrective actions including directing project personnel to ensure compliance and accuracy</p> <p>S/he will establish and maintain fiscal files and records to document transactions.</p> <p>S/he will work together with and guide the accounts assistant to ensure that the project is running within the financial rules and as per the guidelines of the project.</p> <p>S/he will also provide financial reports, statistics, forecasts and other necessary data to the project. S/he will coordinate and deal with auditors under the guidance of the project head.</p>	<p><b>Educational Qualifications</b> M.Com</p> <p><b>Experience:</b> 5 years at least and experience of working with accounts software like Tally preferable. Or person who has retired from the government recently from appropriate post.</p>

115-


61

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
15	Accounts Assistant (One)	<p>S/he will assist in processing settlement of all employee related claims and all other types of expenditures in line with the project's financial and policy guidelines with due diligence and care.</p> <p>S/he will assist processing payment of claims and check for the compliance of the claims.</p> <p>S/he will maintain the books of accounts, i.e. ledger, sub-ledger, cash book and all other records as required.</p> <p>S/he will prepare cheques/ drafts and ensure proper receipt by the appropriate payee and on time and also perform all bank related duties.</p> <p>S/he will maintain the paid vouchers in chronological order for future reference and auditing purposes and ensure the safe custody of the project's financial documents and data.</p> <p>S/he will also do any other such work assigned to him by the Accountant.</p>	<p>Educational Qualifications B. Com Honours</p> <p>Experience: 3 years at least Or person who has retired from the government recently from appropriate post.</p>
15	Multi-tasking Office Assistant (Two)	<p>S/he should be enthusiastic and capable of operating photo-copy machine/ fax/ printers/scanners etc. with pleasing personality.</p>	<p>Educational Qualifications: Minimum Higher Secondary Pass but graduates will be preferred.</p> <p>Experience: At least one year in a similar kind of capacity.</p>
16	Civil Engineer (One)	<p>The primary purpose of the job is to provide technical support to the SDU and guidance regarding technical assessment and valuation of existing structures and infrastructure related construction activities under CSR as per current industry Standards and norms with proper SOP's with all risks mitigated (Structural, Audit, financial, legal etc.,) and safety &amp; stability ensured.</p> <p><b>Key Deliverables are:</b></p> <ul style="list-style-type: none"> <li>• Provide Technical Support in the field of construction.</li> <li>• Review Proposals on infrastructure including monitoring support.</li> <li>• Render Support and advice to various Teams in the SDU on construction domain.</li> <li>• Prepare / Review &amp; Revisit Guidelines &amp; Policies corresponding to Infrastructure</li> <li>• Tech. Support including field visit of high funded ADP's, review of documentation, Standards &amp; System related Procedures followed in identifying vendors, Signing Agreements, Scrutiny of Bills and Payments made to vendors and consultants, ToR for Consultant Engagement and advice on the above areas during visits.</li> <li>• Review proposals, provide input / feedback, address various concerns from field, clarify doubts and assist projects in hassle free construction process (Infrastructure) &amp; achieve completion.</li> <li>• Working towards Inter departmental coordination:</li> <li>• Prepare design / drawing for renovation works &amp;</li> </ul>	<p>Educational Qualifications: Minimum BE/B.Tech in Civil Engineering.</p> <p>Experience: Atleast two years of experience working in civil engineering projects. Thorough knowledge in National Building Codes, Standards(Nationals) and Current trends and practices in the Industry. Familiar with AutoCAD software and good working knowledge on computers.</p>

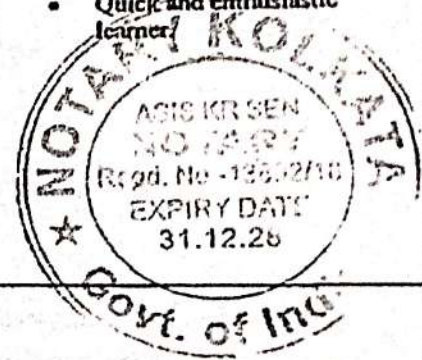


- 446 -

62

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		Provide continuous support and technical guidance for repair / maintenance works – Review / Analysis of bids and scrutinize contractor's bills for payments / Quality check etc.	
17	Junior Engineer (Two)	<p><b>Background:</b> To provide support for technical assessment of existing structures within the mine area and for infrastructure related programs to be taken up under CSR and ensure quality and timely completion of work.</p> <p><b>Key Deliverables are:</b></p> <ul style="list-style-type: none"> <li>• Technical Assessment and Survey: Visit various locations within the mine area for Preliminary Estimation/Survey/Feasibility Analysis of various structures/works and submit reports.</li> <li>• Designs, Estimates and data analysis: Prepare Plan, Estimate, Drawings for proposed construction and other infrastructure related activities.</li> <li>• Monitor work progress in accordance with the timeline</li> <li>• Field Inspection, Monitoring and Scrutiny of contractor's Bills.</li> <li>• Engage technical agencies and consultants</li> <li>• Inspect &amp; Check Quality of work, Standards, Stability of works and Certify the same including completion</li> <li>• Adhere to WBPDCCL construction guidelines and National Standards and procedures and help project for smooth and uninterrupted work progress with utmost quality and maintain timeline.</li> <li>• Check / verify contractor's bill payments and recommend the same for payment.</li> <li>• Any other work that becomes necessary for the position</li> </ul>	<p><b>Educational Qualifications:</b> Minimum L.C.E or Diploma in Civil Engineering.</p> <p><b>Experience:</b> Atleast two years of experience working in civil engineering projects with basic knowledge and understanding of Relevant IS Standards and use of MS Office</p> 
18	Public Relations Officer (One)	<ul style="list-style-type: none"> <li>• Planning, Developing and Implementing PR Strategy for the Bank.</li> <li>• Media Management <ul style="list-style-type: none"> <li>• Communicating with colleagues and key spokespeople;</li> <li>• Collate and analyse media coverage</li> <li>• Liasoning with, and answering to enquiries from media, individuals and other organisations, often via telephone and email.</li> <li>• Managing the PR aspect of a potentially crisis/critical situation and handling media queries.</li> </ul> </li> <li>• PR Analytics <ul style="list-style-type: none"> <li>• Collating and analyzing media coverage;</li> <li>• Commissioning market research from PR perspective;</li> <li>• Developing and Implementing Dashboard for analysis of the PR performance of the Project.</li> </ul> </li> </ul>	<p><b>Experience and Job specific skills:</b></p> <p>Post-Graduation in any Social Sciences preferably with Diploma in Mass Communication/Journalism from a recognized University/ Institution. Minimum 5 years of experience in Public Relations area is mandatory</p> <p><b>Skills:</b></p> <ul style="list-style-type: none"> <li>• Experience handling a press conference.</li> <li>• Excellent written and verbal communication skills.</li> <li>• Ability to pitch to media.</li> <li>• Knowledge of consumer marketing.</li> </ul>

Sl. No.	Name of Post and Number	Scope of Work	Qualification and Experience
		<ul style="list-style-type: none"> <li>• <b>Event Management</b> <ul style="list-style-type: none"> <li>• Organizing events including press conferences, exhibitions, open days and press tours;</li> <li>• Sourcing and managing speaking and sponsorship opportunities and foster community relations through events such as open days and through involvement in community initiatives</li> </ul> </li> <li>• <b>Content Development</b> <ul style="list-style-type: none"> <li>• Researching, writing and distributing press releases to targeted media and prepare and supervise the production of publicity brochureshandouts, direct mail leaflets, promotional videos, photographs, films and multimedia programmes;</li> <li>• Writing and editing in-house magazines, case studies, speeches, articles and annual reports;</li> <li>• Devising and coordinating photo opportunities;</li> <li>• Updating / Modifying / Inputs for information on the Project's website as well as Social Media Channels on need basis and engaging with the users.</li> </ul> </li> <li>• Any other PR related activities of the Bank as decided by the Project authorities from time to time.</li> </ul>	<ul style="list-style-type: none"> <li>• An ability to work on big strategy plans as well as day-to-day tasks.</li> <li>• Ability to think both creatively and strategically.</li> <li>• Ability to run PR campaigns that deliver measurable results and meet objectives.</li> <li>• Deadline-oriented, inquisitive, with great follow-up and reporting skills.</li> <li>• Creativity in securing coverage and buzz with traditional outlets.</li> <li>• Understanding of social media and solid experience working with bloggers.</li> <li>• Responds well under pressure with strict time limit.</li> <li>• Quick and enthusiastic learner.</li> </ul>



-H8-

CG

Annexure - A G

Government of West Bengal,  
Department of Power  
Bidyut Unnayan Bhavan, 5<sup>th</sup> Floor,  
3/C, LA Block, Sector-III, Bidhannagar,  
Kolkata-700 106

No: 131-POW-20011/2/2020

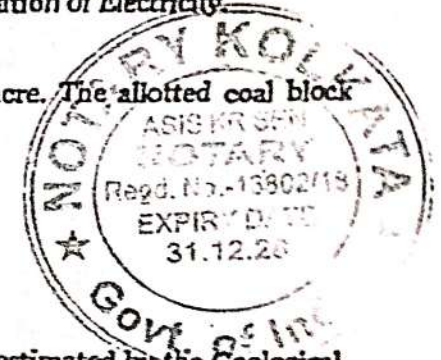
Dated, Kolkata, 16<sup>th</sup> Nov, 2021

ORDER

Deocha-Pachami-Dewangan-Harinsingha (DPDH) Coal Block in Birbhum Coalfield, under Mohammad Bazar Development Block in Birbhum district of West Bengal was allotted in favour of West Bengal Power Development Corporation Ltd by an allocation order vide no F.No.CBA1-38011/2/2017-CBA1(FTS:33429) dated 17<sup>th</sup> December, 2019 issued under Section 11A of the Mines and Minerals (Development and Regulation Act, 1957 and Rule 8(5) of the Coal Block Allocation Rules, 2017. Ministry of Coal, Government of India allotted the Coal Block for excavation of Coal for its end use i.e generation of Electricity.

The total area of the coal block is 12.31 Sq. Km which is around 3400 acre. The allotted coal block comprises of two sub-units.

- a) Dewanganj-Harinsingha comprising an area of 2.61 Sq. Km.
- b) Deocha-Pachami comprising an area of 9.7 Sq. Km.



The coal block has around 1198 million tons of coal as indicative reserve as estimated by the Geological Survey of India (GSI) during 1984 to 1989. In addition to coal, there is around 1400 million cubic meter basalt / black stone. The Central Mine Planning & Design Institute Ltd (CMPDIL) was approached for the purpose of detailed exploration in this coal block.

In order to excavate the coal, lands required for overburden (OB) dumping, development for mine infrastructure and rehabilitation and resettlement (R&R) of the locals of the area, around 3400 acres of land has been identified. Once the mining plan is prepared, the exact land requirement could be finalized. However based on preliminary observation, it has been estimated that the tentative land requirement for the purpose of Mining of this Coal block will have an area of approximately 3294 acres comprising various categories of land like Forest land (203.64 Acres), Govt. Vested land (655.98 Acres), land belonging to other Departments of the Government of West Bengal (27.34 Acres) etc. along with 2267.44 Acres of land [approx.] required to be procured from the private owners/ryot through direct purchase in 10 mauzas of Md. Bazar PS of Birbhum Dist. For procurement of forest land, vested land and other Departmental Land, necessary steps for acquisition of land will be taken up as per extant provisions of the Government. However, for procurement of such a vast quantum of private land, the State Government in the recent past has been contemplating a Relief & Rehabilitation package for the land owners and other sufferers before finalization of the land acquisition process.

The expected benefits of the project are as follows :-

- On full operation, the Project can provide employment for more than a lakh people through various direct and indirect opportunities, in and around the area.
- The Project will ensure socio-economic development of the entire area.
- The project will increase the generation picture of the state as well as ensure quality power at a cheaper rate and will commensurate with the overall industrial growth of the State.
- Besides ensuring surplus coal for all industrial purposes of our state, it has the potential to attract investments from multitude of allied fields triggering a complete economic transformation of the entire state.

There are 12 no. of villages in the DPDH Coal block area having 4314 no. of approximate Households with an aggregated population of 21,033 comprising 3601 schedule castes population and 9,034 are from schedule tribe population. After preliminary Social Impact Assessment, a draft Relief & Rehabilitation package [R&R] has been prepared on consultation with all stakeholders which would be the best among the existing ones being practiced by NTPC, CIL and other reputed Central Government Organizations.

**Highlights of the Proposed Relief & Rehabilitation [R&R] package**

**I. Rehabilitation package for a family losing house and land (Around 3010 families)**



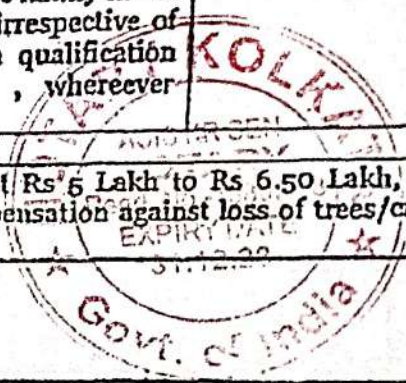
Sl No.	Items	Package details	Value in Rs
1	Price of land	(Value settled by DLPCX 2)+100% solatium	Rs 10 Lakh to 13 Lakh per bigha or Rs 50,000 to 65,000 per Katha depending on category of land.
2	Price for structures on the land (residential building, cattle sheds, poultry etc).	Value as per PWD schedule or as assessed by any Government body.	
3	Trees/perennial crops	As per assessment of Forest / Horticulture Department.	
4	Allowances for cattle shed, if any	Rs 25,000/- per family.	25,000
5	One constructed house in R&R colony	Approx 600 sq ft super built area with 2 rooms, 1 kitchen and 1 bathroom. or Equivalent price of Rs 5 Lakh.	
6	Shifting & resettlement allowance	Rs 1 Lakh per family.	1 Lakh
7	Assistance for tube-well sinking	Rs 5,000 /- for those who would build their own house.	5,000
8	Subsistence allowance	Rs 10,000/- per month per family for 1 year.	1,20,000
9	Employment	Employment to one member of the family in the post of Junior Police Constable Irrespective of quantum of land lost. Minimum qualification will be relaxed by the Govt. whenever required.	

**Example:-** A family losing residential house and 1 bigha land would be entitled to get Rs 12.5 Lakh to Rs 15.50 Lakh depending upon location, one house in R&R colony, one government employment as Junior Police Constable and other compensation against loss of structures on land, trees/crops etc.

**II. Rehabilitation package for a family losing land only  
(Around 1838 families)**

Sl. No.	Items	Package details	Value in Rs
1	Price of land	(Value settled by DLPC X 2)+100% solatium	Rs 10 Lakh to 13 Lakh per bigha or Rs 50,000 to 65,000 per Katha depending on category of land.
2	Trees/perennial crops	As per assessment of Forest / Horticulture Department.	
3	Employment	Employment to one member of the family in the post of Junior Police Constable irrespective of quantum of land lost. Minimum qualification will be relaxed by the Govt. , wherever required.	

**Example:-** A family losing 10 katha land would be entitled to get Rs 5 Lakh to Rs 6.50 Lakh, one government employment as Junior Police Constable and other compensation against loss of trees/crops etc.



**III. Rehabilitation package for recorded Bargadars  
(Around 104 persons)**

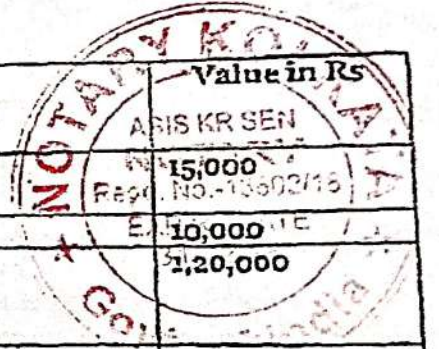
Sl. No.	Items	Package details	Value in Rs
1	Price of land	25% {(Value settled by DLPC X 2)+100% solatium}	Rs 2.5 Lakh to 3.25 Lakh per bigha or Rs 12,500 to Rs 16,250 per Katha depending on category of land.
2	Trees/perennial crops	1/4 <sup>th</sup> of the assessed value of Forest / Horticulture Department.	
3	Employment	Employment to one member of the family in the post of Junior Police Constable irrespective of quantum of land lost. Minimum qualification will be relaxed by the Govt. , where ever required.	

IV. Rehabilitation package for families residing on rent  
(Around 24 families)

Sl. No.	Items	Package details	Value in Rs
1	Price for structures on the land	If created by tenants, they can take away or compensation as per PWD schedule.	
2	Rental assistance for tenants.	Rs 5,000/- per month for 6 months.	30,000
3	Shifting & resettlement allowance	Rs 1 Lakh per family.	1 Lakh
4	House under Bangla AwasYojna	Either constructed house OR Equivalent price.	1,20,000
5	Assistance for tube-well sinking if piped water supply is not available.	Rs 5,000 per family.	5,000
6	Subsistence allowance	Rs 10,000/- per month per family for 1 year.	1,20,000

V. Rehabilitation package for resident encroachers  
(Around 15 persons)

Sl. No.	Items	Package details	Value in Rs
1	Assistance for make shift temporary stay.	@ Rs 5000 per month for 3 months.	15,000
2	Shifting allowance	Rs 10,000/-	10,000
3	House under Bangla AwasYojna	Either constructed house OR Equivalent price.	1,20,000
4	Assistance for tube-well sinking if piped water supply is not available.	Rs 5,000 per family.	5,000
5	Subsistence allowance	Rs 10,000/- per month per family for 1 year.	1,20,000



VI. Rehabilitation package for owners of stone crushing units  
(Around 285 persons)

Sl. No.	Items	Package details	Value in Rs
1	Price of land	(Value settled by DLPC X 2)+100% solatium	Rs 50,000 to Rs 65,000 per Katha depending on category of land.
2	Price for structures on the land (building, office etc)	Monetary compensation for affected assets based on PWD schedule of rates.	
3	Shifting allowances	Rs 50,000/-	Rs 50,000/-
4	Free of cost allotment of space in Basalt Industrial Park	For setting up new crusher unit	Market value is Rs 3 Lakh.

5	For loss of business	Free of cost raw material availability in Basalt Industrial Park for initial 6 months @ dally 10 trucks max per crusher unit.	Market price is around Rs 1 crore.
---	----------------------	---	------------------------------------

**VII. Rehabilitation package for stone quarry owners**  
(Around 9-10 active quarries)

1. Price of land @ Rs 50,000 to 65,000 per Katha depending on category of land.
2. Price for structures on the land, if any, as per PWD schedule of rates.

**VIII. Rehabilitation package for the workers of stone crushing units / stone quarry**  
(Around 3000 persons)

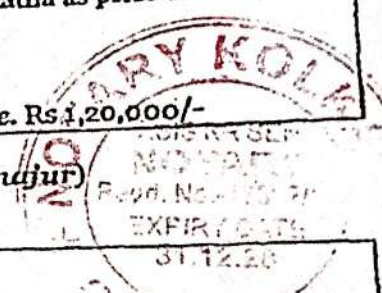
1. One time grant of Rs 50,000/- for each worker.
2. Subsistence allowance @ Rs 10,000/- per month per family for 1 year i.e. Rs 1,20,000/-

**IX. Rehabilitation package for shop owners / small businessmen**  
(Around 39 persons)

1. If there is shop / business on owned land, @ Rs 50,000 to 65,000 per Katha as price of land, depending on category of land.
2. Price of shop / business as per PWD schedule.
3. Shifting and resettlement allowances : Rs 1 Lakh.
4. Subsistence allowance @ Rs 10,000/- per month per family for 1 year i.e. Rs 1,20,000/-

**X. Rehabilitation package for agricultural labourers (Kshetmajur)**  
(Around 150-160 persons)

1. One time grant of Rs 50,000/- for each labourer.
2. Subsistence allowance for 500 days at MGNREGS rate i.e. Rs 1 Lakh for each labourer.



**Model RR Colony:** The houses under the R&R package will be provided in a model R&R colony with all basic and civic amenities including Internal roads; Drinking water connection; health centre; electricity; AWC; Ration shop; Bank; play ground; community centre; place of worship for all communities; burial ground for all concerned etc at a govt. land adjoining the coal block.

The Proposed R&R package was referred to Finance Department for approval. Finance Department vide U.O. no. Gr.R/2021-2022/0141 dt. 09/11/2021 tendered their in-principle approval on the proposed R&R package subject to approval of Cabinet. The project also got vetted by Ld. Legal Remembrances.

Subsequently the project was referred to State cabinet in it's meeting held on 9<sup>th</sup> Nov, 2021 for approval. The State Cabinet vide it's U.O. no. CAB(D)-124 dt. 12/11/2021 accorded approval on the proposed R&R package.

Now, the undersigned by the order of the Governor is directed to accord in-principle approval on the R package on consent basis as detailed above for acquisition of 2267.44 acre (approx.) of private land for operationalization of Deochi- Pachami-Dewangan-Harisingha (DPDH) Coal Block in Birbhum Coalfield, under Mohammad Bazar Development Block in Birbhum district of West Bengal in terms of FD's U.O. no. Gr.R/2021-2022/0141 dt. 09/11/2021 and Cab Sectt. U.O. no. CAB(D)-124 dt. 12/11/2021.

All Concerned are hereby informed accordingly

  
Additional Chief Secretary,  
Power Department

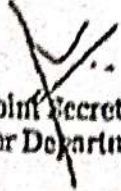
Copy forwarded for information to :-

No. No: 131-POW-20011/2/2020

Dated, Kolkata, 16<sup>th</sup> Nov, 2021

- (i) Sr. P.S to Chief Secretary, Government of West Bengal.
- (i i) The Principal Secretary to Hon'ble Chief Minister.
- (i ii) The Home Secretary, Government of West Bengal.
- (i v) The Secretary, L&LRC.
- (i w) The CMD, WBPDC.
- (i vi) The D.M, Birbhum District.
- (i vii) The S.P, Birbhum District.
- (i viii) The Divisional Commissioner.
- (i ix) The Pr. A.G. (A&E), WB, Treasury Bldg, Kol-700 001.
- (i x) The Pr. A.G. (Audit), WB, Treasury Bldg, Kol-700 001.
- (i xi) FA & E.O. Joint Secretary, Power Department.
- (i xii) Special Secretary, Cabinet Secretariat, Nabanna, Howrah.
- (i xiii) Private Secretary to Hon'ble MIC, Power Department.
- (i xiv) Guard File, Cell-II, Power Department.



  
Joint Secretary,  
Power Department

21x4-70

Annexure - A

Coal mine project: Mamata announces Rs 10,000 cr compensation packa... https://economictimes.indiatimes.com/news/india/coal-mine-project-n...

BENCHMARKS  
Nifty 16,240.30 -19.0

NSE GAINER LARGE CAP  
Ruchi Soya Inds 1187.85 104.05

FEATURED FUNDS \*\*\*\*\* 5Y RETURN  
Edehweiss Flexi Cap Fun... 12.21% INVEST NOW

MARKET WATCH

Subscribe Sign In

Get Benefits Worth Rs. 8700

# THE ECONOMIC TIMES News

English Edition • | Print Edition

Home ETPrime Markets News Industry RISE Politics Wealth Mutual Funds Tech Jobs Opinion NRI Panache ETNOW More  
India Decoded Web Stories Morning Brief Podcast Newsblogs Economy • Industry Politics Company • Defence • International • More

Business News • News • India • Coal mine project: Mamata announces Rs 10,000 cr compensation package for land losers

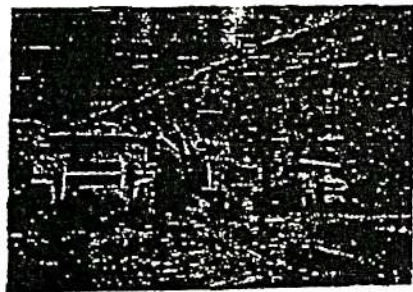
## Coal mine project: Mamata announces Rs 10,000 cr compensation package for land losers

PTI Last Updated: Nov 09, 2021, 04:24 PM IST

SHARE FONT SIZE SAVE PRINT COMMENT

### Synopsis

West Bengal Chief Minister Mamata Banerjee has announced a compensation package of Rs 10,000 crore for the ones who would get displaced or affected in some way or the other due to the Deocha-Pachami coal mine project in Birbhum district. Banerjee noted that the mining project has the potential of generating nearly one lakh jobs in Birbhum and its neighbouring districts.

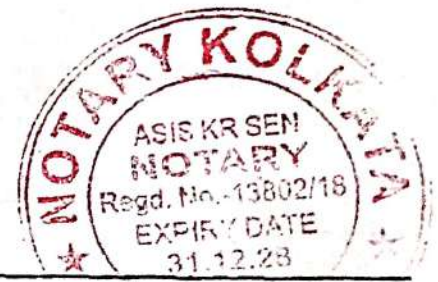


WB CM said her government has prepared an attractive package for those who will be giving up their land for the mining project. (representative image)


Kolkata, West Bengal Chief Minister Mamata Banerjee on Tuesday announced a compensation package of Rs 10,000 crore for the ones who would get displaced or affected in some way or the other due to the Deocha-Pachami coal mine project in Birbhum district. The state has been allotted the Deocha Pachami Harinsingha Dewanganj -- the world's second-largest coal block -- by the Centre a few years ago.

"We will not do anything like what had happened in Singur (forcible land acquisition for car project). We will start the project with government-owned land. We are a pro-people government. We don't believe in doing things by force," she told the Assembly.

Banerjee noted that the mining project has the potential of generating nearly one lakh jobs in Birbhum and its neighbouring districts.



### Most Popular Stories

1. Tata in acquisition talks with as many as five consumer brands 
2. We are in a bear market which is about to end in a few months: Samir Arora 
3. Deepika Padukone shows off Indian heritage in Sabyasachi outfit, stuns in green-gold for Cannes jury photocall 
4. Vedantu says it is laying off another 424 employees 

ETPrime

Exclusive Benefits Are On Your Way  
Enjoy 63% Savings on 2 Year Membership

ET Prime starts @ Rs 150/Month  
JOIN ET PRIME

Know More

5. IIC Q4 Results: Profit rises 12% YoY to Rs 4,191 cr, beats estimates



Recommended by



"The state government is investing around 35,000 crore in this project, which spans an area of 3.04 lakh acres. Of the 3.04 lakh acres, around 1 lakh make for government-owned land. We have spoken to all the stakeholders to ensure their interests are secured," she said.

The feisty TMC boss further said that her government has prepared an attractive package for those who will be giving up their land for the mining project.

"One member of every family who will have to give up either their home or land will be provided jobs in the police force as junior constable. The government has zeroed in on a compensation package of Rs 10,000 crore for those who would get affected due to the project," she said in the Assembly.

The CM further said that farm labourers would also receive their dues from the package.

She pointed out that necessary administrative infrastructure has been set up to start the project.

The mine is located in the south-western part of Birbhum coalfield area.

### Popular in India

1. Delhi civic bodies set to be dissolved in five days



2. Gyanvapi Mosque row: No hearing in Varanasi court today due to lawyers' strike



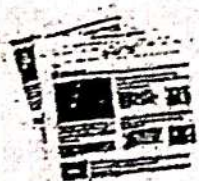
3. CBI arrests 8 Bhaskarasaman, close associate of Karti Chidambaram, in Rs 50 lakh bribery case



4. Flood, Landslides wreak havoc in Northeast India; 4 lakh hit in Assam



5. SC grants bail to Indrani Mukerjee in Sheena Bora murder case



ETPrime

Read the Print Edition now!

Indulge in digital reading experience of ET newspaper exactly as it is.

Read Now

Exclusive Benefits Are On Your Way  
Enjoy 63% Savings on 2 Year Membership

### Most Popular Opinion

1. Commodity prices are dropping, not rising

By Swaminathan S Anandaraman Ayer

2. Why India should recalibrate its power

ET Prime starts @ Rs 150/Month

JOIN ET PRIME

-121- 72

the land-losers by sweetening the deal is the only option to implement major projects.

Advertisement

"There will be no forcible acquisition like it was done in Singur. We will start the project only after winning the trust of the local people," Mamata told the Assembly on Tuesday.

The Rs 10,000-crore package the chief minister announced on Tuesday includes several cushions in addition to compensation for the land.

Some of the main features of the package are:

- Rs 10 lakh to Rs 13 lakh a bigha (the market rate is around Rs 3 lakh to Rs 5 lakh a bigha, depending on the location) for the land-losers.
- A house covering a carpet area of 600sqft in a colony that will be set up for the affected families.



- An additional amount of Rs 5.5 lakh as shifting charge, maintenance allowance and cost of cattle shed.
- Employment as junior constable in state police for one member from each of the affected families.
- A maintenance allowance of Rs 10,000 a month for a year for each of the nearly 3,000 labourers working in the stone-crushing units in the area.
- A one-time grant of Rs 50,000 each for 160 farm labourers in the area. They will be guaranteed work under the MGNREGA.
- The stone-crushing unit owners in the area will be rehabilitated in a nearby industrial park and raw material will be supplied to them free for six months in addition to Rs 50,000 as shifting charge.

A senior land department official said: "There is little doubt that it's the best possible rehabilitation package and it will set a benchmark across the country."

Acquisition of land has been a topic of debate across the country ever since

the Tata Motors factory was shifted from Singur in the face of Mamata's sustained opposition to forcible takeover of land.

Amid the nation-wide debate on how governments can acquire land, the Centre had introduced a new acquisition policy on January 1, 2014, by offering several facilities to the land-losers over and above compensation for their plots.

The new land acquisition act, however, was not implemented in Bengal as the chief minister had made it clear that the state would not acquire land because it symbolised forcible takeover. In 2015, Mamata had announced a direct land purchase policy.

The package announced by the chief minister has scored over the Centre's new acquisition act, said a Bengal land department official. In the modified central act, the land-losers get three to four times the prevailing market price of land in addition to the cost of structure, if any, on the plot.

"But the package announced by the chief minister has several other facilities like jobs for affected families, maintenance allowance for a certain period, shifting charge, dwelling units. The package has taken care of all possible needs of the affected," the official said.

According to sources, Mamata had proposed to include many of these facilities in the new land acquisition act when she was part of the UPA, but none of these was accepted.

"Now, as chief minister, she has offered all these facilities to the land-losers. If the package is accepted at the grassroots level, she would set an example across the country at a time when acquisition of land has become a problem throughout India," a bureaucrat said.

Senior officials said the package was drafted carefully to ensure that the project did not face any resistance and the Opposition parties did not get a chance to build a movement.

"The chief minister knows the power of a movement against land acquisition and that's why she has tried to sweeten the deal to the best of her ability," a source close to Mamata said.

Making the Deocha-Pachami rehabilitation package attractive was important for the state government for two reasons.

First, out of a total of 21,000-odd affected people, 3,602 belong to SC communities and 9,034 belong to ST communities.

"The chief minister would not want to make these sections of people angry as they together have 28 per cent votes. Furthermore, evicting SC and ST people forcibly would send a wrong message about the ruling establishment in Bengal across the country," a source said.

Second, the project is equally important for the ruling establishment as it would cut down the cost of electricity and help save money required to buy coal.

The project is also expected to generate more than 1 lakh direct and indirect jobs.

"For these two reasons, the rehabilitation package needed to be an attractive one. The package apparently covers all aspects. Importantly, the government has kept windows open to modify the project based on the demands from the local people," said a senior official. Another official said that though the state government wanted to kick off the project on government land — Bengal has



74

nearly 1,000 acres of the 3,400 acres of project area — It announced the rehabilitation package even before the work had started.

“People would know what they would get even before the project starts. There will be no confusion among the land-losers. This is a perfect approach on behalf of a government that wants to implement the project without a confrontation with the land-losers,” a source said.

The sources said the future of major projects in the state would depend on the acceptability of the rehabilitation package announced by the government.

“This is the first major project being taken up by the Trinamul government since coming to power in 2011 where a large number of people would be relocated. If the package is accepted by local people, it would open up opportunities for other projects in the state and the package could be accepted as a model,” an official said.



Speaker-deputy rift unfair: Didi

Mamata Banerjee

Birbhoom

Coal Project

Central Government  
Advertisement



Download the latest The Telegraph app

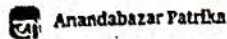


More from The Telegraph India

- News
- Opinion
- India
- States
- Calcutta
- World

- Business
- Science and Tech
- Health
- Sports
- Entertainment
- Culture

More from ABP Group



73

# Coal Mine Project To Be Operational From Feb 6 Announces CM Mamata Banerjee

Talking at the 8th Bengal Global Business Summit (BGBS), Mamata also announced the formation of a new state-level Investment Synergy Committee.

Aritra Singha | Updated: Thursday, February 06, 2025, 02:12 AM IST



Jharkhand Chief Minister Hemant Soren With CM Mamata Banerjee At Bengal Global Business Summit 2025. |

**Kolkata:** West Bengal Chief Minister Mamata Banerjee on Wednesday announced that Deucha Pachami, Asia's 2nd largest coal mine will be operational from Thursday amid presence of several industrialists of the country and Jharkhand Chief Minister Hemant Soren.

Talking at the 8th Bengal Global Business Summit (BGBS), Mamata also announced the formation of a new state-level Investment Synergy

### RECENT STORIES

RG Kar Rape & Murder Case: Silent Rally Taken Out In Kolkata Demanding Justice For Victim On Her...



Suicide Rates Among Men Surge In Major Indian Cities: Financial Stress, Social Pressure And Mental...



Kerala 'Scooter Scam': Justice CN Ramachandran Named Third Accused In FIR



National Deworming Day 2025: Know About History, Significance, Date, & More



TV News Anchor Arnab Goswami Purchases ₹30 Cr Property In Noida



ad Also

Over 200 Foreign Delegates To Visit 'Bengal Global Business Summit', Says CM Mamata Banerjee



३८

Hemant Soren

@HemantSorenJMM · Follow



आज मुझे बंगाल ग्लोबल बिजनेस कार्यक्रम में शामिल होने का मौका मिला है। और निश्चित रूप से मुझे बहुत सारी चीजें यहां समझने को मिलेगी तथा जितने मेहमान यहां देश-विदेश से आये हैं उन सभी के साथ भी मुलाकात करने का मौका मिलेगा।

बंगाल और झारखण्ड का साझा इतिहास, विरासत और परंपरा रही है!... Show more

4:58 PM · Feb 5, 2025



928



Reply



Copy link


Read 22 replies

"This committee is being made for ease of work. This committee will resolve the challenges at various sectors including land, fire safety, finance, MSME, housing, agriculture, and industry. The committee will meet every fortnight; because we do not want any delays. We care the people, we dare the delays. After Deucha Pachami project is ready then there will not be any problem of power in the state," said Mamata.

#WATCH | Kolkata | West Bengal CM Mamata Banerjee addresses the Bengal Global Business Summit 2025

She said, "I am thankful for all the dignitaries present here to attend this event...Kolkata will be the gateway and it will be the main business of Jio, it will connect throughout... Show more

Watch on X

 Last edited 5:34 PM · Feb 5, 2025



 166  Reply  Copy link

Read 6 replies

The West Bengal Chief Minister also thanked Mukesh Ambani as he promised to make Kolkata hub for Jio.

FPJ Shorts



Mumbai: Tensions Escalate At TISS As Student...



Mumbai-Goa Highway Accident:...



Maharashtra: Congress Accuses BJP-Le...



RG Kar Rape & Murder Case: Silent Rally Take...

"We have received investment proposals worth Rs 90.51 lakh crore during the last seven business summits held in Kolkata. Bengal has the potential for investments. Our GDP has grown 3.9 times and capital expenditure 13.85 times. I have also urged the Tata group for a direct flight from Kolkata to Europe. We are number one in women empowerment and MSME," said Mamata.

Mamata also added that our states started holding business summits after Bengal had pioneered it.

78

Annexure P7



सत्यमेव जयते

File No.: EN/T-II-I/148/2024

Government of India

Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), WEST BENGAL)

\*\*\*



Dated 04/10/2024



To,

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED  
THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD , BIDYUT UNNAYAN  
BHAVAN,3/C LA BLOCK , SECTOR III , SALLAKE 700106 , KOLKATA, KOLKATA, WEST  
BENGAL, , 700106  
wbpdclmine2015@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of  
EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number  
SIA/WB/MIN/467575/2024 dated 09/04/2024 for grant of prior Environmental Clearance (EC) to the  
project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108WB5990156N
(ii) File No.	EN/T-II-I/148/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Deocha Pachami Basalt Block
(ix) Location of Project (District, State)	BIRBHUM, WEST BENGAL
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 20/09/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports are as follows:

This is a proposal for Deocha Pachami Basalt Block over an area of 4.856 Ha. at Mouza – Chanda, Block & P.S. - Md. Bazar, JL No. 002, Plot No.1267(P), District – Birbhum, West Bengal. As required under the West Bengal Minor Mineral Concession Rules, 2016, the PP got a composite 'Mining Plan' prepared for proposed sand Mine at the site by an RQP. The Plan has been approved by the State Government on 20.02.2024 and the approved plan has been uploaded at the PARIVESH portal by the PP.

Name of the project	Deocha Pachami Basalt Block		
Project Proponent	The West Bengal Power Development Corporation (WBPDCCL)		
Details of allotment/ vesting Order	Letter of Intent (LoI) for Prospecting License-and/ or Mining Lease for mining of minor mineral(s) at Deocha Pachami area for Basalt Mining was issued to The West Bengal Power Development Corporation Limited (WBPDCCL), Government of West Bengal vide LOI no. BIR/BS/2024/3/2024-14, dt. 28/01/2024 dated 28.01.2024 for total area of 4.856 ha. The land records were duly vetted by the District Land Reforms department before issuance of the LOI. The LOI has been issued as per the prevailing norms stated in the Raiyati Policy (Ref. No. 668/CIO/MIN/GEN-MISS/17/2022) and thus ownership belongs to The West Bengal Power Development Corporation Limited (WBPDCCL).		
Life of the mine	3 years		
Category of the project	B2		
Nature of the Project	In-situ mining		
Name of the minerals to be mined	Basalt		
Details of the Lease Area	4.856 Ha of tenanted/rayati land has been approved. No forest land is recorded within the proposed lease area.		
Total Lease area	4.856 Ha,		
Depth of mining	The maximum depth can be attained up to 66 m		
Net Geological Resource (Indicated)	6.81 million tonnes		
Net Minable Reserve	0.7875 million tonnes		
Total Extractable Reserve	0.7480 million tonnes		
Solid Waste	Top soil – 0.036 M cum, Waste – 0.675 M Cum		
Location of the Project	The block is located north of Panagarh-Moregram expressway (NH-60) that connects National Highway NH-2 and NH-34 and can be approached from either Suri or Rampurhat. Mollarpur Railway Station (24°04'40": 87°43'31") on the Sahibganj-loop line of the Eastern Railway running along the eastern periphery of the area, is the nearest railhead, approximately 10km far off and Kazi Nazrul Islam (Andal) Airport is ~80km away from the area.		
	The block occupies a part of Survey of India toposheet No.72 P/12 (G 45 V12).		
Cardinal Points of the Block Boundary	SL NO.	LATITUDE	LONGITUDE
	1	24° 3' 28.741" N	87° 36' 18.574" E
	2	24° 3' 26.789" N	87° 36' 16.091" E
	3	24° 3' 26.561" N	87° 36' 14.396" E
	4	24° 3' 26.694" N	87° 36' 13.366" E
	5	24° 3' 28.419" N	87° 36' 13.075" E
	6	24° 3' 29.664" N	87° 36' 12.865" E
	7	24° 3' 30.096" N	87° 36' 12.398" E
	8	24° 3' 31.901" N	87° 36' 12.735" E
	9	24° 3' 32.550" N	87° 36' 11.754" E
	10	24° 3' 34.061" N	87° 36' 12.621" E

11	24° 3' 36.498" N	87° 36' 14.021" E
12	24° 3' 37.045" N	87° 36' 14.231" E
13	24° 3' 37.459" N	87° 36' 14.390" E
14	24° 3' 37.453" N	87° 36' 14.690" E
15	24° 3' 36.972" N	87° 36' 15.564" E
16	24° 3' 33.335" N	87° 36' 19.304" E
17	24° 3' 32.683" N	87° 36' 19.609" E
18	24° 3' 29.763" N	87° 36' 19.481" E

Method of mining  
Manpower requirement  
Water requirement

Opencast Semi-mechanised mining methodology

54

Drinking and domestic purpose- 7.3 KLD, Green belt development- 15 KLD, Dust suppressor and other uses- 1.7 KLD, Total requirement- 24.0 KLD

Proposed area for green belt/ plantation and no. of saplings proposed  
Project cost

Proposed area – 0.299 Ha

No. of saplings - 479

Rs. 2,95,37,292/-

Year wise proposed production of basalt as mentioned in the Mining Plan is given below :-

Type of Resource	Area (Sq. meter)	Maximum Depth/ Thickness(m)	Volume of Basalt as per model (Cum)	Specific Gravity	Total Resource of Basalt (Tonnes)	Total Resource of Basalt (MT)
Indicated	48560.00	48.39	2349818.40	2.9	6814473.36	6.81

Year	Volume of Basalt as per model (Cum)	Specific Gravity	Mineable Reserve of Basalt (Tonnes)	Mineable Reserve of Basalt(MT)	Mining Losses	Extractable Reserve of Basalt (MT)
YEAR-1	36206.90	2.9	105000	0.105	5%	0.10
YEAR-2	108620.69	2.9	315000	0.315	5%	0.30
YEAR-3	126724.14	2.9	367500	0.368	5%	0.35
<b>Total</b>			<b>787500</b>	<b>0.788</b>	<b>5%</b>	<b>0.75</b>

The PP has uploaded valid LOI, non-cluster certificate, pre-feasibility report and need-based EMP from the competent authority. **The mine block is not forming cluster with any adjacent mining lease.**

The project site falls within the DSR potential zone code **BH\_BS\_ZONE\_05**.

6. State Level Environment Impact Assessment Authority (SEIAA), West Bengal examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI and the subsequent amendments, on the basis of above mentioned features along with other details submitted to SEIAA subject to strict compliance of the terms and conditions as given in Annexure (1)
7. The Ministry reserves the right to stipulate additional conditions, if found necessary.
8. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
9. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
10. **The validity of EC will be for 3 years in consonance with the Mine and Mine Closure Plan.**

## 11. General Instructions:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
  2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
  3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
  4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
  5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  6. The Regional Office / SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office / SEIAA by furnishing the requisite data / information/monitoring reports.
  7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12. This issues with an approval of the Competent Authority.

## Annexure 1

### Specific EC Conditions for (Mining Of Minerals)

#### 1. Standard Conditions:-

S. No	EC Conditions
1.1	<p><b>I. Statutory compliance</b></p> <p>i. This Environmental Clearance (EC) is subject to orders / judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.</p> <p>ii. The Project proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August,2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &amp; Ors. before commencing the mining operations.</p> <p>iii. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining &amp; Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &amp; Ors.</p> <p>iv. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from Ministry of Environment, Forest &amp; Climate Change, (MoEF&amp;CC) subsequent to the</p>

S. No	EC Conditions
	<p>recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.</p> <p>v. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.</p> <p>vi. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.</p> <p>vii. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development &amp; Regulation), Act, 2015 and rules &amp; regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian.</p> <p>viii. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.</p> <p>ix. The Project Proponent shall follow the mitigation measures provided in MoEF&amp;CC's Office Memorandum No. Z-11013 / 57 / 2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".</p> <p>x. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA/SWID for withdrawal of ground water for the project.</p> <p>xi. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.</p> <p>xii. State Pollution Control Board / Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office / Tehsildar's Office for 30 days.</p> <p>xiii. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board / Committee and web site of the Ministry of Environment, Forest and Climate Change (<a href="http://www.environmentclearance.nic.in">www.environmentclearance.nic.in</a>). A copy of the advertisement may be forwarded to the concerned MoEF&amp;CC Regional Office for compliance and record.</p> <p>xiv. The Project Proponent shall inform the MoEF&amp;CC / State Environment Impact Assessment Authority (SEIAA) for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.</p> <p><b>II. Air quality monitoring and preservation</b></p> <p>i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016 / 20 / 90 / PCUI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.</p> <p>ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metaled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and</p>

S. No	EC Conditions
	<p>unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments / machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&amp;CC / Central Pollution Control Board.</p> <p>iii. <b>The PP is required to undertake dust suppression by water sprinkling immediately after the drilling and blasting operations and workers would be allowed to work only after subsidence of dust in the area.</b></p> <p>iv. <b>In six-monthly compliance report, at least one ambient air quality monitoring report in the nearest residential area should be submitted.</b></p> <p><b>III. Water quality monitoring and preservation</b></p> <p>i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA/SWID. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA/SWID and MoEF&amp;CC/SEIAA is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.</p> <p>ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.</p> <p>iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority / State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.</p> <p>iv. The Project Proponent shall undertake regular monitoring of natural water course / water resources / springs and perennial nallahs existing / flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby / adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and / or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&amp;CC / SEIAA. The monitoring of water courses / bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director/ SWID, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.</p> <p>v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as</p>

S. No	EC Conditions
	<p>well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012 / 1 / 2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.</p> <p>vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board / State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&amp;CC/SEIAA annually.</p> <p>vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.</p> <p>viii. The water balance / water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&amp;CC/SEIAA and State Pollution Control Board / Committee.</p> <p>ix. <b>The PP is required to follow all the recommendation of SWID regarding protection of ground water.</b></p> <p><b>IV. Noise and vibration monitoring and prevention</b></p> <p>i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.</p> <p>ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights / masks away from the villagers and keeping the noise levels well within the prescribed limits for day / night hours.</p> <p>iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The Project Proponent shall be held responsible in case it has been found that workers / personals / laborers are working without personal protective equipment.</p> <p><b>V. Mining plan</b></p> <p>i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral &amp; waste production, lease area and scope of working (viz. method of mining, overburden &amp; dump management, O.B &amp; dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.</p> <p>ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines / Department of Mining &amp; Geology as required under the Provision of the MMDR Act, 1957 and Rules / Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change / SEIAA for record and verification.</p> <p>iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed</p>

S. No	EC Conditions
	<p>as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&amp;CC and its concerned Regional Office and SEIAA.</p> <p><b>VI. Land reclamation</b></p> <p>i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil / OB dumps. The topsoil shall be used for land reclamation and plantation.</p> <p>ii. The reject / waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.</p> <p>iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.</p> <p>iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer / compactors thereby ensuring proper filling / leveling of dump mass. In critical areas, use of geo textiles / geomembranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.</p> <p>v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&amp;CC/SEIAA.</p> <p>vi. Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil / OB / Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah / River / Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains / sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.</p> <p>vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments / silt material. The sedimentation pits / sumps shall be constructed at the corners of the garland drains,</p> <p>viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.</p> <p><b>VII. Transportation</b></p> <p>i. No Transportation of the minerals shall be allowed in case of roads passing through villages / habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village / rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic</p>

S. No	EC Conditions
	<p>load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.</p> <p>ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.</p> <p><b>VIII. Green Belt</b></p> <p>i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.</p> <p>ii. The Project Proponent shall carryout plantation / afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department / Agriculture Department / Rural development department / Tribal Welfare Department / Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.</p> <p>iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded / protected against felling and plantation of such trees should be promoted.</p> <p>iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.</p> <p>v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.</p> <p><b>vi. A Progressive Greenbelt Plan should be prepared. The PP has to do tree plantation in an area equivalent to 33% of the lease area @2500 trees / ha. PP will complete the plantation in safety zone with 4-5 ft. tall seedlings before starting the mining activity.</b></p> <p><b>IX. Public hearing and human health issues</b></p> <p>i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial / preventive measures be taken. A status report on the same may be sent to MoEF&amp;CC Regional Office and DGMS on half-yearly basis.</p> <p>ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their</p>

S. No	EC Conditions
	<p>mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.</p> <p>iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).</p> <p>iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&amp;CC/SEIAA annually along with details of the relief and compensation paid to workers having above indications.</p> <p>v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.</p> <p>vi. Project Proponent shall make provision for the housing for workers / labors or shall construct labor camps within / outside (company owned land) with necessary basic infrastructure / facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.</p> <p>vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry /SEIAA along with District Administration.</p> <p><b>viii. Regular medical check up of the workers should be done. Chest X-ray (PA View) and pulmonary function test of all workers should be done at least once in six months. The report along with comments of the medical officer should be submitted in the six monthly compliance</b></p>

28

S. No	EC Conditions
	<p>report.</p> <p>ix. Workers exposure to dust (average of at least five consecutive days) should be monitored along with silica content of the dust once in six months and should be submitted along with six monthly compliance report.</p> <p>x. Workers should use Personal Protective Equipment (PPE) equipment during the work.</p> <p><b>X. Environment Management Plan (EMP)</b></p> <p>i. The project proponent should submit the proposed EMP on a six monthly basis. The Office Memorandum issued by the MoEF &amp; CC vide F. No. 22-65/2017-IA.III dated 30.09.2020 should be strictly followed. The activities proposed for EMP shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude &amp; longitude of infrastructure developed &amp; road constructed needs to be submitted to Regional Office MoEF&amp;CC / SEIAA annually along with audited statement.</p> <p>ii. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&amp;CC and its concerned Regional Office and SEIAA.</p> <p>iii. Need based activities for local people is part of the EMP. Details of such activities are submitted by the project proponent and is attached in Annexure (2). The PP shall submit geo-tagged photographs regarding the implementation of CER with actual expenses incurred. The CER and plantation will have to be implemented within first two years of starting of mining operation.</p> <p><b>XI. Miscellaneous</b></p> <p>i. The validity of EC will be for 3 years in consonance with the Mine and Mine Closure Plan.</p> <p>ii. The project proponent should obtain land conversion certificate for the entire project from the competent authority before starting construction activity.</p> <p>iii. The Project Proponent shall prepare digital map (land use &amp; land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&amp;CC and SEIAA.</p> <p>iv. The Project Authorities should inform to the Regional Office and SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.</p> <p>v. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC &amp; its concerned Regional Office/SEIAA, Central Pollution Control Board and State Pollution Control Board.</p> <p>vi. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&amp;CC and SEIAA.</p> <p>vii. The concerned Regional Office of the MoEF&amp;CC, SEIAA, SEAC and WBPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&amp;CC, SEIAA, SEAC and WBPCB officer(s) by furnishing the requisite data / information / monitoring reports.</p> <p><b>XII. Additional Conditions imposed by SEAC :</b></p> <p>Following should be submitted along with the six monthly compliance report:-</p> <p>1) As per the undertaking submitted by the PP, the Mine &amp; Mine Closure Plan should be modified and approved by the Competent Authority before starting of any mining activity.</p> <p>2) The validity period should be for a period of three (3) years in consonance with the Mine and Mine Closure Plan.</p> <p>3) The Proponent shall prepare a dust and noise minimization plan with adequate details. Care should be taken for prevention of occupational health issues of the workers. Amenities like personal protective equipments (PPEs) should be provided for them.</p> <p>4) A post closure long-term vegetative stabilisation program should be submitted along with the six-monthly compliance report.</p>

S. No	EC Conditions
	<p>5) The PP has to do tree plantation in an area equivalent to 33% of the lease area @2500 trees / ha within first two years from the starting of the mining operation. If any tree (defined as per tree rules 2007) has to be felled, 5 times of the felled trees should be planted as compensatory plantation; the land for such plantation should be marked.</p> <p>This may be done with prior approval of the local self governing bodies. If no public land is available for the purpose the Project Proponent shall arrange for land with his personal means. To enhance success/ survival rate the plantation shall be attempted during the first two years of the project life and the plantation so done shall be taken care of during the rest of the project life.</p> <p>6) Monitoring of PM10, PM2.5 and its SiO<sub>2</sub> (free silica) content should be done along with noise levels.</p> <p>7) Dust suppression by sprinkling water should be adopted specially after dusty operations like drilling, blasting etc.</p> <p>8) Year-wise excavation schedule showing breakup of pay-mineral and waste rock may be clearly drawn up and areas may be demarcated for waste dumping. Site for intermediate stockpiling of the mineral may also be clearly demarcated and show in the surface plan.</p> <p>9) As far as practicable the waste rock to be produced from the mine may be dumped in the existing pit-void adjacent to/ within the lease hold boundary. Any outside the pit dumping should be temporary in nature. All waste rock dumped outside the pit may be rehandled and backfilled in the mined-out area.</p> <p>10) The proponent shall review the Progressive Mine Closure Plan every two years from the date of opening of the mine and shall submit the same to the officer authorised by the State Government in this behalf, for its approval under the West Bengal Minor Mineral Concession Rules, 2016. In the event of the progressive mine closure being not approved, or not deemed to be approved, the mining activities shall be discontinued.</p> <p>11) One year prior to the proposed closure of the mine the proponent shall submit a Final Mine Closure Plan to the officer authorised by the State Government in this behalf, for approval under the West Bengal Minor Mineral Concession Rules, 2016.</p> <p>12) The project proponent shall ensure that the protective measures contained in the Mine Closure Plan referred to hereinabove including the reclamation and rehabilitation work are carried out in accordance with the approved Mine Closure Plan or with such modifications as are approved by the officer authorised by the State Government in this behalf under the West Bengal Minor Mineral Concession Rules, 2016.</p> <p>13) In addition to regular submission of environmental compliance reports as required under the EIA Notification, 2006, the proponent shall submit to the officer authorised by the State Government in this behalf, a yearly report before 1st of July every year setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved Mine Closure Plan, and if there is any deviation, reasons thereof.</p> <p>14) For the purpose of carrying out mining operation in the area, the proponent shall furnish financial assurance. The amount of financial assurance shall be as laid down in the West Bengal Minor Mineral Concession Rules, 2016. The financial assurance may be in any of the forms referred to in the said Rules.</p> <p>15) Effects of blasting to the nearby localities should be examined and remedial plan should be in line with approved mine plan and as per rules of Mine Safety Authority.</p> <p>16) Needs of the locality may be assessed and a social part of the EMP should be undertaken as stipulated by MoEF&amp;CC.</p> <p>17) The unit should strictly abide by The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2007. If any tree is cut, five times compensatory plantation should be provided.</p>

Standard EC Conditions for (Mining of minerals)

### 1. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	<b>The validity of EC will be for 3 years in consonance with the Mine and Mine Closure Plan.</b>

## 2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the

S. No	EC Conditions
	Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained.
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.
2.13	<b>The PP is required to undertake dust suppression by water sprinkling immediately after the drilling and blasting operations and workers would be allowed to work only after subsidence of dust in the area.</b>

S. No	EC Conditions
2.14	In six-monthly compliance report, at least one ambient air quality monitoring report in the nearest residential area should be submitted.

**3. Water Quality Monitoring And Mitigation Measures**

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall

S. No	EC Conditions
	be installed for treatment of domestic waste water.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years
3.14	No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.
3.15	<b>The PP is required to follow all the recommendation of SWID regarding protection of ground water.</b>

#### 4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

#### 5. Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtaine certification as per guidelines of Mininstry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
5.4	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.8	Tranportation by Railway Siding shall be developed to avoid transportation by Road

#### 6. Land Recalamation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize

S. No	EC Conditions
	gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.
6.9	<b>A Progressive Greenbelt Plan should be prepared. The PP has to do tree plantation in an area equivalent to 33% of the lease area @2500 trees / ha. PP will complete the plantation in safety zone with 4-5 ft. tall seedlings before starting the mining activity.</b>

#### 7. Public Hearing And Human Health Issues

S. No	EC Conditions
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State

S. No	EC Conditions
	Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-1A.11 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius
7.14	<b>Regular medical check up of the workers should be done. Chest X-ray (PA View) and pulmonary function test of all workers should be done at least once in six months. The report along with comments of the medical officer should be submitted in the six monthly compliance report.</b>
7.15	<b>Workers exposure to dust (average of at least five consecutive days) should be monitored along with silica content of the dust once in six months and should be submitted along with six monthly compliance report.</b>
7.16	<b>Workers should use Personal Protective Equipment (PPE) equipment during the work.</b>

#### 8. Corporate Environment Responsibility

S. No	EC Conditions
8.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
8.2	A separate Environmental Cell both at the project and company head quarter level, with qualified

S. No	EC Conditions
	personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
8.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
8.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority
8.6	<b>Need based activities for local people is part of the EMP. Details of such activities are submitted by the project proponent and is attached in Annexure (2).The PP shall submit geo-tagged photographs regarding the implementation of CER with actual expenses incurred. The CER and plantation will have to be implemented within first two years of starting of mining operation.</b>

#### 9. Miscellaneous

S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

S. No	EC Conditions
9.6	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed

S. No	EC Conditions
	limits for day light/night hours



**Need based activities for local people (exclusive for this project)**

Sl. No	Measures	Description of work	Total cost (in Rs.)
			Proposed
1	Infrastructure creation:  Mathura Pahari Primary School, Dewanganj junior high school, Alinagar primary school and its renovation	To provide maintenance to school and its surrounding for children.	5,90,745/-
	Playground maintenance,  Built-up toilets	To maintain propoer hygiene for children	
<b>Total</b>			<b>5,90,745/-</b>

**Signature Not Verified**Digitally Signed by: Shri Dharmdeo Rai  
IFS  
Member Secretary, SEIAA

Date: 09/10/2024

101

Annexure P8

GOVERNMENT OF WEST BENGAL  
Office of the Chief Mining Officer  
COURT ROAD, ASANSOL-713304,  
DISTT. - PASCHIM BARDHAMAN

Tele Fax: 0341-2252407  
e-mail : [cmo.dmm-wb@nic.in](mailto:cmo.dmm-wb@nic.in)

Memo. No. 071/CMO/XVI/91(256)

Dated:- Asansol, the 20<sup>th</sup> February, 2024.

To,  
✓ The Chairman and Managing Director,  
West Bengal Power Development Corporation Limited (WBPDC), (Project Proponent),  
Bidyut Unnyan Bhaban, Plot 3/C, LA-Block, Sector 3,  
Salt Lake City, Kolkata, PIN 700106.

**Subject-** **Approval of Final copies of Mining Plan, for mining of Basalt over Plot No. 1267 (P), Mouza Chanda, J.L. No. 002, under P.S. & Block Muhammad Bazar, District Birbhum, over an area of 4.856 Hectares (12 Acres) in respect of Deocha Pachami Basalt Block of West Bengal Power Development Corporation Limited (WBPDC), (Project Proponent), Bidyut Unnyan Bhaban, Plot 3/C, LA-Block, Sector 3, Salt Lake City, Kolkata, PIN 700106, W.B.**

**Ref.-**

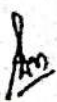
- i) Lol. No. BIR/BS/2024/3/2024-14 Dated 28<sup>th</sup> January, 2024.
- ii) Your QP's Submission letter No.- Nil, dated 20<sup>th</sup> February, 2024.
- iii) Your submission letter No. Nil, Dated 15<sup>th</sup> February, 2024.
- iv) This Office Memo No.- 068/CMO, dated 19<sup>th</sup> February, 2024.

Sir,

In terms of **Sub rule 2(b) under Rule 4** of the West Bengal Minor Minerals Concession Rules, 2016, I hereby approve the above mentioned **Mining Plan** for the mineral **Basalt**, in **Mouza Chanda, Plot No. 1267(P), J.L. No. 002, Under P.S. & Block Muhammad Bazar, in District Birbhum**, within the State of West Bengal, over an Area of **4.856 Hectares (12 Acres)**, subject to the following conditions:-

01. i) This **Mining Plan** is approved without prejudice in any other laws applicable to the Mine from time to time whether made by Central Govt., State Govt. or any other authority.
- ii) The **Mining Plan** is approved without prejudice to any order or direction from any court of competent jurisdiction.
02. It is also clarified that the approval of your aforesaid **Mining Plan** does not in any way imply the approval of the Govt. in terms of any other provisions of Mines & Minerals (Development & Regulation) Act, 1957 and West Bengal Minor Minerals Concession Rules, 2016, framed there-under and any other laws.
03. It is also clarified that this approval of **Mining Plan** under West Bengal Minor Mineral Concession Rules, 2016 is subject to the provision of Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and other relevant statutes, orders and guidelines including those issued by Hon'ble Courts of Law (including National Green Tribunal) as may be applicable to the proposed lease area from time to time.
04. It is further clarified that approval of the aforesaid **Mining Plan** is subject to the provisions of the Environment Impact Assessment Notification, 2006 as amended.
05. The execution of **Mining Plan** shall be subjected to vacations of prohibitory orders / notices, if any.

Contd....2/-



06. The approved Mining Plan is valid for the entire duration of the mining lease, which will be granted by the State Government.
07. The Provisions of the Mines Act, 1952 and Rules and Regulations made there-under including submission of notice of opening, appointment of Manager and other statutory officials as required by the Mines Act, 1952 shall be complied with.
08. A copy of Environmental Clearance shall be submitted to this office when the same will be issued by the State Level Environment Impact Assessment Authority (SEIAA), West Bengal.
- Encl : A copy of approval letter along with two copies of approved Mining Plan are enclosed herewith for information and necessary action.

Yours faithfully,

*Joydeep Banerjee*  
 Chief Mining Officer  
 Govt. of West Bengal

Memo. No. 071/CMO/1/( 1 2 3 4 )/XVI/91(256)

Dated:- Asansol, the 20<sup>th</sup> February, 2024.

Copy of the approval letter along with a copy of approved **Mining Plan** forwarded for information & necessary action to:-

1. The Director, Directorate of Mines & Minerals, Government of West Bengal, Shilpa Sadan, 4, Abanindranath Tagore Sarani (2nd Floor), Kolkata - 700 016, West Bengal.
2. The Deputy Secretary to the Govt. of West Bengal, Department of Industry, Commerce & Enterprises (Mines Branch), Shilpa Sadan, 4, Abanindra Nath Tagore Sarani (Camac Street), Kolkata-700 016, West Bengal.
3. The District Magistrate, Birbhum, West Bengal.
4. The Dy. Director General of Mines Safety, Eastern Zone-3, P.O. Sitarampur, Distt Paschim Bardhaman.
5. The Mining Officer In-Charge of Suri Zone, West Bengal.

Chief Mining Officer  
 Govt. of West Bengal

Memo. No. 071/CMO/2/( 1 2 )/XVI/91(256)

Dated:- Asansol, the 20<sup>th</sup> February, 2024.

Copy of the approval letter forwarded for information and necessary action to:-

- 1) The Chairman and Managing Director, West Bengal Mineral Development & Trading Corporation Limited, WBIIDC Building, 3<sup>rd</sup> Floor, DJ-Block, DJ-10, Sector-II, Bidhannagar (Saltlake City), Kolkata 700091.
- 2) Shri Joydeep Banerjee (QP & Consultant Geologist), Engaged by United Exploration India Private Limited, (Category "A" Exploration Agency), Flat No. A 103, NCCF, Sunny Fort Apartment, Street No. 622, AA-IIB, Block 7, Newtown, Kolkata, PIN 700161.

Chief Mining Officer  
 Govt. of West Bengal

103

GOVERNMENT OF WEST BENGAL  
Office of the Chief Mining Officer  
COURT ROAD, ASANSOL-713304,  
DISTT. - PASCHIM BARDHAMAN

Tele Fax: 0341-2252407  
e-mail : [cmo.dmm-wb@nic.in](mailto:cmo.dmm-wb@nic.in)

Memo. No. 071/CMO/XVI/91(256)

Dated:- Asansol, the 20<sup>th</sup> February, 2024.

To,

✓ The Chairman and Managing Director,  
West Bengal Power Development Corporation Limited (WBPDC), (Project Proponent),  
Bidyut Unnyan Bhaban, Plot 3/C, LA-Block, Sector 3,  
Salt Lake City, Kolkata, PIN 700106.

**Subject-** Approval of Final copies of Mining Plan, for mining of Basalt over Plot No. 1267 (P), Mouza Chanda, J.L. No. 002, under P.S. & Block Muhammad Bazar, District Birbhum, over an area of 4.856 Hectares (12 Acres) in respect of Deocha Pachami Basalt Block of West Bengal Power Development Corporation Limited (WBPDC), (Project Proponent), Bidyut Unnyan Bhaban, Plot 3/C, LA-Block, Sector 3, Salt Lake City, Kolkata, PIN 700106, W.B.

**Ref.-**

- i) LoI. No. BIR/BS/2024/3/2024-14 Dated 28<sup>th</sup> January, 2024.
- ii) Your QP's Submission letter No.- Nil, dated 20<sup>th</sup> February, 2024.
- iii) Your submission letter No. Nil, Dated 15<sup>th</sup> February, 2024.
- iv) This Office Memo No.- 068/CMO, dated 19<sup>th</sup> February, 2024.

Sir,

In terms of Sub rule 2(b) under Rule 4 of the West Bengal Minor Minerals Concession Rules, 2016, I hereby approve the above mentioned Mining Plan for the mineral Basalt, in Mouza Chanda, Plot No. 1267(P), J.L. No. 002, Under P.S. & Block Muhammad Bazar, in District Birbhum, within the State of West Bengal, over an Area of 4.856 Hectares (12 Acres), subject to the following conditions:-

01.
  - i) This Mining Plan is approved without prejudice in any other laws applicable to the Mine from time to time whether made by Central Govt., State Govt. or any other authority.
  - ii) The Mining Plan is approved without prejudice to any order or direction from any court of competent jurisdiction.
02. It is also clarified that the approval of your aforesaid Mining Plan does not in any way imply the approval of the Govt. in terms of any other provisions of Mines & Minerals (Development & Regulation) Act, 1957 and West Bengal Minor Minerals Concession Rules, 2016, framed there-under and any other laws.
03. It is also clarified that this approval of Mining Plan under West Bengal Minor Mineral Concession Rules, 2016 is subject to the provision of Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and other relevant statutes, orders and guidelines including those issued by Hon'ble Courts of Law (including National Green Tribunal) as may be applicable to the proposed lease area from time to time.
04. It is further clarified that approval of the aforesaid Mining Plan is subject to the provisions of the Environment Impact Assessment Notification, 2006 as amended.
05. The execution of Mining Plan shall be subjected to vacations of prohibitory orders / notices, if any.

Contd....2/-

104  
Approved vide Memo No. 2711/CMD

Dated 20/02/2024 Annexure P9

## Mining Plan including Mine Closure Plan

Deocha Pachami Basalt Block

Lease area: 4.856 Ha

Block: Md. Bazar, District: Birbhum,

State: West Bengal

**Project Proponent: The West Bengal Power Development Corporation Limited**

Bidyut Unnyan Bhaban, Plot- 3/C, LA-Block, Sector-III,  
Salt Lake City, District -Kolkata, State- West Bengal,  
Pin-700106.

Ref No: BIR/BS/2024/3/2024-14 dated 28/01/2024



**CONSULTANT**  
Prepared by  
**UNITED EXPLORATION INDIA PRIVATE LIMITED**



**APPROVED**  
*Joydip Das*  
20/02/2024  
(Joydip Das)  
Chief Mining Officer  
Govt. of West Bengal

**CERTIFICATE**

I, Shri Joydeep Banerjee hereby certify that,

- The provisions of West Bengal Minor Mineral Concession Rules, 2016 have been observed in the Mining plan including Mine Closure Plan for Deocha Pachami Basalt Block, J.L. No.: 002, Mouza: Chanda, Plot No.: 1267 (P), P.S.: Md. Bazar, District: Birbhum, State: West Bengal of M/S west Bengal Power Development Corporation Limited and wherever specific permission is required, the West Bengal Power Development Corporation Limited will approach the concerned authorities for granting the permission.
- It is also certified that the information furnished in the aforesaid Mining Plan including Mine Closure Plan are true and correct to the best of my knowledge & belief and in case of default the approval may be withdrawn.
- It is certified that the formulation of this Mining plan including Mine Closure Plan is in accordance with the lease grant order issued by Government of West Bengal.

*Joydeep Banerjee*  
(Mr. Joydeep Banerjee)



JOYDEEP BANERJEE  
CHIEF MINING OFFICER  
MINE CONSTRUCTION (M/S) DEPARTMENT  
MAHARAJA - 370355

**AUTHORIZATION LETTER BY THE LESSEE**

Hereby authorize Mr. Joydeep Banerjee as a Qualified Person to prepare Mining Plan including Mine Closure Plan under West Bengal Minor Mineral Concession Rules, 2016 in respect of Deocha Pachami Basalt Block, J.L. No.: 002, Mouza: Chanda. Plot No.: 1267 (P), P.S.: Md. Bazar, District: Birbhum, State: West Bengal.

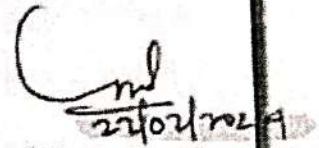
We request the concerned Mining Officer, Government of West Bengal to make further correspondence regarding modification/withdrawal/resubmission and for collection of the approved Mining Plan with the said qualified person on his following address:

Name of QP: Mr. Joydeep Banerjee

Address of QP: Flat No.- A 103, NCCF Sunny Fort Apartment, Street No.-622, AA-IIB, Block-7, New Town, Kolkata, West Bengal - 700161.

Phone / Mobile No.: +91- 9830436056

Email - [contact@unitedexploration.co.in](mailto:contact@unitedexploration.co.in)



(Signature)  
**Utpal Bhadra, IAS**


Spl. Secretary, Power Department  
Govt. of West Bengal

&  
Chief Vigilance Officer, WBPDC

**CERTIFICATE**

It is certified that the provisions of the various Acts, Rules, Regulations & Guidelines made under the Mines Act and Environmental framework have been observed in the Mining Plan including Mine Closure Plan of Deocha Pachami Basalt Block, J.L. No.: 002, Mouza: Chanda, Plot No.: 1267 (P), P.S.: Md. Bazar, District: Birbhum, State: West Bengal and whatever specific permissions are required, the lessee will approach the concerned authority for the purpose.

It is further certified that the provisions of West Bengal Minor Mineral Concession Rules, 2016 have been observed in the Mining Plan including Mine Closure Plan of Deocha Pachami Basalt Block, J.L. No.: 002, Mouza: Chanda, Plot No.: 1267 (P), P.S.: Md. Bazar, District: Birbhum, State: West Bengal and any further specific permission is required; the lessee will approach the Director of Mines & Minerals, West Bengal.

  
21/07/2024


**(Authorized Signatory)**  
Dipal Bhadra, IAS

Spl. Secretary, Power Department  
Govt. of West Bengal

&  
Chief Vigilance Officer, WBFOC

**DECLARATION**

The Mining Plan including Mine Closure Plan of Deocha Pachami Basalt Block, J.L. No.: 002, Mouza: Chanda, Plot No.: 1267 (P), P.S.: Md. Bazar, District: Birbhum, State: West Bengal, has been prepared in full consultation with the undersigned and its contents are understood and agreed to implement the same in accordance with the law. In case of default, the approval may be withdrawn.

  
22/02/2024

(Authorized Signatory)  
Spl. Secretary, Power Department  
Govt. of West Bengal  
&  
Chief Vigilance Officer, WBPOCL

## CONTENTS

SL. NO.	TITLES	PAGE NO.
1	<b>Executive Summary</b>	1 - 2
2	<b>Chapter - 1</b> Introduction	3 - 5
3	<b>Chapter - 2</b> Location & Accessibility	6 - 10
4	<b>Chapter-3</b> Geology & Exploration	11 - 20
5	<b>Chapter - 4</b> Mining	21 - 29
6	<b>Chapter - 5</b> Blasting	30
7	<b>Chapter - 6</b> Mine Drainage	31
8	<b>Chapter - 7</b> Stacking of mineral Rejects & Disposal of waste	32
9	<b>Chapter - 8</b> Use of Mineral	33 - 34
10	<b>Chapter - 9</b> Other	35
11	<b>Chapter - 10</b> Mineral Processing	36
12	<b>Chapter - 11</b> Environment Management Plan	37 - 47
13	<b>Chapter - 12</b> Mine Closure Plan	48 - 54

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**Executive Summary**

The Deocha-Pachami-Dewanganj-Harinsingha Coal Block was primarily allotted to The West Bengal Power Development Corporation (WBPDC) vide Ministry of Coal's letter No. PS1-13016/1/2022-PS1 (FTS-352482), dt. 5th September, 2022 (Annexure-I) comprising an area of about 9.70 sq. km and administratively covered under Birbhum District of West Bengal.

In order to commence the Mining Operation, as a procedure, WBPDC has already obtained LOI from WBMTDC as per the provision of Raiyati Policy, Vide Notification No No. 668/CI/O/MIN/GEN-MISS/17/2022, dt. 22/11/2022 (Annexure-II) for the first part comprising 12 acres of land vide LOI No. BIR/BS/2024/3/2024-14 dt. 28th January, 2024. (Annexure-III).

Letter of Intent (LoI) for Prospecting License-and/ or Mining Lease for mining of minor mineral(s) at Deocha Pachami area for Basalt Mining was issued to The West Bengal Power Development Corporation Limited (WBPDC), Government of West Bengal vide LOI no. BIR/BS/2024/3/2024-14, dt. 28/01/2024 dated 28.01.2024 for total area of 4.856 ha. (Annexure-III).

The area under investigation administratively falls under Mohammad Bazar P.S. under Suri Sub-division of Birbhum District, West Bengal and is covered under Survey of India Toposheet No. 72 P/12 (G45 V12). The Deocha Pachami Prospecting License-and/ or Mining Lease is falling in Mouza name- Chanda, J.L. No. 002. The block is located north of Panagarh-Moregram expressway (NH-60) that connects National Highway NH-2 and NH-34 and can be approached from either Suri or Rampurhat. Mollarpur Railway Station (24°04'40": 87°43'31") on the Sahibganj-loop line of the Eastern Railway running along the eastern periphery of the area, is the nearest railhead, approximately 10km far off and Kazi Nazrul Islam (Andal) Airport is -80km away from the area.

As per UNFC guidelines, the mineral resource of the Deocha Pachami Basalt Block has been defined by detailed exploration. The resource estimated up to 80m depth for the lease area falls under the indicated category (332) based on the approved geological report. Net Geological Resources comes to about 6.81 million tonnes based on 3D model developed through Software.

*Joydeep Banerjee*

Qualified Person: Joydeep Banerjee



JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 1 of 54

**Mine Plan and Mine Closure Plan  
Deochia Pachami Basalt Block  
Birbhum District, West Bengal**

---

The Mineable reserve of the Block has been estimated in a tune of 0.79 million Tons considering bench configuration of 6-meter height and 6-meter width. Due to shape of the block as depicted in the Mining Lease Plan, the maximum depth can be attained up-to 66 m.

The anticipated Mine life with the rated production capacity 0.35 MTPA of the Mine comes to about 3 years.



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**CHAPTER - 1  
INTRODUCTION**

**1.0 General:**

a)	<b>Name of the Applicant</b>	The West Bengal Power Development Corporation Limited
i	<b>Address</b>	Bidyut Unnyan Bhaban, Plot- 3/C, LA-Block, Sector-III, Salt Lake City, District -Kolkata-700106, West Bengal.
ii	<b>District</b>	Kolkata
iii	<b>State</b>	West Bengal
iv	<b>Pin code</b>	700106
v	<b>Phone &amp; Email</b>	333 - 23393294
b)	<b>Status of the Applicant</b>	
i	<b>Private</b>	NA
ii	<b>Individual</b>	NA
iii	<b>Private Company</b>	NA
iv	<b>Public Company</b>	NA
v	<b>Public Sector Undertaking</b>	Yes
vi	<b>Joint Sector Undertaking</b>	NA
viii	<b>Other (pl. specify)</b>	NA
ix	<b>Other (pl. specify)</b>	NA
c)	<b>Mineral (s) which are occurring in the area and which the applicant intends to mine.</b>	Basalt
d)	<b>Period for which the mining lease granted / renewed /proposed to</b>	LOI for this Prospecting License and/or Mining Lease has been granted by The

*Joydeep Banerjee*

Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 3 of 5



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

	be applied	West Bengal Government is valid for 12 months from the date of registration vide No. BIR/BS/2024/3/2024-14
c)	Name of the RQP/QP preparing the mining plan	Mr. Joydeep Banerjee
i	Address	Mr. Joydeep Banerjee (Qualified Person), M.Sc Geology and MAusIMM Flat No.- A 103, NCCF Sunny Fort Apartment, Street No.-622 AA-IIB, Block-7, New Town, Kolkata, W.B. - 700161.
ii	Phone	+91-9830436056.
iii	Email	jbanerjee@unitedexploration.co.in
iv	Telex	NA
v	Registration No.	NA
vi	Date of Grant / Renewal	NA
vii	Valid up to	NA
f)	Name of The Prospecting Agency	United Exploration India Private limited
i	Address	Unit-402, 4 <sup>th</sup> Floor, Axis Mall, Block-C, Action Area-I, Newtown-700056, Kolkata, West Bengal.
ii	Phone	+91-9830436056.
g)	Reference No. and date of grant / communication received from the State Government	The land records were duly vetted by the District Land Reforms department before issuance of the LOI. The LOI has been issued as per the prevailing norms stated in the Raiyati Policy (Ref. No. 668/CI/O/MIN/GEN-MISS/17/2022) and thus ownership belongs to The West Bengal Power Development Corporation Limited

*Joydeep Banerjee*

Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page No. of

M.Sc. GEOLOGY (CALCUTTA UNIVERSITY)  
M.A. 2022



---

--	--	--



Joydeep Banerjee  
Qualified Joydeep

JOYDEEP BANERJEE  
QUALIFIED PERSON

M.Sc. GEOLOGY (CALCUTTA UNIVERSITY)

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**CHAPTER - 2**

**2.0 Location and Accessibility:**

a)	Details of Area (with location map)	Boundary Coordinates of Prospecting License or Mining Lease area are provided below (Based on WGS 84 Geodetic system):		
		SLNO.	LATITUDE	LONGITUDE
		1	24° 3' 28.741" N	87° 36' 18.574" E
		2	24° 3' 26.789" N	87° 36' 16.091" E
		3	24° 3' 26.561" N	87° 36' 14.396" E
		4	24° 3' 26.694" N	87° 36' 13.366" E
		5	24° 3' 28.419" N	87° 36' 13.075" E
		6	24° 3' 29.664" N	87° 36' 12.865" E
		7	24° 3' 30.096" N	87° 36' 12.898" E
		8	24° 3' 31.901" N	87° 36' 12.735" E
		9	24° 3' 32.550" N	87° 36' 11.754" E
		10	24° 3' 34.061" N	87° 36' 12.621" E
		11	24° 3' 36.498" N	87° 36' 14.021" E
		12	24° 3' 37.045" N	87° 36' 14.231" E
		13	24° 3' 37.459" N	87° 36' 14.399" E
		14	24° 3' 37.453" N	87° 36' 14.690" E
		15	24° 3' 36.972" N	87° 36' 15.564" E
		16	24° 3' 33.335" N	87° 36' 19.304" E
		17	24° 3' 32.683" N	87° 36' 19.609" E
18	24° 3' 29.763" N	87° 36' 19.481" E		
Key plan is attached as Plate No. 1.				
i	District and State	Birbhum, West Bengal		
ii	Taluka	Md. Bazar		
iii	Khasra No./Plot No./Block Range/Felling Series no.	Mouza	J.L. No.	Plot No.
		Chanda	002	1267 (F)
iv	Lease Area (hectares)	4.856 Ha or 12 Acres		
v	Whether the Area is recorded to be in forest (please specify Whether protected, reserved etc.)	The verification report received from the district level shows that the area is not recorded under Forest.		

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee



JOYDEEP BANERJEE  
QUALIFIED PERSON

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

vi	<b>Ownership/ Occupancy</b>	The Land belongs to West Bengal Government is being transferred in favour of West Bengal Mineral Development Corporation Limited.																																																									
vii	<b>Existence of public road/railway line, if any nearby and approximate distance.</b>	The block is located north of Panagurh-Moregram expressway (NH-60) that connects National Highway NH-2 and NH-34 and can be approached from either Suri or Rampurhat. Mollarpur Railway Station (24°04'40" N; 87°43'31" E) on the Sahibganj-loop line of the Eastern Railway running along the eastern periphery of the area, is the nearest railhead, approximately 10km far off and Kazi Nazrul Islam (Andal) Airport is ~80km away from the area.																																																									
viii	<b>Toposheet No. with latitude and longitude:</b>	<p>Toposheet No.: The Mining Lease area covers in Survey of India Toposheet No. 72 P/12 (G45 V12) (Reference: Survey of India)</p> <p>Boundary Coordinates of Prospecting License or Mining Lease area are provided below (Based on WGS 84 Geodetic system):</p> <table border="1" data-bbox="683 1016 1433 1751"> <thead> <tr> <th>SL NO.</th> <th>LATITUDE</th> <th>LONGITUDE</th> </tr> </thead> <tbody> <tr><td>1</td><td>24° 3' 28.741" N</td><td>87° 36' 18.571" E</td></tr> <tr><td>2</td><td>24° 3' 26.789" N</td><td>87° 36' 16.091" E</td></tr> <tr><td>3</td><td>24° 3' 26.561" N</td><td>87° 36' 14.396" E</td></tr> <tr><td>4</td><td>24° 3' 26.694" N</td><td>87° 36' 13.366" E</td></tr> <tr><td>5</td><td>24° 3' 28.419" N</td><td>87° 36' 11.075" E</td></tr> <tr><td>6</td><td>24° 3' 29.664" N</td><td>87° 36' 12.865" E</td></tr> <tr><td>7</td><td>24° 3' 30.096" N</td><td>87° 36' 12.398" E</td></tr> <tr><td>8</td><td>24° 3' 31.901" N</td><td>87° 36' 12.735" E</td></tr> <tr><td>9</td><td>24° 3' 32.550" N</td><td>87° 36' 11.754" E</td></tr> <tr><td>10</td><td>24° 3' 34.061" N</td><td>87° 36' 12.621" E</td></tr> <tr><td>11</td><td>24° 3' 36.498" N</td><td>87° 36' 14.021" E</td></tr> <tr><td>12</td><td>24° 3' 37.045" N</td><td>87° 36' 14.231" E</td></tr> <tr><td>13</td><td>24° 3' 37.459" N</td><td>87° 36' 14.390" E</td></tr> <tr><td>14</td><td>24° 3' 37.453" N</td><td>87° 36' 14.690" E</td></tr> <tr><td>15</td><td>24° 3' 36.972" N</td><td>87° 36' 15.564" E</td></tr> <tr><td>16</td><td>24° 3' 33.335" N</td><td>87° 36' 19.304" E</td></tr> <tr><td>17</td><td>24° 3' 32.683" N</td><td>87° 36' 19.609" E</td></tr> <tr><td>18</td><td>24° 3' 29.763" N</td><td>87° 36' 19.481" E</td></tr> </tbody> </table> <p>Key plan is attached as Plate No. 1.</p>	SL NO.	LATITUDE	LONGITUDE	1	24° 3' 28.741" N	87° 36' 18.571" E	2	24° 3' 26.789" N	87° 36' 16.091" E	3	24° 3' 26.561" N	87° 36' 14.396" E	4	24° 3' 26.694" N	87° 36' 13.366" E	5	24° 3' 28.419" N	87° 36' 11.075" E	6	24° 3' 29.664" N	87° 36' 12.865" E	7	24° 3' 30.096" N	87° 36' 12.398" E	8	24° 3' 31.901" N	87° 36' 12.735" E	9	24° 3' 32.550" N	87° 36' 11.754" E	10	24° 3' 34.061" N	87° 36' 12.621" E	11	24° 3' 36.498" N	87° 36' 14.021" E	12	24° 3' 37.045" N	87° 36' 14.231" E	13	24° 3' 37.459" N	87° 36' 14.390" E	14	24° 3' 37.453" N	87° 36' 14.690" E	15	24° 3' 36.972" N	87° 36' 15.564" E	16	24° 3' 33.335" N	87° 36' 19.304" E	17	24° 3' 32.683" N	87° 36' 19.609" E	18	24° 3' 29.763" N	87° 36' 19.481" E
SL NO.	LATITUDE	LONGITUDE																																																									
1	24° 3' 28.741" N	87° 36' 18.571" E																																																									
2	24° 3' 26.789" N	87° 36' 16.091" E																																																									
3	24° 3' 26.561" N	87° 36' 14.396" E																																																									
4	24° 3' 26.694" N	87° 36' 13.366" E																																																									
5	24° 3' 28.419" N	87° 36' 11.075" E																																																									
6	24° 3' 29.664" N	87° 36' 12.865" E																																																									
7	24° 3' 30.096" N	87° 36' 12.398" E																																																									
8	24° 3' 31.901" N	87° 36' 12.735" E																																																									
9	24° 3' 32.550" N	87° 36' 11.754" E																																																									
10	24° 3' 34.061" N	87° 36' 12.621" E																																																									
11	24° 3' 36.498" N	87° 36' 14.021" E																																																									
12	24° 3' 37.045" N	87° 36' 14.231" E																																																									
13	24° 3' 37.459" N	87° 36' 14.390" E																																																									
14	24° 3' 37.453" N	87° 36' 14.690" E																																																									
15	24° 3' 36.972" N	87° 36' 15.564" E																																																									
16	24° 3' 33.335" N	87° 36' 19.304" E																																																									
17	24° 3' 32.683" N	87° 36' 19.609" E																																																									
18	24° 3' 29.763" N	87° 36' 19.481" E																																																									
ix	<b>Land use pattern (Forest, Agricultural, Grazing, Barren etc.)</b>	The land is non-forest in nature.																																																									



*Jaydeep Banerjee*

Qualified Person: Jaydeep Banerjee

JOYDEEP BANERJEE

QUALIFIED PERSON

Page 7 of 54

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

b)	Attach a general location and vicinity map indicating project site.	A general Location Map and the vicinity map for 5 km buffer zone is furnished below in figure 1.
----	---	--



*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee

Page 8 of 54

JAYDEEP BANERJEE  
QUALIFIED PERSON

Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal

LOCATION MAP

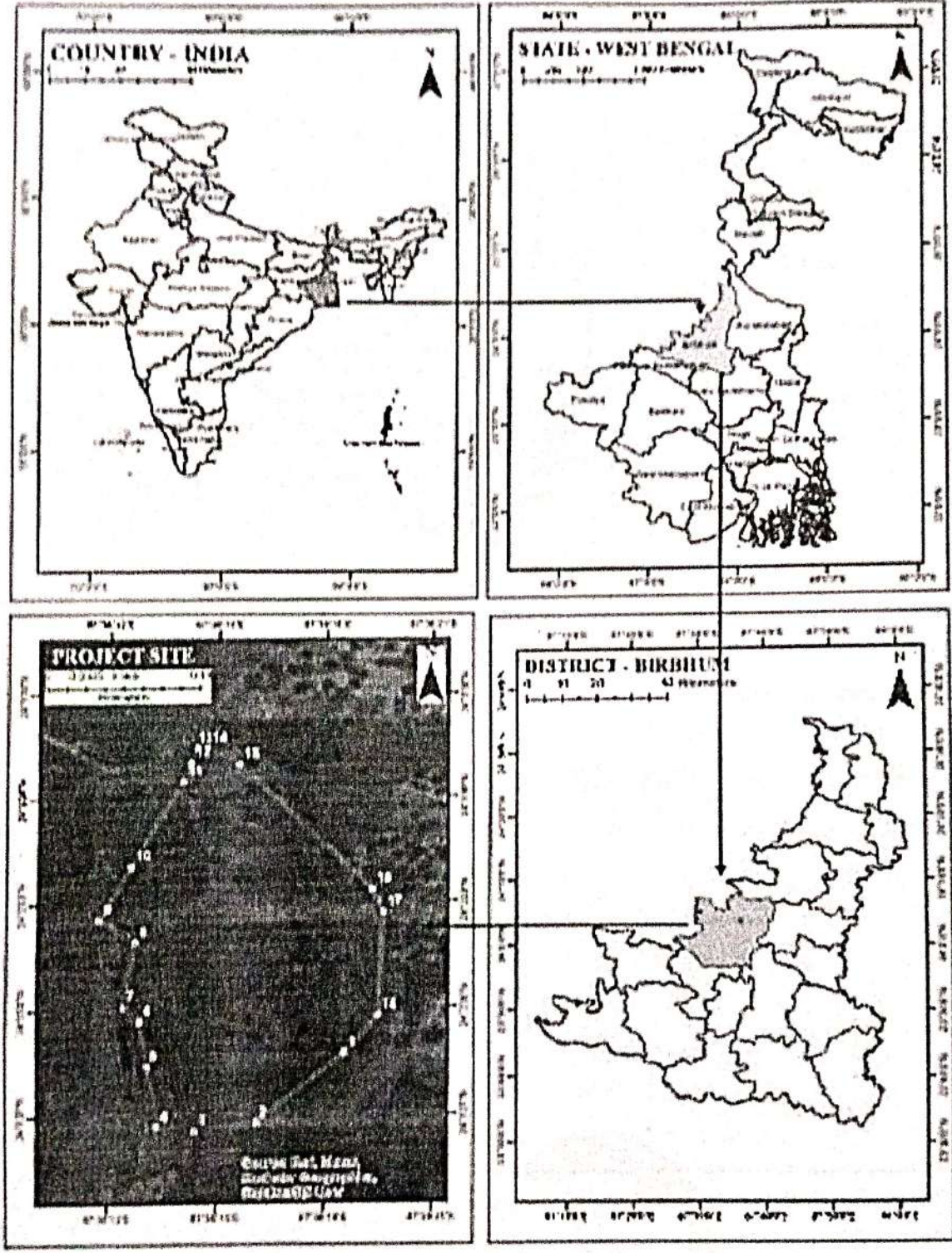


Figure.11 Location Map of Deocha Pachami Basalt Block, Mid. Bazar, Birbhum.

*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee

JAYDEEP BANERJEE  
QUALIFIED PERSON



Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhumi District, West Bengal

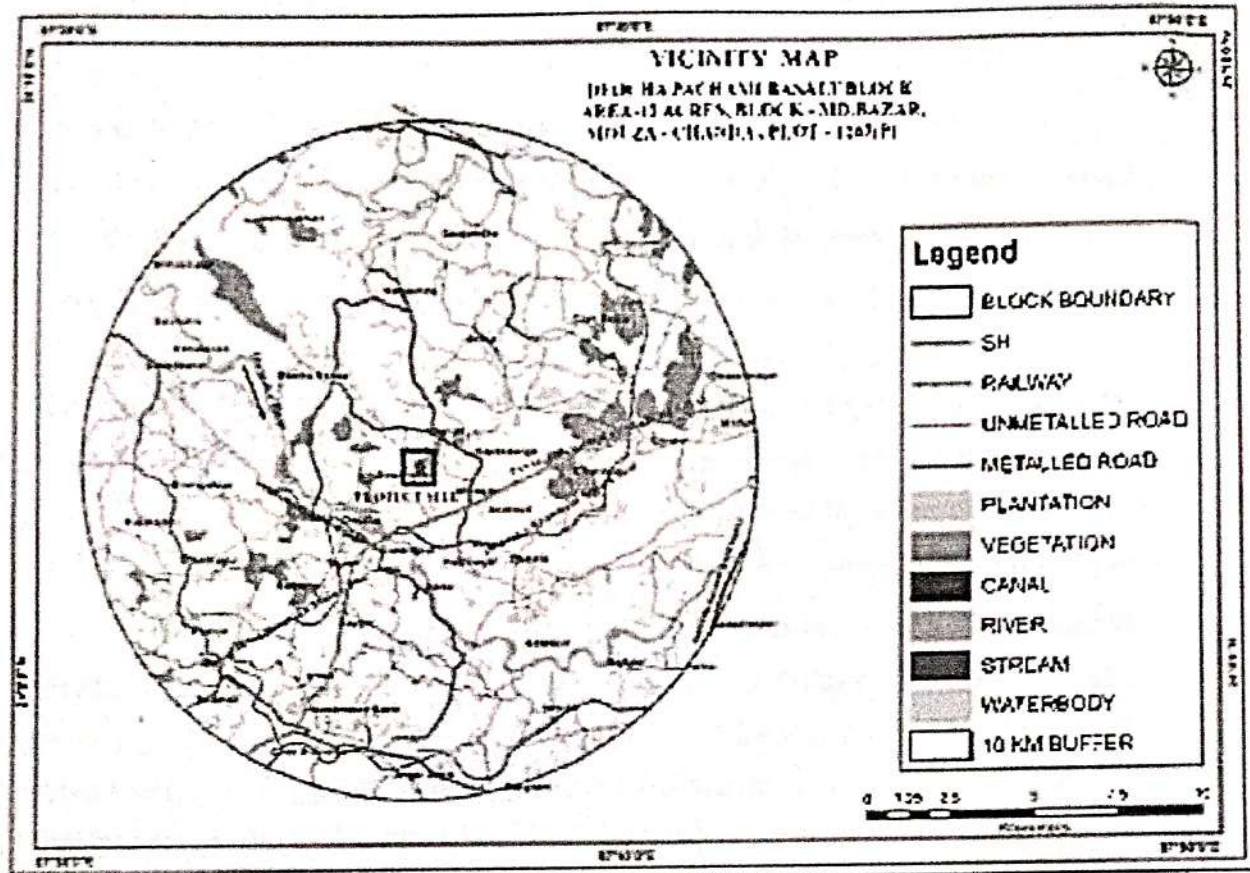


Figure.2: Vicinity map of Deocha Pachami Basalt Block, Md. Bazar, Birbhumi.



*Joydeep Banerjee*

Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

**Mine Plan and Mine Closure Plan  
Deoria Pachami Basalt Block  
Birbhum District, West Bengal**

**PART-A  
CHAPTER-3**

**3.0 GEOLOGY AND EXPLORATION**

**A) Description of the topography and general geology and local/mine geology of the mineral deposit including drainage pattern:**

Physiographically this district is a part of ancient "Radh Bhumi" of Bengal. It is characterized by undulating barren land associated with red, lateritic and older alluvial soil of Achaean-Middle Proterozoic and Pleistocene period. Its topography is very much similar to the Radh areas of Bankura and Paschim Medinipur districts. The western portion in the district is basically the extension of Chhotanagpur plateau to the south and south-east. The land surface of the entire area of the district is broken by a succession of undulations.

At the Rampurhat subdivision, hills are the extensions of the low Rajmahal hills of basaltic formation. To the south of the Labpur and Bolpur, the land is totally flat. The general gradient is from north-west to south-east. The general slope of this district is from north-west to south-east. The major rivers flowing through the districts have originated from the Rajmahal highlands which have gradually merged into the broad alluvial plain of the Gangetic delta in the south and south-east.

**3.1 Topography**

Birbhum district, comprises two distinct regions. To the west lies an undulating, generally barren upland, part of the eastern fringe of the Chhotanagpur plateau, rising to 3,000 feet (900 metres); to the east is a densely populated alluvial plain of the vast delta region of the Ganges (Ganga) and Brahmaputra rivers. The greater portion of the district consists of a rolling country covered by laterite and alluvium.

The area within the block depicts almost a flat topography with a RL variation from 66 m AMSL to 69 m AMSL. The area of interest is a virgin area and doesn't affect by prior mining activity. The contours show a very gentle slope towards west.



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 11 of 54

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

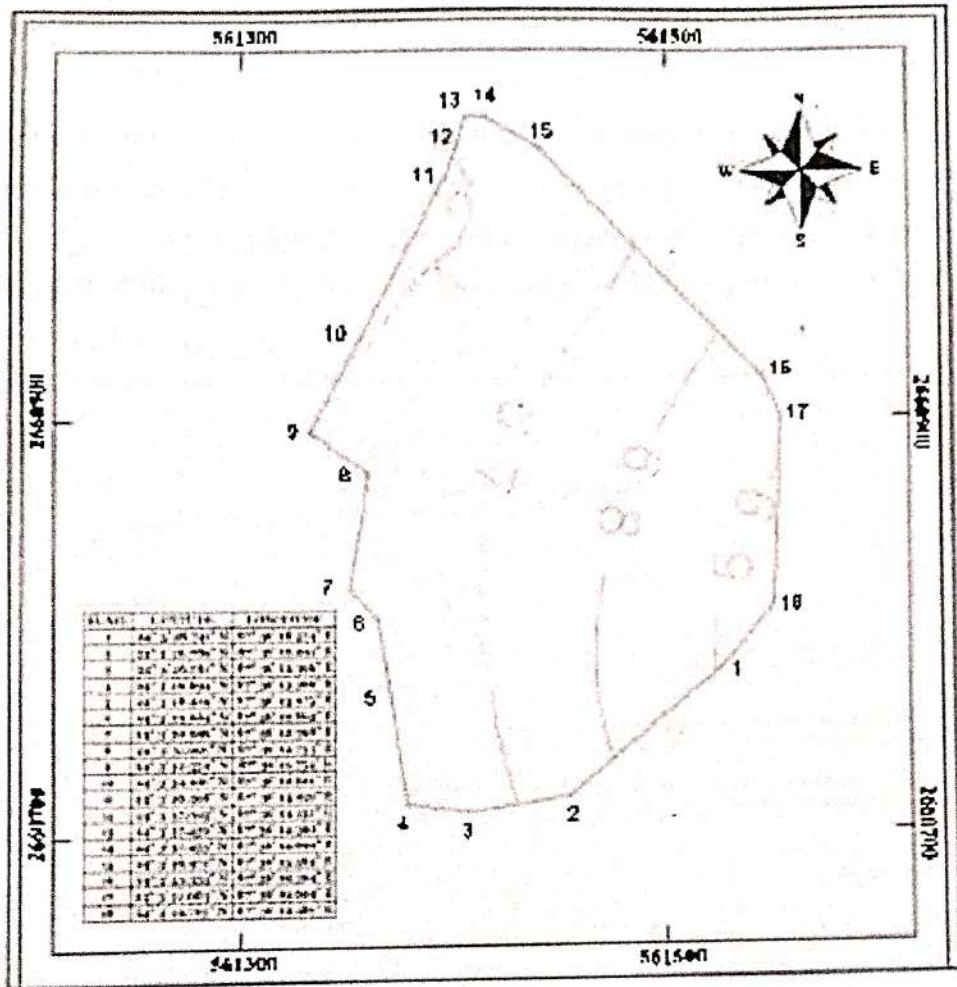


Figure 3.1: Topographic Plan of Deocha Pachami Basalt Block, Md. Bazar, Birbhum.

**3.2 Drainage**

The district is well drained by a number of rivers and rivulets running in nearly every case from west to east with a slight southerly inclination. Only two are rivers of any magnitude, viz., the Mayurakshi and the Ajay, the latter of which marks the southern boundary, while the Mayurakshi runs through Birbhum from West to East. Both rivers are of considerable size when they enter the district, their width varying according to the configuration of the country. Between the Mayurakshi and Ajay there are a few large streams coming from beyond the western boundary, of which the Hingla is the most important. Another river is the Bakreswar, which rises at hot spring of same name near Tantipara, some ten km west

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

of Suri. Other important rivers of the district include the Brahmani and the Bansloi and Dwaraka (Census, 2011).

No stream/rivulets exists within the identified block area. A 1<sup>st</sup> order stream flows along the west of the identified Basalt Block and is part of the larger part of Deocha Pachami Coal Block. The major drainage within 10 km of the project area is dominated by Dwarka river and is tributary of Bhaghirathi. The drainage map of the project area with 10 km buffer zone is furnished below.

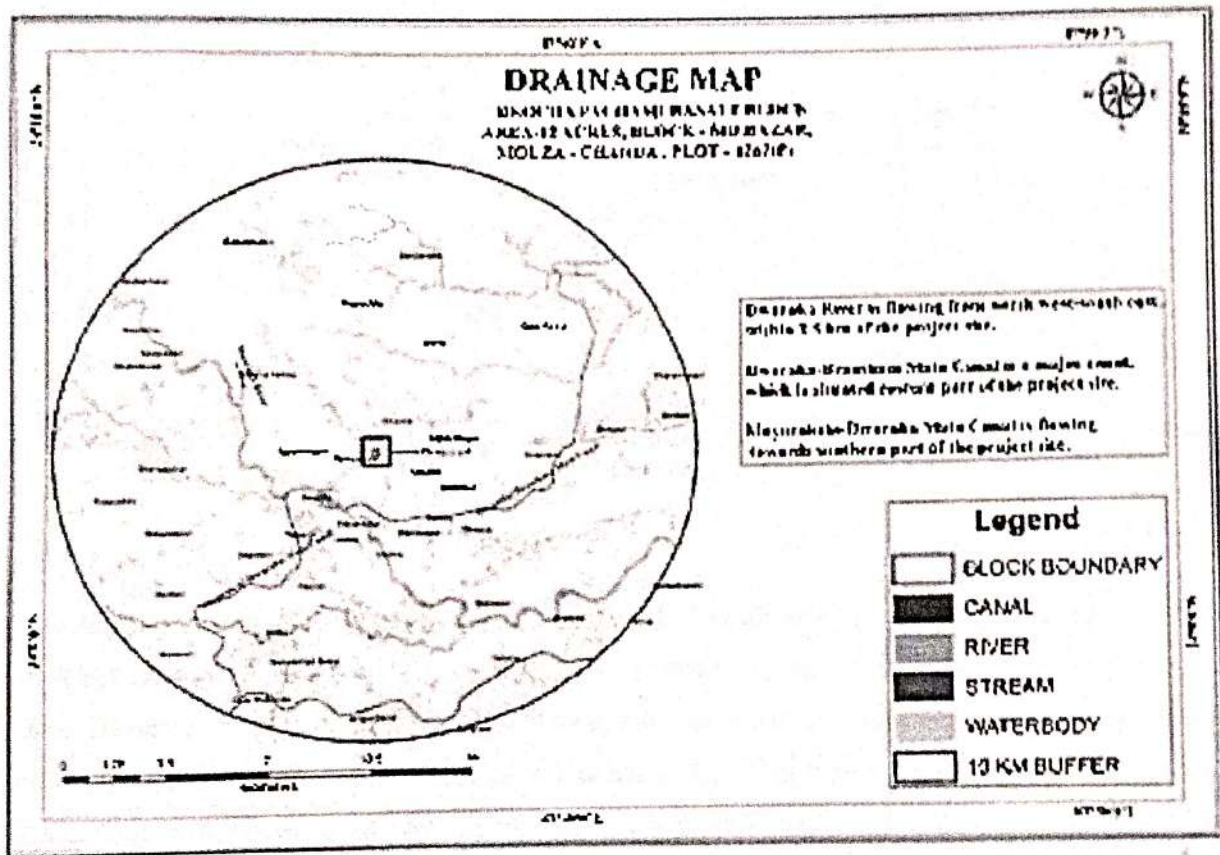


Figure 3.2: Drainage map in and around Deocha Pachami Basalt Block, Md. Bazar, Birbhum.



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

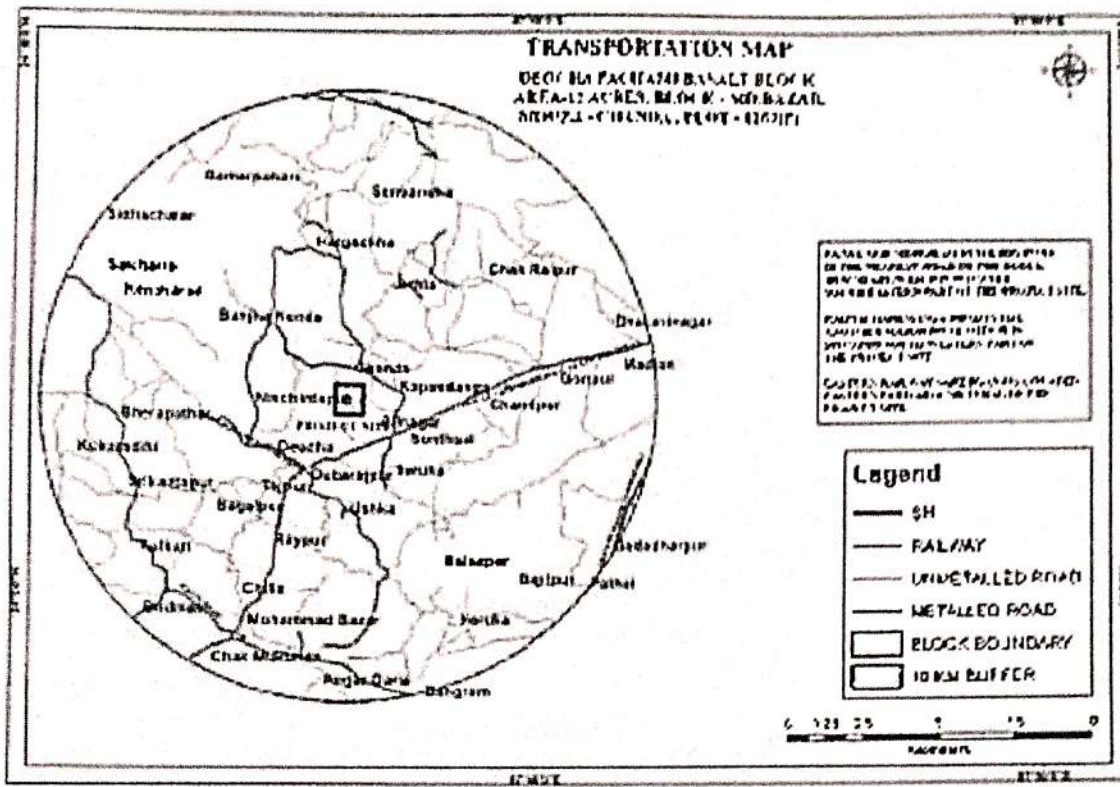


Figure 3.3: Transportation map in and around Deocha Pachami Basalt Block, Md. Bazar, Birbhum.

**3.3 Regional Geology**

Regionally, the district comprises many rock formations. The south-western part of the district is occupied by the crystalline metamorphic rocks of the Archaean to Proterozoic age. These include amphibolite, hornblende schist, gabbro, granite gneiss and unclassified pegmatites and form the basement of the area. The Gondwana Supergroup overlying this basement is represented by thick piles of pelitic and sanditic sedimentary rocks containing coal seams belonging to Barakar, Barren Measure, Raniganj and Dobrajpur Formations ranging from Permian to Jurassic in age. The Gondwana is overlain by Rajmahal trap (basalt) occurring in the northern and north-western part of the district. The rest of the area in the north and central part is occupied by laterite and lateritic soil. Hard clay impregnated with caliche nodules of Rampurhat formation occupies the area in north-east and east and is overlain by alternating layers of sand, silt and clays of Kandi formation of Quaternary age. The diverse litho-units along with geological formations and age are presented Table 3.1.

*Loydeep Bamerjee*  
 Qualified Person: Loydeep Bamerjee



LOYDEEP BAMERJEE  
 QUALIFIED PERSON

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**Table 3.1: General stratigraphy of Birbhum District**

AGE	FORMATION	LITHOLOGY
Recent Quaternary/Tertiary	Alluvium Undifferentiated Surficial deposits	Loose soil, silt & clay Laterites, lateritic soil, lateritic gravel with petrified wood & china clay.
	Unconformity	
Middle Jurassic to lower Cretaceous	Rajmahal Traps and Intertappeans	Flows of basalt and intertrappeans Sediments (Sand stone, Shale etc.)
	Unconformity	
Lower Jurassic (Upper Triassic)	Dubrajpur	Conglomerates, coarse to medium grained sand stone, grey siltstone, mottled shale & thin coal bands.
	Unconformity	
Lower Permian Upper carboniferous to lower Permian (Permo-carboniferous)	Barakar, Talchir	Coarse to medium grained sandstone, carbonaceous sandstone with grey shale, fire clay, carbonaceous shale and coal seam. Greenish sandstone, siltstone, tillite, olive green shale.
	Unconformity	
Precambrian	Metamorphics	Granites and granitoids, gneiss, pegmatite, quartz veins and metabasic dykes

### 3.4 Local Geology

The Rajmahal trap is represented dominantly by black coloured successive basaltic flows with intertrappean shales in between. These are mostly blocky lavas showing jointing patterns. Series of basaltic flows of average thickness 100 m are separated from each other by intertrappean beds. In many places the basaltic flows are vesicular in nature the vesicles being filled in by amygdales of quartz, chalcedony, zeolite and some clay minerals. In the project area basalts are occurring as massive deposits of without showing any particular mineral orientation and contains vesicular structures.



*Joydeep Banerjee*

Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE

QUALIFIED PERSON

Page 15 of 54



**Mine Plan and Mine Closure Plan  
Deocha Pochami Basalt Block  
Birbhum District, West Bengal**

**B) Topographic Plan of the lease area:**

Topographic Plan of the lease area is furnished in figure No. 3.1

**C) Geological Sections:**

Geological Plan and Sections is furnished in Plate No. 4

**D) Indicate the year wise future programme of exploration, taking into consideration the future programme planned in next three years as in table below:**

The block under discussion is a part of DFDH coal block of M/S WBPDCI and is sufficiently explored by CMPDIL and Geological Report is in place. No further exploratory activities are envisaged in the planned period.

**E) Indicate geological and recoverable and grade, duly supported by standard method of estimation and calculation along with required sections (giving split up of various categories i.e. proved, probable, possible). Indicate cutoff grade. Availability of resources should also be indicated for the leasehold:**

The geological exploration has been carried out based on UNFC guidelines. The UNFC rule for resource estimation is governed by three-dimensional system consists of following three axes: Geological Assessment, Feasibility Assessment and Economic viability. The process of geological assessment is generally conducted in stages of increasing details. The typical successive stages of geological investigation i.e. reconnaissance, prospecting, general exploration and detailed exploration, generate resource data with a clearly defined degrees of geological assurance. These four stages are therefore used as geological assessment categories in the classification. It is a three-digit code-based system, the economic viability axis representing the first digit, the feasibility axis the second digit and the geologic axis the third digit. The three categories of economic viability have codes 1, 2 and 3 in decreasing order. Similarly the three categories of feasibility study have also codes 1, 2 and 3 while the four stages of geological assessment are represented by 4 codes i.e. 1 (detailed exploration), 2 (general exploration), 3 (prospecting) and 4 (reconnaissance). Thus, the highest

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee



JYDEEP BANERJEE

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

category of resources under UNFC system will have the code (111) and lowest category the code (334).

As per UNFC guidelines, the mineral resource of the Deocha Pachami Basalt Block has been defined by geological exploration up to 80m depth. Total geological block boundary area is 43.94 Acre & proposed mining lease area is 12 Acre. Total borehole drilled within geological block area is 2 nos and another one falls adjacent to the geological block area. However, the boreholes are drilled within 400m spacing. Therefore, the resource estimated for the block falls under the measured category (331).

Geological resource of the Deocha Pachami lease area has been estimated by volumetric method by using the relevant resource modelling software. Specific Gravity of the deposit is determined as 2.90 for tonnage conversion of the estimated resource. Basic considerations for resource estimation are as below:

- Estimation of geological resources were restricted up to the depth range of 80m from the ground level.
- Resource estimation is limited to the block area of 12 acres
- The extent of Basaltic rocks were established within the Block from the 109 number of drill holes performed by CMPDIL and reported in the Geological Report of DPDH Coal Block. Basalt Resources were extracted for the identified 12 acres of land from the primary Geological Model prepared by CMPDIL.

Therefore, the resource estimated up to 80m depth for the area falls under the measured category (331) as per Mineral Evidence of Mineral Contents Rule, 2015 (Part III- Exploration Norms for different type of deposits).

The details of the resource have been tabulated below:

**Table No.3.2: Geological Resource Estimation**

Type of Resource	Area (Sq. meter)	Maximum Depth/ Thickness(m)	Volume of Basalt as per model (Cum)	Specific Gravity	Total Resource of Basalt (Tonnes)	Total Resource of Basalt (MT)
Indicated	48560.00	48.39	2314816.40	2.9	681447.136	6.81

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 18 of 54



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**Estimation of Top Soil:** Other than Basalt, the whole lease area is covered by lateritic soil underlain by weathered rocks. Total volume of lateritic soil and weathered rocks within the lease area has been calculated as 0.036 million cubic meters based on 4 m average thickness.

**F) Indicate mineable reserves by slice plan/level plan method, as applicable, as per the proposed mining parameters:**

Reserve estimation has been done through 3D Model Software

- i. Volume has been calculated from seam grid model created by 3D Model Software.
- ii The Mineable reserve of the Block has been estimated considering bench configuration of 6-meter height and 6-meter width.

Note: M/S WBPDCL is in a process of extending the mining activity beyond the designated 12 acres of land. In a process, the planned mining pit will be dovetailed to larger area in order to excavate more basalt upto the base level of established resources. Thus none of the planned benches will be sterilized at the end of this planned period. The bench configuration of 6 m x 6 m is thus proposed in order to keep these benches active at the end of this planned period.

- iii. Individual bench slope angle has been considered 80°.
- iv. In-situ density 2.90 has been considered for reserve estimation.
- v Mineable reserve estimated based on the area considered for pit configuration.
- vi. 95% recovery level has been considered on account of unforeseen geological conditions to opine in the mineable reserve figures.
- vii. 5% mining losses has been considered for deriving the extractable reserve figures.
- viii. Mineable reserves have been estimated up to a depth of 66m.

**Table no. 3-3: Estimation of Mineable & Extractable Reserve**

FROM (M)	TO (M)	AREA (SQ. M)	HEIGHT (M)	VOLUME	SPECIFIC GRAVITY	BASALT (T)	MINEABLE BASALT (MT)	MINING LOSS	EXTRACTABLE BASALT (MT)
44	33	11829.2248	6	70975.34862	2.9	205826.5	0.2053285	5%	0.1955
38	32	9670.390474	6	57725.07575	2.9	167550.9	0.1675502	5%	0.1592
32	26	7343.167397	6	44059.00798	2.9	127771.1	0.1277711	5%	0.1212
26	20	5511.425615	6	33688.84743	2.9	97039.22	0.0970392	5%	0.0929
20	14	5702.294835	6	30013.76711	2.9	87037.03	0.0870370	5%	0.0827
14	8	3245.050728	6	26470.30953	2.9	58200.98	0.0582034	5%	0.0553
8	2	2458.107227	6	14888.67646	2.9	43467.16	0.0434672	5%	0.0413
TOTAL		43258.62167		172810.256		787307	0.7873	5%	0.0748

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

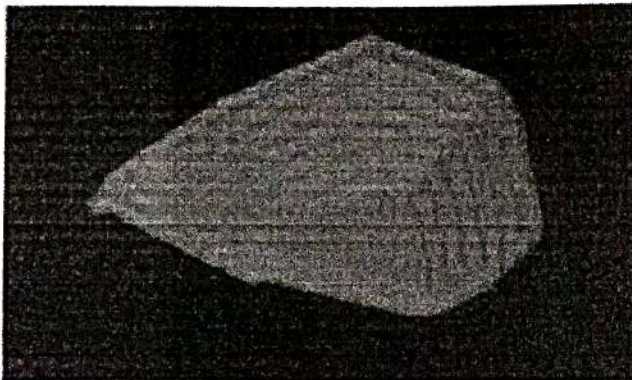
JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 19 of 24

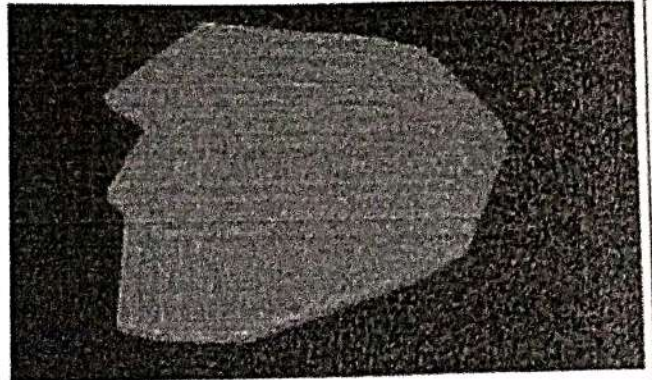
N. S. GEOLOGY COLLEGE (T) UNIVERSITY  
MA 18 KVI - 320395



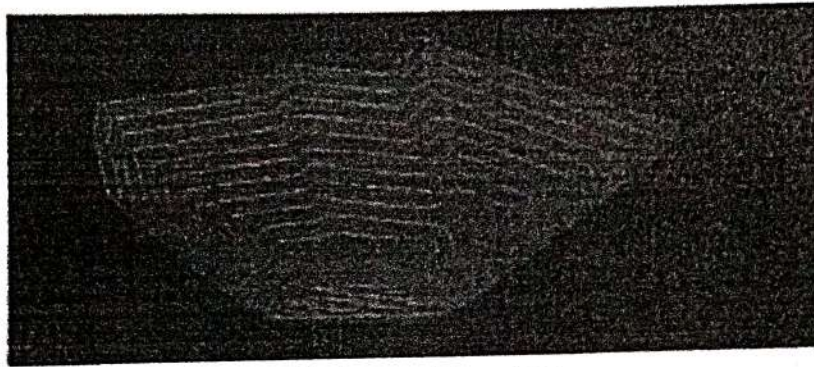
**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**



First year pit top view



Second year pit top view



Third year pit top view

Figure 3.5: 3-D image showing the development pit top view.



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

**Mine Plan and Mine Closure Plan  
Deocha Pacharni Basalt Block  
Birbhum District, West Bengal**

**CHAPTER - 4**

**4.0 Mining**

**A) Existing/proposed method for Developing/working the deposit with all design parameters:**

Peak production target of 0.35 Million tons of per annum will met through conventional drilling and blasting with shovel-dumper combination. Working bench configuration 6m height and 6m width and final bench configuration 6m height and 6m width. Drilling will be done by compressed air small hole drill machines and controlled blasting will be done by SMS. Effective method should be applied for dust control during drilling. Year wise stone production details are furnished below in table no. 4.1.

**Table No. 4.1  
Year wise proposed production of Basalt**

YEAR	Volume of Basalt as per model (Cum)	Specific Gravity	Mineable Reserve of Basalt(Tonnes)	Mineable Reserve of Basalt(MT)	Mining Losses	Extractable Reserve of Basalt(MT)
YEAR-1	36206.90	2.9	105000	0.105	5%	0.10
YEAR-2	108620.69	2.9	315000	0.315	5%	0.30
YEAR-3	126724.14	2.9	367500	0.368	5%	0.35
TOTAL			787500	0.788	5%	0.75

**1<sup>st</sup> Year Mining Operation:**

Mining operation will be commence through a box cut from the southern part. Surface elevation varies from 69m to 66m. The mine will progress towards northern direction with a minimum bench RL of 26 m. Seven benches of 6m height and 6 m width will be created at the end of first year. At the end of the 1<sup>st</sup> year total basalt production will be 0.10 MT. During the 1<sup>st</sup> year operation, waste production, top soil production and mineral rejects will be 0.38 M.cum, 0.02 M.cum and 0.005 MT respectively.

**2<sup>nd</sup> Year Mining Operation:**

The mine will be progress with a minimum bench RL of 26m and towards the north direction of the block. At the end of the 2<sup>nd</sup> year total basalt production will be 0.30

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
Q.P. (I)D PERSON

Page 21 of 20

M.S. GEOLOGY (M.C.U.) UNIVERSITY,  
11, BEHAL, 700045



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

MT. During the 2<sup>nd</sup> year operation, waste production, top soil production and mineral rejects will be 0.257 M.cum, 0.014 M.cum and 0.016 MT respectively.

▪ **3<sup>rd</sup> Year Mining Operation:**

The mine will be further deepened by four bench of 6m height and 6m width at final stage as compared with the previous year's configuration. The mine will be progress with a minimum bench RL of 02 m. Four benches of 6m height and 6m width created and mine progresses to the northern area of the block at the end of the year. At the end of the 3<sup>rd</sup> year total basalt production will be 0.35 MT. During the 3<sup>rd</sup> year operation, waste production, top soil production and mineral rejects will be 0.038 M.cum, 0.002 M.cum and 0.019 MT respectively.

According to approved Geological Report the measured resource estimation is based on 80m depth. Due to the shortage of area and based on the geomining parameters and considering all safety measures the mineable reserve estimation and mining activity has been considered up to 66m depth from top surface.

**Table no. 4.1.1: Bench wise estimation of Mineable Reserve for 1<sup>st</sup> Year**

FROM (M)	TO (M)	AREA (Sq. M)	HEIGHT (M)	VOLUME	SPECIFIC GRAVITY	BASALT (T)	BASALT (MT)
44	38	2672.64639	6	16035.87835	2.9	46504.04722	0.04650405
38	32	1984.72647	6	11908.35884	2.9	34534.24063	0.03453424
32	26	1377.11047	6	8262.66281	2.9	23961.72215	0.02396172
TOTAL		6034.48333		36206.90		105000.01	0.105

**Table no. 4.1.2: Bench wise estimation of Mineable Reserve for 2<sup>nd</sup> Year**

FROM (M)	TO (M)	AREA (Sq. M)	HEIGHT (M)	VOLUME	SPECIFIC GRAVITY	BASALT (T)	BASALT (MT)
44	38	7433.85731	6	44603.14387	2.9	129349.12	0.1293491
38	32	5996.44031	6	35981.94235	2.9	104347.63	0.1043476
32	26	4672.60063	6	28035.60378	2.9	81303.251	0.0813033
TOTAL		18103.44823		108620.69		315000.00	0.315



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

Joydeep Banerjee  
Qualified Person

**Mine Plan and Mine Closure Plan  
Deocha Pachandi Basalt Block  
Birbhum District, West Bengal**

**Table no. 4.1.3) Bench wise estimation of Mineable Reserve for 3<sup>rd</sup> Year**

FROM (M)	TO (M)	AREA (sq. M)	HEIGHT (M)	VOLUME	SPECIFIC GRAVITY	BASALT (T)	BASALT (MT)
44	38	1222.72110	6	10336.32660	2.9	29975.3471	0.02997535
38	32	1647.06401	6	9885.62406	2.9	28668.3098	0.02866831
32	26	1293.48690	6	7760.74130	2.9	22506.1900	0.02250615
26	20	3611.44965	6	33668.69793	2.9	97639.2240	0.09763922
20	14	5002.29485	6	30013.76911	2.9	87039.9304	0.08703993
14	8	3345.05076	6	20070.30455	2.9	58203.8832	0.05820388
8	2	2498.0273	6	14988.67636	2.9	43467.1615	0.04346716
TOTAL		21120.69000		27982.69		367500.01	0.368

**B) Indicate quantum of development and tonnage and grade of Production expected pit-wise as in table below:**

The peak capacity of the mine is 0.35 MTPA. The mineable reserve of the block has been estimated considering bench configuration 6m height and 6m width and slope angle 80°. Pit area is calculated for estimation of mineable reserve. 0.036 M.Cum top soil and 0.675 M.Cum waste has been generated. Mineable reserve has been estimated up to a depth of 66m where top soil has been estimated based on an average depth of 4m.

Year wise development and tonnage of production expected pit-wise as in the table below,

**Table No. 4.2**

**Indicate quantum of development and tonnage and grade of Production**

YEAR	Top Soil (M.Cum)	Waste (M.Cum)	OB (M.Cum)	Mineral Rejects (MT)	Mineable Reserve (MT)	Extractable Reserve (MT)	Ore to OB Ratio
YEAR-1	0.020	0.380	0.400	0.003	0.11	0.10	4.00
YEAR-2	0.014	0.257	0.270	0.016	0.32	0.30	0.90
YEAR-3	0.002	0.038	0.040	0.019	0.37	0.35	0.11
TOTAL	0.036	0.675	0.710	0.040	0.79	0.75	0.95



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 23 of 54

Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal

Table 4.2.1 Estimation of Waste for 1<sup>st</sup> year

FROM (M)	TO (M)	AREA (Sq. M)	HEIGHT (M)	WASTE VOLUME (Cum.)	WASTE VOLUME (M.cum)
67.2	62	25044.42380	5.2	130231.0614	0.120
62	56	18271.26634	6	109627.5998	0.110
56	50	13173.43473	6	79040.6088	0.079
50	44	10177.54179	6	61065.251	0.061
TOTAL.		66666.66667		379964.461	0.281

Table 4.2.2 Estimation of Waste for 2<sup>nd</sup> year

FROM (M)	TO (M)	AREA (Sq. M)	HEIGHT (M)	WASTE VOLUME (Cum.)	WASTE VOLUME (M.cum)
67.12	62	15301.821	5.12	78345.326	0.078
62	56	12833.862	6	77003.175	0.077
56	50	9251.717	6	55510.302	0.056
50	44	7612.599	6	45675.595	0.046
TOTAL		45000.000		256534.397	0.257

Table 4.2.3 Estimation of Waste for 3<sup>rd</sup> year

FROM (M)	TO (M)	AREA (Sq. M)	HEIGHT (M)	WASTE VOLUME (Cum.)	WASTE VOLUME (M.cum)
66.05	62	2107.722	4.05	8536.273	0.009
62	56	1677.632	6	10065.793	0.010
56	50	1653.338	6	9920.031	0.010
50	44	1579.261	6	9475.368	0.009
TOTAL.		7017.954		37947.664	0.038



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

QUALIFIED PERSON

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Riebhun District, West Bengal**

**Table 4.2.4 Estimation of Top soil in three year**

YEAR	FROM (M)	TO (M)	AREA (Sq. M)	HEIGHT (M)	TOP SOIL VOLUME (Cum.)	TOP SOIL VOLUME (M.cum)
FIRST YEAR	68	67.2	25044.42380	0.8	20035.539	0.02
SECOND YEAR	68	67.12	15301.82148	0.88	13165.603	0.0135
THIRD YEAR	67	66.05	2107.72166	0.95	2002.336	0.002
<b>TOTAL</b>					<b>35503.478</b>	<b>0.036</b>

As depicted in the approved Geological Report of Deocha Pachami Basalt Block, three number of drill holes are largely influenced the estimation of the waste and Mineral Volumes. Out of the three boreholes namely CMBDP-17, 18 & 35 are having soil and OB thickness ranges from 19 meter from the surface to 31.14 meter ( Please refer Figure No. 3.5 of the approved Geological Report). The OB thickness reported in the approved Geological Report is the average thickness derived from the Geological Model while in the Mining Plan, this has worked out based on the cross sections and actual OB thickness has been reflected in the sections.

**Health & Safety Precautions:**

- I) All rules and regulations in mines safety rules and regulation of Government of India should be observed.
- II) Proper safety precaution should be taken.
- III) All benches left for final pit slop should be dressed properly to ensure that no loose material is in the bench and no over hangs should be left.
- IV) If required a scientific study should be made for control blasting and design of final pit slop.
- V) Safety precautions will be implemented during blasting time including use of Sirens.
- VI) Safety Gears will be provided to all workers of the mines as per the Provision of Mines Act,1961.
- VII) Pre Medical Check ups shall be carried out with as per the provision of the Mines Act, 1961.

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee



**Mine Plan and Mine Closure Plan  
Deocha Pachani Basalt Block  
Birbhum District, West Bengal**

- VIII) Operators will be shuffled in order to avoid Occupational Health Hazard.  
IX) HEMM and Manpowers will be shifted to safer place in case of heavy and incessant rainfall.  
X) Work stoppage will be implemented in case of thunderstorm warnings.

**C) Composite plans and year wise sections:**

Composite Plan and Section - Plate No. 9

1. 1<sup>st</sup> year development plan and Section - Plate no. 5.
2. 2<sup>nd</sup> year development plan and Section - Plate no. 6.
3. 3<sup>rd</sup> year development plan and Section - Plate no. 7.
4. Conceptual Plan - Plate no. 8.

**D) Attach Supporting Composite Plan and Section showing pit layouts, dumps, stacks of sub-grade mineral, if any, etc.:**

Composite Plan and section have been described in plate No. 9 with a proper pit layout. An external dump has been proposed in the geological block area, outside the proposed mining lease boundary. In this dump 0.675 Mcum waste has been accommodated. Dump height will be 35 Meter in the third year development plan. No stacking of subgrade mineral has been done in this site.

**E) Indicate proposed rate of production when the mine is fully developed and the expected life of the mine and the year from which effected:**

As per the letter of intent, the life of the mine is restricted to 3 years and mineable reserves is scheduled to be excavated within the lease period.

**G) Attach a note furnishing a conceptual mining plan for the entire lease period based on the geological, mining and environmental considerations:**

Mining will be carried out up to depth of 60m and there will be an external dump has been envisaged inside the geological block boundary, outside the proposed mining lease boundary. Top soil will be spread out over the safety zone and plantation will be carried out along that safety barrier. At the end of the Planned period, mineral resources of the said block is not going to exhaust. Thus mine closure through backfilling or water body creation is not envisaged. M/S WBPDCI has already intended to obtain necessary

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 26 of 27



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

permission for the remaining part of this plot. In future, when the adjacent area will be included in the Mining Lease, the quarry area can be moved more downward and attained the maximum depth of 80 meter to extract maximum mineral resources. Conceptual Plan and Section are furnished in Plate No. B.

**H) Opencast mines:**

**i) Describe briefly giving salient features of the mode of working (mechanised, semi-mechanised, manual):**

The deposit is massive in nature and drilling & blasting will be essential to carry out the stone excavation from this mine as practised. Scheduled blasting will be done as described in the blasting chapters while drilling will be carried out on regular basis as per production schedule.

The blasted materials will be removed through Shovel-Dumper combination. Large fractions massive rock bodies will be reduced to smaller fractions through rock breakers to be fitted in the shovel. Dumpers of 35 Tons will be utilised for transportation of materials from mine site to crusher areas and dumping yards. Based on the geo-mining parameters of this mining project, major productive equipment for peak rated capacity has been derived. Detail considerations are furnished in table no. 4.3.

**Table no. 4.3**

**Geo-mining Parameters and major HEMM Efficacy calculation**

Considerations		
Parameters	Unit	Value
Production Capacity	MTPA	0.35
Production Capacity	MCUM-Annun	0.1207
OB Production (Max)	MCum-Annun	0.40
Total Production (Max)	MCUM-Annun	0.043
Production Days	Annual	300
Per Day Production Hours	HRS	12
Considerations		
Parameters	Unit	Value

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

Effective Operational Hours	HRS	10
Annual Working Hours	HRS	3000
<b>HHEMM Efficacy &amp; PRC Numbers</b>		
<b>Parameters</b>	<b>Unit</b>	<b>Value</b>
Dumper Capacity	T	35
Dumper Payload	T	31.75
Dumper Struck Capacity for Basalt	Cum	11.00
Dumper Struck Capacity for Waste	Cum	13.00
Dumper Speed	KMPH	25
Avg. Lead Distance	KM	1.2
Basalt specific gravity	Ton/Cum	2.9
Waste specific gravity	Ton/Cum	2.40
Excavator Bucket Capacity	Cum	1.2
<b>Parameters</b>	<b>Unit</b>	<b>Value</b>
Swing Angle	Degree	90
Excavator Productivity (1.2 cum)	Annual-Mcum	0.51
Dumper Productivity (35 T)	Annual-Mcum	0.08
Swell Factor	%	20
Availability	%	90
Utilization	%	80
<b>Population of Excavator</b>	<b>Nos.</b>	<b>2</b>
<b>Population of Dumper</b>	<b>Nos.</b>	<b>8</b>

From the above table, it is evident with the considerations of the geo-mining parameters, maximum number of dumper requirement is about 8 will be coupled with 2 numbers of excavators. However, depending upon the operational flexibilities, and number of operational pits, the numbers may vary to accommodate the production requirement.

Besides the excavators and dumper requirements, ancillary equipment like dozer, rock breakers, drilling machines, water sprinklers etc. will also be deployed at site to have a smooth mining operation. Necessary pumping arrangements will be provided for dewatering the storm water.

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

16/02/2017  
QUALIFIED PERSON

Page 28 of 51



MINE PLAN AND MINE CLOSURE PLAN  
DEOCHA PACHAMI BASALT BLOCK  
BIRBHUM DISTRICT - 731135

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

The list of other equipment is given below in Table no. 4.4.

**Table No. 4.4**

**List of Ancillary Equipment at Deocha Pachami Basalt Block.**

Sl. No.	Particulars of HEMM	Quantity	Purpose
1	Excavator - 1.2 Cum Bucket Capacity	2	For OB removal and basalt production.
	Rock Breakers	2	For breaking of Boulders and massive rock mass.
2	Dump trucks 35T Capacity	8	For OB removal and basalt production.
3	Drilling machine (63 mm dia) (Crawler Mounted)	2	For blast hole drilling.
Sl. No.	Particulars of HEMM	Quantity	Purpose
4	Water sprinklers- fitted with automatic pumping arrangement	1	Water spraying at dust generating points.
5	Duzer- D80 (160 HP)	1	
6	Fire tender	1	
7	Ambulance	1	For emergency site services.
8	Crane - 8 T	1	
9	Mobile Service van	1	For site services.
10	Pumps and accessories.	2	Adequate capacity along with accessories.

**ii) Describe briefly the layout of mine working, the layout of faces and sites for disposal of overburden/waste.**

Top soil will be spreaded within the safety zone for plantation. An external dump has been proposed in the geological block area, outside the proposed mining lease boundary. In this dump 0.675 M.cum waste has been accommodated. Dump height will be 35 Meter in the third-year development plan.

*Jyotjeet Banerjee*  
Qualified Person: Jyotjeet Banerjee

QUALIFIED PERSON

Page 29 of 30



**CHAPTER - 5**

**5.0 Blasting**

- A) Broad blasting parameters like charge per hole, blasting pattern, charge per delay, maximum number of the holes blasted in a round, manner and sequence of fringing, etc.:**

Blast hole will be drilled by 63 mm diameter drill machines. Blasting shall be carried out as per MMR (1961) and with due permission of DGMS and will be done through SMS and Blasting Agent.

Blasting will be done for excavation purpose. Holes of 40 to 60 mm diameter will be drilled by drill machines up to a depth of 6.3 meter and would be charged with SMS. Yield per KG of SMS is expected to be 3.0 to 5.0 Tons in case of hard rocks or stones. Sizing and sorting of the rocks will be done manually before it is fed to the crusher.

Average depth of blast hole	6.3 m
Burden	2 m.
Spacing	2 m.
Specific Gravity	2.90 MT/m <sup>3</sup>

- B) Types of Explosives used/to be used:**

Blasting will be carried out by SMS.

- C) Powder factor in ore and overburden/waste/development heading/stope:**

Powder factor for this stone blasting is 1.3

- D) Whether secondary blasting is needed, if so describe it briefly:**

No secondary blasting is required.

- E) Storage of Explosive:**

An agreement will be made with the DGMS authorized blasting agency before starting the mining operation. Preparation of explosives will be carried out on site before charging of each hole and should not be provisioned for storage. Portable magazine may be used for storage of detonator for blasting.

*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**CHAPTER - 6**

**6.0 Mine Drainage:**

**A) Depth of water table based on observations from nearby wells and water bodies:**

The depth to water level as recorded in various dug well found to be ranging from 3.2 mbgl to 7.8 mbgl. However, the CGWB report states that the ground water table persist upto 396 meter below ground level under this Rajmahal trap basalt.

**B) Working depth is upto 66 meter from the surface level and possibly intersect the groundwater table.**

**C) Quantity and quality of water likely to be encountered, the pumping arrangements and places where the mine water is finally proposed to be discharged:**

Storm water is likely to accumulate in the rainy season. A sump will be maintained all throughout the mine life and the storm water will be accumulated in the sump for usage in the non-monsoon period. 100 Cum/hr pumping capacity will be installed to drain out the all water from the sump.



Joydeep Banerjee  
Qualified Person: Joydeep Banerjee

Mine Plan and Mine Closure Plan  
Deocha Puchaul Basalt Block  
Birbhum District, West Bengal

CHAPTER - 7

7.0 Stacking of Mineral Rejects and Disposal of Wastes

A) Nature and quantity of top soil, overburden / waste and mineral rejects likely to be generated during next three years:

Nature and quantity of top soil, overburden / waste and mineral rejects likely to be generated during next three years furnished below,

Table No. 7.1. The nature and quantity of top soil, overburden/waste and mineral rejects

YEAR	Top Soil (M.Cum)	Waste (M.Cum)	OB (M.Cum)	Mineral Rejects (MT)
YEAR-1	0.020	0.380	0.400	0.005
YEAR-2	0.011	0.267	0.270	0.016
YEAR-3	0.002	0.038	0.040	0.019
TOTAL	0.036	0.675	0.710	0.040

C) Land chosen for disposal of waste with proposed justification:

Safety zone may be chosen for dumping the top soil. In this mining plan and mine closure plan an external dump has been proposed in the geological block area, outside the proposed mining lease boundary. In this dump 0.675 M.cum waste has been accommodated. Dump height will be 35 Meter in the third year development plan. Top Soil will be spread out within the safety zone for plantation purpose.

C) Attach a note indicating the manner of disposal and configuration, sequence of buildup of dumps along with the proposals of the stacking of sub-grade ore, to be indicated year wise:

An external dump has been proposed in the geological block area, outside the proposed mining lease boundary. In this dump 0.675 M.cum waste has been accommodated. Dump height will be 35 Meter in the third year development plan and individual OB bench slope of dump is 37°. Top soil generated in three years of production will be spread out within the safety zone.



Accepted Asamujee  
Qualified Person: Joydeep Banerjee

**Mine Plan and Mine Closure Plan  
Deocha Pachanti Basalt Block  
Birbhum District, West Bengal**

**CHAPTER - 7**

**7.0 Stacking of Mineral Rejects and Disposal of Wastes**

**A) Nature and quantity of top soil, overburden / waste and mineral rejects likely to be generated during next three years:**

Nature and quantity of top soil, overburden / waste and mineral rejects likely to be generated during next three years furnished below.

**Table No. 7.1. The nature and quantity of top soil, overburden/waste and mineral rejects**

YEAR	Top Soil (M.Cum)	Waste (M.Cum)	OB (M.Cum)	Mineral Rejects (MT)
YEAR-1	0.020	0.380	0.400	0.005
YEAR-2	0.014	0.257	0.270	0.016
YEAR-3	0.002	0.038	0.040	0.019
<b>TOTAL</b>	<b>0.036</b>	<b>0.675</b>	<b>0.710</b>	<b>0.040</b>

**C) Land chosen for disposal of waste with proposed justification:**

Safety zone may be chosen for dumping the top soil. In this mining plan and mine closure plan an external dump has been proposed in the geological block area, outside the proposed mining lease boundary. In this dump 0.675 M.cum waste has been accommodated. Dump height will be 35 Meter in the third year development plan. Top Soil will be spread out within the safety zone for plantation purpose.

**C) Attach a note indicating the manner of disposal and configuration, sequence of buildup of dumps along with the proposals of the stacking of sub-grade ore, to be indicated year wise:**

An external dump has been proposed in the geological block area, outside the proposed mining lease boundary. In this dump 0.675 M.cum waste has been accommodated. Dump height will be 35 Meter in the third year development plan and individual OB bench slope of dump is 37°. Top soil generated in three years of production will be spread out within the safety zone.



*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee

**CHAPTER - 8**

**8.0 Use of Mineral**

**A) End use of the mineral:**

ROM will be used for construction of buildings & making of roads. Stone can be used in different form in different construction jobs and road projects. Stone mined out from the mine can be directly used as boulders of different sizes for Road Construction, River Anti-erosion, Dam construction, embankment works etc. After crushing into different sizes of aggregates from 6mm to 63 mm, the product can be used in construction and road projects.

Usage of stones are very much project specific and market demand stands from very large size boulders to fine grained crusher dust. Usually, the ROM stone passes to a crusher to produce variable size products which includes +6 mm to -75 mm of products uses in construction activity and road projects. Besides, larger fractions of 40 - 63 mm size products are used in the river dam projects and embankment constructions. Railways is another area where huge quantity of stone metals are used.

Crusher dust usually ranges between 10-25% of the total products and mostly marketable for road constructions. Locally crusher dust is having usage in ditch filling and house constructions as well.

**B) Indicate physical and chemical specifications stipulated by buyers:**

This stone product will be used for construction of buildings & making of roads. Stone can be used in different form in different construction jobs and road projects. Stone mined out from the mine can be directly used as boulders of different sizes for River Anti-erosion. Dam construction, embankment works etc. After crushing into different sizes of aggregates from 6 mm to 63 mm, the product can be used in construction and road projects. The West Bengal Power Development Corporation Limited has also carried out physical property analysis of boulder samples from the lease area. The sample analysis report is tabulated below.

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 33 of 54



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**Table No. 8.1: Test analysis report**

Sample Name (1-60)	Sum of conc. (%)	Result type	SiO <sub>2</sub>	Al <sub>2</sub> O <sub>3</sub>	MgO	Fe <sub>2</sub> O <sub>3</sub>	CaO	TiO <sub>2</sub>	MnO	Na <sub>2</sub> O	K <sub>2</sub> O	P <sub>2</sub> O <sub>5</sub>
			Si	Al	Mg	Fe	Ca	Ti	Mn	Na	K	P
			(%)	(%)	(%)	(%)	(%)	(%)	(%)	(%)	(%)	(%)
Sample-02 (1)	97.938	Concentration	43.43	14.53	4.57	12.71	10.91	2.19	0.21	1.94	0.22	0.32
Sample-02 (2)	97.014	Concentration	49.41	11.52	4.57	12.72	10.93	2.19	0.21	1.94	0.22	0.32
Sample-01 (1)	96.997	Concentration	49.42	11.5	4.57	12.72	10.9	2.19	0.21	1.94	0.22	0.32
Sample-02 (2)	96.895	Concentration	49.38	11.52	4.56	12.69	10.89	2.18	0.21	1.93	0.22	0.32

As observed from the physical and chemical properties of the rock of Deocha Pachami Basalt deposit, the rocks are found suitable for use in the construction projects.

**C) Give details in case blending of different grades of ores is being practiced or is to be practiced at the mine to meet specifications stipulated by buyers:**

Blending of different material is not required to be done as far metal stones are used for road & civil construction. The total metal stone shall be sold in one grade only.



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 34 of 54

**Mine Plan and Mine Closure Plan  
Deocha Pachani Basalt Block  
Birbhum District, West Bengal**

**CHAPTER - 9**

**9.0 Others**

It will be a semi mechanised mine and annual production 0.10 MT, 0.30 MT, 0.35 MT in first year, second year and third year respectively. The peak rate of production of stone is about 0.35 MTPA/ 1167 TPD. Stone will be loaded in to tippers and dispatched to the crushing and screening plant, which is located within the lease area.

**A) Site Services:**

<b>Statutory Requirement</b>	1	Office.
	2	Blast Shelters
	3	Rest shelters
	4	Canteen
	5	First aid room.
	6	Washroom
	7	Portable explosive magazine

**B) Employment potential:**

Total number of manpower will be around 54 including statutory personnel and unskilled labourers. The breakup has been given below in Table. No. 9.1

**Table No.9.1 Manpower Potential**

	<b>Manpower</b>	<b>Nos</b>
<b>SEMI SKILLED</b>	Operator	30
	Helpers	7
	Security	4
	Weighbridge	2
<b>SKILLED</b>	Mines Manager	2
	Transport Manager	2
	Foreman	3
	Blasting Supervisor	2
	Mine surveyor	2
	<b>Total</b>	<b>54</b>

*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee

JAYDEEP BANERJEE  
QUALIFIED PERSON

(M.Sc. GEOLOGY (ALUMINIA UNDERSAT)  
MIA US MRL - 320355

Page 35 of 36



**Mine Plan and Mine Closure Plan  
Deocha Pachani Basalt Block  
Birbhun District, West Bengal**

---

**CHAPTER - 10**

**10.0 Mineral Processing**

Mineral processing includes mostly crushing of larger fractions as per market demand. However crushing unit is not proposed within this mining lease area, thus the activity is not considered as a part of this proposed mining plan.



*Jaydeep Banerjee*  
**Qualified Person: Jaydeep Banerjee**

QUALIFIED PERSON

MINING LEASE AREA  
DEOCHA PACHANI BASALT BLOCK  
BIRBHUN DISTRICT, WEST BENGAL

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**PART-B**

**CHAPTER - 11**

**Environment Management Plan**

**A) A note on the status of baseline information:**

**Existing Land use pattern:**

At present, the area is a virgin area. In pre mining stage, out of 4.856 ha area, 4.856 ha is barren land. The post mining breakup of the land use pattern has been given below in table. No.11.1

**Table No. 11.1. Land Use Pattern of Deocha Pachami Basalt Block inside the proposed mining lease boundary.**

	<b>During Mining (Ha)</b>	<b>Post Mining (Ha)</b>
Quarry area in ha/ Mined Out void	3.401	4.211
Dumping in ha	0	0
Haul Road in ha	0.81	0
Processing plant in ha	0	0
Workshop area in ha	0	0
Township area in ha	0	0
Safety zone in Ha	0.645	0.446
Greenbelt area in Ha	0	0.209
Un-utilized area in Ha	0	0
<b>Total area in ha</b>	<b>4.856</b>	<b>4.856</b>

**Table No. 11.2. Land Use Pattern of Deocha Pachami Basalt Block outside the proposed mining lease boundary, inside the Geological Block Boundary.**

	<b>Post Mining (Ha)</b>
Dumping in ha	5.178
Haul Road in ha	0.509
Infrastructure including crusher in ha	0.340
Un-utilized area in Ha.	6.891
<b>Total area in ha</b>	<b>12.927</b>

**Water regime:**

No stream/rivulets exists within the identified block area. A 1st order stream flows along the west of the identified Basalt Block and is part of the larger part of Deocha

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 37 of



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

Pachami Coal Block. The major drainage within 10 km of the project area is dominated by Dwarka river and is tributary of Bhagirathi.

**Flora and Fauna:**

The core zone was devoid of any plant or tree naturally growing over there. The agrobiodiversity of the study area is unique and there is one National park and four sanctuaries.

All these forest areas are dominated by Sal (*Shorea Robusta*) trees while the Unclassified Forests belong to Northern Tropical Dry deciduous type. The major trees found in these forests are Teak (*Tectona Grandis*), Pipal (*Ficus Religiosa*), Siris (*Albizia Lebbeck*), Mahua (*Bassia Latifolia*), Neem (*Azadirachta Indica*), Babul (*Acacia Arabica*), Bamboo (*Bambusha Tulda*) etc. These are the main source of non-timber forest products to the people of the district.

The carnivora of the district consists of leopard, bear, wolf and other smaller species. The unguilata are represented by wild pigs. Leopards are not numerous, but are found in some jungles. Bears are very rare, but sometimes they migrate from the neighbouring hills in the Santhal Parganas (now in Jharkhand). Wolves are sometimes found in small patches of jungle. Wild pigs are found in isolated tracts, especially along river banks and in jungles traversed by watercourses. Besides the above, the long tail apes called hanuman, otter, hare, fox and jackal are common. The game birds of the district chiefly consist of partridge, green pigeon and various waterfowls. The grey partridge is plentiful, and green pigeons may usually be seen on the highest branches of pipal trees when they are bearing fruit. Among the water-fowls the comb and Brahmani ducks are found in abundance. Geese are cold weather visitors, coming in large flocks to feed on the rice crops. Snipes are found in great numbers in the swampy places and in the beds of rivers, and are most common in the east of the district. Different variety of fishes like rui, kalla and sometimes hilsa are found in the major rivers of the district. Tanks, which are numerous in the district, are stocked with rui, kalla, mrigel, magur, koi and other small fishes. (Census, 2011).

**Quality of Air, ambient noise level and water:**

The Pollution levels are varying depending on the prevailing activity i.e. either industrial, or domestic fuel burning or vehicular traffic etc. Background

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 38 of 39



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

concentrations of the critical pollutants are established by comparing the concentrations at the site.

The noise levels within the study area are well within the specified standards.

Water is available in the study area in the form of surface water and ground water. Understanding the water quality is essential in preparation of Environmental Impact assessment and to identify critical issues with a view to suggest appropriate mitigation measures for implementation.

**Climatic Condition:**

Birbhum belongs to humid tropical monsoon climatic region. According to District Meteorological Department, there are very minor variation of temperature, rainfall and relative humidity in all over the district viz. north to south and west to east. The district Birbhum experiences an extreme climate with high range of temperature. The climate of the district is characterized by oppressive heat and high humidity in summer with average daily maximum temperature of 30°C. Winter is generally dry and cold with average winter temperature around 18° C. The average annual temperature in the district is 25.9 °C.

**Temperature:**

Temperature along with other meteorological conditions of the district is more or less uniform. The cold season commences by about the middle of November when the temperature begins to decrease. January is the coldest month with the mean daily maximum and minimum temperature at 12 °C and 24°C respectively. By about the end of February the temperature begins to increase and May is found as the hottest month, the mean maximum daily temperature is 30 °C and the mean minimum daily temperature is 26 °C. The average maximum and minimum temperature recorded in Birbhum is given in Table 11.3.



*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**Table 11.3: Monthly mean temperature (in °C) distribution of Birbhum District**

Parameters	Jan	Feb	Mar	Apr	May	June	July	Aug	Sep	Oct	Nov	Dec
Average Temperature (°C)	18.3	22	26.8	30.3	30.5	29.7	28.3	28.1	27.7	26.4	22.2	19.6
Minimum Temperature (°C)	12.3	15.6	20.1	24.6	26.2	26.7	25.9	25.7	25	22.7	18.2	14.1
Maximum (°C)	24.1	28.2	33.4	36.7	34.8	34.0	31.8	31.6	31.3	30.6	28.4	25.1

**Rainfall and Humidity:**

The average annual rainfall in the district is 1321.5mm. The variations in the annual rainfall within the district and from year to year are not large. The rainfall during the monsoon season - June to September - constitutes 74 percent of the annual rainfall; July and August are the rainiest months. The district receives a mean annual rainfall varying from 904.4 mm. to 1522.1 mm.

The information on annual rainfall for the five years from 2017 to 2021 for the district Birbhum is given in Table 11.4. Average rainfall of the district explained graphically in Figure 11.4.

**Table 11.4: Annual Rainfall (In Millimetre) recorded In Birbhum District**

YEAR	2017	2018	2019	2020	2021	Average
JAN	4.6	0	0.1	22	0	5.34
FEB	0	0.5	27.6	0.8	0	5.78
MAR	4.8	0.8	20	41.5	9.4	15.3
APR	28	51.5	54.5	62	25.3	44.26
MAY	160.8	62.6	139.9	194.9	208.9	153.42
JUN	156.6	138.3	72.2	278.6	309.6	191.06
JUL	487.1	258.3	242.3	362.1	302.7	330.5
AUG	238.6	159.7	191.1	304.7	247.4	228.3
SEPT	166.5	170	255.1	206.9	211.3	201.96
OCT	214.5	37.4	196	37.3	154.5	127.94
NOV	2.5	0	0.5	0	45.6	9.72
DEC	4.7	25.3	1.9	0	7.4	7.86
Total	1468.7	904.4	1201.2	1510.8	1522.1	1321.44

(Source: Website of Indian Meteorological Department, Govt. of India)

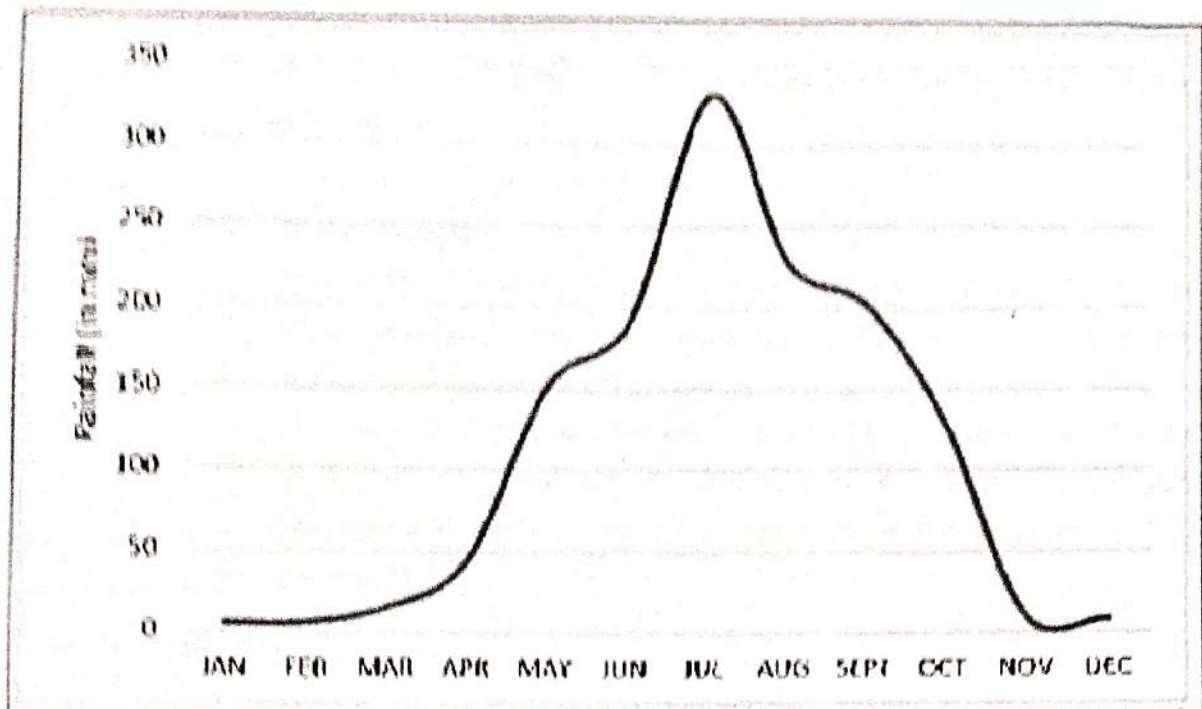
*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

15/05/2021  
QUALIFIED PERSON

Page 40 of 40



**Mine Plan and Mine Closure Plan  
Deechar Pachari Basalt Block  
Birbhum District, West Bengal**



**Figure 11.1: Graphical Representation of Average monthly rainfall of Birbhum District**

**B) Environment Impact Assessment: Impact of mining and beneficiation on environment over the next 3 years:**

- i) **Land area indicating the area likely to be degraded due to quarrying/pitting, dumping, roads, workshop, processing plant, township etc.:**

The present land use will be altered due to mining activity in the area. At the end of planned period of three years, there will be change in the landscape due to digging of pit while on the other hand the waste dump will attain more heights compared to the present-day topography.

- ii) **Air Quality:**

Quantum of fugitive dust will be increasing due to mining and crushing activities in the core zone. Besides, emission of Sox, Nox, Co<sub>2</sub>, CO etc.



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 41 of 54

11.12.2015 (S. V. S. UNIVERSITY)  
11.12.2015

**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

will happen due to operation of HEMM's. Sprinkling of the water on the haul roads and the other dust generating points will be done to reduce the level.

**iii) Water Quality:**

During the conceptual period, mining is may be intersect the ground water table. That,s why a detailed hydrological report is to be prepared before commencement of the mining.

However, the storm water management will be required to implement as dewatering of mining pit, surface runs offs from the dumping grounds and surface run offs from infrastructural areas will be associated.

**iv) Noise levels:**

Operation of HEMM and Crusher will be noise generating sources. Ear plugs will be provided to the operators. Plantation of trees in layers along the safety zone will allow to attenuate the noise level outside the area.

**v) Vibration levels (due to blasting):**

Blasting pattern has been designed to minimize vibration levels. However, vibration levels will be studied once the blasting is done in the lease area to know the actual impacts and mitigation measures would be taken up accordingly.

**vi) Water regime:**

No stream/rivulets exists within the identified block area. A 1st order stream flows along the west of the identified Basalt Block and is part of the larger part of Deocha Pachami Coal Block. The major drainage within 10 km of the project area is dominated by Dwarka river and is tributary of Bhagirathi.

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**vii) Socio - economics:**

The beneficial impact will be there due to possibility of generation of direct and indirect employment. Resuming of mining operation will be beneficial to the local community.

**viii) Historical monuments etc.:**

There is no historical monument near the lease area.

**C) Environment Management Plan:**

**i. Temporary storage and utilization of topsoil:**

There is very limited soil generation during the first year and will be spread out in the safety zone for plantation purpose.

**ii. Year wise proposal for reclamation of land affected by abandoned quarries and other mining activities during three years clarifying the extent back filling and re-contouring and/or alternative use of unfilled/partially filled excavations/road sides/slopes and mine. In case abandoned quarries/pits are proposed to be used as reservoir, their size, water holding capacity and proposal for utilization of such water be given:**

The present quarry area as discussed in this mining plan will be dovetailed to larger extraction area in near future. In this planned period mineral resources will not be exhausted, thus land reclamation in terms of backfilling is not suggested in this mining plan and mine closure plan.

**iii. Programme of afforestation, year wise for the initial three years indicating the number of plants with the name of species to be afforested under different areas in hectares:**

Tree plantation programme will be carried out through safety barrier. About 479 saplings will be planted within the safety zone. The plantation programs per year have been shown in below table No. 11.5.

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON  
M.Sc. GEOLOGY (CALCUTTA UNIVERSITY)  
M.A. IN M.A. - 328845

Page 43 of 54



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**Table No. 11.5: Afforestation Programme**

Year	No. of Saplings to be planted
1 <sup>st</sup> Year	250
2 <sup>nd</sup> Year	229

**Name of the species:**

Predominant plant vegetations are Dalbergia sisoo, Acacia catechu, Borassus flaberiformis and Bombax ceiba respectively. The other plant is Acacia nilotica, Eucalyptus, Dhatura sp, Zizyphus sp, Cassia tora, Dalbergia sisoo, Parthenium sp.

**iv. Stabilization and vegetation of dumps along with waste dump management year wise for the first three years:**

In this mining plan and mine closure plan an external dump has been proposed in the geological block area, outside the proposed mining lease boundary. In this dump 0.675 M.cum waste has been accommodated. Dump height will be 35 Meter in the third year development plan. Top Soil will be spread out within the safety zone for plantation purpose.

**v. Measures to control erosion/sedimentation of water courses:**

The flowing water moves the soil organic and inorganic particles alongside the land surface, depositing them in the lower landscape. The result of this would be flooding in the long run. The eroded soil material can move to nearby water sources. Thus, the measures to control sediment erosion involves: maintaining vegetative cover, enriching soil with organic matter, hardening soil surface, improve irrigation practices, using contour banks and other constructions.

**vi. Treatment and disposal of water from mine:**

As it is envisaged that chance of contamination of water is less, there is no need for direct water pollution control measure.

*Joydeep Banerjee*

Qualified Person: Joydeep Banerjee

QUALIFIED PERSON

Page 44 of 54



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**vii. Measures for minimizing adverse effects on water regime:**

Planting appropriate shrub/grass species on the slopes is stabilizing the worked out slopes. This prevents wash-off of material from these slopes. Prevention of Surface water / rain water from outside into the quarry area will be collected in temporary sump which is developed in the pit and it will be utilized for plantation purpose and allied mining activities. Minimize use of chemicals and draining it to water bodies.

**viii. Protective measures for ground vibrations/air blast caused by Blasting:**

The main source of noise in the mining area is the operation of Heavy Earth Moving Machineries like Dumpers, Excavator. Besides drilling, blasting is also a potential source of noise pollution. In order to minimize the noise pollution following measures are suggested:

- Proper and timely maintenance of machineries.
- Major noise generating equipment's like DG set will be housed.
- Non-electric detonators should be used wherever required.
- Blasting will be carried out in periodical manner so as to minimize the impact on the local inhabitants and fauna species.

**ix. Measures for protecting historical monuments and for rehabilitation of human settlements likely to be disturbed due to mining activity:**

No historical monument is present within 10km buffer area and no rehabilitation of human settlement will be carried out for this execution of mining at this site.

**x. Socioeconomic benefits arising out of mining:**

As there is no involvement of R&R, socioeconomic impact will be only on the positive side by generating direct and indirect employment. Local people will be benefitted due to implementation of this project. Resuming of mining operation will be beneficial to the local community.

**D) Monitoring schedules for different environmental components after the**

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee



**Mine Plan and Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**commencement of mining and other related activities:**

It is observed that there will be limited impact due to proposed mining activity. However, control measures will be initiated to counters the possible threat the environment. The various monitoring measures are discussed in details.

Parameter	Frequency	To be Conducted by	Location
<b>Ambient Air Quality</b>			
PM 10	Twice in a week	Recognized Monitoring Agency	At Four locations
PM 2.5	Twice in a week	Recognized Monitoring Agency	At Four locations
SO <sub>2</sub>	Twice in a week	Recognized Monitoring Agency	At Four locations
NO <sub>x</sub>	Twice in a week	Recognized Monitoring Agency	At Four locations
<b>Noise level</b>			
Noise level	Twice in month	Recognized Monitoring Agency	At Four locations
<b>Surface Water Quality</b>			
Parameters as per IS: 2296 - Class C	Once in a quarter	Recognized Monitoring Agency	At Three locations
<b>Ground Water Quality</b>			
Parameters as per IS: 10500	Once in a quarter	Recognized Monitoring Agency	At Two locations
<b>Soil Quality</b>			
Soil Quality	Once in a quarter	Recognized Monitoring Agency	At Four locations

**• Dust Suppression:**

- During Mining fugitive dust will be the principal air pollutant. Following measures will be provided to reduce the air pollution.
- Water spraying will be there in haul road and mining area.
- Wet drilling will be preferred.
- Sharp drill rods will be used to reduce dust generation.
- Dust extractor will be used to reduce dust generation.
- Proper monitoring of air quality data has to be maintained and in case it exceeds the permissible limit, adequate measures like covering of the



*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee

JOYDEEP BANERJEE  
QUALIFIED PERSON

Page 46 of 54

**Mine Plan and Mine Closure Plan  
Deocha Pachani Basalt Block  
Birbhum District, West Bengal**

---

crushers has to be done.

- Avenue plantation in and around the transportation areas are to be raised.
- The 7.5 m safety barrier shall be used for green belt development at 2 m spacing left all around and shall be used for plantation of trees with deep vegetation so that air pollution from the mine can be arrested. Pollution from dust, smoke & due to blasting shall be minimized by adoption of muffling system at stipulated interval of time.
- Around 479 trees will be planted to develop the green belt along the mine safety zone. Plantation shall be done on three layer system, keeping the climbers and shrubs towards the mine while tall trees shall be planted towards the outer periphery.



*Jaydeep Banerjee*

Qualified Person: Jaydeep Banerjee

**Mine Plan & Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**Chapter-12**

**MINE CLOSURE PLAN**

**12.1 Introduction: -**

<b>Name of Mine</b>	Deocha Pachami Basalt Block
<b>District &amp; State</b>	Birbhum, West Bengal
<b>P.S.</b>	Md Bazar
<b>J.L. No.</b>	002
<b>Plot No.</b>	1267 (P)
<b>Mouza</b>	Chanda
<b>Area</b>	4.856 Ha
<b>Whether the area is recorded to be in forest land</b>	No- the area is not recorded to forest land
<b>Ownership and Occupancy</b>	Raiyati land

**12.1.1. Reason for Closure**

The mine is planned to be closed only after the exhaustion of recoverable mineral reserves.

However, the following can be envisaged as some of the likely possible circumstances which may lead to premature closure of the mine:

- **Safety:** "Mine" may have to be closed down, under order of DGMS, on account of unexpected adverse geo-technical condition which may make continuation of the mining operations unsafe.
- **Economy:** "Mine" may be require to be closed down on account of some change in the economic environment at national/ international level.
- **Regulatory and Policy issues:** "Mine" may have to be closed down on account of Environmental and other regulatory considerations where the proponent is directed to do so by the concerned Govt. authorities.

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee



JOYDEEP BANERJEE

12/12/2017

12/12/2017

12/12/2017

**Mine Plan & Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

- > Social Pressure: "Mine" may be forced to be closed down on account of disturbances caused by the anti-social elements and the situations may go beyond the control of administrative machinery of the State Govt. with complete breakdown of the law and order.
- > Force Majeure: "Mine" may closed down on occurrences of circumstances leading to Force Majeure. These causes or circumstances could include acts of god, acts of war, hostilities (whether war be declared or not), blockage, invasion, insurrection, military or usurped power, riot, lockout, sabotage, restrictions in the use of power and other causes beyond the reasonable controls of the project authority.

Nevertheless, in the present scenario, in this planned mine, we do not foresee any of the above circumstances leading to mine closure operations. However, this conceptual Mine Closure Plan would be able to guide the closure activities even for such unforeseen situations and would help to tide over the problem.

**12.1.2 Statutory Obligations:**

At present this proposed mine with 4.856 ha of project area, does not have any statutory clearance except grant of lease to the applicant and the approval of Geological Report from the competent authority. The mining plan is being submitted for approval. On obtaining the approval of Mining Plan, other approvals will be processed and obtained. As such presently there are no statutory approval which will lead to statutory obligations.

However, the applicant hereby undertook complying with all the statutory obligations which would arise after grant of various permissions/clearances to the applicant for running this mine.



*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

160

**Mine Plan & Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**12.1.3 Closure Plan Preparation**

The preparation of this mining plan including mine closure plan is being prepared with due authorization of the Project Proponent The West Bengal Power Development Corporation Limited

**Name & Address of Lessee: -**

Proponent – The West Bengal Power Development Corporation Limited

Bidyut Unnayan Bhavan, Plot- 3/C, LA-Block, Sector-III, SaltLake City, District - Kolkata, West Bengal

PIN. – 700106, State - West Bengal.

Ph. No. - 9474375722

**Name, Address & Registration Number of QP preparing this Mine Closure Plan: -**

Mr. Joydeep Banerjee (Qualified Person), M.Sc Geology and MAusIMM

Flat No. - A 103, NCCF Sunny Fort Apartment, Street No.-622

AA-IIB, Block-7, New Town, Kolkata, West Bengal - 700161.

Phone No.: +91- 9830436056.

**12.2 Mine Description:**

Sl. No.	Particulars	Description
12.1	Lease area and land use.	The Prospecting cum Mining License or mining lease hold area over 4.856 Ha is non-forest Raiyati land.
12.2	Location with map	Toposheet no. 72 P/12 (G45 V12)
		Latitude: Refer to Table No. 2.1

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

Page 50 of 54

JYDEEP BANERJEE  
QUALIFIED PERSON  
M.Sc. GEOLOGY (KALCUTTA UNIVERSITY)  
REG. IN 1974 - 120235



**Mine Plan & Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

		Longitude:	
		Map	Key Plan (Plate no.1)
		Plot/ Khasra/villag e District etc.	Details of mouza wise plot nos. are provided in Table no. 1.6.1.
12.3	Availability of water, power, medical & education facilities.		Electricity, water, first aid facilities will be made available at mine site office. Educational facilities are available at Birbhum.
12.4	Area Plan		Furnished in Plate No. 2.
12.5	Ownership /occupancy		The land is rajyati in nature.
12.6	Topography of the area		Elevation of the area varies from 66 m AMSL to 69 m AMSL.
12.7	Existence of public roads/railway lines if any, and approx. Distance.		The block is located north of Panagarh-Moregram expressway (NH-60) that connects National Highway NH-2 and NH-34 and can be approached from either Suri or Rampurhat. Mollarpur Railway Station ( $24^{\circ}04'40''$ : $87^{\circ}13'31''$ ) on the Sahibganj-loop line of the Eastern Railway running along the eastern periphery of the area, is the nearest railhead, approximately 10km far off and Kazi Nazrul Islam (Andal) Airport is ~80km away from the area.

Location plan, geographical coordinates and maps are furnished in the chapter 1 of this document in the mining plan section.

**12.2.1 Geology: -**

Details of geology is being furnished in chapter 3 of this document.

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee



Page 31 of 54

JYDEEP BANERJEE  
QUALIFIED PERSON  
M.Sc. GEOLOGY (CALCUTTA UNIVERSITY)  
MA 1984 - 810335

**Mine Plan & Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

**12.2.2 Resources & Reserves: -**

Resources and reserves are well described in chapter-3 of this document.

**12.2.3 Mining Method: -**

Mining methodology along with year wise descriptions are well described in chapter 4 of this document.

**12.3. Mine Closure Plan: -**

**12.3.1 Mined out Land: -**

This is a new mine. Landscape change is envisaged and detailed in the proposed conceptual plan is being discussed in chapter-4.

**12.3.2 Water Quality Management: -**

The available ground water in the surrounding area is potable. There is a possibility of impacting the groundwater in the area due to the mining. That's why a detail hydrogeological study has been proposed to be carry out during the planned period and report will be sufficiently incorporated in the mining scheme supposed to be submitted by the end of this plan period. The mining will not release any water generation from the mining pit therefore, there will be no impact on the surface water quality is being envisaged.

**12.3.3 Air Quality Management: -**

Fugitive dust and emissions will be there within the active working zone. Suitable management plan has been suggested for the purpose.

**12.3.4 Waste Management: -**

In this mining plan and mine closure plan an external dump has been proposed in the geological block area, outside the proposed mining lease boundary. In this

*Joydeep Banerjee*  
Qualified Person: Joydeep Banerjee

Page 52 of 52



Joydeep Banerjee  
QUALIFIED PERSON  
(M.Sc. GEOLOGY (CALCUTTA UNIVERSITY)  
(MA 85 MIN - 320935)

**Mine Plan & Mine Closure Plan  
Deochar Pachami Basalt Block  
Birbhum District, West Bengal**

dump 0.675 M.Cum waste has been accommodated. Dump height will be 35 Meter in the third year development plan.

**12.3.5 Top soil Management: -**

0.036 MCum top soil is generated in this mine. The top soil will be spread out within the safety zone.

**12.3.6 Tailing: -**

No tailing is generated.

**12.3.7 Disposal Mine Machine: -**

The machinery's which will be used in this mine shall be transferred to other mine of the owner. Also, owner is having a construction projects, where the same can be transferred. At the end of the mine life, no Mining Machinery's shall be kept within the leasehold area.

**12.3.8 Safety and Security: -**

All along the mining lease boundary, barbed wire fencing shall be done. Besides, there will be safety zone which will be covered through proper plantation. The mining lease boundary shall be properly gated during and post closure period.

**12.3.9 Disaster Management and Risk Arrangement: -**

A different cell will be constituted by Proponent The West Bengal Power Development Corporation Limited during and post operational period to look after the disasters. Preventive and corrective measures will be ensured by the cell. Necessary funding arrangements will be done by Proponent The West Bengal Power Development Corporation Limited. As such, the complete mining area shall be reclaimed.

**12.3.10 Care and Maintenance during temporary discontinuance: -**

Notice of Temporarily discontinuance will send to concern authorities and government departments. Pit will be fenced and security guard will be posted to

*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee



QUALIFIED PERSON  
M.Sc. GEOLOGY (CALCUTTA UNIVERSITY)  
MA 65 MM - 32335

**Mine Plan & Mine Closure Plan  
Deocha Pachami Basalt Block  
Birbhum District, West Bengal**

take care of pits and infrastructure facilities. As such all infrastructures will be movable type and will be utilized in other sites.

**12.4. Economic Repercussion of closure of mine and man power retrenchment: -**

As such all HEMM operators and mine workers shall be shifted to other projects of Mine owners, and no effective economic repercussion is envisaged due to closure of this project.

**12.5. Time scheduling for abandonment:**

The mined out land will be converted to a water body after closure. A final Mine Closure Plan shall be submitted for competent approval one year before closure of this mine.

**12.6. Financial Assurance: -**

As per the provisions of the West Bengal Minor Mineral Concession Rules, 2016, financial assurance for Deocha Pachami Basalt Block has been estimated to Rs. 72840.00 which will be deposited to the concerned authority as per the payment norms specified in the clause 18.2 of West Bengal Minor Mineral Concession Rules, 2016.



**APPROVED**

*Joydeb Das*  
(Joydeb Das) 20/02/2024  
Chief Mining Officer  
Govt. of West Bengal

*Jaydeep Banerjee*  
Qualified Person: Jaydeep Banerjee

Page 54 of 51

165

# ANNEXURE

166

Annexure-I

No. PS1-13016/1/2022-PS1 (FTS-352482)  
Government of India  
Ministry of Coal  
P&S-I section

Shastri Bhawan, New Delhi  
Dated 5<sup>th</sup> September, 2022

To,  
CMD WBPCL,  
Bidyut Unnayan Bhaban,  
3/C, LA Block, Sector - III,  
Salt Lake City, Kolkata - 700106

Subject: Corrigendum for Deocha Pachami Dewanganj Harinsingha Coal block.

Sir,

I am directed to refer to this Ministry's letter of even no. dated 22.06.2022 on the subject mentioned above and to forward herewith corrigendum dated 05<sup>th</sup> September 2022.(in original) in respect of Deocha Pachami Dewanganj Harinsingha Coal block.

Yours faithfully,



(Rishan Rynthiang)  
Under Secretary to the Government of India  
Tel. No 23073938  
Email-rishan.r75@nic.in

No. PS1-13016/1/2022-PS1 (FTS-352482)  
Government of India  
Ministry of Coal  
P&S-I section

Shastri Bhawan

**Corrigendum**

In re. Deocha Pachami Dewanganj Harinsingha Coal block (the "block")  
Date. 05<sup>th</sup> September, 2022

In favour of **The West Bengal Power Development Corporation Ltd.** incorporated in India under the Companies Act, 1956 with corporate identity number **U40104WB1985SOC039154**, whose registered office is at "Bidyut Unnayan Bhaban", 3/C. LA Block, Sector-III, Bidhannagar, Kolkata-700106, India (the "Successful Allottee").

WHEREAS, the Government of India in the Ministry of Coal has, in accordance with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (the "Act") and the Coal Blocks Allocation Rules, 2017 (the "Rules") conducted the allotment of the coal block:

AND WHEREAS the Successful Allottee entered into an allotment agreement on 19.09.2019 and allocation order was issued to successful allottee on 17.12.2019 after which corrigendum to allocation order was issued on 22.06.2022.

AND WHEREAS the Successful Allottee entered into an amendment agreement on 28.03.2022 due to change in boundary coordinates and resources.

AND WHEREAS, it is clarified that this corrigendum will not entitle the Allottee towards any claim of revision of Zero date.

Now, therefore, the name of coal block in reference of the corrigendum dated 22.06.2022 may be read as Deocha Pachami Dewanganj Harinsingha Coal block

AND Now, therefore, the date of allotment agreement mentioned in corrigendum dated 22.06.2022 may be read as 16.09.2019 instead of 19.09.2019.



(Rishan Rynthiang)

Under Secretary to the Government of India  
Tel. No 23073936  
Email-rishan.r75@nic.in

**The**  
  
**Kolkata** **Gazette**  
सत्यमेव जयते  
*Extraordinary*  
Published by Authority

AGRAHAYANA 2]

WEDNESDAY, NOVEMBER 23, 2022

[SAKA 1944

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL**  
**Department of Industry, Commerce & Enterprise**  
**Mines Branch**  
**4, Abanindranath Tagore Sarani (Camac Street), Kolkata-700016**

**NOTIFICATION**

No. 668/CI/O/MIN/GEN-MISS/17/2022

Dated: 22/11/2022

Whereas, the western districts of the state, such as, Birbhum, Paschim Bardhaman, Bankura, Purulia have huge reserves of minor minerals, like, Black Stone, China Clay & Fire Clay, Quartz & Feldspar etc., majority occurrence of which is found in private/raiayati land,

And whereas, the State Government was considering that a huge population of women and men workers who are associated with and earn their living from multiple ancillary industries associated with mining, such as, crushing, processing and transportation sectors will benefit from a mining policy in Raiyati land,

And whereas, to encourage extraction of these minerals in a sustainable manner, following all statutory environmental guidelines, the State Government vide notification no. 379-ICE/O/MIN/GEN-MIS/76/2017 dated 24<sup>th</sup> September 2021, declared that it will bring out detailed modalities of mining of minor minerals in raiyati land,

Now, therefore, the Governor is hereby pleased to publish the Policy of Mining of Minor Minerals in Private/Raiyati land for the State of West Bengal.

**The Policy of Mining of Minor Minerals in Private/Raiyati land**

1. Only the Raiyat owning the land can apply for a mining lease. They may apply individually or organise themselves in a group of Raiyats/Company. All the legal documents shall only be issued in the name of raiyat/group of raiyats/company thus ensuring complete ownership, responsibility, and equitable social justice.
2. The application shall then be evaluated by district land department regarding authenticity of ownership of land and be forwarded with their recommendation to the state nodal agency West Bengal Mineral Development & Trading Corporation Ltd (WBMDTCL).

169

3. WBMDTCL may grant provisional Letter of Intent (LoI) to the raiyat(s) if it is prima facie satisfied. LoI shall be issued against the payment of an advance fees.
3. Based on provisional LOI, the Raiyat(s) will get mining plan prepared by qualified agency, establish the mineable reserve and get it approved by the competent authority. Thereafter, he/they shall submit application for Environmental Clearance (EC) to State Environment Impact Assessment Authority (SEIAA). The Raiyat(s) shall be responsible for prospecting, determining and finalizing of Mining Plan through qualified agency, obtaining Environment Clearance (EC) and all statutory clearances/approvals/permissions thus ensuring environment friendly and sustainable mining.
4. After obtaining EC, Consent to Establish (CTE) & Consent to Operate (CTO) and all statutory clearances approvals/permissions, the Raiyat(s) shall apply for grant of Mining Lease. A Mining Lease Fee shall be charged before granting such mining lease amount of which shall be fifty percentage (50%) of value of minor mineral dispatched in one month as per the environment clearance in rupee term. The advance fees paid while receiving provisional LoI shall be adjusted.

The value of minor mineral shall be an amount equal to the product of,

- mineral to be dispatched in a month as per the approved Environment Clearance, and,
  - Assessed price of the minor mineral as determined by the State Government
5. The lease shall be granted for a period of 5 years or till the reserve is exhausted, whichever is earlier, with a provision of extension for up to 5 years at a time depending upon the mineral reserve established, adhering to statutory norms at the discretion of the state government. For any extension of mining lease, the Mining Lease Fee shall be calculated based on the revised approved mining plan/ Environment Clearance at that time and has to be paid again.
  6. The lessee shall pay royalty, cess, DMF and other statutory payments as applicable and obtain excavation permit during the entire life cycle of the mines.

The willing lessees of contiguous plots are allowed to execute agreement between/among them for 'Common Area Extraction' to promote scientific and sustainable mining.

The detailed procedure and guidelines for this is placed below:

**The Standard operating Procedure (SoP) proposed by the Department**

The following procedure is proposed for granting Mining Leases for excavation of minor mineral on raiyati land.

- The interested Raiyat/Group of Raiyats/Company as Raiyat shall apply for grant of Letter of Intent (LoI) to the state nodal agency (WBMDTCL) for an area of minimum 1 Ha on their own land(s) along with land details for all minor minerals except morrum.
- This application shall be made on WBMDTCL webportal or any other manner decided by WBMDTCL.
- For morrum, the interested Raiyat/Group of Raiyats/Company as Raiyat shall apply for grant of Letter of Intent (LoI) to the state nodal agency for any parcel area on which Environmental Clearance (EC) can be obtained
- The cost of such application shall be Rs.50,000/-.
- The application shall then be evaluated by district land department regarding authenticity of ownership of land and be forwarded to the state nodal agency with their recommendation.
- As nature of land will also be examined during such evaluation, the applicant may apply for land conversion simultaneously if the same is needed. Conversion is mandatory before the execution of mining lease.
- The state nodal agency (WBMDTCL) shall then grant/reject provisional LoI to the raiyat(s).
- For the issuance of LOI the interested Raiyat/Group of Raiyats/Company as Raiyat shall submit an advance fees amounting to 1000 times the royalty of the minor mineral per Ha before the issuance of LOI. For eg. is

170

any raiyat is applying for a three hectare plot for mining blackstone and the royalty rate for blackstone is Rs 130 per cubic meter, the advance fees will be  $3 \times 130 \times 1000$  i.e. Rs 3,90,000. The size of the plot will be rounded off to the nearest integer for this calculation.

- Based on provisional LOI, the Raiyat(s) will get mining plan prepared by qualified agency, establish the mineable reserve, and get it approved by the competent authority. Thereafter, he/they shall submit application for Environmental Clearance (EC) to State Environment Impact Assessment Authority (SEIAA). The Raiyat(s) shall be responsible for prospecting, determining, and finalizing of Mining Plan through qualified agency, obtaining Environment Clearance (EC) and all statutory clearances/approvals/permissions.
- After obtaining EC, Consent to Establish (CTE) & Consent to Operate (CTO) and all statutory clearances/approvals/permissions, the Raiyat(s) shall apply for grant of Mining Lease. Along with such clearances/approvals/permissions, the Raiyat(s) shall pay the residual amount of the Mining Lease Fee after adjusting the advance fees paid at the time of issuance of LOI.
- One time Mining Lease Fee shall be fifty percentage (50%) of value of minor mineral dispatched in one month as per the approved environment clearance in rupee term.
- The value of minor mineral shall be an amount equal to the product of,
  - mineral to be dispatched in a month as per the approved Environment Clearance, and,
  - Assessed price of the minor mineral as determined by the State Government
- The state nodal agency (WBMDTCL) shall execute the mining lease on behalf of the Industry, Commerce and Enterprises Department.
- The lease shall be granted for a period of 5 years or till the reserve is exhausted, whichever is earlier, with a provision of extension for up to 5 years at a time depending upon the mineral reserve established, adhering to statutory norms at the discretion of the state government. For any extension of mining lease, the Mining Lease Fee shall be calculated based on the revised approved mining plan/environment clearance at that time and has to be paid again.
- The lessee shall pay royalty, cess, DMF and other statutory payments as applicable and obtain excavation permit during the entire life cycle of the mines.
- The willing lessees of contiguous plots are allowed to execute agreement between/among them for 'Common Area Extraction' to promote scientific and sustainable mining.
- WBMDTCL shall reserve the right to accept or reject any application without assigning reasons.

By order of the Governor,

VANDANA YADAV  
*Secretary to the Government of West Bengal.*

171

Annexure-III



Government of West Bengal

Letter of Intent (LoI) for Prospecting License-and/ or Mining Lease for mining of minor mineral(s) on private land

LOI No : BIR/BS/2024/3/2024-14

LOI Issuance Date : 28/01/2024

To

Name of the Applicant : **THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED**

Application Id : **BIR/BS/2024/3**

References :

Name of the District : BIRBHUM

Name of the Mouza : CHANDA

Name of the P.S. : Md Bazar

J.L. No : 002

Minor Minerals applied for : Black Stone

Plot No : 1267P

Applied Area : 4.856 ha

Approved Area : 4.856 ha

Sir/Madam,

Whereas the State Government vide notification no. 379-ICE/O/MIN/GEN-MIS/76/2017 dated 24th September 2021, declared that it will bring out detailed modalities of mining of minor minerals on raiyati land.

Whereas the Raiyati Policy was gazette notified vide No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022 and Standard Operating Procedure (SOP) for grant of Prospecting License and /or Mining Lease for minor minerals was also notified by the Department of Industry, Commerce and Enterprises, Government of West Bengal.

Whereas you made an application as per the details given under reference above for the grant of Prospecting License-cum-Mining Lease or Mining Lease

Whereas the application was scrutinized and sent to the district authorities as per the SOP and the concerned ADM and DL & LRO has recommended your application for the grant of LOI for the Prospecting License-cum-Mining Lease or Mining Lease on Private Land .

And Whereas an amount of Rs 631280.00 only has been deposited by you as the LOI issuance amount as per the SOP vide banking transaction ID CHO8690758 Dated 26/01/2024 .

And whereas after careful consideration, your said application is accepted and this Letter of Intent ( LOI) for Prospecting License-cum-Mining Lease or Mining Lease for mining of minor mineral(s) on private land is granted subject to the following conditions:

1. This LOI is valid for a period of 12 months from the date of issuance.
2. You shall prospect, determine and establish the minor mineral reserve and get it approved by the competent authority .
3. You shall get the mining plan and mine closure plan prepared by the qualified agency, and get it approved by the competent authority.
4. You shall submit the application for Environment Clearance (EC) to the State Environmental Impact Assessment Authority (SEIAA) and get it approved by the competent authority.
5. You shall obtain the CTO/CTE from the competent authority
6. During prospecting and mining in the Raiyati land, if the applicant employs workers or contractors, it must be ensured by the applicant that such engagements are carried out strictly as per applicable labour laws and rules.
7. You shall comply with all orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Calcutta, and Hon'ble Supreme Court of India, and applicable laws, rules, regulations, notifications, government orders, policies, etc. and obtain all statutory clearances/approvals/permissions.
8. You shall make all arrangements for ensuring safety standards and prevention of occupational health hazards as required by orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Kolkata, and Hon'ble Supreme Court of India; applicable laws, rules, regulations, notifications, government orders, policies, etc.; and best industry practices and standards.
9. All the aforesaid works and any other in connection with this Prospecting License-cum-Mining Lease or Mining Lease shall be carried out by you at your own cost.
10. Storage of Overburden, removal and utilisation of top soil, reclamation and Rehabilitation of land, discharge of effluents, restoration of flora- all as per provisions of relevant laws, acts and rules AND payment of royalty and rent etc will be sole responsibility of the applicant.
11. No claim shall lie against the State Government/ WBMDTCL which may be claimed by any person or persons in respect of any damage, injury , disturbance all costs and expenses in connection with this Prospecting License-cum-Mining Lease or Mining Lease .
12. There shall be no suits or legal proceedings against the State Government/ WBMDTCL relating to disputes arising out of the area under this Prospecting License-cum-Mining Lease or Mining Lease
13. This LOI is issued without prejudice to any other order or direction from the court or competent authority.
14. This LOI does not, in any way, imply the approval of the State Government in terms of necessary clearances under other relevant/applicable statutory provisions.
15. You shall also abide by other terms and conditions, if any, of the Notification No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022.

In case the activities stated above for the granting of mining lease are not completed within the validity period of the LOI, the LOI will lapse and the authority reserves the right to extend the LoI/ forfeit the advance money deposited by you.

For granting of the mining lease, you are requested to submit Approved mining reserve/ Geological reserve, approved Mining Plan, Environment Clearance Certificate, Consent to Establish (CTE), Consent To Operate (CTO) and others statutory clearances to the WBMDTCL and upload the same on the designated online portal. Conversion of land and payment of one time mining lease fee is mandatory before the granting of Mining Lease as per SOP.

The authority reserves the right to revoke this LOI and forfeit the money as deposited , in case of violation of any of the afore stated terms and conditions at any point of time .

Thanking you,

Issued by	:	GM NONCOAL
Designation	:	Managing Director, WBMDTCL
Place	:	Kolkata
Address	:	WBIIDC Building,3rd Floor, DJ-10, DJ Block, Sector-II, Bidhannagar, Kolkata- 700091.
Contact No	:	033-2359 0073
Email ID	:	raiyatipolicy.wbmdtcl@gmail.com



*Note: This is a digital document and does not need any signature.*

174

**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE SUPERINTENDING GEOLOGIST**  
**GEOLOGICAL PROSPECTING BRANCH**  
**DIRECTORATE OF MINES AND MINERALS**  
**KHASIJ SADAN, DESHBANDHU ROAD**  
**PURULIA - 723101**

No. G.P. 1034A 2024-41

Dated : 12.02.2024

To.  
The Special Secretary &  
Chief Vigilance Officer, WBPDC  
WBPDC LA Block Sector -III  
Bidhan Nagar, Kolkata- 700106

**Sub : Vetting of the UNFC G-2 Level Geological Report of Decha  
Pachami Blackstone (Basalt) deposit in Birbhum district**

**Ref : Your Office Memo No. COVCL-06110002/319 dated 12.02.2024**

Sir,

In reference to the above, after due examination of the UNFC G-2 Level Geological Report prepared by M/S United Exploration India Pvt. Ltd. on Basalt deposit in Deocha Pachami Blackstone (Basalt) Mouza : Chanda, JL No. 1267(P), Block : Md. Bazar, P.S. Md. Bazar in Dist.- Birbhum over an area of 43.94 Acres is hereby vetted by the undersigned for further necessary action

A copy of Approved plan and shall be submitted to the officer when same with be issued by the .

Enclosure : 01 copy of Approved G-2 Level Geological Report

Yours faithfully  
Sd/-  
SUPERINTENDING GEOLOGIST

No. G.P. 11-3-A/2024. \_\_\_\_\_

Dated : 12.02.2024

Copy forwarded for information to :

1. The Director Directorate of Memo & Mescal, Shilpa Sadan 2nd Floor, Ahanandranth Thakur Sarani, Kolkata- 700116.
2. The Additioanl Secretary Main Branch Dept. of I.C. & E. Sholpa Sadan, 2<sup>nd</sup> Floor, Ahanandranth Thakur Sarani, Kolkata- 700116.
3. The CEO United Exploration India Pvt. Ltd. Unit No. 402, 4th Floor Axis Mall, Block-C, New Town, Kolkata- 700156.

Sd/-  
SUPERINTENDING GEOLOGIST

175

# PLATES

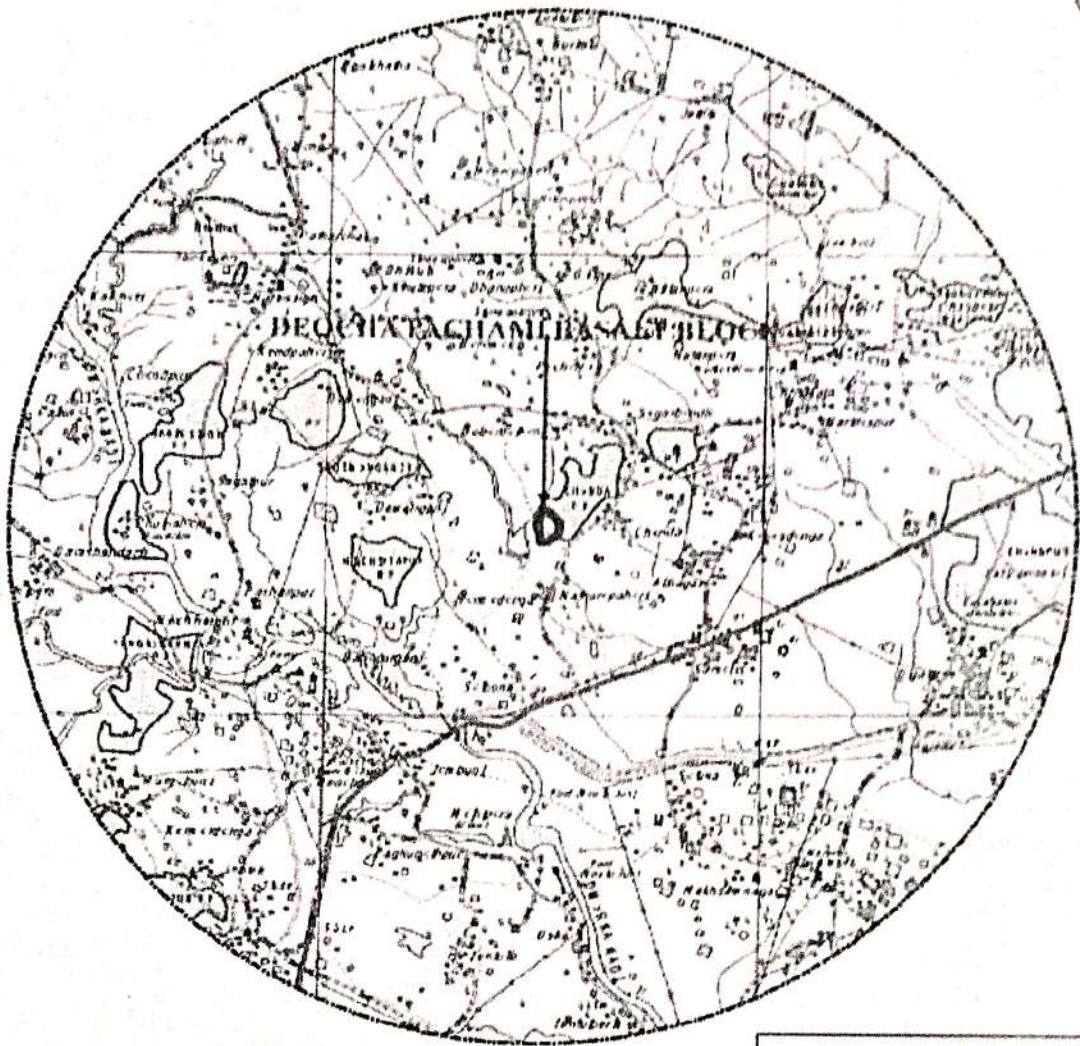
87°35'0"E

87°40'0"E



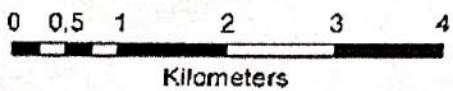
24°50'N

24°50'N





24°0'0"N

24°0'0"N



**Legend**

-  BLOCK BOUNDARY
-  5 KM BUFFER

87°35'0"E

87°40'0"E

**PLATE-I: KEY PLAN**

MINE - DEOCHA PACHAMI BASALT BLOCK

APPLICANT - WBPDC

MOUZA - CHANDA

SCALE : 1:50,000

DIST. - BIRBHUM

BLOCK - MD. BAZAR

AREA : 12 ACRES

STATE - WEST BENGAL

IT IS CERTIFIED THAT THE PLAN PREPARED IS CORRECT TO THE BEST OF MY KNOWLEDGE.

DATE:

PLACE:

(QP:-Mr. JOYDEEP BANERJEE)

*Joydeep Banerjee*  
JOYDEEP BANERJEE

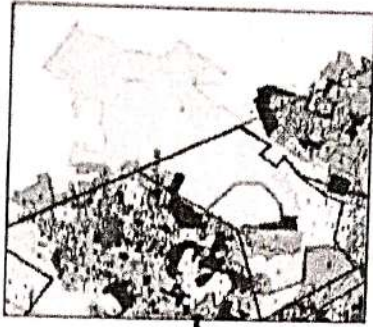


# PLATE-2 CADASTRAL MAP

DEOCHA PACHAMI BASALT BLOCK  
AREA- 12 ACRES, BLOCK - MD.BAZAR,  
MOUZA - CHANDA, PLOT - 1267(P)

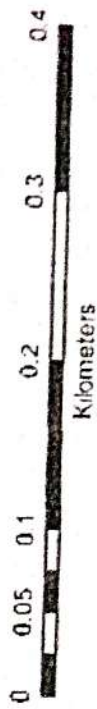


SL.NO.	LATITUDE	LONGITUDE
1	24° 3' 28.741" N	87° 36' 18.574" E
2	24° 3' 26.789" N	87° 36' 16.891" E
3	24° 3' 26.561" N	87° 36' 14.396" E
4	24° 3' 26.624" N	87° 36' 13.566" E
5	24° 3' 28.419" N	87° 36' 13.075" E
6	24° 3' 29.564" N	87° 36' 12.865" E
7	24° 3' 30.196" N	87° 36' 12.598" E
8	24° 3' 31.901" N	87° 36' 12.755" E
9	24° 3' 33.550" N	87° 36' 11.754" E
10	24° 3' 34.061" N	87° 36' 12.921" E
11	24° 3' 36.498" N	87° 36' 14.021" E
12	24° 3' 37.045" N	87° 36' 14.231" E
13	24° 3' 37.459" N	87° 36' 14.390" E
14	24° 3' 37.453" N	87° 36' 14.690" E
15	24° 3' 36.972" N	87° 36' 15.564" E
16	24° 3' 33.335" N	87° 36' 19.304" E
17	24° 3' 32.683" N	87° 36' 19.009" E
18	24° 3' 29.763" N	87° 36' 19.481" E

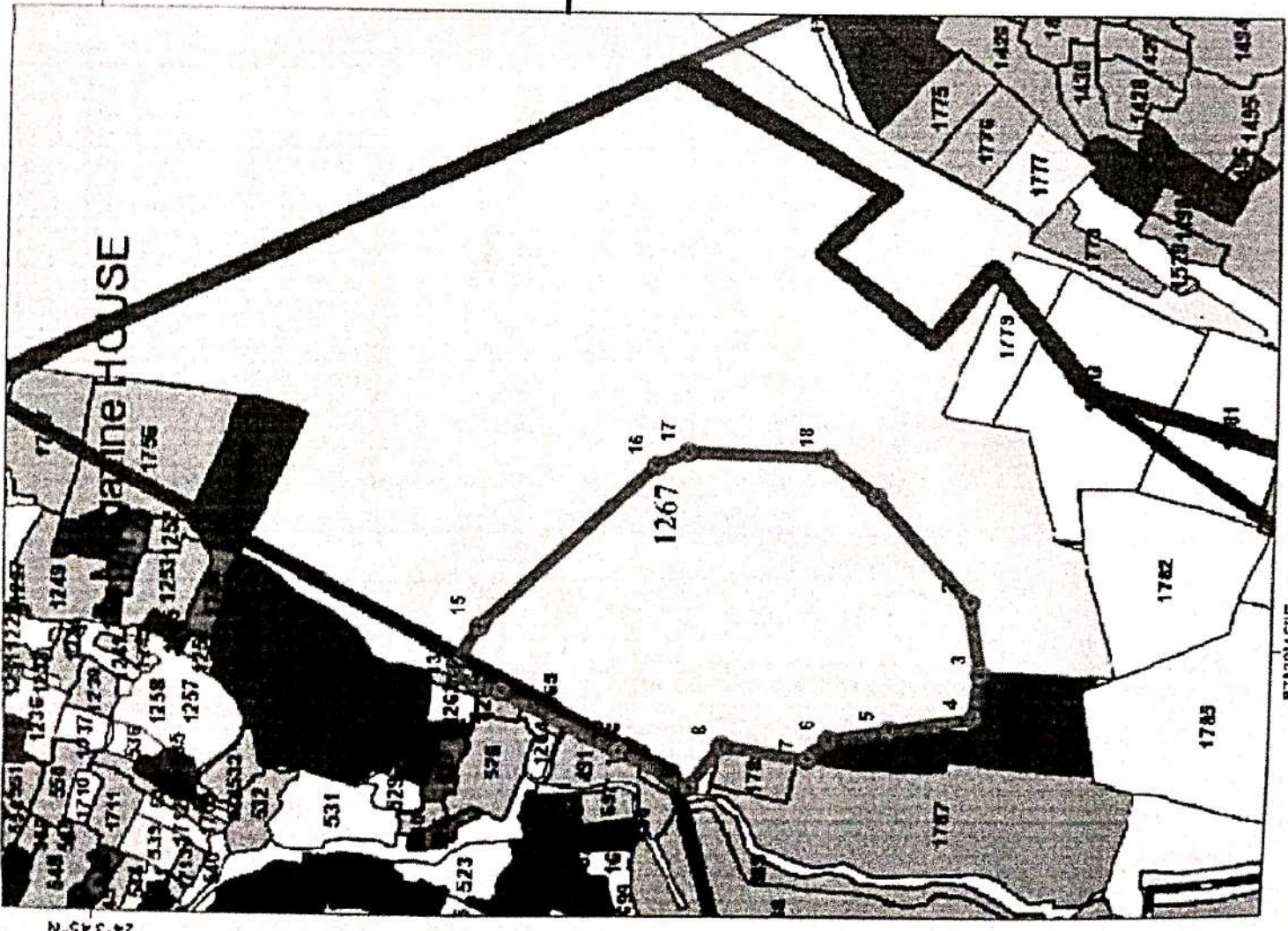


**Legend**

- BLOCK COORDINATE
- BLOCK BOUNDARY



*Jyotip Dasgupta*  
 ASSISTANT PROFESSOR  
 DEPARTMENT OF SURVEYING  
 JALPAIGURI UNIVERSITY  
 JALPAIGURI - 726105

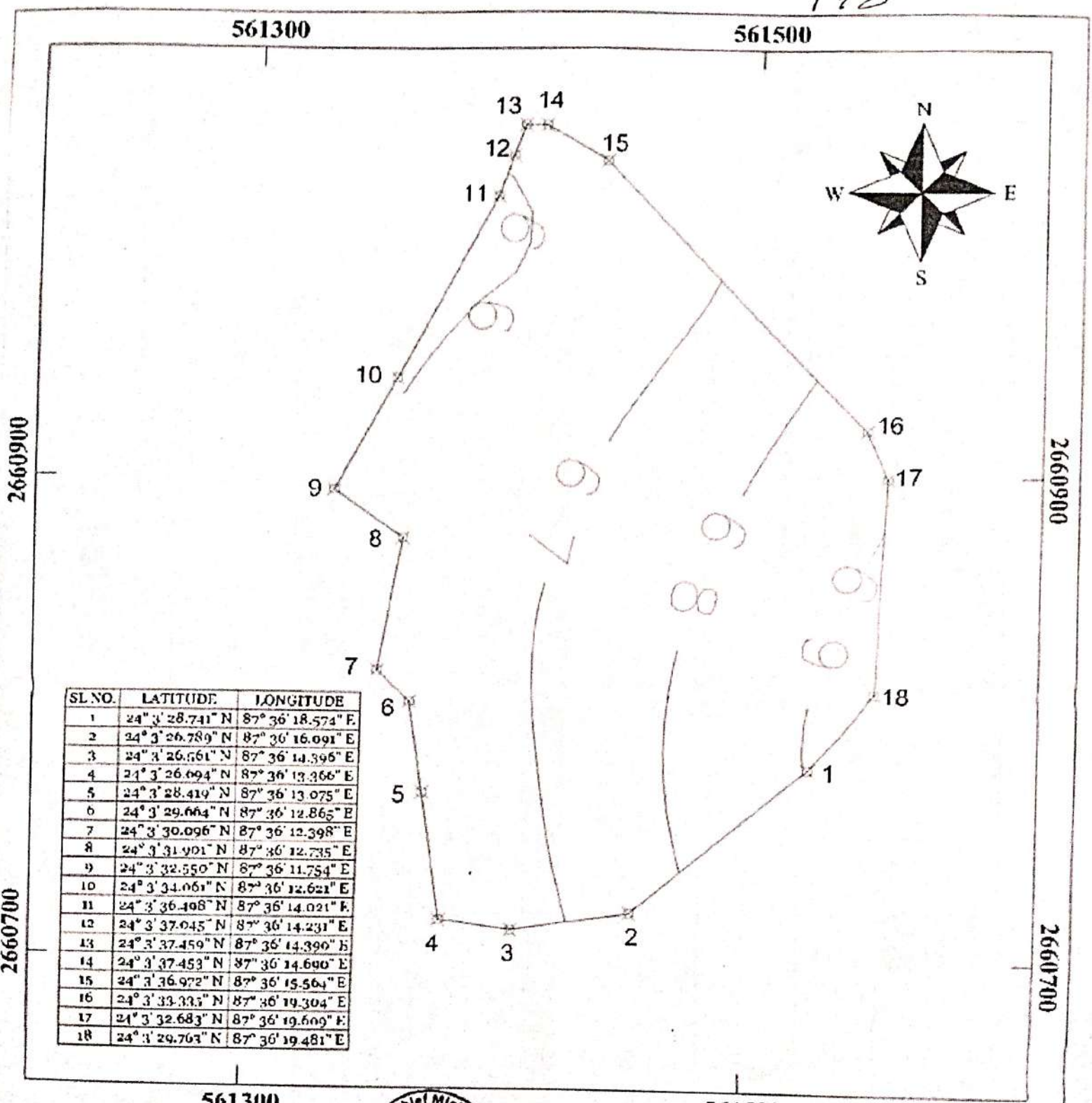


24°34'5\"/>

87°36'15\"/>

87°38'15\"/>

Magazine HOUSE



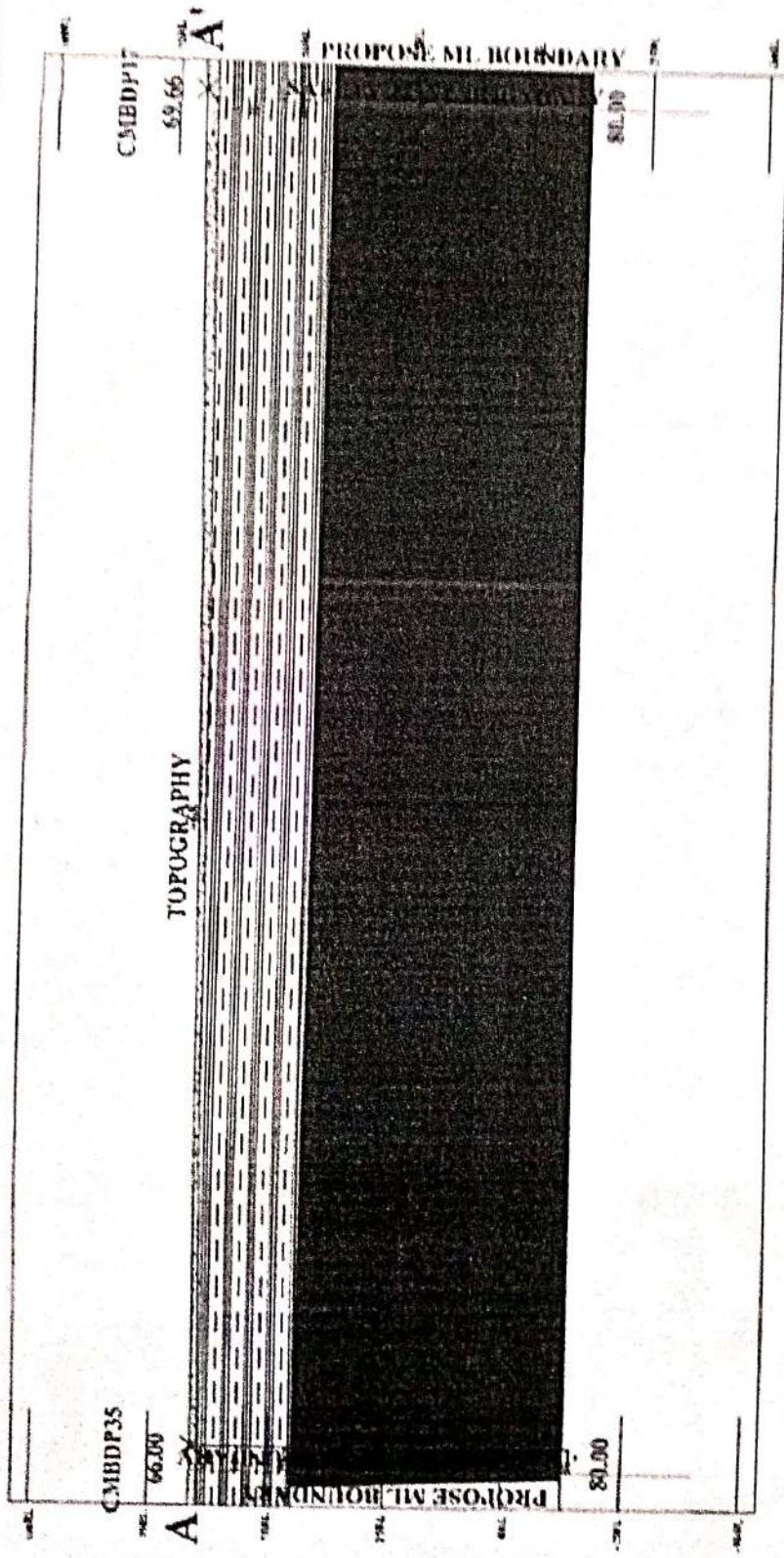
SL. NO.	LATITUDE	LONGITUDE
1	24° 3' 28.741" N	87° 36' 18.574" E
2	24° 3' 26.789" N	87° 36' 16.091" E
3	24° 3' 26.561" N	87° 36' 14.396" E
4	24° 3' 26.094" N	87° 36' 13.366" E
5	24° 3' 28.419" N	87° 36' 13.075" E
6	24° 3' 29.664" N	87° 36' 12.865" E
7	24° 3' 30.096" N	87° 36' 12.398" E
8	24° 3' 31.901" N	87° 36' 12.735" E
9	24° 3' 32.550" N	87° 36' 11.754" E
10	24° 3' 34.061" N	87° 36' 12.621" E
11	24° 3' 36.408" N	87° 36' 14.021" E
12	24° 3' 37.045" N	87° 36' 14.231" E
13	24° 3' 37.459" N	87° 36' 14.390" E
14	24° 3' 37.453" N	87° 36' 14.690" E
15	24° 3' 36.972" N	87° 36' 15.564" E
16	24° 3' 33.333" N	87° 36' 19.304" E
17	24° 3' 32.683" N	87° 36' 19.609" E
18	24° 3' 29.763" N	87° 36' 19.481" E



INDEX	
BLOCK BOUNDARY	0
TOPOGRAPHIC CONTOURS	~
CARDINAL POINTS	NS

PLATE-3	
<b>THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED</b>	
JOB TITLE: MINING PLAN & MINING LEASURE PLAN OF BUCHHA PACHHARI BASALT BLOCK CHANDA MOHZA, MD. BAZAR, BIRBHUM DISTRICT, WEST BENGAL	
SUBJECT: <b>SURFACE PLAN</b>	
Prepared by	United Exploration India Pvt. Ltd.
Scale - 1:2000	<small>                     Near 492, 4th Floor, Asia Hotel, Block-C, Arora Road, Sector-1, New Town, Kolkata-700016, West Bengal.                      An ISO 9001:2008 certified company &amp; Approved by O&amp;M-14887 for Exploration and New Planning Project Agency.                 </small>

*Handwritten signature and date*



### INDEX

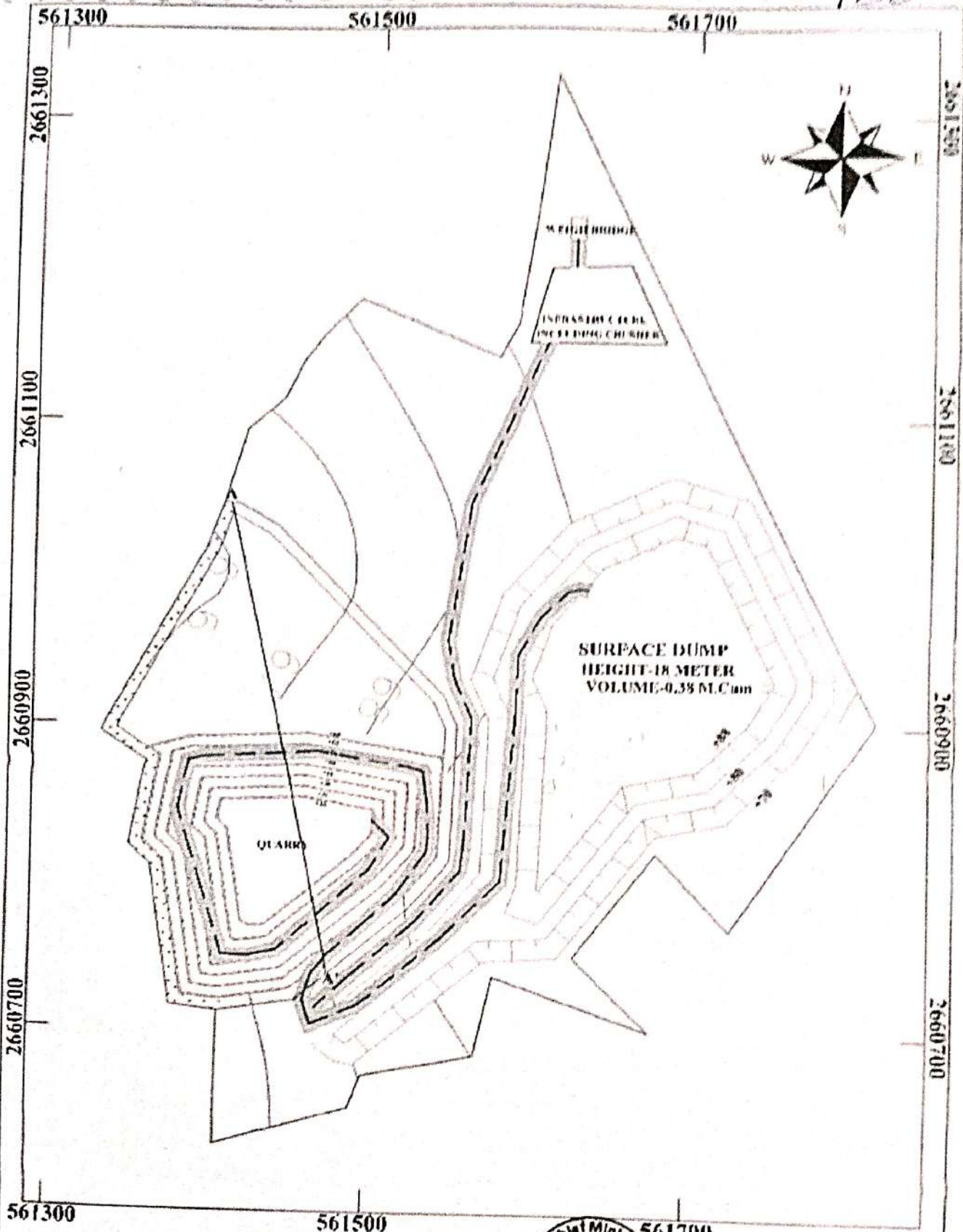
PROPOSE ML BOUNDARY	
SAFETY ZONE BOUNDARY	
BASALT	
CLAY, SAND (WASTE)	
TOP SOIL	

PLATE 4
THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED DESIGN PLAN & PERMITS CLOSURE PLAN OF DEEPA INDIAN BATTERY PROJECT, CHANDA MOUKA AND SAZAR, NORTH DISTRICT, WEST BENGAL STATE
GEOLOGICAL CROSS SECTION Proposed
Scale - 1:1000
Geologist Indu Pal, Ltd. (Incl. in the design plan & permits for the project) 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100

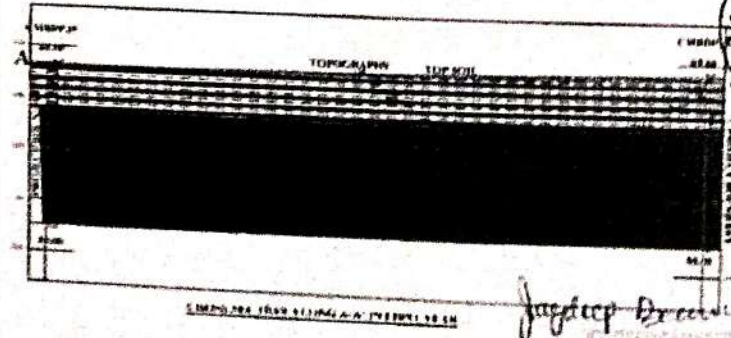
*Indu Pal*



PROJECT NO. 100/1000  
 DATE: 10/10/2010  
 SCALE: 1:1000



561300 561500 561700

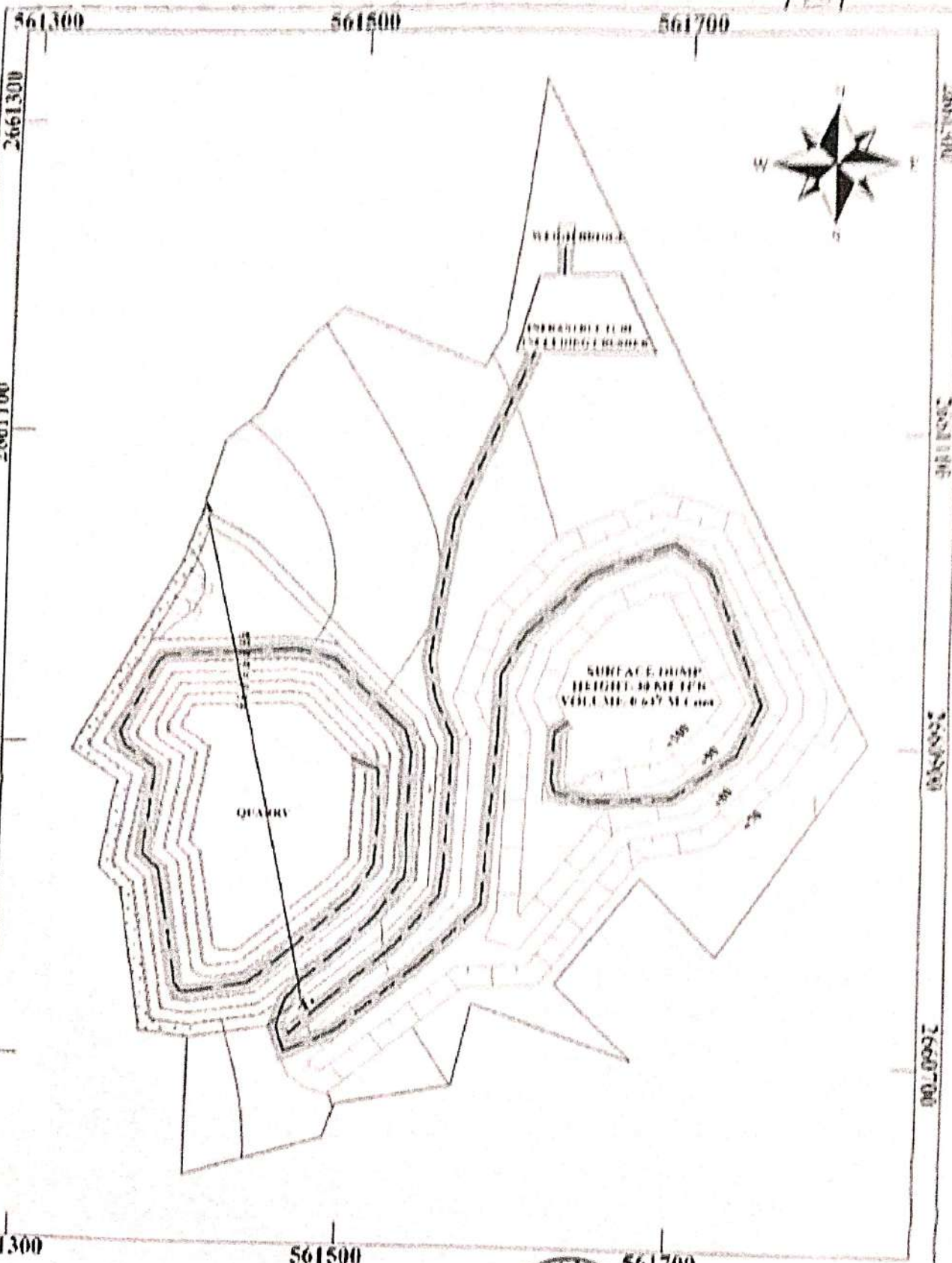


INDEX	
TOPOGRAPHICAL BOUNDARIES	
PROTECTORIAL BOUNDARIES	
WATER TABLE	
NAME	
CLAY	
TRIP	
PIE	
PLANT	
ROAD	

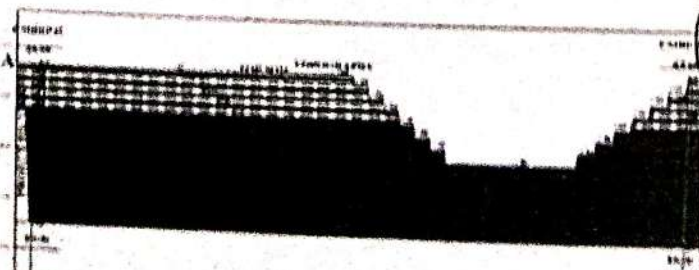
*Jagdeep B...*  
 JAGDEEP B...

Scale - 1:2500	

1/27



561300 561500 561700



INDEX	
CONTOUR LINE	...
PROPOSED BOUNDARY	...
WATER HOUSE	...
WATER DRAIN	...
WATER TOWER	...
WATER TANK	...
WATER PUMP	...
WATER PIPE	...
WATER VALVE	...
WATER METER	...
WATER CONNECTION	...

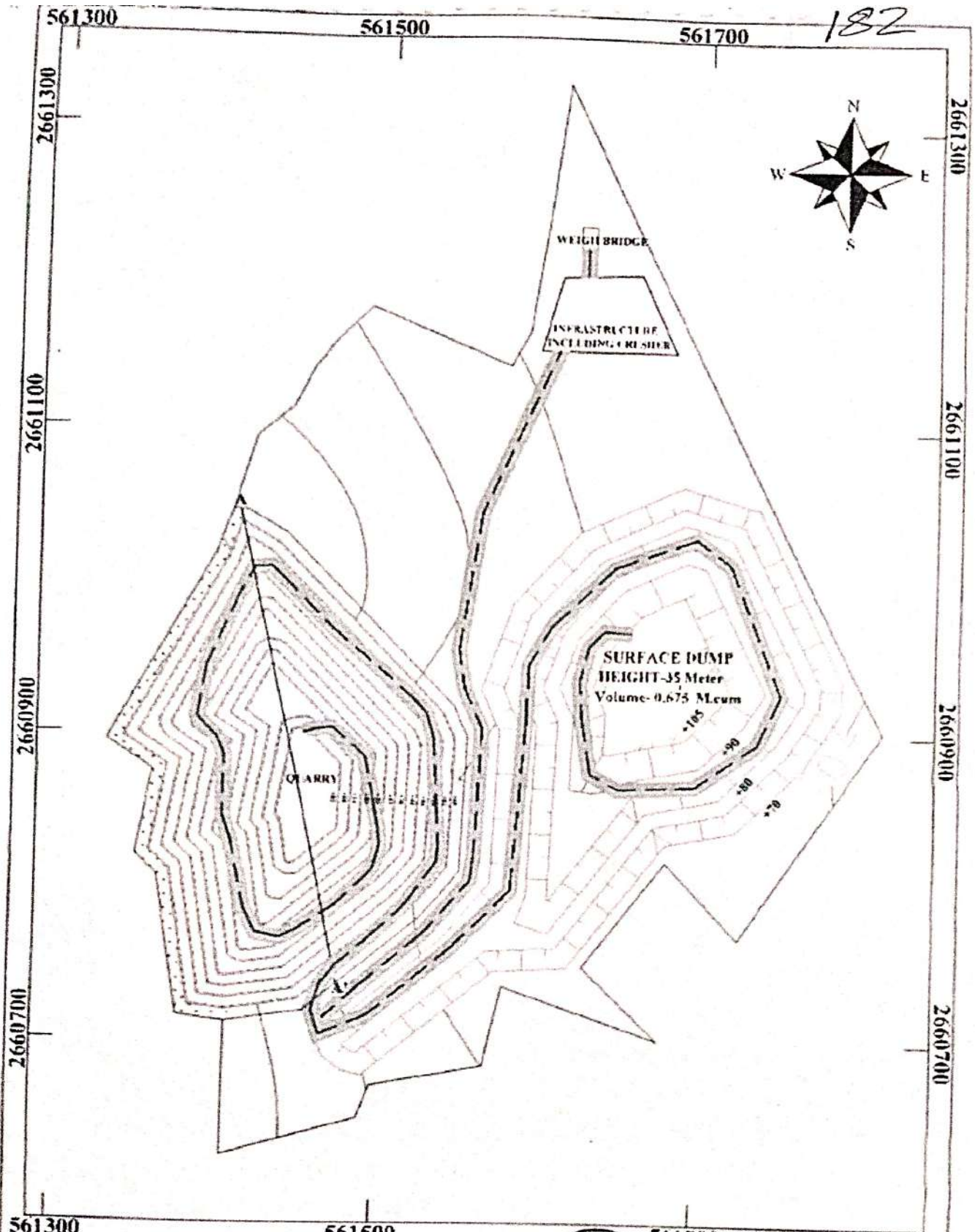
CHIEF MINISTER, GOVT. OF WEST BENGAL

*Jyotirmoy Debbarma*

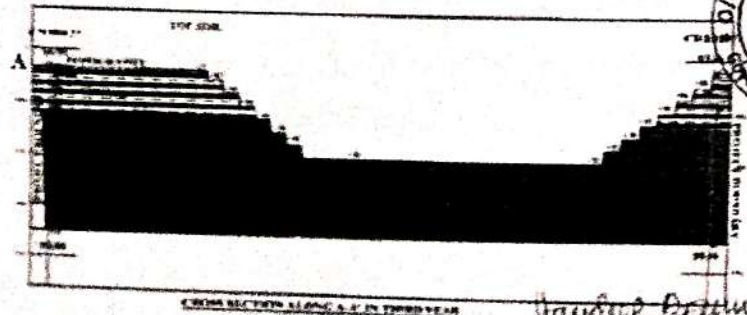
Scale: 1:2000

...

182



561300 561500 561700



INDEX	
1) TERRAINAL BENCH & BOUNDARIES	0
2) PROPOSED BOUNDARIES	0
3) SAFETY ZONE BOUNDARY	0
4) RAILS	0
5) LAY SANDWICH LINES	0
6) TOP SOIL	0
7) PILE BOUNDARIES	0
8) PLANTATION	0
9) DRAIN & DRAIN	0

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

PROJECT: ...

SCALE: 1:2000

DATE: ...

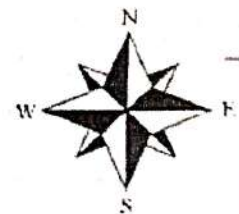
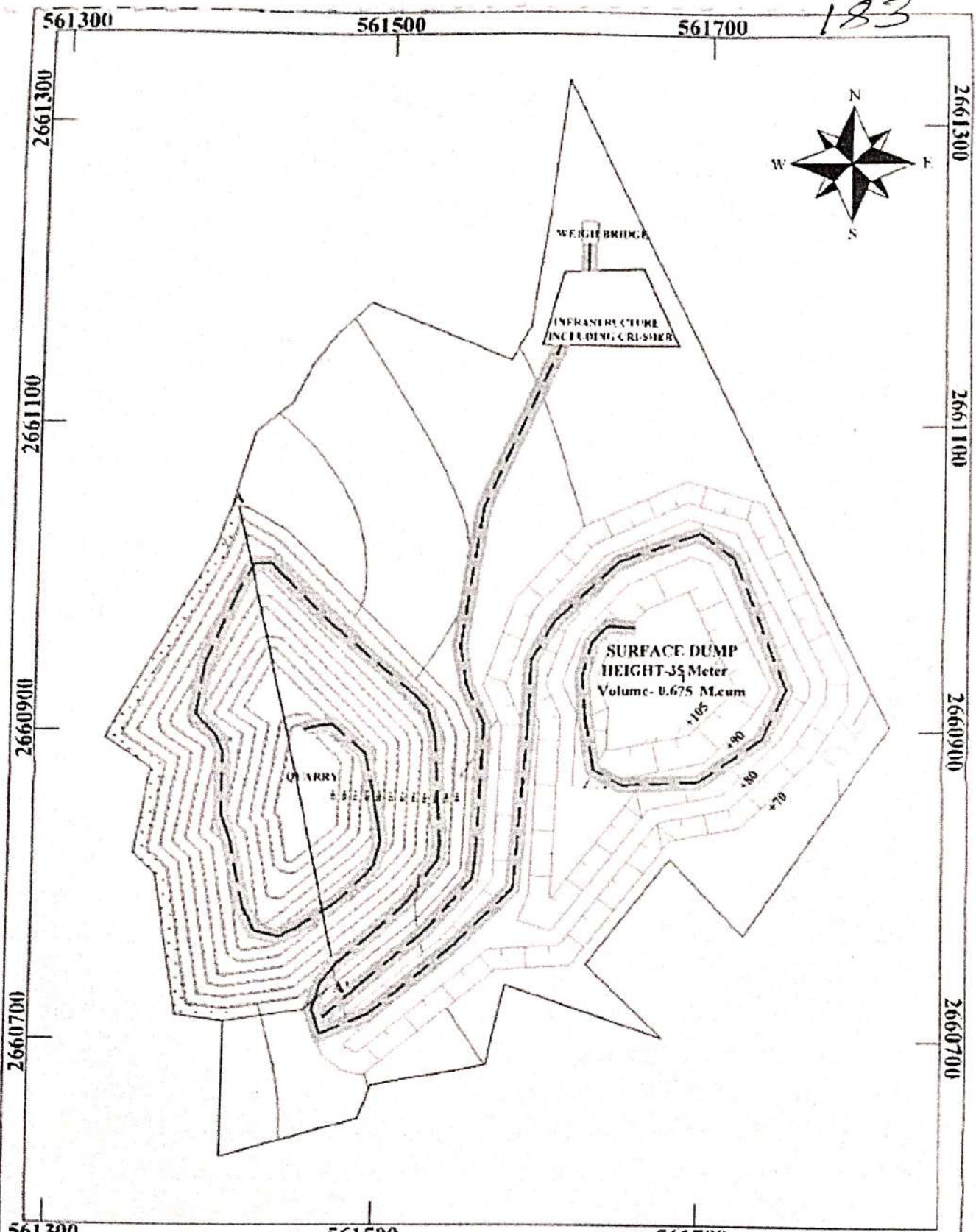
PROJECTED BY: ...

APPROVED BY: ...

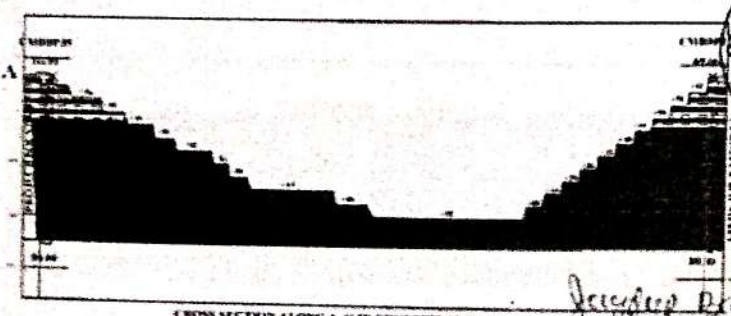
*Jaydeep Ghosh*

CHIEF ENGINEER

183



561300 561500 561700



CROSS SECTION ALONG A-A IN CONCEPTUAL PLAN



INDEX	
GEOLOGICAL BLOCK BOUNDARY	
PROPOSED DUMP BOUNDARY	
SAFETY ZONE BOUNDARY	
BANKET	
CLAY SANDHILL	
TOP SOIL	
PIT BOUNDARY	
PLANTATION	
SETBACK ZONE	

PLATE 2

INDIA WASTE MANAGEMENT BOARD (WASTE MANAGEMENT CORPORATION LIMITED)

JOB TITLE: PROJECT MANAGER

SCALE: 1:2000

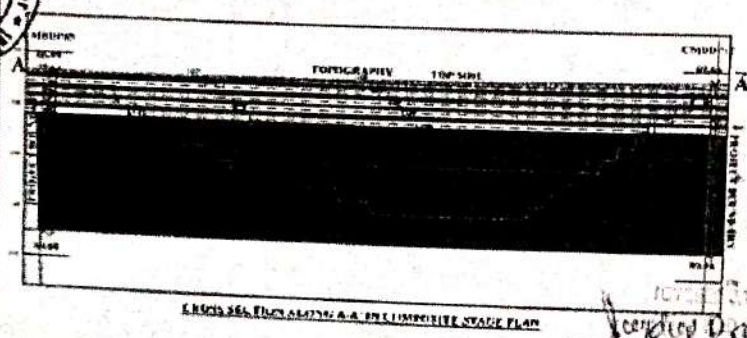
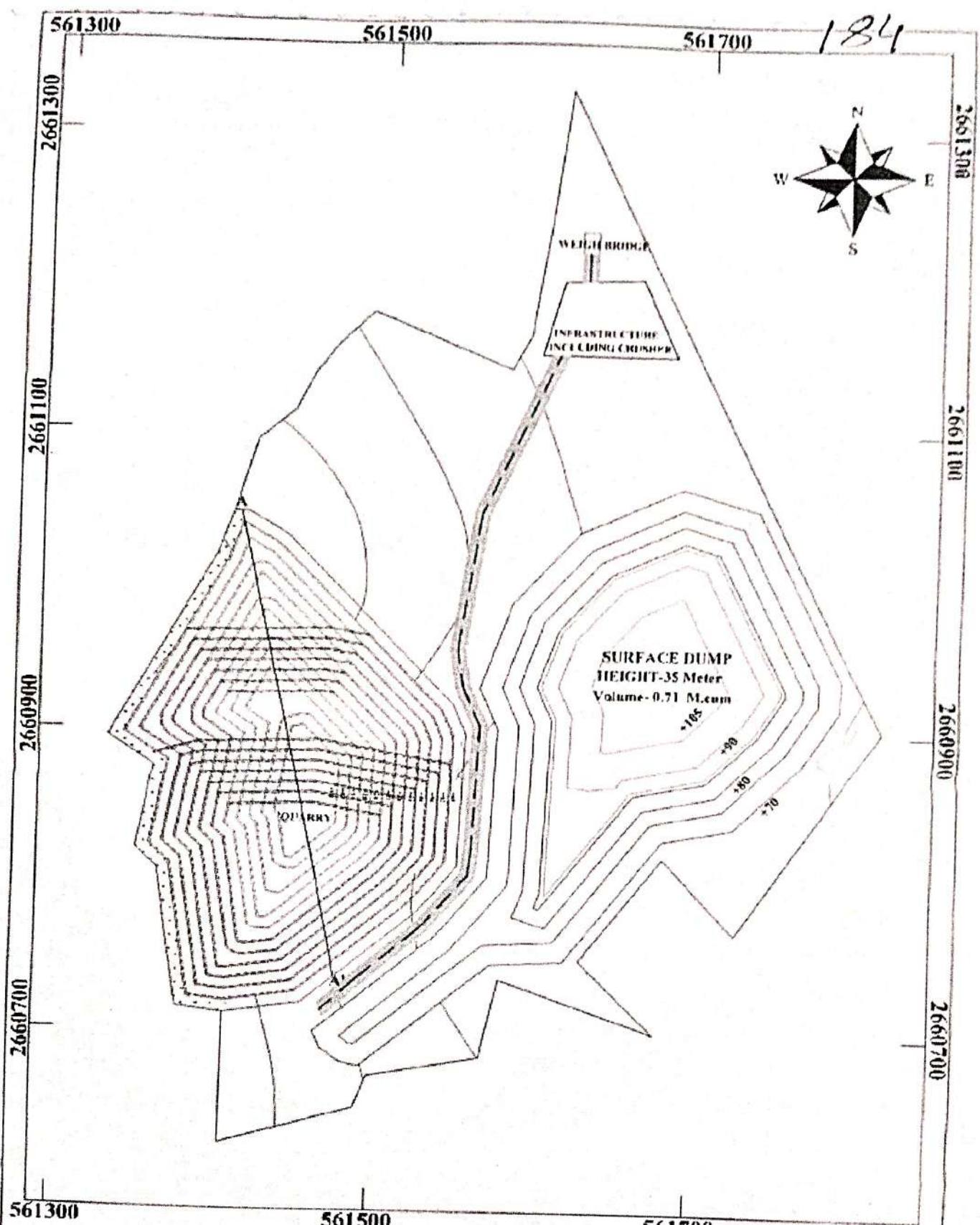
DATE: 10/10/2018

PROJECT: PROJECT MANAGER

SCALE: 1:2000

*Jaydeep Dasgupta*

184



INDEX	
GEOLOGICAL BLOCK BOUNDARY	FIRST YEAR BEACHES
PROFESSIONAL BOUNDARY	SECOND YEAR BEACHES
SAFETY ZONE BOUNDARY	THIRD YEAR BEACHES
BASALT	FIRST YEAR DUMP
CLAY SANDWICHES	SECOND YEAR DUMP
TOP SOIL	THIRD YEAR DUMP
PIT BOUNDARY	PLANT AREA

STATE OF WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

PROJECT: WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

JOB TITLE: MINING PLAN AND CLOSURE PLAN OF BLOCK-PATHA-BASALT-MBT (TALUKA: HODGSON, MD. BASAL, BISHNUPUR CONTACT WEST BENGAL)

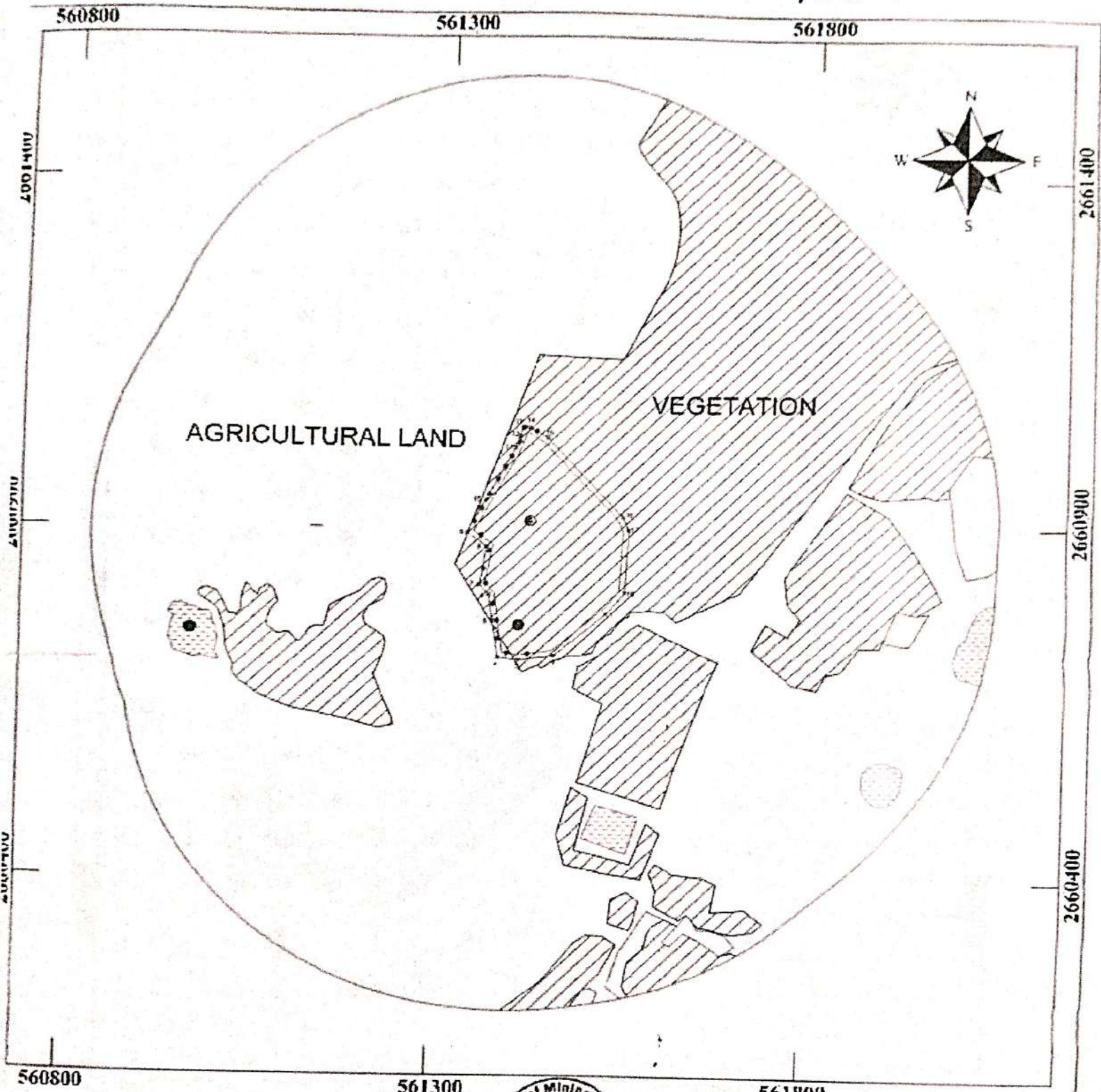
START DATE: 1984-1985

PREPARED BY: United Engineers India Pvt. Ltd.

Scale: 1:2000

JOYDEVI BANERJEE  
Accepted & Approved

185

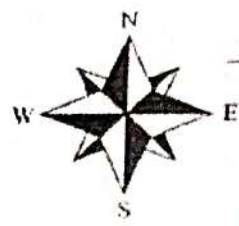
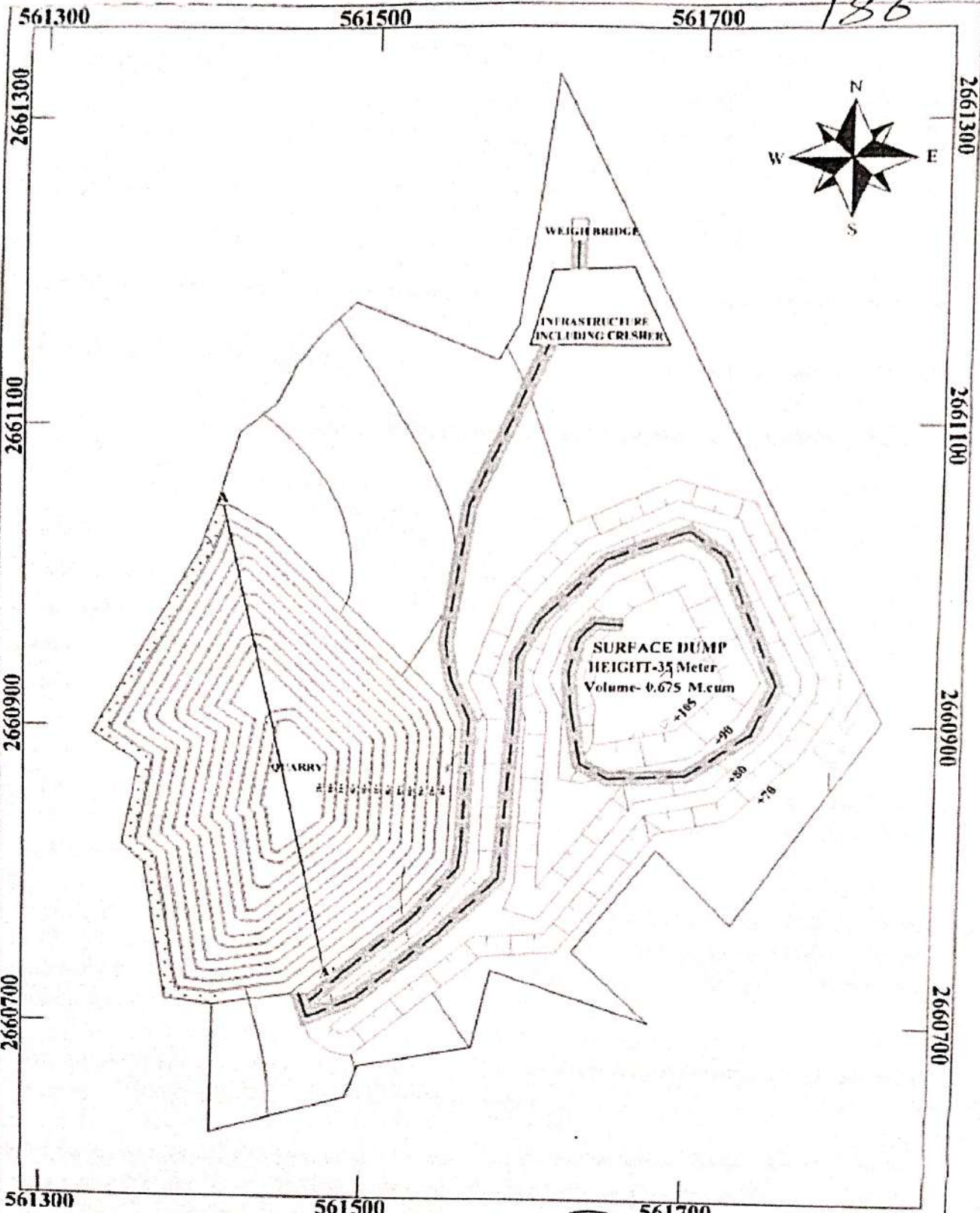


INDEX			
PROPOSED ML BOUNDARY	---	PLANTATION	■ ■ ■ ■
SAFETY ZONE	---	AIR MONITORING STATION	⊙
500M BUFFER LINE	---	WATER MONITORING STATION	●
WATER BODY	~~~~~	NOISE MONITORING STATION	⊙
AGRICULTURAL LAND	▨	SETTLEMENTS	■
UNMETALLED ROAD	---	VEGETATION	▨
KANAL	---	BOUNDARY COORDINATE	—   —
BARREN LAND	---		

PLATE-10	
<b>THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED</b>	
SUBJECT: MINING PLAN & MINE CLOSURE PLAN IN BEOCHA PACHAMI RESERVE FOREST, JHADA MOUTH, MW BAZAR, BIRBHUM DISTRICT, WEST BENGAL.	
SUBJECT: <b>ENVIRONMENT MANAGEMENT PLAN</b>	Prepared by <b>United Exploration India Pvt. Ltd.</b>
Scale - 1:5000	
This plan was prepared under the supervision of the Chief Mining Officer, Govt. of West Bengal, and is subject to the approval of the Government of West Bengal.	

*Jaydeep Bhattacharya*

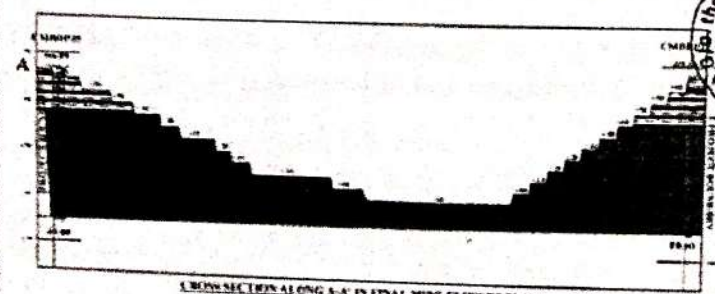
186



WEIGHT BRIDGE  
INFRASTRUCTURE INCLUDING CRUSHER

SURFACE DUMP  
HEIGHT-35 Meter  
Volume- 0.675 M.cum

QUARRY



CROSS SECTION ALONG A-A IN FINAL MINE CLOSURE PLAN



INDEX	
GEOLOGICAL BOUNDARY	
PROPOSED ML BOUNDARY	
SAFETY ZONE BOUNDARY	
ROCKET	
CLAY, SAND (WASTE)	
TOP SOIL	
PET BOUNDARY	
PLANTATION	
SLUSHACE DUMP	

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

PROJECT: MUMUKSHU MINE CLOSURE PLAN OF BECHER AND WARDHULLI MINE

SCALE: 1:2000

Prepared by: \_\_\_\_\_

Checked by: \_\_\_\_\_

Date: \_\_\_\_\_

*Handwritten signature*

Annexure-III



187  
Annexure  
P9A



Government of West Bengal

Letter of Intent (LoI) for Prospecting License-and/ or Mining Lease for mining of minor mineral(s) on private land

LOI No : BIR/BS/2024/3/2024-14

LOI Issuance Date : 28/01/2024

To

Name of the Applicant : **THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED**

Application Id : **BIR/BS/2024/3**

References :

Name of the District : BIRBHUM

Name of the Mouza : CHANDA

Name of the P.S. : Md Bazar

J.L. No : 002

Minor Minerals applied for : Black Stone

Plot No : 1267P

Applied Area : 4.856 ha

Approved Area : 4.856 ha

Sir/Madam,

Whereas the State Government vide notification no. 379-ICE/O/MIN/GEN-MIS/76/2017 dated 24th September 2021, declared that it will bring out detailed modalities of mining of minor minerals on raiyati land.

Whereas the Raiyati Policy was gazette notified vide No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022 and Standard Operating Procedure (SOP) for grant of Prospecting License and /or Mining Lease for minor minerals was also notified by the Department of Industry, Commerce and Enterprises, Government of West Bengal.

Whereas you made an application as per the details given under reference above for the grant of Prospecting License-cum-Mining Lease or Mining Lease

Whereas the application was scrutinized and sent to the district authorities as per the SOP and the concerned ADM and DL & LRO has recommended your application for the grant of LOI for the Prospecting License-cum-Mining Lease or Mining Lease on Private Land .

And Whereas an amount of Rs **631280.00** only has been deposited by you as the LOI issuance amount as per the SOP vide banking transaction ID **CHO8690758** Dated **26/01/2024** .

And whereas after careful consideration, your said application is accepted and this Letter of Intent ( LOI) for Prospecting License-cum-Mining Lease or Mining Lease for mining of minor mineral(s) on private land is granted subject to the following conditions:

1. This LOI is valid for a period of 12 months from the date of issuance.
2. You shall prospect, determine and establish the minor mineral reserve and get it approved by the competent authority .
3. You shall get the mining plan and mine closure plan prepared by the qualified agency, and get it approved by the competent authority.
4. You shall submit the application for Environment Clearance (EC) to the State Environmental Impact Assessment Authority (SEIAA) and get it approved by the competent authority.
5. You shall obtain the CTO/CTE from the competent authority
6. During prospecting and mining in the Raiyati land, if the applicant employs workers or contractors, it must be ensured by the applicant that such engagements are carried out strictly as per applicable labour laws and rules.
7. You shall comply with all orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Calcutta, and Hon'ble Supreme Court of India, and applicable laws, rules, regulations, notifications, government orders, policies, etc. and obtain all statutory clearances/approvals/permissions.
8. You shall make all arrangements for ensuring safety standards and prevention of occupational health hazards as required by orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Kolkata, and Hon'ble Supreme Court of India; applicable laws, rules, regulations, notifications, government orders, policies, etc.; and best industry practices and standards.
9. All the aforesaid works and any other in connection with this Prospecting License-cum-Mining Lease or Mining Lease shall be carried out by you at your own cost.
10. Storage of Overburden, removal and utilisation of top soil, reclamation and Rehabilitation of land, discharge of effluents, restoration of flora- all as per provisions of relevant laws, acts and rules AND payment of royalty and rent etc will be sole responsibility of the applicant.
11. No claim shall lie against the State Government/ WBMDTCL which may be claimed by any person or persons in respect of any damage, injury , disturbance all costs and expenses in connection with this Prospecting License-cum-Mining Lease or Mining Lease .
12. There shall be no suits or legal proceedings against the State Government/ WBMDTCL relating to disputes arising out of the area under this Prospecting License-cum-Mining Lease or Mining Lease
13. This LOI is issued without prejudice to any other order or direction from the court or competent authority.
14. This LOI does not, in any way, imply the approval of the State Government in terms of necessary clearances under other relevant/applicable statutory provisions.
15. You shall also abide by other terms and conditions, if any, of the Notification No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022.

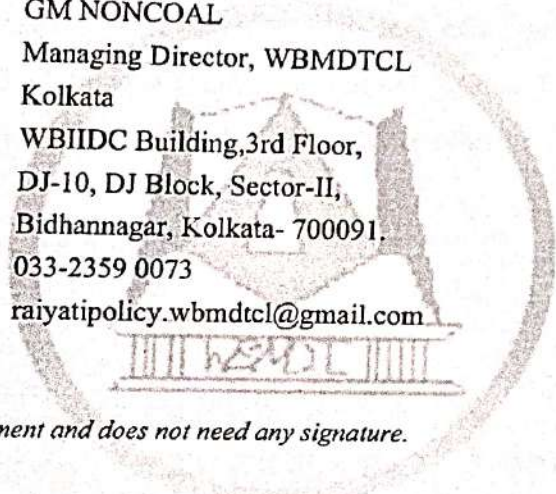
In case the activities stated above for the granting of mining lease are not completed within the validity period of the LOI, the LOI will lapse and the authority reserves the right to extend the LoI/ forfeit the advance money deposited by you.

For granting of the mining lease, you are requested to submit Approved mining reserve/ Geological reserve, approved Mining Plan, Environment Clearance Certificate, Consent to Establish (CTE), Consent To Operate (CTO) and others statutory clearances to the WBMDTCL and upload the same on the designated online portal. Conversion of land and payment of one time mining lease fee is mandatory before the granting of Mining Lease as per SOP.

The authority reserves the right to revoke this LOI and forfeit the money as deposited , in case of violation of any of the afore stated terms and conditions at any point of time .

Thanking you,

Issued by : GM NONCOAL  
 Designation : Managing Director, WBMDTCL  
 Place : Kolkata  
 Address : WBIIDC Building,3rd Floor,  
 DJ-10, DJ Block, Sector-II,  
 Bidhannagar, Kolkata- 700091.  
 Contact No : 033-2359 0073  
 Email ID : raiyatipolicy.wbmdtcl@gmail.com



*Note: This is a digital document and does not need any signature.*



**WBPDCCL**  
A Government of West Bengal Enterprise

190

Chanchal Goswami  
Director (Mining)

Annexure P10

Date: 09.04.2024

Ref: WBPDCCL/Director (Mining)/1799

To,

The Member of Secretary  
State Environment Impact Assessment Authority (SEIAA), West Bengal  
Prani Sampad Bhawan, 5<sup>th</sup> Floor  
Sector-III, Salt Lake, Kolkata- 700106, India

Sub: Application for obtaining Environmental Clearance (EC) with regard to Deocha Pachami Basalt Block (area-4.856 Ha) located at Chanda Mouza of Md. Bazar Block and P.S., JL No. 002, Plot No.1267P, District Birbhum, West Bengal.

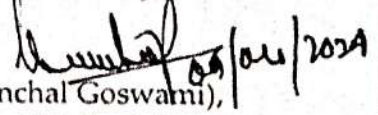
Sir,

With reference to the above-mentioned subject, I am here with submitting the Form-I, PFR & Approved Mine Plan along with Progressive Mine Closure Plan and other necessary documents for obtaining Environmental Clearance (EC) of Deocha Pachami Basalt Block (area-4.856 Ha) located at Chanda Mouza of Md. Bazar Block and P.S., JL No. 002, Plot No.1267P, District Birbhum, West Bengal.

Kindly acknowledge receipt and grant me the EC at your earliest.

Thanking You,

Yours faithfully,

  
(Chanchal Goswami),

Director (Mining), WBPDCCL

**Chanchal Goswami**  
Director (Mining)  
WBPDCCL

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

Corporate Identity No : U40104WB1985SGC039154

"Bidyut Unnayan Bhavan", Plot No. 3/C, LA-Block, Sector-III, Bidhannagar, Kolkata-700 106

Phone No. (91) (33) 2335 0581/2339 3204/3294, Fax: (91) (33) 2335 0524 / 2339 3286, Mobile: 9470595110

E-mail : c.goswami@wbpdcl.co.in, Website : www.wbpdcl.co.in

191

Annexure P11



**The West Bengal Power Development Corporation Limited**  
(A Government of West Bengal Enterprise)  
CIN No. U40104WB1985SGC039154

**NOTICE INVITING TENDER NO.**  
**WBPDC/CORP/NIT/E1811/23-24**

Tender ID: 2024\_WBPDC\_667376\_1  
Published on 15.02.2024

**Tender Document for Selection of MDO for Basalt Mine in the  
DPDH Coal Block allotted to the WBPDC**

**Registered & Corporate Office:**  
**Bidyut Unnanyan Bhaban**  
**Plot No. : 3/C, L.A. Block, Salt Lake City, Sector – III, Kolkata : 700 106**

## NOTICE INVITING TENDER NO. WBPDC/Corp/NIT/EIR11/23-24

The West Bengal Power Development Corporation Limited (hereinafter referred as WBPDC/Employer/Owner/Purchaser which expression includes its successors and assigns) is a Govt. of West Bengal enterprise and the largest power generating utility in the state of West Bengal. It has an existing installed capacity of 4265 MW with 5 (five) power plants viz.

- i) Kolaghat Thermal Power Station (4 x 210 MW),
- ii) Bakreshwar Thermal Power Station (5 x 210 MW),
- iii) Sagardighi Thermal Power Project (2 x 300 MW+ 2 x 500 MW),
- iv) Bandel Thermal Power Station (1 x 60 MW+ 1 x 215 MW) and
- v) Santaldih Thermal Power Station (2 x 250 MW).

The following Coal mines had been allotted to WBPDC by MoC, Gol :

- i) Barjore Coal Mine
- ii) Barjora North Coal Mine
- iii) Gangaramchak & Gangaramchak-Bhadulia Coal Mine
- iv) Pachchwara North Coal Mine
- v) Tara (East & West) Coal Mine
- vi) Greenfield Coal Mine Deocha Pachami Devanganj Harinsingha was allocated by Ministry of Coal (MoC), Government of India (Gol) to WBPDC, on 17th December 2019. The Basalt block area is of 12.29 sq.km (3036.9 Acre) . Out of which a small patch of 1.5 sq.km(370.658 Acre) has been earmarked for development of a basalt mine. The area is free from all encumbrances including habitation . While operationalizing the basalt mine , OB dump will be created within the above said basalt mining area which will have to be re-handled in future. The basalt extracted from the mine will have to be marketed for which the customers have to be identified.

**It has been decided for opening up of a basalt mine in Plot no.1267(Govt. Vested Land) with an area of 43.94 Acre (0.1778 sq.km) in Chanda Mouza .**

**Tender-cum-Forward e-auction is hereby invited by the General Manager (M&C), The West Bengal Power Development Corporation Limited from resourceful and financially sound mine developer & operators and mining MDOs through electronic tendering (e-tendering), for the development and operation of Basalt Mine in the DPDH Coal Block of WBPDC**

The bidders are requested to submit their bid in accordance with this NIT to the e-tender portal of Govt. Of West Bengal i.e. <https://wbtenders.gov.in>.

The qualified bids will be evaluated in accordance with the procedure prescribed in the NIT and the successful bidder will be communicated for award of contract.

1. **Title of the NIT** : *Selection of MDO for Basalt Mine in the DPDH Coal Block allotted to the WBPDCI*
2. **NIT NO.** : WBPDCI/CORP/NIT/E1811/23-24 dtd.15.02.2024
3. **Scheduled dates of e-tendering :**
  - i) Document Download start date : **15.02.2024 at 18:00 hrs**
  - ii) Site Visit : **Within 26.02.2024 at 17:00 hrs.**
  - iii) Pre-bid queries submission end date and Prebid meeting : **28.02.2024 at 11:00 hrs.**
  - iv) Pre-Bid query reply / upload : **Within 01.03.2024 at 11:00 hrs.**
  - v) Bid submission start date : **01.03.2024 at 12:00 hrs.**
  - vi) Bid submission end date : **11.03.2024 at 12:00 hrs.**
  - vii) Technical Bid opening date : **13.03.2024 at 12:00 hrs.**
  - viii) Uploading of Technical Bid Evaluation sheet : To be notified through system generated message
  - ix) Forward eAuction date : To be notified through system generated message
  - x) Uploading of Financial Bid evaluation sheet : To be notified through system generated message
  - xi) Issue of LOA : To be notified through system generated message
  - xii) Signing of Basalt Mining Agreement : To be notified through system generated message
4. **Mode of tendering** : Open tender cum Forward E-Action
5. **The floor percentage of Revenue Share of The WBPDCI** : 15%
6. **Contract period** : **Initially 9 Years with provision of extension of further 6 years for phase-I and further may be extended as per Mine Plan**
7. **Bid Security/ EMD** : Rs. 25 Lakh
8. **Security Deposit BG** : **Rs. 1 Crore**

194

NOTICE INVITING TENDER NO. WBPDC/Corp/NIT/E1811/23-24

9. **Name, Designation, Address of the tendering authority** : The General Manager(M&C) , Corporate  
The West Bengal Power Development Corp. Ltd.  
2<sup>nd</sup> Floor ,Bidyut Unnayan Bhaban, Plot No. 3/C LA-Block, Sector-III, Bidhannagar,Kolkata-700 106
10. **Contact person for any queries related to scope of work** : Sri Amalesh Kumar  
The Advisor (Mining), Corporate  
E-mail id: [a.kumar@wbpdcl.co.in](mailto:a.kumar@wbpdcl.co.in)
11. **Address for Communication** : The Sr. Manager (PS) , M&C department, Corporate Office,  
The West Bengal Power Development Corp. Ltd.  
6<sup>th</sup> floor , Bidyut Unnayan Bhaban, Plot No. 3/C LA-Block, Sector-III, Bidhannagar,Kolkata-700 106  
Contact: [03326813625](tel:03326813625)/[9830616477](tel:9830616477)  
[/ichaudhuri@wbpdcl.co.in](mailto:ichaudhuri@wbpdcl.co.in)

Physical submission of the hardcopy of the following documents within 3 days from the date of opening of technical bid :

- a. Power of Attorney (as per applicable format)
- b. Joint Operating Agreement (if applicable)
- c. Consortium Operating Agreement (if applicable)
- d. Declaration as per annexure –II
- e. EMD as BG

195

**DISCLAIMER**

- 1.1. This document is not an agreement or an offer by WBPDCI to bidders or any third party. The purpose of this document is to provide interested parties with information to facilitate the formulation of their proposal.
- 1.2. This document does not purport to contain all the information each bidder may require. This document may not be appropriate for all persons, and it is not possible for WBPDCI to consider the particular needs of each party who reads or uses this document. The concerned parties should conduct their own investigations and analysis and should verify the accuracy, reliability and completeness of the information in this document and obtain independent advice from appropriate sources.
- 1.3. Neither WBPDCI nor their employees or their MDOs make any representation or warranty as to the accuracy, reliability or completeness of the information in this document.
- 1.4. Neither WBPDCI nor their employees or their MDOs shall have any liability to any bidder or any other person under the law of contract, tort, the principles of restitution or unjust enrichment or otherwise for any loss, expense or damage which may arise from or be incurred or suffered in connection with this document, or any matter deemed to form part of this document, the award of the work, or the information and any other information supplied by or on behalf of WBPDCI or their employees, any MDOs to otherwise arising in any way from the selection process for the project.
- 1.5. The issue of this document does not bind WBPDCI to shortlist technically qualified bidders or select a bidder. WBPDCI reserves the right to annul the bidding process and/or to reject all bids, at any stage, without incurring any liability to the bidders or any third parties.
- 1.6. The bidder should confirm that the document downloaded by them from the NIC Portal is complete in all respects including all annexures and attachments. In the event that the document or any part thereof is mutilated or missing, the bidder shall notify WBPDCI immediately at the following address:  
  
**Mrs. Ipsita Chaudhuri, Sr. Manager (M&C), Corporate, the WBPDCI**  
**Contact: 03326813625/9830616477**  
**/ichaudhuri@wbpdcl.co.in**
- 1.7. If no intimation is received within the last date of submission of pre-bid queries, it shall be considered that the bid documents received by the bidder is complete in all respects and that the bidder is fully satisfied with the document.
- 1.8. No extension of time shall be granted to any bidder for submission of its bid on the ground that the bidder did not obtain the complete set of the document.
- 1.9. The NIT comprises of general guidelines and conditions for bidding but not an offer by WBPDCI to bidders or any third party. The purpose of the NIT is to provide interested parties with information to facilitate the formulation of their bids to undertake this Project and to convey the terms on which the work shall be awarded by WBPDCI.
- 1.10. This document and the information contained herein are strictly confidential and privileged and are for the

## NOTICE INVITING TENDER NO. WBPDCI/CORP/NIT/E1811/23-24

exclusive use of the bidder to whom it is issued. This document shall not be copied or distributed by the recipient to third parties (other than, to the extent required by applicable law or in confidence to the recipient's professional advisors, provided that such advisors are bound by confidentiality restrictions at least as strict as those contained in this document). In the event that after the issue of the document the recipient does not continue with its involvement in the bidding process for any reason whatsoever, this document and the information contained herein shall be kept confidential by such party and its professional advisors at all times.

- 1.11. WBPDCI reserves the right to change, modify, add or alter the document at any time during the bidding process. All such changes shall be uploaded on the NIC Portal. It is the duty of bidders to visit the NIC Portal and the other sites regularly and keep themselves updated on the bidding process and any communication made in relation to the bidding process.
- 1.12. The bidders or any third party shall not object to such changes/modifications/additions/alterations explicitly or implicitly. Any such objection by the bidder shall make the bidder's bid liable for rejection by WBPDCI. Further objection by any third party shall be construed as infringement on confidentiality & privileged rights of WBPDCI with respect to this document.
- 1.13. WBPDCI reserves the right in its sole discretion, without any obligation or liability whatsoever, to accept or reject any or all of the bids at any stage of the bidding process without assigning any reasons. Further WBPDCI reserves the right to annul the bidding process and / or to reject any or all bids at any stage prior to the signing of the Basalt mining agreement without thereby incurring any liability to the affected bidders or any obligation to inform the affected bidders of the grounds for WBPDCI's action. Decision of WBPDCI shall be final and binding in this regard.
- 1.14. The bidder shall not make any public announcements with respect to this bidding process or this document. Any public announcements to be made with respect to this bidding process or this document shall be made exclusively by WBPDCI. Any breach by the bidder of this clause shall be deemed to be in non-compliance with the terms and conditions of this document and shall render the bid liable for rejection. WBPDCI's decision in this regard shall be final and binding on the bidder.
- 1.15. It is clarified that the provisions of clauses 1.9, 1.10 and 1.12 shall not apply to information relating to this document already available in the public domain prior to the issue of this document.
- 1.16. The bidder shall bear all costs associated with the preparation and submission of all the bids and communications associated with the NIT. WBPDCI and their MDOs shall not, under any circumstances, be responsible or liable for any such costs.
- 1.17. By responding to the NIT, the bidder shall be deemed to have confirmed that it has fully satisfied and understood the terms and conditions of the NIT. The bidder hereby expressly waives any and all claims in respect thereof.

**TABLE OF CONTENTS**

1. GENERAL INFORMATION OF THE BASALT BLOCK UNDER SCOPE.....8

2. SCOPE OF WORK OF MDO.....9

    2.1 SALE OF BASALT..... 11

    2.2 SECURITY MEASURES..... 11

3. QUALIFICATION REQUIREMENT..... 12

4. GENERAL GUIDANCE FOR E-TENDERING..... 14

5. SITE VISIT ..... 14

6. PRE-BID DISCUSSION ..... 15

7. ISSUE OF CORRIGENDUM AND AMENDMENT TO THE BIDDING DOCUMENTS ..... 16

8. ACKNOWLEDGEMENT BY THE BIDDER..... 16

9. EARNEST MONEY DEPOSIT ..... 17

10. SUBMISSION OF TENDER DOCUMENTS ..... 19

11. ONE BID PER BIDDER.....20

12. COVER 1 DOCUMENTS: TECHNICAL BID .....20

13. COVER 2 : FINANCIAL BID.....21

14. CONDITIONAL AND INCOMPLETE TENDER .....21

15. OPENING & EVALUATION OF BID .....23

16. VALIDITY OF BID : .....23

17. DEVIATIONS .....24

18. CANVASSING PROHIBITED.....24

19. AWARD OF CONTRACT .....24

20. REJECTION OF BID .....24

21. CANCELLATION OF TENDERS.....24

22. PERCENTAGE OF REVENUE SHARING .....25

23. GOODS AND SERVICE TAXES .....25

24. TERMS OF PAYMENT.....25

NOTICE INVITING TENDER NO. WBDCL/CORP/NIT/E1811/23-24

25. CONTRACT PERIOD ..... 26

26. CONTROLLING OFFICER..... 26

27. FINANCIAL WBDCL OF THE WBDCL ..... 27

28. CONTRACT PERFORMANCE SECURITY DEPOSIT ..... 27

29. PENALTY..... 27

30. LIQUIDATED DAMAGE..... 27

31. MANPOWER DEPLOYED BY MDO ..... 27

32. ENVIRONMENTAL..... 29

33. EFFECTIVE DATE ..... 29

34. CONFLICT OF INTEREST ..... 29

35. CONFIDENTIALITY ..... 31

36. NON-COMPLIANCE ..... 31

37. CHANGE IN SCOPE / NATURE OF WORK DURING PROGRESS OF WORK ..... 31

38. SAFETY CLAUSES ..... 31

39. LIMITATION OF LIABILITY ..... 31

40. FORCE MAJEURE ..... 31

41. TERMINATION ..... 32

42. DISPUTE RESOLUTION ..... 33

43. GOVERNING LAW & LEGAL JURISDICTION ..... 33

44. BLACKLISTING..... 34

199

NOTICE INVITING TENDER NO. WBPDCI/CORP/NIT/E1811/23-24

## INFORMATION TO BIDDERS

### 1. GENERAL INFORMATION OF THE BASALT BLOCK UNDER SCOPE

### DEOCHA PACHAMI COAL MINE

#### MINE PROFILE

Features	Details
Block	Deocha Pachami Basalt Block
Mouza	Chanda
Plot	1267(p)
JL No	002
C.D Block	Md. Bazar
District	Birbhum
State	WestBengal
Nearest Rail Head	The nearest railway station is Mallarpur Railway Station on the Sahibganj-loop line of the Eastern Railway running about 10km eastern periphery of the area.
Road	The block is located north of Panagarh-Moregram expressway (NH-60) that connects National Highway NH-2 and NH-34 and can be approached from either Suri or Rampurhat. Several unmetalled roads connect the interior parts of the block.
Block Area	43.94 Acre . Initially the size of the mine will be of 12 acre and will be gradually extended with the rest of the area to the tune of 43.94 acre in phase-I & further may be extended upto 326 acres, in future in next phase(s).
Forest Area	NIL
Non-Forest Area	Approx 100%
Mean Annual Rainfall	1321.5mm
Temperature (Min. — Max.)	12.3° C-36.7°C
Local Surface Drainage Channels	Small channels and tributaries of Bramhani River, which is Dwarka flows around the area
Rivers	Brahmani River
Mineable reserve of basalt	10.292 Million Tonnes & May be extended as per availability of land, in future
Overburden	2.36 Mcum & May be extended as per availability of land, in future

- Approved Geological Report (GR) on Deocha Pachami Basalt Block lease area (43.94 acres) Mouza- Chanda, Block: Md. Bazar, Distt.- Birbhum, WB is available (the same will be uploaded in the etender portal as addenda). The exploration data of the total block is available and the successful bidder/MDO will be provided the same for further extension of the block, with prior approval of WBPDC.
- Initially a mining plan of the area 12 acre has been prepared & submitted for approval (the same will be uploaded in etender portal prior to pre-bid meeting ). However, the successful bidder / MDO may extend the same after all due formalities as per rule., with prior approval of WBPDC.
- Initially, Lol for Prospecting License-and/or Mining Lease for mining of minor mineral (s) on private land has been approved for an area of 4.856 ha for Black Stone. Issuance of grant order & execution of mining lease is under process.

## 2. SCOPE OF WORK OF MDO

The scope of work for the MDO will broadly include the following:

a.	Area	: Initially the size of the mine will be of 12 acre and will be gradually extended with the rest of the area to the tune of 43.94 acre in phase-I & further may be extended upto 326 acres, in future in next phase(s).
b.	Depth of the quarry	: 80 Mtr. (approx) & May extend as per availability of land, in future
c.	Life of the mine	: As per mine plan
d.	Mineable reserve of basalt	: 10.29 MMT & May be extended as per availability of land, in future
e.	OB	: 2.36 Million cum & May be extended as per availability of land, in future
f.	Sizing of Basalt	As required by customer/buyer as per market survey and as per consent received from WBPDC
g.	Lead distance	As per mine plan

201

- i) drilling ,charging /blasting in OB and Basalt (including supply, transportation and storage cost of explosives),
- ii) excavation of OB and basalt,
- iii) **crushing & sizing of basalt as required by the customer/buyer towards maximization of revenue.**
- iv) **loading and transportation of OB and Basalt in a specified place at a lead distance as per mine plan**
- v) operation and maintenance of the connecting roads,
- vi) **procurement, operations and maintenance of mining machineries and other required machineries like jaw crusher as well as cone crusher unit with accessories (screener) etc. to produce different sizes of stone aggregate (from grit to ballast of Rly specification) as per market demand.**
- vii) **Commissioning of any electrical substation or erection of overhead line as required.,**
- viii) loading, transportation, dumping, pumping and drainage of mine water,
- ix) lighting, water sprinkling
- x) fire-fighting arrangement,
- xi) Installation of weighbridge at the mine for weighment of each and every empty and loaded truck
- xii) **construction of related infrastructure facilities The civil works like construction of mine office, boundary fencing etc. shall be funded and constructed by the MDO .**
- xiii) **Sale related all activities as per clause no.2.1**
- xiv) **Initial & Periodic (quarterly) In-situ measurement of the basalt for reconciliation of the basalt output will be done / get done by WBPDC in presence of the successful bidder / MDO.**  
**Saleable Basalt output shall be considered as minimum 70 % of the in-situ measurement.**  
**Sales will be determined higher of the following:**
  - a. sales details submitted by the MDO
  - b. sales computed on the basis of in situ measurement.

**Note :**

- i. **Detailed scope will be determined during execution of Basalt mining agreement.**
- ii. **The Mine Operator shall at all times conform to the provisions of the Mining Plan, or any revision thereof, prepared by MDO and duly approved in accordance with Applicable Laws.**

**2.1 SALE OF BASALT**

The parties to the Agreement to be executed between WBPDCI & the successful bidder (MDO) / SPV agree that the basalt extracted/ excavated from the Mines belongs to the WBPDCI, however, the Mine Operator shall act as an agency responsible for Selling of basalt at market driven price through auction process on behalf of the WBPDCI. The auction will be conducted by the Mine Operator in an open and efficiently transparent manner on a portal decided by the WBPDCI and any charges related to auction shall be borne by the Mine Operator. The total sale proceeds received from the Buyer(s) shall be deposited by the buyer(s) into an escrow account opened by the WBPDCI and Mine Operator for the purpose of the Basalt Mining Agreement.

- i. Sales billing (including issuance of sale order, debit note/credit note and adjustment of short lifting) and related statutory compliance will be done by the WBPDCI.
- ii. Money shall be remitted from the escrow account on monthly basis in the following manner subject to the terms and conditions of escrow agreement.
 

First charge: Amount of applicable statutory charges related to production and Selling of basalt including royalty, cess, GST and any other tax and after adjustment on account of debit/credit note,, if any on production of documentary evidences.

Second Charge: Amount of money as Revenue Share of WBPDCI , penalty imposed by WBPDCI , amount calculated for reconciled quantity and amount of money with respect to all reimbursement to be made by the Mine Operator to the WBPDCI for the applicable period.

Third charge: Remaining amount of money includes revenue share of Mine Operator and liability of all applicable taxes including GST on revenue share of Mine Operator. The revenue share of Mine Operator includes payments made by the Mine Operator for statutory wages, etc.
- iii. Notwithstanding anything contained in the Agreement, GST or any other tax shall not be deducted from the second charge.
- iv. The modality of auction will be finalized with mutual agreement.

**2.2 SECURITY MEASURES**

- i. Mixed material (Basalt ) shall be stacked at Pit head at placed (Stock area) approved by the WBPDCI .
- ii. Entire stock area to be fenced by barbed wire fencing / trench with a security check-post at the entry /exit gate.
- iii. CCTV camera , ANPR camera and Geo-fencing shall be installed in the stock area for continuous monitoring of the dispatch of Basalt . Access of CCTV camera , ANPR camera and Geo-fencing are to be provided by the WBPDCI.

**3. QUALIFICATION REQUIREMENT****A) QUALIFICATION CRITERIA (note : last FY 2022-23)**

i) **The net worth of the bidder in each of the last 3 (three) financial years must be POSITIVE.**

AND

ii) **The average annual turnover of the bidder in the last 3 (three) financial years should be at least Rs. 50 Crore**

**B) CREDENTIAL OF SUBSIDIARIES/ SUBSIDIARIES OF HOLDING COMPANY/ HOLDING COMPANY**

i) A Bidder (whether it is a single bidder or a member of a consortium) may fulfill the above Criteria either on its own or on the basis of its own as well as up to 2 (two) of its Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company.

ii) Such Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company shall be added and considered for meeting the above Criteria. The Bidder may use up to 2 (two) such Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company only.

iii) A Bidder who uses its Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company shall submit as part of its BID a legally enforceable **Joint Operating Agreement**, executed between such companies and the Bidder. **The format for the Joint Operating Agreement is provided hereof.**

**C) CONSORTIUM**

i) The Bidder may be a consortium having up to 2 (two) corporate entities; the credentials of the consortium members shall be added up and considered for meeting the Criteria. **All the members of the consortium should fulfil QR 3 A.i. - positive networth clause.**

ii) The consortium members shall nominate one of the members as the Lead Member through a binding **Consortium Operating Agreement** as per the format provided hereof.

The Lead Member should fulfill at least this condition :

**Atleast 50% of the Financial Criteria for average annual turnover (clauses QR 3 A.ii) shall be met by the Lead Member.**

iii) The members of the consortium shall execute a legally enforceable **Consortium Operating Agreement** and submit the same as part of the BID,

204

holding themselves jointly and severally liable to WBPDCI to perform all the contractual obligations. The Consortium Operating Agreement shall be in force for the entire Contract Period and shall be as per the format provided hereof.

iv)The consortium members shall form a project specific company if awarded the contract and submit the proof of the same to WBPDCI prior to signing of the Basalt Mining Agreement, failing which the LOA is liable to be cancelled and the Bid Security forfeited. The Project specific company shall be a limited liability company under the Companies Act, 2013 and shall be the entity which shall undertake and perform the obligations and exercise the rights of the consortium under the LOA, including the obligation to enter into the Basalt Mining Agreement pursuant to the LOA for undertaking the Project. **The Lead Member shall hold a share of at least 51% of the equity of the consortium throughout the Contract Period.** The non-lead member shall hold at least 26% of the equity of the consortium.

D) CHANGE IN OWNERSHIP

Change in the members of the consortium of the MDO shall not be permitted during the Bidding Process and throughout the Contract Period, except with prior written permission from WBPDCI. Such prior written approval of WBPDCI may be issued at its sole discretion subject to the condition that if the Selected Bidder is a single entity it shall continue to hold during the Contract Period at least 75% of equity in the SPV even after such change. **However, if the Selected Bidder is a Consortium, the Lead Member shall hold a share of at least 51% of the equity of the SPV/MDO throughout the Contract Period.** The non-lead member shall hold at least 26% of the equity of the SPV/ MDO during the Contract Period. The SPV shall not undertake any other business during the Contract Period except for execution of the Project or in connection therewith.

205

## INSTRUCTION TO BIDDERS

### 4. GENERAL GUIDANCE FOR E-TENDERING

Interested bidders are requested to log on to the website <https://wbtenders.gov.in> to participate in the bid.

#### ➤ Registration of Bidders

Bidders willing to take part in the process of e-tendering are required to obtain Digital Signature Certificate (DSC) from any authorized Certifying Authority (CA) under CCA, Govt of India. (viz. nCode Solution, Safescript, e-Mudhra, TCS, MTNL, IDRBT ) or as mentioned in e-tendering portal of GOWB <https://wbtenders.gov.in>. DSC is given as a USB e-Token. After obtaining the Class II/III Digital Signature Certificate (DSC) from the approved CA they are required to register the Digital Signature Certificates through the registration system available in the website.

#### ➤ Collection of Tender Documents

Interested bidders will have to download the tender documents from the website <https://wbtenders.gov.in> directly with the help of the e-Token provided. This is the only mode of collection of tender documents.

### 5. SITE VISIT

- i) Bidders who have downloaded the Bid Document may visit the mine and apprise themselves of the site conditions and its surroundings and obtain for itself, on its own responsibility, all information that may be necessary for preparing their Bids and entering into the Basalt Mining Agreement.
- ii) During the site visit, bidders should assess and satisfy themselves as to the existing local conditions such as the existing mine shape and profile, time and land required to restart OB (Basalt) production, land requirements for advance of the mine, road, nallah and other existing infrastructure that may need to be shifted, R&R requirements, if any, approach roads to the site, feasibility of transporting Basalt/OB from the mine pit top to the railway siding at Delivery Point, adequacy of existing culverts/bridges/roads for bringing its equipment and machinery to the site, water and power supply conditions, accommodation facilities as may be required, river regime, river water levels, other details of river, major drains and their water levels in normal rainy season, climatic conditions, local terrain, availability of manpower, construction materials, details of taxes, royalties, duties and levies as applicable and any other information required.

Bidder should also take up a detail market survey before bidding.

- iii) Bidders shall bear their own costs and make own arrangements required for visiting the site.
- iv) The schedule of the site visit is given in the Schedule of Bidding Process hereof. Bidders who are interested to visit the site shall inform the Nodal Officer of the Project at least 2 (two) days before scheduled dates of the site visit, along with the names and contact numbers of their representatives who would be participating in the site visit.
- v) A maximum of (four) representatives from each Bidder shall be allowed to participate in the site visit. The representatives of the Bidder should carry a copy of the confirmation of payment of Bid Document Cost by the Bidder. Bidders shall send their requests for site visit to the email address mentioned in the Data Sheet hereof and the email shall have the subject line "MDO Basalt Mine - Request for Site Visit".

#### 6. PRE-BID DISCUSSION

The queries for Pre-Bid within the stipulated date mentioned in the schedule of e-tendering (in NOTICE) in order to seek any additional information or to furnish additional clarification, if any, needed on the scope of work and NIT.

Clarification (signed copy of the pre-bid queries) has to be sought by the bidders through [wbtenders.gov.in](http://wbtenders.gov.in) "clarification" module. Ref. Bidder manual for the same available in [wbtenders.gov.in](http://wbtenders.gov.in).

Editable word document of the pre-bid queries has to be sent to email ID : [ichaudhuri@wbpdcl.co.in](mailto:ichaudhuri@wbpdcl.co.in).

The pre-bid meeting shall be held at the Corporate Office, WBPDC as per the schedule given in this document.

Attendance of the Bidders at the pre-bid meeting is not mandatory. A maximum of 2 (two) representatives from each Bidder shall be allowed to attend the pre-bid meeting.

However, WBPDC may in its sole discretion respond to such queries submitted by any Bidder or amend the NIT as required, but is under no obligation to do so.

The clarification (s) /decision(s) against the queries/points as would be given by WBPDC and such decision shall form the integral part of this NIT & shall be binding on all the participating bidders. The outcome of the pre -bid meeting shall be uploaded in the e-tender portal as an integral part of the NIT.

**7. ISSUE OF CORRIGENDUM AND AMENDMENT TO THE BIDDING DOCUMENTS**

- i) At any time prior to the Bid Submission Date, WBPDCI may at its own initiative or in response to a clarification requested by a Bidder, amend the provisions of NIT Documents by issuing Corrigendum (a) / Amendment(s) to the NIT Documents which shall be freely available for download on the NIC Portal. The Corrigendum (a) / Amendment(s) shall be binding on the bidders and it will be assumed that the information contained therein will have been taken into account by the bidder in its bid. Bidders are also advised to regularly check the NIC Portal regarding posting of Amendments, if any.
- ii) Any corrigendum (a) / amendment(s) issued by WBPDCI subsequent to the issue of NIT document will also be considered an integral part of the Bidding Document and any reference to the NIT document in the Basalt Mining Agreement shall include such corrigendum (a)/amendment(s) also.
- iii) No verbal clarifications and information provided by WBPDCI and/or its employee(s) and/or its representative(s) or its MDO(s) shall in any way be binding on WBPDCI unless subsequently confirmed through the issuance of corrigendum (a)/amendment(s).
- iv) In order to afford prospective Bidders reasonable time in which to take the corrigendum (a) / amendment(s) into account, WBPDCI may, at its discretion, extend the Bid Submission Date.
- v) WBPDCI shall in no way responsible if the bidder fails to take notice or act in accordance to the addenda/ Amendments issued time to time. WBPDCI may, at its discretion, extend the deadline for the submission of bids by amending the Bidding documents, in which case all rights and obligations of WBPDCI and bidders previously subject to the deadline, will thereafter be subject to the deadline as extended.

**8. ACKNOWLEDGEMENT BY THE BIDDER**

- i) It shall be deemed that by submitting the Bid, the Bidder has:
  - made a complete and careful examination of the Bidding Documents
  - received all relevant information requested from WBPDCI;
  - accepted the risk of inadequacy, error or mistake in the information provided in the NIT or furnished by or on behalf of WBPDCI relating to any of the matters referred to in Clause 7 of this NIT document;
  - satisfied itself about all matters, things and information necessary and required for submitting an informed bid, execution of the Project in accordance with the bidding documents and performance of all of its obligations thereunder;
  - acknowledged and agreed that inadequacy, lack of completeness or incorrectness of information provided in the bidding documents or ignorance of any of the matters shall not be a basis for any claim for compensation, damages, extension of time for performance of its obligations, loss of profits etc. from WBPDCI; and
  - agreed to be bound by the undertakings provided by it under and in terms hereof.

208

9. EARNEST MONEY DEPOSIT

- ii) WBPDCI shall not be liable for any omission, mistake or error in respect of any of the above or on account of any matter or thing arising out of or concerning or relating to the NIT or the Bidding Process, including any error or mistake therein or in any information or data given by WBPDCI.

- A) **Value of EMD:** Rs. 25 Lakh  
B) **Mode of submission:**

EMD shall be submitted ONLINE through this portal.

To submit BG, bidders shall have to opt for EXEMPTION in this portal and scanned copy of the BG is to be uploaded in the portal. After completion of the bid-submission period, the original BG must be submitted at the office of General Manager (M&C), Corporate Office, WBPDCI, at the specified date and time. Otherwise, your bid shall not be considered for evaluation.

Bank Guarantee (BG) shall be from any scheduled bank authorized to do the business in India. Bank Guarantee will be in the name of "The West Bengal Power Development Corporation Limited." The Bank Guarantees (BG), if submitted, should remain valid for six months' period from the date of opening of the technical bid.

**Bank Details for BG:**

**NAME OF BANK:** ICICI BANK,

**BRANCH NAME:** R.N. Mukherjee Road , Kolkata.

**A/C NO:** 000605035298

**IFSC CODE:** ICIC0000006

**A/C Name:** THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

Bank Guarantee (BG) of following categories of Banks may be accepted:

- Any scheduled bank incorporated in India. BG issued by foreign branches /foreign offices of such scheduled banks should be counter guaranteed by the Indian branch of that scheduled bank incorporated in India.

Or

- Any branch of an international bank situated in India or registered with Reserve bank of India (RBI) as a scheduled foreign bank.

Or

- Any foreign bank which is not a scheduled bank in India provided the BG issued by such bank is counter guaranteed by any scheduled bank incorporated in India.

Note: Under no circumstances would any guarantee be accepted from any Regional Rural Bank or State Co-operative Bank or Urban Co-operative Bank.

209

**C) Refund of EMD:**

- i. In case of unsuccessful bidder(s):

EMD amount (deposited online) of the unsuccessful bidders, shall automatically be returned to the respective debited accounts from the e-tender portal. Earnest Money (if deposited through BG) will be refunded within seven (07) days from the date of finalization of the contract on the successful bidder and against a request letter to the GM (M&C), Corporate, the WBPDC.

- ii. In case of rejected bid(s):

EMD amount (deposited online) of the bidders, shall automatically be returned to the respective debited accounts from the e-tender portal .

Earnest Money (if deposited through BG) will be refunded accordingly against a request letter to the GM (M&C), Corporate, the WBPDC .

- iii. In case of cancellation of the tender, the deposited EMD amounts shall be returned to the respective bidders automatically to the respective debited accounts from the e-tender portal . Earnest Money (if deposited through BG) will be refunded accordingly against a request letter to the GM (M&C), Corporate, the WBPDC.

- iv. In case of successful bidder: EMD (deposited either through ONLINE or through BG) will be refunded against a request letter to the GM (M&C), Corporate, the WBPDC , mentioning the reference to NIT No., date of tender, amount and mode of Earnest money deposit-all in a complete form. Earnest Money deposited by the successful bidder will be released after deposition of entire 'Security Deposit' . In case of EMD submitted online , it may be adjusted with the total Security deposit amount of the entire contract and in that case, it will be refunded after the completion of contractual period covering claim period.

**D) Forfeiture of Security Deposit/Earnest Money:**

The Bid Security shall be forfeited and appropriated by WBPDC as a genuine pre-estimated compensation and damages payable to WBPDC for, inter alia, the time, cost and effort of WBPDC without prejudice to any other right or remedy that may be available to WBPDC hereunder, or otherwise, under the following conditions:

- i) if the Bidder withdraws or alters or modifies or revokes its Bid, partially or fully, during the Bid Validity Period or any extension granted thereof as per terms of this NIT document,
- ii) if any of the documents submitted by a bidder as part of the bid is found to be not genuine or forged or any claims, confirmations, statements or declarations of the Bidder is found to be incorrect or inconsistent or in case of any material misrepresentation of facts at any point of time during the bid evaluation process;

- iii) if the Selected Bidder fails to submit proof of formation of SPV within 21 (Twenty one) days from the date of issuance of the Letter of Award
- iv) if the Selected Bidder fails to furnish the Performance Guarantee within 21 (Twenty one) days from the date issuance of the Letter of Award ;if the Selected Bidder fails to sign the Basalt Mining Agreement within 30 (Thirty) days from the date of issuance of the Letter of Award;
- v) if a Bidder engages in a corrupt practice, fraudulent practice, coercive practice, undesirable practice, restrictive practice, collusive bidding or bid rigging as specified in this NIT document
- vi) if a Bidder withdraws its Bid before completion of the Bidding Process during the Bid Validity Period,
- vii) If the bidder is otherwise in breach of the terms of this document.
- viii) in case the Selected Bidder, does not comply with the requirements of the Financial Proposal;
- ix) in case the Cover-I of the BID of a Bidder contains any information on the Financial Proposal of the Bidder;
- x) if a Bidder submits more than one Bid, either as a single Bidder or as part of a consortium.

**There is no exemption in EMD.**

No interest shall be payable by the Corporation on the Earnest Money that is refunded to unsuccessful bidders under any circumstances.

**10. SUBMISSION OF TENDER DOCUMENTS**

A) Bidders must download tender specific documents (NIT, BOQ etc) from <https://wbttenders.gov.in>, prepare the required documents and upload the scanned documents in Portable Document Format (PDF) to the portal in the designated locations viz.

Cover #1 : "Fee/PreQual/Technical" &

Cover #2 : "Finance" for BOQ sheet duly filled up. Bidders needs to fill up the rates of items in the BOQ, downloaded for the supply, in the designated cell of the BOQ spreadsheet and upload the same in designated location of Cover #2 .

➤ The bid and other supporting documents uploaded by the bidders should be in only English language. **Bid in any other language is liable to be rejected.**

- Currency should be in INR.
- B) No alteration in the Bid or in the amount(s) or any addition by way of special stipulation will be permitted.
- C) Any Bid which is incomplete, ambiguous, or not in compliance with the Bid Document is liable to be rejected.

**11. ONE BID PER BIDDER**

- a) Each Bidder shall be allowed to submit only one Bid. A bidder who submits more than one Bid will be disqualified.
- b) The NIT/Bid is not transferable.

**12. COVER 1 DOCUMENTS: TECHNICAL BID**

i) For the Qualification Criteria in Clauses 3.A.i, 3.A.ii, the Bidder/ each member of the consortium shall submit its audited financial statements for the last 3 (three) financial years (last FY 2022-23) as a standalone entity. Audited annual accounts must be accompanied by certificates from a chartered accountant.

ii) Bidder information sheet as per Annexure-I furnishing name, residential address, phone no, e-mail address and place of business of person (s) authorized to sign the tender with signature of appropriate authority with designation and seal of the Company and submit Power of Attorney / authorization to bid on behalf of the bidder in case the bidder himself is not signing the tender document alongwith copies of following documents **[to be submitted by the bidder , as and where applicable ]** :

- a. Valid PAN Card
- b. Valid GST Registration Certificate (GSTIN)
- c. ESI Code
- d. Valid PF Code
- e. IT return of last 3 Assessment years (AY 21-22 ,AY 22-23, AY 23-24)
- f. Company Registration Certificate/ any other statutory document

iii) The Bidders shall also physically submit the following original documents related to their BID under COVER-I.

- a. Bank Guarantee for Bid Security (only in case of Bank Guarantee). No physical submission of Bid Security is required in case of online deposit of Bid Security at the NIC Portal, i.e., when done via the Non- Bank Guarantee mode
- b. Power of Attorney (as per applicable format)
- c. Joint Operating Agreement (if applicable)
- d. Consortium Operating Agreement (if applicable)
- e. **Declaration as per annexure –II has to be submitted by the bidder**

Note:

- a. All declaration and undertakings must be executed on non-judiciary stamp paper of Rs. 10 and Legal declaration affirmed before a First Class Magistrate / Notary – to be filled & duly signed and sealed by authorized signatory of the bidder and upload it.
- b. Authenticated scanned copies of all documents are to be uploaded in the designated locations of the e-tender portal .
- c. Non-submission of any one of the above documents, non-compliance with the given format, submission of incomplete documents and false claims may disqualify the bidder and the bid document submitted, if any, may be rejected outright without any further reference to the bidder.

**13. COVER 2 : FINANCIAL  
BID**

The financial proposal has to be submitted in Finance Cover as per decrypted BOQ sheet.

**Once completion of quoting Percentage of Revenue Share of the WBPDC,** the bidder must encrypt and upload the same with digitally signed. (Only downloaded copies of the above documents are to be uploaded, virus scanned and digitally signed by the bidder).

**{The floor percentage of Revenue Share of WBPDC is 15% (Fifteen Percent)}**

**14. CONDITIONAL AND  
INCOMPLETE TENDER**

- i. The offer must accompany Declaration as per annexure-II as indicated above failing which it will be summarily rejected. If it is found that the Agency has submitted false declaration in annexure-II, the bid submitted by the bidder shall be rejected and their EMD shall be forfeited and necessary actions may be taken under the provisions of Corporation's Blacklisting Policy.
- ii. Conditional and incomplete tenders are liable to summary rejection.
- iii. The entire offer to be submitted by the bidder should be unconditional. Any information, assumption, statement having a direct or indirect relation/ correspondence with the quoted rates shall be treated as a condition and as such a deviation from the tender norms stipulated in the tender documents. Bidders are, therefore, requested to thoroughly scrutinize the entire tender document and seek clarifications if required before submission of tender.
- iv. If any bidder fails to produce any original hard copies of the documents like Completion Certificate or any other documents on demand of the Tender Evaluation Committee within a specified time frame or if any deviation is detected in the hard copies from the uploaded soft copies, it may be treated as

submission of false documents by the bidder and action may be referred to the appropriate authority for prosecution as per relevant IT Act.

v. All the uploaded annexures will have to be attested by the bidder with official seal of the agency / company .

vi. All declaration and undertakings must be executed on non-judiciary stamp paper of Rs. 10 and Legal declaration affirmed before a First Class Magistrate / Notary – to be filled & duly signed and sealed by authorized signatory of the bidder.

vii. The Corporation reserves the right to accept cancel any or all tenders without assigning any reason whatsoever. The corporation does not bind itself to accept the rate quoted by the lowest bidder and reserves the right to accept or to reject any or all the tenders .

viii. The bidder is expected to carefully examine the Bid documents and fully satisfy himself as to all the conditions and matters, which may in any way affect the work or the cost thereof. If any Bidder finds discrepancies or omissions in the Bid documents or is in doubt as to the true intent or meaning of any part thereof, he can submit his query within the date stipulated in the NIT for further clarification. Any query for clarification in the above respect after the submission of bid shall not be entertained. After receipt of such interpretation or clarification the Bidder shall submit his Bid but within the time and date as specified in the invitation to Bid. All such interpretation and clarification shall form an integral Step of the tender documents and must accompany the bid.

ix. The agency has to submit written clarification and information if any, verbal clarification and information shall not be accepted.

x. Cost of bidding : All the expenses, incidental to the submission of the tender, discussion, conferences, if any, shall be borne by the bidder irrespective of whether the tender is accepted or not and the WBPDC shall bear no liability whatsoever.

xi. Any hardcopy of the document asked for clarification or any shortfall documents against uploaded tender submitted by the bidder shall become the property of the WBPDC and The WBPDC shall have no obligation to return the same to the Bidder for any reason whatsoever.

214

15. OPENING & EVALUATION OF BID

Price-Bid (Cover-II) will be opened after the evaluation of Cover-I.

The Cover-II of only the qualified Bidders (the Bidders who have qualified against Cover-I) shall be decrypted and opened on the scheduled date and time for which intimation will be given to such qualified Bidders through the e-procurement portal.

- III Percentage of 'Revenue Share of WBPDCI' quoted in the price bid above floor percentage shall be considered as floor %age for forward eAuction .
- The Bidder with Discovered (III) Percentage of 'Revenue Share of WBPDCI' through forward eAuction shall be considered as successful bidder .

*Bidders in their own interest are advised to get themselves acquainted with the Forward Auction process of NIC Portal by getting their Authorized Signatory trained beforehand*

**Evaluation shall be done only on the %age quoted in the BOQ sheet .**

After evaluation of price-bid, by Tender Evaluation authority, the final summary result, name of the successful bidder and the rates quoted will be uploaded. The Tender Accepting Authority may ask any of the Bidders to submit analysis to justify the rate quoted by that bidder.

*Issue of tender documents to any bidder will not be construed that such bidder is automatically considered qualified for the entire tender process.*

*The WBPDCI reserves the right to accept any tender or reject any or all the tenders or cancel/withdraw the invitation for tender without assigning any reason whatsoever. Such decision taken by The WBPDCI shall not be subject to raising of question by any bidder and The WBPDCI shall bear no liability consequent upon such decision and the bidder shall have no claim in this regard against The WBPDCI.*

16. VALIDITY OF BID :

- (a) Bid shall remain open for acceptance by the Owner for a period of One hundred Eighty (180) days from the last date of opening of **the technical Bid**. During this period the Bidder shall not withdraw or amend his Bid.
- (b) The quoted prices shall remain firm till completion of the contract.
- (c) Notwithstanding sub-clause (a) above, the Owner may obtain the Bidder's consent to extend the validity period of his Bid, as required. The request and response thereto shall be made in writing. A Bidder accepting the request will not be permitted to modify his Bid.

215

NOTICE INVITING TENDER NO. WBPDC/Corp/NIT/E1811/23-24

**17. DEVIATIONS**

No deviation is allowed to the NIT .

**18. CANVASSING PROHIBITED**

Canvassing whether directly or indirectly, in connection with tenders is strictly prohibited and the tenders submitted by the Facilitators who resort to canvassing will be liable to rejection.

**19. AWARD OF CONTRACT**

The bidder, whose bid is accepted by WBPDC, shall be issued Letter of Award (LOA) prior to expiry of bid validity. The successful bidder firm shall confirm unconditional acceptance by returning a signed copy of the LOA within 7 days from the date of placement of LoA.

WBPDC shall issue the successful Bidder with the **LOA** along with a filled in copy of the draft Basalt Mining Agreement, confirming that the Bidder is the **Selected Bidder** and asking the bidder to furnish the following:

- (i) Performance Security bank guarantee in accordance with the Draft Basalt Mining Agreement, within **21 (twenty one) days** from the issuance of LOA
- (ii) Documentary evidence showing formation of a SPV company within **21 (twenty one) days** from the issuance of LOA

and sign the Basalt Mining Agreement with WBPDC within a period of **30 (thirty) days** from the date of issuance of LOA.

- WBPDC shall not be obliged to furnish any information/ clarification/ explanation to the unsuccessful bidders as regards non-acceptance of their bids. Except for refund of EMD, if asked for, to unsuccessful bidders, WBPDC shall correspond only with the successful bidder.

**20. REJECTION OF BID**

On submission of any Bid, the corresponding bidder shall have no cause of action or claim against the Owner for rejection of his Bid. The Owner will always be at liberty to reject or accept any Bid at his sole discretion without assigning any reason and any such actions will not be called into question and the bidder shall have no claim in this regard against the Owner.

**21. CANCELLATION OF TENDERS**

WBPDC may cancel the tender at his discretion without assigning any reasons whatsoever. In that case bid security will be released without interest. WBPDC will not be liable for any other expenses incurred by the bidder to participate in the tender.

## SPECIAL TERMS & CONDITIONS

### 22. PERCENTAGE OF REVENUE SHARING

The PERCENTAGE OF REVENUE SHARING should remain "FIRM" till the pendency of the contract.

- i. **Unit selling price :** The unit selling price will be determined through an auction process conducted by MDO on behalf of the WBPDCI.
- ii. **Net Revenue :** The Net Revenue shall be the amount received from the Buyer(s) on Selling of Basalt after deducting the applicable statutory charges related to production and Selling of Basalt including royalty, cess, GST and any other tax.
- iii. **Revenue share of WBPDCI :** The Revenue Share of WBPDCI shall be equal to Net Revenue multiplied by the contracted percentage of Revenue Share of WBPDCI.

Ref. clause 2.1.

### 23. GOODS AND SERVICE TAXES

Any change in GST rate will be applied accordingly.

### 24. TERMS OF PAYMENT

The Mine Operator shall, by the 15th (fifteenth) day of each month (or, if such day is not a business day, the immediately following business day), submit in triplicate to the WBPDCI, a **statement of invoice** in the agreed form (the "Monthly Invoice") signed by the authorised signatory of the Mine Operator setting out the computation of the revenue share of Mine Operator in respect of the immediately preceding month in accordance with the provisions of Basalt Mining Agreement .

#### Conditions for payment :

- i) Revenue shall be made to WBPDCI in accordance with the clause 2 and 2.1.
- ii) Any penalty, interest, fine etc. applicable by the Government upon the WBPDCI for non-compliance of GST or other taxes for default arising on part of Mine Operator shall be payable or reimbursed to the WBPDCI, as the case may be, by the Mine Operator. It is clarified that the Mine Operator will also be responsible to pay any professional fee or liability accruing out of legal disputes relating to GST or any other applicable Act for the Project.
- iii) In case of any loss of input tax credit or any other benefit or incidence of interest or penalty suffered by the WBPDCI in relation to GST due to any non-compliance by the Mine Operator of the Applicable Laws (including

but not limited to the Mine Operator's failure to upload details of sale on the GSTN portal, failure to issue GST compliant document(s) within the prescribed time frame or furnishing incorrect or incomplete documents with the relevant Government Instrumentality), the WBPDCI shall have the right to: (a) be compensated by the Mine Operator for such amount of loss or penalty suffered by the WBPDCI, or (b) set-off such loss or penalty against any next amounts payable by the WBPDCI to the Mine Operator under the Agreement. For the avoidance of doubt, it is hereby clarified that any loss of input tax credit or any other benefit or incidence of interest or penalty shall be recovered/adjusted from next Monthly Invoice or against the Performance Security, as the case may be, at the discretion of the WBPDCI and in case award/loss amount is greater than value of Monthly Invoice or the Performance Security, as the case may be, the Mine Operator shall pay such differential amount to the WBPDCI within 30 (thirty) days from the date of demand raised by the WBPDCI. In addition, any delay in uploading the details of sale on the GSTN portal by the Mine Operator resulting in deferment of input tax credit in accordance with the GST Laws, shall entitle the WBPDCI to charge interest at the rate equivalent to the prevailing interest rate charged by the relevant Government Instrumentality for input tax credit reversal under GST Laws.

- iv) In case the WBPDCI makes any payment to the Government towards statutory obligations of the Owner as per the Act, then the Mine Operator undertake to indemnify and reimburse the WBPDCI of any such statutory payments, fines, penalty, losses, compensation, damages etc.
- v) If the Mine Operator fails to comply with any directions issued by a Government Instrumentality, and is liable to pay a penalty under the provisions of Applicable Laws, such penalty shall be borne solely by the Mine Operator, and shall not be claimed from the WBPDCI. For the avoidance of doubt, payment of any penalty under the provisions of Applicable Laws shall be in addition to, and independent of, the Damages payable under this Agreement.

**25. CONTRACT PERIOD**

**Initially 9 Years with provision of extension of further 6 years for phase-I and further may be extended for next phases as per Mine Plan .**

**Zero date is appointment date of MDO as per Basalt Mining Agreement.**

**Date of commencement : The MDO shall start the job within a time period of 60 (sixty) days from the Appointed Date as per Basalt Mining Agreement to be executed.**

**26. CONTROLLING OFFICER**

The General Manager (MMC), Corporate Office, WBPDCI or his authorized representative shall be the Controlling Officer.

- 27. FINANCIAL WBPDC OF THE WBPDC** The General Manager (F&A)/Corporate, WBPDC
- 28. CONTRACT PERFORMANCE SECURITY DEPOSIT** The successful bidder will have to deposit contract performance security, in the form of bank Guarantee for satisfactory execution and completion of the work in accordance with the provision of the contract/ the Basalt Mining Agreement.
- Contract performance security amount Rs. 1 Crore.
- Bank Guarantee (BG), then it should be issued from any Scheduled Bank. Upon submission of this security, the BG submitted as EMD submitted by the bidder will be released. BG shall be valid upto contract period with a claim period of 90 days .
- Refund of Security Deposit:
- On completion of the work and certified as such by the Controlling Officer, the security deposit remaining with the WBPDC shall be refunded, shall be refunded within 60 days of the completion of contract period.
- The security deposit shall be refunded within the period as above from the date of satisfactory completion of the work as per the Basalt Mining Agreement or from the date of termination of work by the management, subject to recovery of the WBPDC's dues from the MDO on the date of termination. The amount of security deposit shall bear no interest.
- 29. PENALTY** Penalty on performance :
- i) eAuction as mentioned in clause 2.1 will be conducted on quarterly basis considering 70 % of the quarterly production plan (of Mine Plan) as saleable quantity
  - ii) Mine Operator has to ensure availability of saleable product as per booked quantity in the eAuction.
  - iii) In case Mine Operator is unable to make available the booked quantity , the penalty will be equivalent to revenue loss of the WBPDC calculated on the discovered eAuction price , which will be recovered from Escrow account through 3<sup>rd</sup> charge as defined in clause 2.1.(ii).
- 30. LIQUIDATED DAMAGE** Damages for delay by the Mine Operator :
- In the event of any delay in execution of works beyond schedule as mentioned Basalt Mining Agreement including any extension permitted in writing, the WBPDC reserves the right to recover from the MDO ,damages in an amount calculated at the rate of 0.5% (zero point five per cent) of the Performance Security for each week, or part of a week, of delay until the fulfillment of such Conditions Precedent defined in Basalt Mining agreement . Provided, however, that the Damages payable hereunder shall be subject to a maximum amount of 30% (thirty per cent) of the Performance Security and upon reaching such maximum amount of Damages payable by the Mine Operator hereunder, the WBPDC may terminate the Agreement.
- 31. MANPOWER DEPLOYED BY MDO**
- a. The MDO shall engage manpower at its own terms and conditions, provided that this manpower will have no legal right to the employment in WBPDC at the expiry or termination of or during the subsistence of the Basalt Mining Agreement.
  - b. The MDO shall abide by the applicable statutory provisions on minimum wages, payment of wages, CMPF, gratuity, health care, uniform, ESI and compensation

to its employees and workmen. Local people shall be given preference in employment.

c. The MDO shall engage manpower according to the applicable laws and rules framed thereunder the statutory provisions and comply with the provisions thereof during the Contract Period including but not restricted to the following:

- i. Mines Act, 1952
- ii. Mines Vocational Training Rules, 1966
- iii. Employee's Compensation Act, 1923
- iv. Payment of Bonus Act, 1965 and rules framed thereunder
- v. Apprentices Act 1961 and rules framed thereunder
- vi. **MMR, 1961**
- vii. Contract Labor (Regulation and Abolition) Act, 1970
- viii. Payment of Wages Act, 1936 and Rules, 1950
- ix. Maternity Benefit Act, 1961
- x. Employer's Liability Act, 1923
- xi. Employment of Children's Act, 1938
- xii. Minimum Wages Act, 1948
- xiii. Mines Rules, 1955
- xiv. Mines (Rescue) Rules, 1985
- xv. The Maternity Benefits (Mines) Rules, 1963
- xvi. Child Labor (Prohibition and Regulation) Act 1986
- xvii. **Metalliferrous Mines Regulations, 2019**
- xviii. Any other applicable statutory acts

d. The MDO may engage sub-contractors subject to prior approval from WBPDCI.

e. The financial, social & legal obligations of the manpower deployed by the MDO and/ or its subcontractors shall at all times be the responsibility of the MDO. WBPDCI shall have no liability, whatsoever, with regard to the manpower deployed or employed by the MDO within or after the Contract Period, including the existing employees at the mine and at the railway siding at Delivery Point.

f. The MDO and its subcontractors shall deploy adequately qualified, skilled and trained manpower, who must be imparted periodic training as per existing statutes.

g. If the statutory body desires to deploy statutory manpower by WBPDCI, then the expenditure incurred on account of salary will be reimbursed to WBPDCI by MDO.

**32. ENVIRONMENTAL**

The MDO shall comply with all Applicable Laws.

The MDO has to comply with all the requirements of the Environment Clearance at all points of time during the Contract Period.

The MDO shall comply with all applicable laws, authorization and guidelines of the MoEF&CC and other state & central government, statutory agencies and any rules, regulations or order from the Government of West Bengal and its various agencies.

In case the MDO fails to comply in accordance with the statutory clauses, WBPDC may be required to bear the costs and expenses to ensure such compliance. In such a situation, WBPDC reserves the right to recover all such costs and expenses from the MDO.

**GENERAL CONDITIONS OF CONTRACT****33. EFFECTIVE DATE**

The Contract shall come into force from the date issue of Letter of Award.

**34. CONFLICT OF INTEREST**

A Bidder shall not have a conflict of interest (the "Conflict of Interest") that affects the Bidding Process. A Bidder(s) found to have a Conflict of Interest shall be disqualified. A Bidder shall be deemed to have a Conflict of Interest affecting the Bidding Process, if:

- (a) the Bidder, its Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company and any other Bidder, Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company have common controlling shareholders or other ownership interest; provided that this disqualification shall not apply in cases where the direct or indirect shareholding of a Bidder, Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company (or any shareholder thereof having a shareholding of more than 5 per cent of the paid up and subscribed share capital of such Bidder, Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company, as the case may be) in the other Bidder, its Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company is less than 5 per cent of the subscribed and paid up equity share capital thereof; provided further that this disqualification shall not apply to any ownership by a bank, insurance company, pension fund or a public financial institution referred to in section 4A of the Companies Act, 1956.

For the purposes of this Clause 34 (a), indirect shareholding held through one or more intermediate persons shall be computed as follows:

(aa) where any intermediary is controlled by a person through management control or otherwise, the entire shareholding held by such controlled intermediary in any other person (the "Subject Person") shall be taken into account for computing the shareholding of such controlling person in the Subject Person; and (bb) subject always to sub-clause (aa) above, where a person does not exercise control over an intermediary, which has shareholding in the Subject Person, the computation of indirect shareholding of such person in the Subject Person shall be undertaken on a proportionate basis; provided, however, that no such shareholding shall be reckoned under this subclause (bb) if the shareholding of such person in the intermediary is less than 26% of the subscribed and paid up equity shareholding of such intermediary; or

- i. a constituent of such Bidder is also a constituent of another Bidder; or
- ii. such Bidder, or its Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company receives or has received any direct or indirect subsidy, grant, concessional loan or subordinated debt from any other Bidder, or any Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company or has provided any such subsidy, grant, concessional loan or subordinated debt to any other Bidder, its Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company; or
- iii. such Bidder has the same legal representative for purposes of this Bidding Process as any other Bidder; or
- iv. such Bidder, or any Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company has a relationship with another Bidder, or any Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company, directly or through common third party/ parties, that puts either or both of them in a position to have access to each other's information about, or to influence the Bid of either or each other; or
- v. such Bidder, or any Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company has participated as a consultant to WBPDC/Corp in the preparation of any documents, design or technical specifications of the Project

(b) A Bidder shall be liable for disqualification if any legal, financial or technical adviser of WBPDC/Corp in relation to this Project is engaged by the Bidder, any Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company, as the case may be, in any manner for matters related to or incidental to the Project. For the avoidance of doubt, this disqualification shall not apply where such adviser was engaged by the Bidder, any Subsidiary/ Subsidiaries and/or Holding Company and/or the Subsidiary/ Subsidiaries of its Holding Company in the past but its assignment expired or was terminated 6 (six) months prior

to the date of issue of this NIT. Nor will this disqualification apply where such adviser is engaged after a period of 3 (three) years from the date of commercial operation of the Project.

Explanation: In case a Bidder is a consortium, then the term Bidder as used in Clause 34 (a), shall include each member of the consortium.

### 35. CONFIDENTIALITY

The successful bidder and their personnel shall not disclose any propriety or confidential information relating to the Services, to anyone without the prior written consent of the Employer.

### 36. NON-COMPLIANCE

In case the MDO fails to carry out his assigned job or could not mobilize his resources even after placement of order or if the MDO fails to achieve the desired progress as stipulated in the scope of work, the Controlling Officer or his authorized representative reserves the right to get the job done by any other agency for the interest of the corporation. In case of poor progress of the assigned job (which shall be assessed after completion of 21 days from the date of commencement of the work), the WBPDCI shall have the liberty to short terminate the contract and carry on the work by any other agency.

### 37. CHANGE IN SCOPE / NATURE OF WORK DURING PROGRESS OF WORK

In case of any change in the scope/ nature of work during its progress, the MDO is to inform the management immediately and act as per the direction of the management.

### 38. SAFETY CLAUSES

The agency shall take all safety measures during the work as per the standard safety rules in consultation with the Controlling officer. The MDO will be solely and wholly responsible for accident that may occur during the execution of the work and for injury or damage to person or property of any description whatsoever which may be caused by or result during the execution of the work.

### 39. LIMITATION OF LIABILITY

Except in cases of criminal negligence or willful misconduct, (a) Neither party shall be liable to the other party, whether in contract, tort, or otherwise, for any indirect or consequential loss or damage, loss of use, loss of production, or loss of profits or interest costs, which may be suffered by the other party in connection with the contract, other than specifically provided as any obligation of the party in the contract, and (b) The aggregate liability of the MDO to the purchaser, whether under the Contract, in tort or otherwise, shall not exceed the amount of the total contract price, provided that this limitation shall not apply to the cost of repairing defective equipment, or to any obligation of the MDO to indemnify the Purchaser with respect to patent infringement.

### 40. FORCE MAJEURE

Conditions beyond control of either parties like war, hostility, acts of public enemy, civil commotion, sabotage, serious loss or damage by fire, explosions, epidemics, strikes, lockouts or acts of God come under the legal concept of Force majeure. Delays in performance of contractual obligations under influence of Force majeure conditions are condonable by the other party without any right to termination or claim for damages, provided, notice of happening of any such event is given by the affected party to the other within 30(thirty) days from the date of occurrence. Execution of work/ supply of goods shall be resumed as soon as practicable after such event has come to an end or ceased to exist. However if such event continues for a period exceeding 120 days(for works), either party may at its option terminate the contract without any financial repercussion on either side by giving notice to the other party.

#### 41. TERMINATION

##### A. CANCELLATION OF CONTRACT FOR DEFAULT ON THE PART OF AGENCY / FIRM

If the agency fails to execute whole or part of the works within the time period(s) specified in the contract, or any extension thereof granted; and/or

If the agency/firm fails to perform any other obligation under the contract within the period specified in the contract or any extension thereof granted .

The WBPDC reserves the right to terminate the contract without any notice under the following specific conditions/ circumstances:

- a) Unsatisfactory performance of the contracted work,
- b) Involvement in action causing breach of peace and discipline within the WBPDC/ area premises,
- c) Failure to comply with terms and conditions of the contract,
- d) Moral turpitude,
- e) Violation of the provisions under various laws and awards in force from time to time as are applicable to the work,
- f) Any action on the part of the MDO which in the opinion of the management is detrimental to the interest of the WBPDC.

##### B. TERMINATION OF CONTRACT FOR INSOLVENCY

If the agency/firm becomes bankrupt or becomes otherwise insolvent or undergoes liquidation or loses substantially the technical or financial capability (based on which he was selected for award of contract), the contract may be terminated without compensation to the agency/firm, provided that such termination will not prejudice or affect any right of action or remedy which has accrued or will accrue thereafter to WBPDC.

**C. TERMINATION OF CONTRACT FOR WBPDCL'S FAILURE/CONVENIENCE**

After placement of the contract, there may be an unforeseen situation compelling WBPDCL to cancel the contract. In such a case, the WBPDCL reserves the right to terminate the work by giving 15 days' notice to the agency/firm for cancellation of the contract, in whole or in part without assigning any reason. The notice shall also indicate the date from which the termination will become effective. The measurement of the revenue shall in such eventuality, be taken upto the date of such termination by the WBPDCL.

**D. RECOURSE AVAILABLE TO WBPDCL IN CASE OF TERMINATION UNDER CLAUSE (A) & (B)**

If the contract is terminated in whole or in part, recourse may be taken to any one or more of the following actions:

- a) Forfeiture of the performance security/EMD as the case may be ;
- b) Risk Purchase: Upon such terms and in such manner as it deems appropriate, works unexecuted may be executed adopting alternative recourses at the sole risk and cost of the agency/firm. The additional cost over and above the contracted price incurred for execution of the unexecuted portion of works shall be charged to the agency/firm.

**42. DISPUTE RESOLUTION**

If any dispute(s) or difference(s) of any kind whatsoever arise between the parties hereto in connection with or arising out of any contract, the parties hereto shall negotiate with a view to its amicable resolution and settlement. In the event no amicable resolution or settlement is reached within a period of 30 (thirty) days from the date on which the dispute(s) or difference(s) arose, either party shall give a notice to the other party, of such intention to invoke Arbitration within 14 (fourteen) days from the expiry of the aforesaid period of 30 (thirty) days within which amicable resolution could not be reached. Such dispute(s) or difference(s) shall be referred to and settled by a Sole Arbitrator to be mutually appointed by both the parties.

If a party fails to appoint the Sole Arbitrator within 30 (thirty) days from the receipt of a request to do so from the other party, the appointment of Sole Arbitrator shall be made upon request of either party by the Hon'ble High Court, Calcutta.

The arbitration proceedings shall be in accordance with the prevailing Arbitration laws of India as amended or enacted time to time.

The existence of any dispute(s) or difference(s) or the initiation or continuance of the Arbitration proceedings shall not permit the parties to postpone or delay the performance by the parties of their respective obligations pursuant to the Contract.

The seat of arbitration shall be Kolkata, West Bengal, India.

**43. GOVERNING LAW & LEGAL JURISDICTION**

225

NOTICE INVITING TENDER NO. WBPDCI./CORP/NIT/E1011/23-24

This work order shall be governed by and construed in accordance with substantive and procedural laws of India. The competent courts at Kolkata, West Bengal, India shall have exclusive jurisdiction in relation to this work order.

Any or all action(s) and proceeding(s) arising out of or in relation to the contract (including any arbitration in terms thereof) shall lie only in the court of competent civil jurisdiction in Kolkata, West Bengal and only the said court(s) shall have jurisdiction to entertain and try any such action(s) and /or proceeding(s) to the exclusion of all other court(s).

#### 44. BLACKLISTING

For suspension/ blacklisting/ debarring, procedures as laid down under the WBPDCI's Policy & Procedure of Blacklisting and Debarment of Agencies from Business Dealings shall be followed.

Agency blacklisted by any government department/ PSU/ Government agency shall not be allowed to participate in our tender process if effect of such debarment subsists at the time of submission of the bid. The bidder shall furnish a declaration in this regard provided in Annexure-II"

**Disclaimer | Forfeiture of EMD/ Security deposit:**

During the blacklisting and debarment period if it is detected that the agency has participated in the tender under a different name or sub-agency of the participating bidder, WBPDCI would be at liberty to debar the agency from participating in the tender and in such case EMD/ Security deposit shall be forfeited with option to take recourse to any legal remedy.



226 P-12  
**The West Bengal Power Development Corporation Limited**

(A Government of West Bengal Enterprise)

CIN No. U40104WB1985SGC039154

Registered & Corporate Office: Bidyut Unnayan Bhaban  
Plot No. : 3/C, L.A. Block, Salt Lake City, Sector - III, Kolkata : 700 106.

Phone: 033-2339 3221/633/625(M&C)

abandyopadhyay@wbpdc.co.in

Ref.no.WBPDCL/GM(M&C)/S-810/Mining/2023-24/DPDH/1699

Dated.16.03.2024

To  
Trancemarine and Confreight Logistics Pvt. Ltd.,  
10<sup>th</sup> Floor, Unit no.1005,  
32-Chowringhee Road,  
Kolkata-700071  
GSTIN : 19AADCT8599H2ZI  
Email : [vikash@trancemarine.com](mailto:vikash@trancemarine.com)  
Phone: 9051185390

Kind Attention : Vikash Kumar Rateria , Director

Sub: Issuance of Letter of Award (LOA) with respect to Notice Inviting Tender (NIT) for Selection of Mine Developer And Operator (MDO) for Basalt Mine in the DDPH Coal Block allotted to the WBPDCL

References:

1. NOTICE INVITING TENDER NO. WBPDCL/CORP/NIT/E1811/23-24 (Tender ID: 2024\_WBPDCL\_667376\_1) Published on 15.02.2024 & Resolution uploaded against Pre bid meeting dtd.28.02.2024
2. Techno-Commercial Proposal submitted vide letter no. TMCL/PDCL/BASALT/01/2023-24 dtd.06.03.2024
3. Power of Attorney for Lead Member of Consortium notarized dated.09.03.2024
4. Joint Operating Agreement dtd.01.03.2024 between Trancemarine and Confreight Logistics Pvt. Ltd & Abhinna Mining Pvt. Ltd.
5. Consortium Operating Agreement dtd.01.03.2024 between Trancemarine and Confreight Logistics Pvt. Ltd & Abhinna Mining Pvt. Ltd.b
6. Notification for Forward eAuction sent by WBPDCL vide email dated 14.03.2024 and as notified through wbtenders.gov.in
7. Forward Auction held on wbtenders.gov.in on 15.03.2024 as per the terms and conditions of the NIT

Dear Sir,

1. Trancemarine and Confreight Logistics Pvt. Ltd has quoted the Highest percentage of Revenue Share of 71.5 % (Seventy One point Five percent ) in the Forward eAuction held on 15.03.2024. Therefore, as per Clause 15 of the NIT, Trancemarine and Confreight Logistics Pvt. Ltd is the H1 Bidder and the final aforementioned percentage of revenue share quoted in the Forward eAuction shall be the H1 bid. As per Clause 22 of the NIT, The PERCENTAGE OF REVENUE SHARING should remain "FIRM" till the pendency of the contract.

- i. Unit selling price : The unit selling price will be determined through an auction process conducted by MDO on behalf of the WBPDCL.
- ii. Net Revenue : The Net Revenue shall be the amount received from the Buyer(s) on Selling of Basalt(as per Clause 2 & 2.1 of the NIT) after deducting the applicable statutory charges related to production and Selling of Basalt including royalty, cess, GST and any other tax.
- iii. Revenue share of WBPDCL : The Revenue Share of WBPDCL shall be equal to Net Revenue multiplied by the contracted percentage of Revenue Share of WBPDCL.

227



## The West Bengal Power Development Corporation Limited

(A Government of West Bengal Enterprise)

CIN No. U40104WB1985SGC039154

Registered & Corporate Office: Bidyut Umanyan Bhaban  
Plot No. : 3/C, L.A. Block, Salt Lake City, Sector - III, Kolkata : 700 106.

Phone:033-2339 3221/633/625(M&C)

abandyopadhyay@wbpdcl.co.in

Ref.no.WBPDCL/GM(M&C)/S-810/Mining/2023-24/DPDH/1699

Dated.16.03.2024

2. Therefore, we are pleased to inform you that your proposal in respect of the above-mentioned NIT has been accepted by the competent authority of WBPDC and Trancemarine and Confreight Logistics Pvt. Ltd. ,the lead member of the Consortium vide Consortium Operating Agreement dtd.01.03.2024 between Trancemarine and Confreight Logistics Pvt. Ltd & Abhinna Mining Pvt. Ltd. ( as per clause 3.C. of the NIT) , is the "Selected Bidder" for Selection of Mine Developer And Operator (MDO) for Basalt Mine in the DPDH Coal Block allotted to the WBPDC.

3.As per Clause 3.C.iv. of the NIT , Trancemarine and Confreight Logistics Pvt. Ltd & Abhinna Mining Pvt. Ltd being the consortium members shall form a project specific company and submit the proof of the same to WBPDC prior to signing of the Basalt Mining Agreement, failing which this LOA is liable to be cancelled and the Bid Security forfeited. The Project specific company shall be a limited liability company under the Companies Act, 2013 and shall be the entity which shall undertake and perform the obligations and exercise the rights of the consortium under the LOA, including the obligation to enter into the Basalt Mining Agreement pursuant to the LOA for undertaking the Project. Trancemarine and Confreight Logistics Pvt. Ltd ,being the Lead Member shall hold a share of at least 51% of the equity of the consortium throughout the Contract Period.

4.As per Clause 3.D of the NIT ,change in the members of the consortium of the MDO shall not be permitted throughout the Contract Period, except with prior written permission from WBPDC. Such prior written approval of WBPDC may be issued at its sole discretion subject to the condition that the Lead Member shall hold a share of at least 51% of the equity of the SPV/MDO throughout the Contract Period. The SPV shall not undertake any other business during the Contract Period except for execution of the Project or in connection therewith.

5.In accordance with clause 19 and clause 28 of NIT , you have to submit Performance Security bank guarantee of Rs. 1 Crore (Rupees One Crore ) in accordance with the Draft Basalt Mining Agreement , within 21 (twenty one) days from the issuance of Draft Basalt Mining Agreement. Draft Basalt Mining Agreement ,in accordance with the terms and conditions and scope of work mentioned in the referred NIT as accepted by you,shall be issued to you in due course .

6. In accordance with clause 19 of NIT ,documentary evidence showing formation of a SPV company within 21 (twenty one) days from the issuance of LOA .

7. Please note that WBPDC reserves the right to revoke this Letter of Award (LOA) and forfeit and appropriate the EMD of Rs. 25 Lakh submitted by you, as per the terms of the NIT, in case you fail to comply with any of the conditions and obligations as specified in the NIT.

8.Please submit one copy of this Letter of Award (LoA) duly signed and stamped by the Authorized Signatory within 7 (seven) days from the date of issuance of this LOA to WBPDC; this shall be deemed to be acceptance of the LOA by Trancemarine and Confreight Logistics Pvt. Ltd.

Thanking You.

Yours faithfully

*Handwritten signature and date: 16/3/2024*

**ARUNDHATI BANDYOPADHYAY**  
General Manager (M & C)  
Materials & Contracts  
Corporate Office, WBPDC

**(ARUNDHATI BANDYOPADHYAY )**  
GM (Engg.) ,M&C Deptt,  
Corporate, WBPDC

Signature Not Verified

Digitally signed by IPSITA CHAUDHURI  
Date: 2024.07.15 17:14:23 IST  
Location: West Bengal-WB

228

**Tenders**

Date : 05-Jan-2025 09:47 PM

Print

<b>Organisation Chain</b>	THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD.    CORPORATE OFFICE		
<b>Tender Reference Number</b>	WBPDC\CORP\NIT\E1811\23-24 dtd.15.02.2024		
<b>Tender ID</b>	2024_WBPDC_667376_1	<b>Withdrawal Allowed</b>	Yes
<b>Tender Type</b>	Open Tender	<b>Form of contract</b>	Tender cum Auction
<b>Tender Category</b>	Works	<b>No. of Covers</b>	2
<b>General Technical Evaluation Allowed</b>	No	<b>Item Wise Technical Evaluation Allowed</b>	Yes
<b>Payment Mode</b>	Online	<b>Is Multi Currency Allowed For BOQ</b>	No
<b>Is Multi Currency Allowed For Fee</b>	No	<b>Allow Two Stage Bidding</b>	No

Online Bankers	S.No	Bank Name
	1	ICICI BANK
	2	ICICI NEFT/RTGS

Cover No	Cover	Document Type	Description
1	Fee/PreQual/Technical	.pdf	QR documents
		.pdf	Declarations
		.pdf	Statutory documents
2	Finance	.xls	BOQ

<b>Tender Fee in ₹</b>	0.00	<b>EMD Amount in ₹</b>	25,00,000	<b>EMD Exemption Allowed</b>	Yes
<b>Fee Payable To</b>	Nil	<b>Fee Payable At</b>	Nil	<b>EMD Fee Type</b>	fixed
<b>Tender Fee Exemption Allowed</b>	No	<b>EMD Payable To</b>	Nil	<b>EMD Percentage</b>	NA
		<b>EMD Payable At</b>	Nil	<b>EMD Payable At</b>	Nil

<b>Title</b>	Selection of MDO for Basalt Mine in the DPDH Coal Block allotted to the WBPDC				
<b>Work Description</b>	Selection of MDO for Basalt Mine in the DPDH Coal Block allotted to the WBPDC				
<b>Pre Qualification Details</b>	Please refer Tender documents.				
<b>Independent External Monitor/Remarks</b>	NA				
<b>Tender Value in ₹</b>	NA	<b>Product Category</b>	Project Work	<b>Sub category</b>	NA
<b>Contract Type</b>	Tender	<b>Bid Validity(Days)</b>	180	<b>Period Of Work(Days)</b>	3285
<b>Location</b>	Deocha Pachami Devanganj Harinsingha	<b>Pincode</b>	731132	<b>Pre Bid Meeting Place</b>	Bidyut Unnayan Bhaban
<b>Pre Bid Meeting Address</b>	Bidyut Unnayan Bhaban, Plot No. 3C, L.A. Block, Salt Lake City, Sector III, Kolkata 700 106	<b>Pre Bid Meeting Date</b>	28-Feb-2024 11:00 AM	<b>Bid Opening Place</b>	Office of Mnc department
<b>Should Allow NDA</b>	No	<b>Allow Preferential</b>	No		

Tender \_\_\_\_\_ Bidder \_\_\_\_\_

Schedule Dates			
Publish Date	15-Feb-2024 06:00 PM	Bid Opening Date	13-Mar-2024 12:00 PM
Document Download / Sale Start Date	15-Feb-2024 06:00 PM	Document Download / Sale End Date	11-Mar-2024 12:00 PM
Clarification Start Date	15-Feb-2024 06:00 PM	Clarification End Date	28-Feb-2024 10:30 AM
Bid Submission Start Date	01-Mar-2024 12:00 PM	Bid Submission End Date	11-Mar-2024 12:00 PM
Financial Bid Opening Date	14-Mar-2024 05:20 PM		

Tender Documents				
NIT Document	S.No	Document Name	Description	Document Size (in KB)
	1	Tendernotice_1.pdf	Tender Document	1691.31
Work Item Documents	S.No	Document Type	Document Name	Description
	1	BOQ	BOQ_1448300.xls	Quote percentage of revenue share of WBPDCCL . Floor or base percentage of revenue share of WBPDCCL is 15 percent.
	2	Additional Documents	formats.rar	Formats for annexure . Attached as reference .

Corrigendum Details			
S.No	Corrigendum Title	Corrigendum Type	View
1	Pre bid resolution with revenue calculation	Other	

Bidding Agency Details	
Name	GM MnC.Corporate
Address	Bidyut Unnanyan Bhaban, Plot No. 3C, L.A. Block, Salt Lake City, Sector III, Kolkata 700 106

230



**West Bengal Tenders**

Tender Summary Report

Date : 05-Jan-2025 09:51 PM

Print

<b>Organisation Chain :</b>	THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD.    CORPORATE OFFICE
<b>Tender ID :</b>	2024_WBPDCL_667376_1
<b>Tender Ref No :</b>	WBPDCL/CORP/NITE/1811/23-24 dtd.15.02.2024
<b>Tender Title :</b>	Selection of MDO for Basalt Mine in the DPDH Coal Block allotted to the WBPDCL


S.No	Bid Number	Bidder Name	Submitted Date	Status	Remarks	Status Updated On
1	4974530	COAL MINES ASSOCIATED TRADERS PRIVATE LIMITED	10-Mar-2024 06:02 PM	Rejected-Finance	Quoted 19 percent of revenue share of WBPDCL	18-Mar-2024 12:11 PM
2	4970275	Gangaramchak Mining Private Limited	11-Mar-2024 11:55 AM	Rejected-Finance	Quoted 45 percent of revenue share of WBPDCL	18-Mar-2024 12:11 PM
3	4978739	M/S AMBALAL PATEL	11-Mar-2024 09:11 AM	Rejected-Finance	Quoted 71 percent of revenue share of WBPDCL	18-Mar-2024 12:11 PM
4	4941184	M/S HAKIM MOMIN	04-Mar-2024 05:28 PM	Rejected-Finance	Quoted 15 percent of revenue share of WBPDCL	18-Mar-2024 12:11 PM
5	4932933	M/s Lakhwinder Singh	01-Mar-2024 03:50 PM	Rejected-Finance	Quoted 16 percent of revenue share of WBPDCL	18-Mar-2024 12:11 PM
6	4976875	RN INFRA PROJECTS	09-Mar-2024 07:43 PM	Rejected-Finance	Quoted 49 percent of revenue share of WBPDCL	18-Mar-2024 12:11 PM
7	4978850	TRANSEMARINE AND CONFREIGHT LOGISTICS PRIVATE LIMITED	11-Mar-2024 10:12 AM	Accepted-AOC	percentage of revenue	15-Jul-2024 05:14 PM
8	4937777	UNITED AIR EXPRESS	10-Mar-2024 01:17 PM	Rejected-Finance	Quoted 18 percent of revenue share of WBPDCL	18-Mar-2024 12:11 PM

Technical Bids Opening Summary	
Type :	Technical
Summary :	Cover 1 documents are opened and subject to evaluation .

231


~~231 D~~

Updated By :	Debapriya Mitra
Updated On :	13-Mar-2024 12:23 PM
Document :	None

Technical Evaluation Summary/Detail	
Committee Chairperson/Co-ordinator Name :	GM MnC
Committee Chairperson/Co-ordinator Type :	Internal
Committee Members :	AGM FnA , GM HRA
Updated By :	Ipsita Chaudhuri
Updated On :	14-Mar-2024 05:15 PM
Financial Bid Opening Date :	14-Mar-2024 05:20 PM
Document :	techsummary_1448300.pdf (547.36 KB) 


Finance Bid Summary/Committee	
Type :	Finance
Summary :	Auto Opened
Updated By :	Debapriya Mitra
Updated On :	14-Mar-2024 05:23 PM
Document :	None
BOQ Comparative Chart :	BOQ Comparative Chart

Financial Evaluation Ranking				
S.No	Bid Number	Bidder Name	Value	Rank
1	4932933	M/s Lakhwinder Singh		0.16 H7
2	4937777	UNITED AIR EXPRESS		0.18 H6
3	4941184	M/S HAKIM MOMIN		0.15 H8
4	4970275	Gangaramchak Mining Private Limited		0.45 H4
5	4974530	COAL MINES ASSOCIATED TRADERS PRIVATE LIMITED		0.19 H5
6	4976875	RN INFRA PROJECTS		0.49 H3
7	4978739	M/S AMBALAL PATEL		0.71 H2
8	4978850	FRANCEMARINE AND CONFREIGHT LOGISTICS PRIVATE LIMITED		0.71 H1

Finance Evaluation Summary/Detail	
Committee Chairperson/Co-ordinator Name :	GM MnC
Committee Chairperson/Co-ordinator Type :	Internal
Committee Members :	
Updated By :	Ipsita Chaudhuri
Updated on :	18-Mar-2024 12:11 PM
Document :	finsummary_1448300.pdf (549.84 KB) 

BOQ	
Contract Date :	15-Jul-2024
Contract Value :	INR 0.715

232

Work Completion Period in days :	3285
Updated By :	Ipsita Chaudhuri
Updated on :	15-Jul-2024 05:14 PM
AOC document :	lna.pdf (832.00 KB) 

S.No	Bid Number	Bidder Name	Awarded Currency	Awarded Value
1	4978850	TRANCEMARINE AND CONFREIGHT LOGISTICS PRIVATE LIMITED	INR	0.715

Tendering Inviting Authority

233



**Tenders**

Date : 05-Jan-2025 (9) A7 PTA

Print

<b>Organisation Name</b>	THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD [CORPORATE OFFICE]		
<b>Tender Reference Number</b>	WBPDCL/CORP/NET/1811/23-24 dtd 15.02.2024		
<b>Tender ID</b>	2024_WBPDCL_667376_1	<b>Withdrawal Allowed</b>	Yes
<b>Tender Type</b>	Open Tender	<b>Form of contract</b>	Tender cum Auction
<b>Tender Category</b>	Works	<b>No. of Covers</b>	2
<b>General Technical Evaluation Allowed</b>	No	<b>ItemWise Technical Evaluation Allowed</b>	Yes
<b>Payment Mode</b>	Online	<b>Is Multi Currency Allowed For BOQ</b>	No
<b>Is Multi Currency Allowed For Fee</b>	No	<b>Allow Two Stage Bidding</b>	No

Online Bankers	S.No	Bank Name
	1	ICICI BANK
	2	ICICI NEFT/RTGS

Cover No	Cover	Document Type	Description
1	Fee/PreQual/Technical	.pdf	QR documents
		.pdf	Declarations
		.pdf	Statutory documents
2	Finance	.xls	BOQ

<b>Tender Fee in ₹</b>	0.00	<b>Fee Payable To</b>	Nil	<b>Fee Payable At</b>	Nil
<b>Tender Fee Exemption Allowed</b>	No				

<b>EMD Amount in ₹</b>	25,00,000	<b>EMD Exemption Allowed</b>	Yes
<b>EMD Fee Type</b>	fixed	<b>EMD Percentage</b>	NA
<b>EMD Payable To</b>	Nil	<b>EMD Payable At</b>	Nil

<b>Title</b>	Selection of MDO for Basalt Mine in the DPDH Coal Block allotted to the WBPDCL				
<b>Work Description</b>	Selection of MDO for Basalt Mine in the DPDH Coal Block allotted to the WBPDCL				
<b>Pre Qualification Details</b>	Please refer Tender documents.				
<b>Independent External Monitor/Remarks</b>	NA				
<b>Tender Value in ₹</b>	NA	<b>Product Category</b>	Project Work	<b>Sub category</b>	NA
<b>Contract Type</b>	Tender	<b>Bid Validity(Days)</b>	180	<b>Period Of Work(Days)</b>	3285
<b>Location</b>	Deocha Pachami Devanganj Harisingha	<b>Pincode</b>	731132	<b>Pre Bid Meeting Place</b>	Bidyut Unnayan Bhaban
<b>Pre Bid Meeting Address</b>	Bidyut Unnayan Bhaban, Plot No. 3C, L A Block, Salt Lake City, Sector III, Kolkata 700 106	<b>Pre Bid Meeting Date</b>	28-Feb-2024 11:00 AM	<b>Bid Opening Place</b>	Office of MnC department
<b>Should Allow NDA</b>	No	<b>Allow Preferential</b>	No		

234

Tender Bidder

Calendar Dates			
Publish Date	15-Feb-2024 06:00 PM	Bid Opening Date	13-Mar-2024 12:00 PM
Document Download / Sale Start Date	15-Feb-2024 06:00 PM	Document Download / Sale End Date	11-Mar-2024 12:00 PM
Clarification Start Date	15-Feb-2024 06:00 PM	Clarification End Date	28-Feb-2024 10:30 AM
Bid Submission Start Date	01-Mar-2024 12:00 PM	Bid Submission End Date	11-Mar-2024 12:00 PM
Financial Bid Opening Date	14-Mar-2024 05:20 PM		

Tender Documents					
NIT Document	S.No.	Document Name	Description	Document Size (In KB)	
	1	Tendernotice_1.pdf	Tender Document	1691.31	
Work Item Documents	S.No.	Document Type	Document Name	Description	Document Size (In KB)
	1	BOQ	BOQ_1448300.xls	Quote percentage of revenue share of WBPDCCL. Floor or base percentage of revenue share of WBPDCCL is 15 percent.	329.00
	2	Additional Documents	formats.rar	Formats for annexure. Attached as reference.	306.33

Corrigendum			
S.No	Corrigendum Title	Corrigendum Type	View
1	Pre bid resolution with revenue calculation	Other	

Tendering Agency Address	
Name	GM MnC. Corporate
Address	Bidyut Unnanyan Bhaban, Plot No. 3C, L.A. Block, Salt Lake City, Sector III, Kolkata 700 106

Annexure - P-13

ANNEXURE II



Annexure PB



Government of West Bengal

Letter of Intent (LoI) for Prospecting License-and/ or Mining Lease for mining of minor mineral(s) on private land

LOI No : BIR/BS/2024/5/2024-26

LOI Issuance Date : 23/04/2024

To

Name of the Applicant : THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

Application Id : BIR/BS/2024/5

References :

Name of the District : BIRBHUM

Name of the Mouza : CHANDA

Name of the P.S. : Md Bazar

J.L. No : 02

Minor Minerals applied for : Black Stone

Plot No : 1267 P

Applied Area : 12.926 ha

Approved Area : 12.926 ha

Sir/Madam,

Whereas the State Government vide notification no. 379-ICE/O/MIN/GEN-MIS/76/2017 dated 24th September 2021, declared that it will bring out detailed modalities of mining of minor minerals on raiyati land.

Whereas the Raiyati Policy was gazette notified vide No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022 and Standard Operating Procedure (SOP) for grant of Prospecting License and /or Mining Lease for minor minerals was also notified by the Department of Industry, Commerce and Enterprises, Government of West Bengal.

Whereas you made an application as per the details given under reference above for the grant of Prospecting License-cum-Mining Lease or Mining Lease

Whereas the application was scrutinized and sent to the district authorities as per the SOP and the concerned ADM and DL & LRO has recommended your application for the grant of LOI for the Prospecting License-cum-Mining Lease or Mining Lease on Private Land .

And Whereas an amount of Rs 1680380.00 only has been deposited by you as the LOI issuance amount as per the SOP vide banking transaction ID CHP5906247 Dated 09/04/2024 .

And whereas after careful consideration, your said application is accepted and this Letter of Intent (LoI) for Prospecting License-cum-Mining Lease or Mining Lease for mining of minor mineral(s) on private land is granted subject to the following conditions:

1. This LOI is valid for a period of 12 months from the date of issuance.
2. You shall prospect, determine and establish the minor mineral reserve and get it approved by the competent authority.
3. You shall get the mining plan and mine closure plan prepared by the qualified agency, and get it approved by the competent authority.
4. You shall submit the application for Environment Clearance (EC) to the State Environmental Impact Assessment Authority (SEIAA) and get it approved by the competent authority.
5. You shall obtain the CTO/CTE from the competent authority.
6. During prospecting and mining in the Raiyati land, if the applicant employs workers or contractors, it must be ensured by the applicant that such engagements are carried out strictly as per applicable labour laws and rules.
7. You shall comply with all orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Calcutta, and Hon'ble Supreme Court of India, and applicable laws, rules, regulations, notifications, government orders, policies, etc. and obtain all statutory clearances/approvals/permissions.
8. You shall make all arrangements for ensuring safety standards and prevention of occupational health hazards as required by orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Kolkata, and Hon'ble Supreme Court of India; applicable laws, rules, regulations, notifications, government orders, policies, etc.; and best industry practices and standards.
9. All the aforesaid works and any other in connection with this Prospecting License-cum-Mining Lease or Mining Lease shall be carried out by you at your own cost.
10. Storage of Overburden, removal and utilisation of top soil, reclamation and Rehabilitation of land, discharge of effluents, restoration of flora- all as per provisions of relevant laws, acts and rules AND payment of royalty and rent etc will be sole responsibility of the applicant.
11. No claim shall lie against the State Government/ WBMDTCL which may be claimed by any person or persons in respect of any damage, injury, disturbance all costs and expenses in connection with this Prospecting License-cum-Mining Lease or Mining Lease.
12. There shall be no suits or legal proceedings against the State Government/ WBMDTCL relating to disputes arising out of the area under this Prospecting License-cum-Mining Lease or Mining Lease.
13. This LOI is issued without prejudice to any other order or direction from the court or competent authority.
14. This LOI does not, in any way, imply the approval of the State Government in terms of necessary clearances under other relevant/applicable statutory provisions.
15. You shall also abide by other terms and conditions, if any, of the Notification No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022.

In case the activities stated above for the granting of mining lease are not completed within the validity period of the LOI, the LOI will lapse and the authority reserves the right to extend the LoI/ forfeit the advance money deposited by you.

For granting of the mining lease, you are requested to submit Approved mining reserve/ Geological reserve, approved Mining Plan, Environment Clearance Certificate, Consent to Establish (CTE), Consent To Operate (CTO) and others statutory clearances to the WBMDTCL and upload the same on the designated online portal. Conversion of land and payment of one time mining lease fee is mandatory before the granting of Mining Lease as per SOP.

The authority reserves the right to revoke this LOI and forfeit the money as deposited , in case of violation of any of the afore stated terms and conditions at any point of time .

Thanking you,

Issued by : GM NONCOAL  
Designation : Managing Director, WBMDTCL  
Place : Kolkata  
Address : WBIIDC Building,3rd Floor,  
DJ-10, DJ Block, Sector-II,  
Bidhannagar, Kolkata- 700091.  
Contact No : 033-2359 0073  
Email ID : raiyatipolicy.wbmdtcl@gmail.com

*Note: This is a digital document and does not need any signature.*

238

Annexure-A14



GOVERNMENT OF WEST BENGAL  
Office of the Chief Mining Officer  
COURT ROAD, ASANSOL-713304  
DISTT. PASCHIM BARDHAMAN

Tele Fax: 0341-2252407  
e-mail : [cmo.dmm-wb@nic.in](mailto:cmo.dmm-wb@nic.in)

Memo. No. 134/CMO/XVI/91(246)

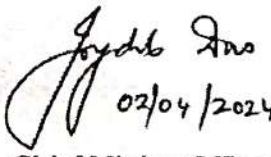
Dated Asansol, the 2<sup>nd</sup> April, 2024

**Non-Cluster Certificate**

Certified that **DEOCHA PACHAMI BASALT BLOCK** of M/s. West Bengal Power Development Corporation Limited (WBPDC) comprising an area of 4.856 Hectares (12 Acres) falling in Mouza Chanda, J.L. No. 2, Plot No. 1267(P), P.S. & Block Md. Bazar, District Birbhum, State West Bengal, is **NOT CLUSTERING** either with any Mining Lease, existing within a radius of 500 meters of it, granted either by the Department of Industry, Commerce and Enterprises, Government of West Bengal or the District Magistrate, Birbhum or with any Mineral Block, Mining Plan in respect of which has already been approved, falling within a radius of 500 meters of it. The Geographic Coordinates of the Deocha Pachami Basalt Block are given below:

Point No.	Latitude	Longitude	Point No.	Latitude	Longitude
1	24° 3' 28.741" N	87° 36' 18.574" E	10	24° 3' 34.061" N	87° 36' 12.621" E
2	24° 3' 26.789" N	87° 36' 16.091" E	11	24° 3' 36.498" N	87° 36' 14.021" E
3	24° 3' 26.561" N	87° 36' 14.396" E	12	24° 3' 37.045" N	87° 36' 14.231" E
4	24° 3' 26.694" N	87° 36' 13.366" E	13	24° 3' 37.459" N	87° 36' 14.390" E
5	24° 3' 28.419" N	87° 36' 13.075" E	14	24° 3' 37.453" N	87° 36' 14.690" E
6	24° 3' 29.664" N	87° 36' 12.865" E	15	24° 3' 36.972" N	87° 36' 15.564" E
7	24° 3' 30.096" N	87° 36' 12.398" E	16	24° 3' 33.335" N	87° 36' 19.304" E
8	24° 3' 31.901" N	87° 36' 12.735" E	17	24° 3' 32.683" N	87° 36' 19.609" E
9	24° 3' 32.550" N	87° 36' 11.754" E	18	24° 3' 29.763" N	87° 36' 19.481" E

This is further stated that if any Black Stone Block(s) is/are found to fall within the radius of 500 meters in future to form a **cluster situation** with the **DEOCHA PACHAMI BASALT BLOCK**, West Bengal Power Development Corporation Limited shall conduct the *Cumulative Impact Study* as per the prevailing EIA norms and shall require to prepare **Environment Impact Assessment or Environment Management Plan** for the **entire cluster** including the present block for the purpose of Environmental Clearance.

  
02/04/2024  
Chief Mining Officer  
Govt. of West Bengal

Annexure - A-15  
239

**THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED**  
**( A Government of West Bengal Enterprise)**  
**CIN : U40104WB1985SGC039154**

Registered & Corporate Office:  
Bidyut Unnayan Bhaban,  
Block - LA, Plot No. 3/C,  
Sector-I I I, Salt Lake City,  
Kolkata - 700106



**NOTICE INVITING GLOBAL "EXPRESSION OF  
INTEREST (EOI)"**

FOR

**"For the selection of Mine Developer cum Operator (MDO) for Deocha-  
Pachami-Dewanganj-Harinsingha Coal Block allotted to the WBPDCCL"**

**EOI NOTICE NO. WBPDCCL/CORP/M&C/EOI/2024-25/2218 DATED.20.12.2024**

The West Bengal Power Development Corporation Limited (WBPDCCL) (the "Authority") is engaged in the development and operation of coal mines and as part of this endeavor, the Authority has decided to undertake planning, development and operation of Deocha Pachami Devanganj Harinsingha (DPDH) (the "Project") through a Mine Developer cum Operator (MDO) for detailed designing, planning, excavation/extraction of coal and delivery thereof to the Authority.

The WBPDCCL is a Government of West Bengal enterprise and the largest power generating utility in the state of West Bengal. It has an existing installed capacity of 4265 MW with 5 (five) power plants viz.

- 1) Kolaghat Thermal Power Station (4 x 210 MW),
- 2) Bakreshwar Thermal Power Station (5 x 210 MW),
- 3) Sagardighi Thermal Power Project (2 x 300 MW+ 2 x 500 MW),
- 4) Bandel Thermal Power Station (1 x 60 MW+ 1 x 215 MW) and
- 5) Santaldih Thermal Power Station (2 x 250 MW).

The "Deocha Pachami Devanganj Harinsingha" Coal Mine was allocated by Ministry of Coal (MoC), Government of India (GoI) to WBPDCCL on 17th December 2019.

For this purpose, the WBPDCCL invites Expression of Interest (EOI) from the interested, established and reputed business organizations/agencies/firms.

Interested parties are requested to refer the terms and conditions as laid down under "Information to the interested parties" of this notice & draft NIT and submit their EOI as per Annexure-II within 03.02.2025 at the office of The General Manager(M&C), Corporate, The West Bengal Power Development Corp. Ltd., Bidyut Unnayan Bhaban, Plot No. 3/C LA-Block, Sector-III, Bidhannagar, Kolkata-700 106.

The details may be submitted in sealed envelopes/through wbtenders.gov.in as per the format. It may be noted that submission of EOI does not in any way constitute any kind of commitment on the part of WBPDCCL.

For more details and any queries necessary correspondences have to be made within 24.01.2025 with: **The Sr. Manager, M&C, Corporate, West Bengal Power Development Corporation Limited, Bidyut Unnayan Bhaban, 6th Floor, 3/C, LA Block, Sector-III, Bidhan Nagar, Kolkata-700106.**  
Contact No: +91: 033 -2339 3625 / 9830616477/Email id: ichaudhuri@wbpdcl.co.in

## INFORMATION TO THE INTERESTED PARTIES

### 1. Introduction

The West Bengal Power Development Corporation Limited (WBPDC), a Govt. of West Bengal Enterprise, has been allotted with 6 captive coal mines by the Nominated Authority, Ministry of Coal, GoI in March 2015. The details of 6 allotted coal mines are as follows:

- i. Barjora (North) Coal Mine –situated in the District of Bankura, West Bengal.
- ii. Barjora Coal Mine–situated in the District of Birbhum, West Bengal.
- iii. Gangaramchak & Gangaramchak-Bhadulia Coal Mine– situated in the District of Birbhum, West Bengal.
- iv. Tara (East & West) Coal Mine –situated in the District of Paschim Burdwan, West Bengal.
- v. Pachhwara (North) Coal Mine –situated in the District of Pakur, Jharkhand.
- vi. Deocha-Pachami-Dewanganj-Harinsingha Coal Mine - situated in the District of Birbhum, West Bengal.

### 2. Intent of the EOI

- 2.1 Through this notice of EOI, views of the interested bidders are hereby invited for detailed designing, planning (Mining Plan & DPR Preparation), methodology for excavation/extraction of maximum possible coal resources, Technology, requirement of Past experience, Audited Accounts etc for Deocha-Pachami-Dewanganj-Harinsingha Coal Mine Project.
- 2.2 The Interested bidders are required to give their suggestion on **Geological Report (Annexure-V)** and Peak Rated Capacity indicating development period and construction period etc.
- 2.3 EOI shall also mention the estimated cost along with mining charge separately for Open Cast mining, Underground mining and highwall mining as proposed by the Bidder. It is to be noted that the project is open to any technology suitable for execution of the job.
- 2.4 The proposed draft NIT is provided in **Annexure-IV** and the prospective interested bidders are advised to go through the same and may suggest necessary modification /alteration/deletion/addition of the clauses in the draft NIT in the format enclosed in **Annexure-II**.
- 2.5 A draft Mining Scheme (format enclosed in **Annexure-III**) need to be submitted by the Interested bidders for the Project to be planned, developed and operated.
- 2.6 **Shortlisted parties will be given an opportunity to present their proposals to WBPDC. The date, time and venue will be intimated in due course.**
- 2.7 After completion of the EOI process, a NIT (open e-tender) for selection of Mine Developer cum Operator will be floated with specific eligibility criteria, scope of the work and other terms and conditions.

- 2.8 Year wise net cash flow for each Bidder with respect to the Authority will be generated considering proposed production schedule, Mining Charge quoted by the Bidder separately for opencast and/or underground method and/or highwall method and sale value of coal (CIL Notified price of non-coking coal applicable to Power Utilities (including IPPs), Fertilizer & Defence sector for the Average Grade of coal on as provided in the Mine Profile). Corresponding net present value (NPV) will be estimated by discounting method with a discounting rate of 10% per annum. A comparative statement of NPV will be prepared for all the techno-commercially acceptable Interested bidders and the bidder having highest NPV ("H-1 NPV") shall be declared as 'preferred Bidder'.
- 2.9 Through reverse auction tender process, the Preferred bidder will be selected as successful bidder for the job of Development and operation of the DPDH Coal Mining Project.
- 2.10 The WBDCL will sign a contract agreement with the successful bidder with specific terms & conditions and scope of work.

### 3. Brief description of the project

**3.1 Description of work:** Planning, Development and Operation of the DPDH Project. Work shall also include detailed survey, scientific study, hydro-geological study; Mining plan and detailed project report.

**3.2 Duration of the Contract (in years):** 25 years or Life of the mine as proposed by the Bidder whichever is shorter. The exact period of contract and exact terms and conditions will be communicated later during the tender phase.

### 3.3 Mine Profile

- a) Name of the Mine/Project: Deocha Pachami Dewanganj Harinsingha (DPDH) Coal Block
  - b) Area of Block: 12.28 sq. km.
  - c) Location of the Project: P.S & Block: Md. Bazar, Dist: Birbhum, West Bengal
- i. The block represents the western fringe part of mostly concealed Gondwana basin in the west central part of Birbhum district, which is named as Birbhum Coalfield. Deocha Pachami Dewanganj Harinsingha (DPDH) Coal Block is located in the Birbhum district of West Bengal.
  - ii. This block is defined on the west by roughly marking the Archean-Gondwana contact, by a nala on the north-west; on the east, the block extends upto the west of Pachami village and an arbitrary roughly N-S trending line marks the eastern boundary of the block; while on the north and south it extends upto Saldanga and Makdhumnagar villages respectively. The villages Patharchal, Harinsingha, Kendpahari & Dewanganj lie within this area. The block is named after Dewanganj and Harinsingha villages, located in the western part of the block and after Deocha and Pachami villages, located outside the western and eastern boundary of the block respectively.

- iii. It falls in parts of Survey of India Toposheet No.72 P/12 (G45V12), and is bounded by Latitudes 24° 1' 47" N to 24° 5' 39" N and Longitudes 87° 34' 13" E and 87° 37' 23" E. (Fig 1.2.1). The block comes under administrative control of Mohammad Bazar P.S. under Suri Sub-division of Birbhum District, West Bengal.
- d) Net Geological Reserve of block: 1240 Million Tonne
  - e) Average Stripping Ratio: 4.9
  - f) Maximum area of Land may be available: The land already acquired by the Authority within the leasehold area may be utilised by the Mine Operator for the purpose of the Project. Cost for acquisition of any additional land required by the Mine Operator, shall be solely borne by the Mine Operator. In addition, the Mine Operator shall be solely liable to ensure compliance with Applicable Laws, at its own costs and expenses, in relation to the acquired land. However, the title of the land acquired (within or outside of the leasehold area) for the Project, shall vest with the Authority.
  - g) Estimated Average Grade of coal (for the purpose of estimating NPV): G-9
  - h) CIL Notified price of non-coking coal applicable to Power Utilities (including IPPs), Fertilizer & Defence sector for the Average Grade of coal (for the purpose of estimating NPV): INR 1240/Tonne

#### 4. Terms and conditions

- i. The WBPDCCL reserves the right to close/cancel this Expression of Interest at any stage without assigning any reason whatsoever.
- ii. The submissions of the EOI document do not in any way commit or otherwise oblige the WBPDCCL to proceed with accepting the EOI.
- iii. **Site Visit:** Any bidder who requires to visit the site shall make his own arrangement for the same.
- iv. Each bidder is responsible and liable for all costs, expenses and liabilities incurred by it in connection with or incidental to the submission of EOI.
- v. During EOI process the prospective interested bidders may propose changes to be made in the bid document which may be incorporated in the final NIT, if acceptable by WBPDCCL.
- vi. A Pre-NIT will be conducted for the final NIT, Request for Bid (RFB) and Model Contract Agreement (MCA).

243

**ANNEXURE -I**

**SUBMISSION OF GLOBAL EOI FOR THE SELECTION OF MINE DEVELOPER CUM OPERATOR (MDO) FOR DEOCHA-PACHAMI-DEWANGANI-HARINSINGHA COAL BLOCK ALLOTTED TO THE WBPDCI**

(To be printed on the letter head of the interested party/agency and duly signed and stamped)

[ This EOI form supported by respective documentary evidence, duly filled, signed and sealed in original is to be submitted to the office of GM(M&C), Corporate, WBPDCI, within 03.02.2025 at 15:00 hrs.]

**To  
The General Manager (M&C) ,  
Corporate , WBPDCI**

Dear Sir,

We are interested for the job of **Development and operation of the DPDH Coal Mining Project**. We have gone through the terms and conditions and scope of the work as detailed in the notice of inviting the EOI.

The following are the details of our firm which are supported by documentary evidence:

Name of the Company /firm	
Registered office address and contact details	
Name and designation of authorized signatory for this EOI	
Address for communication of authorized signatory with contact details	
Details of business owned by the company/firm	
Organization details CIN GSTIN PAN PF Account No. ESI code Shareholding pattern Other details	
Average Annual Turnover of last three consecutive financial years	
Credentials towards having experience on similar nature of job	

We are submitting our proposal along with indicative plan, budgetary offer for the job of **Development and operation of the DPDH Project**.

**We have listed our comments on the proposed particulars of the draft tender document as per filled up annexure-II.**

We have enclosed the Audited Accounts alongwith Audit report for last three consecutive financial years alongwith company credentials.

**SEAL OF COMPANY**

**Name : .....Designation : .....**

Authorized Signature, Name & Designation

**INPUT FROM THE PARTIES ON DRAFT NIT**

Draft clauses of the proposed tender document of open tender cum reverse auction :

Sl. no.	Clause	Particulars	Suggestion of the party
1.	<b>Earnest Money Deposit (EMD)</b>	Rs. 20,000,000 (Indian Rupees twenty million)	
2.	<b>Scope of work</b>	The scope of the Project (the "Scope of the Project") shall mean and include the following:	
i)	Prior to the Performance Period:	<ul style="list-style-type: none"> <li>a) prepare and procure approval of the Mining Plan in accordance with the guidelines issued by Ministry of Coal, Government of India, as amended/ issued from time to time. While preparing the Mining plan, the bidder shall adhere to the Mining Scheme;</li> <li>b) prepare Detailed Project Report in accordance with the Mining Plan; and</li> <li>c) fulfill all other Conditions Precedent as set forth in the coal mining agreement.</li> </ul>	
ii)	During the Performance Period:	<ul style="list-style-type: none"> <li>a) development of the Mine as per the approved Mining Plan;</li> <li>b) undertaking land acquisition, statutory clearances, R&amp;R activities and obtaining physical possession of land.</li> </ul> <p><i>Note: The land already acquired by the Authority within the leasehold area may be utilised by the Mine Operator for the purpose of the Project. Cost for acquisition of any additional land required by the Mine Operator, shall be solely borne by the Mine Operator. In addition, the Mine Operator shall be solely liable to ensure compliance with Applicable Laws, at its own costs and expenses, in relation to the acquired land. However, the title of the land acquired (within or outside of the leasehold area) for the Project, shall vest with the Authority.</i></p> <ul style="list-style-type: none"> <li>c) removal and dumping of Overburden, Overburden loading and transportation and</li> </ul>	

Sl. no.	Clause	Particulars	Suggestion of the party
		<p>haul road construction with due regard to safety;</p> <p>d) operation and maintenance of the Mines in accordance with the approved Mining Plan and provisions of this Agreement;</p> <p>e) excavation/extraction and Delivery of Coal. The Delivery Point will be located approximately <b>16 (sixteen) kms</b> away from the mine site; the said road to be maintained by the MDO(both capital and running expense)</p> <p>f) Crushing of coal to -100 mm size; and</p> <p>g) performance and fulfilment of all other obligations of the Mine Operator in accordance with the coal mining agreement and matters incidental thereto or necessary for the performance of any or all of the obligations of the Mine Operator under the coal mining agreement.</p>	
3.	<b>Qualification Criteria</b>		
i.	Technical Capacity	<p>For demonstrating its technical capacity and experience (the "Technical Capacity"), the Bidder shall have</p> <p>i. carried out, for itself or as a contractor or as a sub-contractor, extraction of coal by mechanized means of production from underground/Open Cast mine or through highwall mining, as the case may be, during the past 10 (ten) years ending on the last day of the [****specify month previous to the month in which Bids are invited****], such that the total quantity of coal extracted from any single underground mine by mechanized means of production or through highwall mining during any period of 1 (one) year (consecutive 365 (three hundred and sixty five) days) (the "underground/high wall qualifying period") within the aforesaid period of 10 (ten) years is more than 50 % (fifty percent) of the maximum annual coal production proposed by the Bidder</p>	

Sl. no.	Clause	Particulars	Suggestion of the party
		<p>in the Coal Production Schedule from underground working and highwall working for the Project (in million tonnes) or [0.5 (zero point one) million tonnes], whichever is lesser;</p> <p>and /or</p> <p>ii. carried out, for itself or as a contractor or sub-contractor, 'excavation and transportation' of Overburden by mechanized means and/or 'excavation and transportation' of coal/ lignite/ iron ore/ bauxite/ manganese ore/ copper ore by mechanized means during the past 7 (seven) years ending on the last day of the [****specify month previous to the month in which Bids are invited*****], such that the total composite volume of such 'excavation and transportation' during any period of 1 (one) year (consecutive 365 days) (the "qualifying period") within the aforesaid period of 7 (seven) years is more than [10 million cubic meter], (the "qualifying quantity"), from maximum 5 (five) opencast mines of coal/ lignite/ iron/ bauxite/ manganese/ copper; provided that the quantity handled in at least one mine should not be less than [4 million cubic meter].</p> <p>For the purpose of the Bid, the specific gravity of coal, lignite, iron ore, bauxite, manganese ore and copper ore shall be considered as [1.6], [1.15], [4.0], [2.4], [3.7] and [3.0], respectively.</p> <p>For the Bidder who proposes only underground and/or highwall method of mining in the Mining Scheme, the Technical Capacity given under (i) shall be applicable and for the Bidder who proposes opencast method of mining in the Mining Scheme, the Technical Capacity under (ii) shall be applicable. However, for the Bidder who proposes a combination of methods of mining (opencast/ underground/ highwall) in the Mining Scheme, the Technical Capacity under both (i) and (ii) shall be applicable.</p>	
	Working experience as consortium member	If the Bidder was a consortium member in the claimed work experience, then the eligible executed volume of work shall be arrived at by multiplying the percentage share of the Bidder (as part of such	

Sl. no.	Clause	Particulars	Suggestion of the party
		<p>consortium) by the actual volume of the work executed. If the percentage share of the Bidder as a consortium member was less than 26%, such work experience shall not be considered. In this regard, a certificate from the client showing the percentage share of work experience shall be submitted. In case, the percentage of share of the Bidder in the consortium is not specified, the percentage share of each member shall be considered equal for the purpose of the Technical Capacity.</p> <p>Note 1. In case the Bidder is a Consortium, the work experience of any or all of the Members (if applicable) may be furnished for evaluation by adding the Technical Capacity of each Member. If work experience of all the Members is not submitted, the system shall consider a value of zero for the Member(s) whose work experience has/ have not been submitted.</p> <p>Note 2. Percentage (%) share in each qualifying experience of the Bidder, any Member (in case the Bidder is a Consortium) or an Associate of the Bidder or Member, as the case may be, whose Technical Capacity is furnished and relied upon by the Bidder for the purpose of eligibility criteria under this RFB, shall be the actual percentage (%) share in the qualifying experience. Only those qualifying experiences shall be considered where the actual percentage (%) share of the Bidder, Member or Associate (as the case may be) in the qualifying experience is 26% or more.</p> <p>Note 3. For qualifying experience as contractor or sub-contractor, in both cases, the work execution certificate from the principal employer shall only be considered.</p>	
ii.	Financial Capacity	It is hereby clarified that for the purpose of the qualification requirements with respect to Financial Capacity, each Bidder is required to choose any 3 (three) financial years from the last 4 (four) immediately completed consecutive financial years as on date of invitation of Bids. The 3 (three) financial years as chosen by the Bidder shall be the same for each Member (if the Bidder is a	

Sl. no.	Clause	Particulars	Suggestion of the party
		Consortium) and the Associate(s) of the Bidder, whose Financial Capacity is furnished and relied upon by the Bidder.	
a.	Networth	<p>The Bidder shall have a minimum Net Worth of Rs.400 Crore at the close of latest financial year among the 3 (three) financial years chosen by the Bidder. For the purposes of the Bidding Documents, the term "Net Worth" shall mean :</p> <p>(i) where the Bidder is a company, definition is as per Company's Act 2013. and</p> <p>(ii) in all other cases, the aggregate of fixed assets, investments and current assets less the sum of revaluation reserves, current liabilities and long term borrowings.</p> <p>It is further clarified that the Bidder (or each member of the Consortium where the Bidder is a Consortium) and its Associate, whose Technical Capacity and/or Financial Capacity is furnished and relied upon, shall have a positive Net Worth; and</p>	
b)	Total Income	Average Total Income of the Bidder in the 3 (three) financial years, as chosen by the Bidder, shall not be less than Rs.750 Crore only . For the purposes of the Bidding Documents, the term "Total Income" shall mean the aggregate value of the realization of amount made from the sale, supply or distribution of goods or on account of services rendered, or both, by the company/entity during a financial year:	
4.	<b>Commercial &amp; other terms and conditions</b>		
i.	Performance security	<p>The Mine Operator shall, as a security for the performance of its obligations under this Agreement, provide to the Authority, no later than 90 (ninety) days from the date of issue of the LOA or within such period as may be extended by the Authority, an irrevocable, unconditional, first demand bank guarantee from a Bank for a sum equivalent to 5% (five percent)] of "Annual Contract Value";</p> <p>Provided that, in the event that the initial Contract Period is extended pursuant ("Extended Contract Period"), the Mine Operator shall furnish a replacement Performance Security of equal amount.</p>	

Sl. no.	Clause	Particulars	Suggestion of the party
		<p>no later than 90 (ninety) days prior to the commencement of the Extended Contract Period.</p> <p>Note: "Annual Contract Value" shall mean the value estimated by multiplying the maximum coal production in a year (as proposed in the Mining Scheme submitted with the Bid) with the corresponding Mining Charge.</p>	
ii.	price bid	The price bid of the Interested bidders shall specify (in Indian Rupees) "Mining Charge" per tonne separately for opencast and/or underground and/or highwall method to undertake the Project.	
iii.	Price bid evaluation	<p>Year wise net cash flow for each Bidder with respect to the Authority will be generated considering proposed production schedule, Mining Charge quoted by the Bidder separately for opencast and/or underground method and/or highwall method and sale value of coal (CIL Notified price of non-coking coal applicable to Power Utilities (including IPPs), Fertilizer &amp; Defence sector for the Average Grade of coal on as provided in the Mine Profile). Corresponding net present value (NPV) will be estimated by discounting method with a discounting rate of 10% per annum.</p> <p>A comparative statement of NPV will be prepared for all the techno-commercially acceptable Interested bidders and the bidder having highest NPV ("H-1 NPV") shall be declared as 'preferred Bidder'.</p> <p>In the event that the same H-1 NPV is estimated for more than 1 (one) Interested bidders, the Bidder having the highest Net Worth (as per the Bid submitted) shall be determined as the 'preferred Bidder'.</p> <p>Through reverse auction tender process, the Preferred bidder will be selected as successful bidder for the job of Development and operation of the DPDH Coal Mining Project.</p>	
5.	Condition Precedent	The Mine Operator shall, upon providing the Performance Security to the Authority, satisfy the following Conditions Precedent within a	

Sl. no.	Clause	Particulars	Suggestion of the party
		<p>period of not exceeding 730 (seven hundred and thirty) days from the date of this Agreement;</p> <p>a) prepare and procure approval of the Mining Plan in accordance with the latest guidelines issued by the Ministry of Coal, Government of India and the Mining Scheme submitted with the Bid;</p> <p>b) prepare Detailed Project Report in accordance with the Mining Plan;</p> <p>c) prepare the terms of reference ("TOR") for the environmental clearance, procure issuance of environment clearance and forest clearance from the Ministry of Environment, Forests and Climate Change, Government of India following the procedure specified under the Environment Impact Assessment Notification, 2006;</p> <p>d) conduct Socio-Economic Impact Assessment (SIA), land use pattern study &amp; EIA/EMP study &amp; Report;</p> <p>e) procure issuance the environmental clearance from the Ministry of Environment, Forests and Climate Change, Government of India;</p> <p>f) procure issuance of the forest clearance from the Ministry of Environment, Forests and Climate Change, Government of India; and</p> <p>g) procure all the Applicable Permits unconditionally such that all such Applicable Permits are in full force and effect, or if the effectiveness of such Applicable Permits is subject to fulfillment of any conditions, then the Mine Operator shall procure that all such conditions required to be fulfilled by the date specified therein have been fulfilled in full such that all such Applicable Permits are in full force and effect;</p> <p>h) execute and procure execution of the Substitution Agreement, if applicable;</p>	

Sl. no.	Clause	Particulars	Suggestion of the party
		<p>i) execute the Financing Agreements and deliver to the Authority, 3 (three) true copies thereof, duly attested by a director of the Mine Operator, if applicable;</p> <p>j) deliver to the Authority, 3 (three) true copies of the Financial Package and the Financial Model, duly attested by a director of the Mine Operator, along with soft copies of the Financial Model in Microsoft Excel version or any substitute thereof, which is acceptable to the Senior Lenders, if applicable;</p> <p>k) deliver to the Authority, a confirmation {from the selected Bidder/ each Consortium Member} on the correctness of the representations and warranties set forth in coal mining agreement; and</p> <p>Provided that if the Mine Operator, despite its best efforts, is unable to fulfill the Conditions Precedent within the stipulated time period, a further extension of a time period of 120 (one hundred and twenty) days shall be available to the Mine Operator to satisfy the Conditions Precedent as set out above.</p> <p><b>Liquidated Damage will be levied for non-fulfilment of above mentioned Conditions Precedent after the expiry of the stated period.</b></p> <p>Provided further that, in the event the procurement of certain Conditions Precedent specified hereinabove are delayed for reasons beyond the control of the Mine Operator, the Mine Operator shall be entitled to such extension of time as may be reasonably required for compliance of the procedures specified under the Applicable Laws.</p> <p>The Mine Operator may, by notice require the Authority to satisfy any or all of the following Conditions Precedent set forth within a period not exceeding 360 (three hundred and sixty) days from the date of the said notice by the Mine Operator:</p>	

Sl. no.	Clause	Particulars	Suggestion of the party
		<p>a) procure the issuance of notifications for land acquisition under section 11 of Coal Bearing Areas (Acquisition &amp; Development) Act, 1957 or section 11 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, as the case may be, in relation to the Site;</p> <p>b) submit application for approval of the Mining Plan prepared by the Mines Operator.</p> <p>c) submit an online application for terms of reference ("TOR") for environment clearance as prepared by the Mine Operator with the Ministry of Environment, Forests and Climate Change, Government of India;</p> <p>d) submit online applications with the Ministry of Environment, Forests and Climate Change, Government of India for issuance of environmental clearance and the forest clearance (if applicable); and</p> <p>e) prepare the plan for Rehabilitation and Resettlement in accordance with prevalent R&amp;R policy and Applicable Laws and procure approval of the plan so prepared.</p> <p>Provided that if the Authority, despite its best efforts, is unable to fulfill the Conditions Precedent within the stipulated time period, a further extension of a time period of 120 (one hundred twenty) days shall be available to the Authority to satisfy the Conditions Precedent set out above.</p> <p>Provided further that, in the event the procurement of certain Conditions Precedent specified hereinabove are delayed for reasons beyond the control of the Authority, the Authority shall be entitled to such extension of time as may be reasonably required for compliance of the procedures specified under the Applicable Laws.</p>	

Sl. no.	Clause	Particulars	Suggestion of the party
		<p>Immediately upon the fulfillment or waiver of all the Conditions Precedent required to be fulfilled by a Party, such Party shall deliver to the other Party, a notice in writing confirming that the Conditions Precedent, as the case may be, have been satisfied and/or waived (in accordance with the terms hereof), together with all necessary supporting documentation to support the statements in such notice (each a "CP Satisfaction Notice").</p> <p>Upon receipt of the CP Satisfaction Notice from the Mine Operator, the Authority will certify and declare the satisfaction (or waiver) of all Conditions Precedent and the date of such certification and declaration shall be the "Appointed Date".</p>	
6.	<b>Mining Scheme</b>	<p>The Bidder is required to submit a mining scheme ("<b>Mining Scheme</b>") incorporating, <i>inter alia</i>, the proposed mining method(s) (opencast / underground/highwall mining or combination of mining methods), activities for development, excavation/extraction of coal from the mine, production schedule from corresponding mining method(s), coal seams to be worked, major machineries to be used and such other particulars, as per the format. During preparation of the Mining Scheme, the Bidder shall adhere to the <b>net geological reserve of 1240 Million Tonne</b> from the Project considering the Mine Profile/Geological report.</p> <p>Interested bidders are required to quote in their respective Bids a year-wise and method wise (opencast and/or underground) and according to the mining method, a proposed coal production schedule for 25 years or proposed life of the mine, whichever is shorter, in the following format and as part of the Mining Scheme ("<b>Coal Production Schedule</b>"):</p> <p style="text-align: center;"><b>Coal Production Schedule for the Project</b></p>	

Sl. no.	Clause	Particulars					Suggestion of the party
		Accounting Year	Open Cast production (in lakh tonne)	UG production (in lakh tonne)	Highwall Production (in lakh tonne)	Total production (in lakh tonne)	
		1st					
		2nd					
		....					
		25th year/ proposed life of the mine, whichever is shorter					
		Total production					
		<p>The coal production Schedule shall be adhered to by the Mine Operator for preparation of the Mining Plan and the Detailed Project Report in terms of the Contract Agreement.</p>					
7.		<p>During the preparation of the Mining Plan and Detailed Project Report, if the Mine Operator is of the view that the Coal Production Schedule as submitted in the Mining Scheme cannot be adhered to, and, is required to change the Coal Production Schedule of the Mining Plan/Detailed Project Report, from that submitted in the Mining Scheme, the Mine Operator shall obtain prior written consent of the Authority regarding such change by way of a written notice along with proper justification(s) during the submission of draft of the DPR and prior to approval of the Mining Plan. The Mine Operator shall be allowed to increase or decrease the production by up to 10% (ten percent) in any Accounting Year.</p>					

Sl. no.	Clause	Particulars	Suggestion of the party
8.	Mining Plan	<p>The Mine Operator shall prepare and procure approval of the Mining Plan in accordance with Applicable Law. During preparation of the Mining Plan the Mine Operator shall adhere to the mining method wise (opencast and/or underground) proposed production schedule, as provided in the Mining Scheme submitted with the Bid. However, if it is required to change the proposed production schedule of the Mining Plan from that provided in the Mining Scheme, the same shall be informed to the Authority with proper justification prior to approval of the Mining Plan.</p> <p>If the justification is acceptable to the Authority, the Mine Operator may be allowed to increase or decrease the proposed production schedule by up to 10% (ten percent) for any Accounting Year. If the Authority accepts the proposed change in proposed production schedule, the revised production schedule shall be incorporated in the Mining Plan.</p> <p>If the Authority rejects the proposed change in production schedule, the originally proposed production schedule as provided in the Mining Scheme shall be considered for the Mining Plan. The Mine Operator shall excavate/extract and Deliver Coal in accordance with the approved Mining Plan.</p>	
9.	Geological Report	Suggestion on Geological Report and Net Geological Reserve (enclosed in Annexure V)	
10.	Peak Rated Capacity	Suggestion on maximum possible resource for excavation/extraction and Peak rated capacity of the coal block	
11.	Suggestions on other terms and conditions not mentioned above	Necessary modification /alteration /deletion /addition of the clauses not mentioned in the draft NIT as per Annexure-IV.	

**ANNEXURE-III**  
**PROFORMA OF MINING SCHEME**

1. Proposed Mine Life:
2. Proposed Mining Method (s):
3. Proposed Contracted Capacity:
4. Production Schedule

Year	Details of Coal Seam	Proposed Production from OC Method (in Lakh tonne)	Proposed Production from UG Method (in Lakh tonne)	Proposed Production from Highwall Method (in Lakh tonne)
1 <sup>st</sup> Year				
2 <sup>nd</sup> Year				
3 <sup>rd</sup> Year				
.....				
25 <sup>th</sup> Year or proposed Life of the mine which is shorter				
TOTAL				

5. List of Major machineries/ HEMM to be used:

**1<sup>st</sup> year of the Production Schedule will commence from the Appointed Date (as defined in the Contract Agreement)**

257

ANNEXURE-IV

# DRAFT NIT

(Draft NIT enclosed)

258

ANNEXURE-V

# Geological Report

(GR enclosed)



# West Bengal Tenders

## eProcurement System of Government of West Bengal

### Tender Details

Date : 23-Dec-2024 10:49 PM

Print

#### Basic Details

Organisation Chain	THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD.    CORPORATE OFFICE		
Tender Reference Number	EOI/2024-25/2218 DATED.20.12.2024		
Tender ID	2024_WBPDC_788452_1	Withdrawal Allowed	Yes
Tender Type	Global Tenders	Form of contract	Empanelment
Tender Category	Services	No. of Covers	1
General Technical Evaluation Allowed	No	ItemWise Technical Evaluation Allowed	No
Payment Mode	Not Applicable	Is Multi Currency Allowed For BOQ	No
Is Multi Currency Allowed For Fee	No	Allow Two Stage Bidding	No

#### Cover Details, No. Of Covers - 1

Cover No	Cover	Document Type	Description
1	Fee/PreQual/Technical/Finance	.pdf	Proposal
		.pdf	Company details

#### Tender Fee Details, [Total Fee in ₹ \* - 0.00]

Tender Fee in ₹	0.00		
Fee Payable To	Nil	Fee Payable At	Nil
Tender Fee Exemption Allowed	No		

#### EMD Fee Details

EMD Amount in ₹	0.00	EMD Exemption Allowed	No
EMD Fee Type	fixed	EMD Percentage	NA
EMD Payable To	Nil	EMD Payable At	Nil

#### Work /Item(s)

Title	EOI notice for selection of MDO for DPDH coal block				
Work Description	Selection of Mine Developer cum Operator (MDO) for Deocha-Pachami-Dewanganj-Harinsingha Coal Block allotted to the WBPDC				
Pre Qualification Details	Please refer Tender documents.				
Independent External Monitor/Remarks	NA				
Tender Value in ₹	NA	Product Category	Miscellaneous Services	Sub category	NA
Contract Type	Tender	Bid Validity(Days)	180	Period Of Work(Days)	NA
Location	Deocha Pachami Devanganj Harinsingha	Pincode	700106	Pre Bid Meeting Place	NA
Pre Bid Meeting Address	NA	Pre Bid Meeting Date	NA	Bid Opening Place	Office of MnC Department
Should Allow NDA Tender	No	Allow Preferential Bidder	No		

#### Critical Dates

Publish Date	20-Dec-2024 04:00 PM	Bid Opening Date	05-Feb-2025 12:00 PM
Document Download / Sale Start Date	20-Dec-2024 04:00 PM	Document Download / Sale End Date	03-Feb-2025 12:00 PM
Clarification Start Date	20-Dec-2024 04:00 PM	Clarification End Date	24-Jan-2025 05:00 PM
Bid Submission Start Date	20-Dec-2024 04:00 PM	Bid Submission End Date	03-Feb-2025 12:00 PM

**Tender Documents**

<b>NIT Document</b>				
S.No	Document Name	Description	Document Size (in KB)	
1	Tendernotice_1.pdf	EOI NOTICE	1146.35	
<b>Work Item Documents</b>				
S.No	Document Type	Document Name	Description	Document Size (in KB)
1	Additional Documents	annex.rar	Geological report and draft NIT	23330.07

**Tender Inviting Authority**

<b>Name</b>	GM MnC, Corporate
<b>Address</b>	Bidyut Unnayan Bhaban, 6th Floor, 3C, LA Block, Sector-III, Bidhan Nagar, Kolkata-700106

Annexure - A-16  
261



**The West Bengal Power Development Corporation Limited**

( A Government of West Bengal Enterprise )

CIN No. U40104WB1985SGC039154

Registered & Corporate Office: Bidyut Ummanyan Bhaban

Plot No. : 3 C, L.A. Block, Salt Lake City, Sector - III, Kolkata : 700 098.

Phone : 033-2339 3621, Fax : 033 - 2339 3607 (M&C)

**Corrigendum 1 Dated. 31.01.2025**

**Revised Schedule of dates of e-tendering :**

Tender ID : 2024\_WBPDC\_788452\_1

Tender Reference Number : EOI/2024-25/2218 DATED.20.12.2024

Tender Title : EOI notice for selection of MDO for DPDH coal  
block

Corrigendum Type : Date

EOI submission end date extended till 03.03.2025 at 12:00 hrs.

For further information kindly email [ichaudhuri@wbpdcl.co.in](mailto:ichaudhuri@wbpdcl.co.in).

262

Annexure P17

Compliance to the observation raised in the 36<sup>th</sup> meeting of SEAC

Date: 26/07/2024

To  
The Member Secretary  
State Level Expert Appraisal Committee (SEAC),  
West Bengal

**Subject:** Submission of documents/clarifications for consideration of the proposal of Proposed Deocha Pachami Basalt Block of West Bengal Power Development Corporation Limited located at Mouza Chanda, Block & P.S. - Md. Bazar, JL No. 002, Plot No. 1267 (P), District Birbhum, West Bengal (Proposal No. SIA/WB/MIN/467575/2024), Area - 4.856 ha.

**Reference:** Minutes of the 36<sup>th</sup> SEAC meeting held on 24.04.2024 at 2:00 p.m. at the Conference Room, Paribesh Bhawan, Bidhannagar.

Dear Sir,

With reference to the Proposal No. SIA/WB/MIN/467575/2024 and subsequent Minutes of the 36<sup>th</sup> SEAC meeting held on 24.04.2024 at 2:00 p.m. at the Conference Room, Paribesh Bhawan, Bidhannagar, we are submitting point wise reply along with supporting documents/clarifications for consideration of the proposal no. SIA/WB/MIN/467575/2024 towards granting of Environmental clearance of Deocha Pachami Basalt Block of West Bengal Power Development Corporation Limited.

<b>Deocha Pachami Basalt Block</b>		
<b>Project Proponent: West Bengal Power Development Corporation Limited</b>		
Sl No.	Condition	Compliance
1.	The proposed project proposal does not fall within the potential mining zone recorded in the approved District Survey Report (DSR) of Birbhum District.	The proposed Deocha Pachami Basalt Block is falling within the potential Zone No. BH_BS_ZONE_05 as per Approved Modified District Survey Report of Birbhum. The Relevant pages are furnished in <b>Annexure-I</b> .
2.	The over burden dump is located outside the project area of 4.856 ha. Necessary clarification in this regard should be submitted.	WBPDCCL has already obtained the second phase of LOI ( <b>Vide No. BIR/BS/2024/5/2024-26 dated 23.04.2024</b> ) which is contiguous in nature and in a process of obtaining necessary Statutory Clearances. Once the Second Phase of Mining is in effect, both the mines will be merged and operated together. The mining of the block in discussion will be dovetailed with the second phase of Mining Operation with a combined plan of work including waste management schedule. Hereby WBPDCCL undertakes that the second phase of Mining Operation will be synced with the first phase of Mining operation and all mine closure activities shall be in place for the combined block. The waste dump shown in the first phase mining plan is purely temporary in nature and will be rehabilitated as per mine closure for the combined block.

Compliance to the observation raised in the 36<sup>th</sup> meeting of SEAC

		The LOI of the second Phase Mining Lease is furnished in <b>Annexure II</b> .						
3.	Generated over burden and its disposal plan should be provided.	Year wise Waste/Overburden generation schedule along with its schedule of disposal is furnished in <b>Annexure-III</b> .						
4.	Time required for intermediate stock piling should be provided.	Once the mining operation commences, this will be a continuous process and all products including ROM basalt and disposable OB/Waste shall be feeding the intermediate stockpile. The maximum capacity of intermediate stockpile shall be 70 thousand Cubic Meters. All stocks shall be cleared on first cum first serve basis.						
5.	Permission for water supply for the entire project from the competent authority (SWID).	Application for Water withdrawal has been submitted to the concerned authority (State Water Investigation Department- SWID) has been placed on 22.05.2024. Water withdrawal shall be done only after obtaining permission /grant order from Competent Authority. The application acknowledgement Slip for Ground water withdrawal permission is furnished in <b>Annexure-IV</b> .						
6.	Complete transportation plan for the project. The plan should include the capacity of dumpers, trucks, excavators etc., and the number of trips undertaken per day. This should match with the production schedule as submitted in the approved Mine Plan.	Transportation from Deocha Pachami Basalt Block shall be done into two phases. The phase-I involves material transport from Mine pit to intermediate stockpile which is outside the mining lease boundary. The phase-II transportation involves finished product transportation from intermediate stockpile to customer site. A comprehensive transportation route plan including specific transportation vehicle type and numbers in accordance with the annual production schedule is furnished in <b>Annexure-V</b> .						
7.	Revised break up of project cost. The land cost as per the current valuation should be included in the project cost.	A revised Project cost including current valuation of land is being furnished in <b>Annexure-VI</b> .						
8.	Need-based EMP for the project including the beneficiaries and the cost outlay each year.	A need base EMP including the beneficiaries and cost outlay in both Capital Items and Recurring expenditures are furnished in <b>Annexure-VII</b> .						
9.	A Progressive Greenbelt Plan may be prepared. The mine area appears to be narrow, hence the areas for plantation, storage of overburden and temporary storage of mined minerals should be marked on the plan. Afforestation/ vegetation should be attempted alongside the village roads or other public land as near as possible to the mine. This may be done in consultation with the district Forest Authority.	<p>Plantation will be done along the safety zone of the mine site during the first two years of the project life. Total OB of 0.036 Mcum top soil from the quarry area will be spread over the safety zone for this purpose.</p> <p>The plant species like Acacia nilotica (Babla), Dalbergia sisoo, Azardirachta indica, Cassia fistula will be grown there. Suitable nutrients may have to be added for proper growth of plants. The project proponent shall purchase healthy seedlings of desired numbers from the nearby nursery (<b>Annexure VIII a</b>).</p> <p>Total 479 trees will be planted along the safety zone.</p> <p>Plantation Schedule for 1<sup>st</sup> and 2<sup>nd</sup> Year Year</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Year of Plantation</th> <th>No. of trees</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>1<sup>st</sup> Year</td> <td>259</td> </tr> </tbody> </table>	Sl. No.	Year of Plantation	No. of trees	1	1 <sup>st</sup> Year	259
Sl. No.	Year of Plantation	No. of trees						
1	1 <sup>st</sup> Year	259						

Compliance to the observation raised in the 36<sup>th</sup> meeting of SEAC

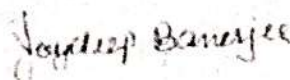
284

		2	2 <sup>nd</sup> Year	229
		Total plantation		479
		<p>The afforestation shall also be done within the area (marked in green color) provided by the WBPDCCL (<b>Annexure VIII b</b>). Avenue Plantation shall be done as per discussion with the Forest Authority.</p>		
10.	Sub-surface geological profile of the area should be submitted.	The Sub-surface geological profile has been provided as <b>Annexure IX</b> .		
11.	Occupational health study of the workers for mitigation of health hazards from silica dust should be provided along with the 6-monthly compliance report.	The occupational health measures for the workers along with the mitigation methods has been provided as <b>Annexure X</b> .		
12.	Mine Closure Plan to be submitted.	Mine Closure Plan is an integral part of Mining Plan and has been prepared in Accordance with the Provision of West Bengal Minor Mineral Concession Rules, 2016 and successive guidelines from the Chief Mining Officer, Government of West Bengal. The Mining Plan including Mine Closure Plan is furnished in <b>Annexure-XI</b> .		



(Chanchal Goswami)  
 Director (Mining)  
 Corporate Office,  
 WBPDCCL

West Bengal Power Development Corporation Limited



Authorized Signatory  
 Centre for Envotech and Management Consultancy Pvt. Ltd.

265

Annexure P/B

30/3/11  
573/00/02/24

*Handwritten signature/initials*



Government of West Bengal  
Office of the Additional District Magistrate  
District Land & Land Reforms Officer, Birbhum  
P.O. Saha, District-Birbhum  
Postal Code: 731001

Memo No. DLDH/TS/34 Q 70681RO/01/2024

Date: 26/02/2024

The Additional Secretary to the Govt. of West Bengal  
Department of Land & Land Reforms and Refugee Relief & Rehabilitation,  
Office, Room No. 303, 5th Floor,  
22A Salt Lake Sector, Salt Lake, Howrah-711002

*Handwritten notes:*  
30/04/24  
R. K. Saha  
914 m

*Handwritten notes:*  
Additional Secy,  
D. K. Saha  
may kindly  
like to

Subject: Formal proposal for Long Term Settlement of Dist. vested land of an area of 87.62 acres comprising Plot No. 487, 427, 1551 and many other plots (detail of plots given in separate sheet) of Mouza Charada (J.L. No. 102) and many other mouzas, Class. Section- Rural, Danga, Dhani-Saha, Raha etc. P.S. Md. Bazar, Dist. Birbhum, in favour of W.B.P.D.C.L. for 99 (ninety-nine) years of coal mining in 'Deocha-Panchami-Dewanganj-Hariasingha Coal Mines Project' at Md. Bazar Block, P.S.- Md. Bazar in the district of Birbhum.

Ref: Your Office Memo No. 486-GE(M)/11-07/2023 dated 24.01.2024.

This formal proposal is being sent for Long Term Settlement of Vested plot of lands measuring an area of 87.62 acres in Plot No. 487, 427, 1551 and many other plots (detail of plots given in separate sheet) of Mouza Charada (J.L. No. 102) and many other mouzas, Classification- Rural, Danga, Dhani-Saha, Raha etc. P.S. Md. Bazar, Dist. Birbhum, in favour of W.B.P.D.C.L. for 99 (ninety-nine) years of coal mining in the 'Deocha-Panchami-Dewanganj-Hariasingha Coal Mines Project' at Md. Bazar Block, P.S.- Md. Bazar in the district of Birbhum.

It is intimated from the report received from the B.L.&L.R.O. Md. Bazar that the following conditions have been fulfilled and may kindly be perused.

1. That the proposed area of the land has been vested to the State under W.D.E.A. Act, 1953 or W.B.L.R. Act, 1955.
  2. That the plot is classified as 'Ranah, Dhani-Saha, Danga' etc. as per LR R-O-R (Copy enclosed).
  3. That the proposed lands are free from all encumbrances, litigation, court cases.
  4. That there is no patta issued by the Govt. over the proposed lands, as per provision of section 49(1) of the W.B.L.R. Act, 1955.
  5. That the proposed area is not included in the Notified Forest/Protected Forest/Reserve Forest.
  6. That the proposed area is not within the CRZ (Coastal Regulation Zone), so no question of clearance from the appropriate authority does not arise.
  7. The proposed land does not belong to the Agriculture Department or is used as an Agricultural Seed Farm.
  8. As per the re-Assessment Sllp. issued by the Additional District Sub-Registrar, Suri, Birbhum, the market value of a total of 14 (fourteen) plots has been shown by the B.L.&L.R.O. Md. Bazar total ₹ 5,75,48,020.00 (Hence, Setami value comes to ₹ 5,46,70,619.00 and Annual Rent (2.3%) comes to ₹ 1,27,544.06).
  9. A few crocker units are running on the vested plot no 177 of Mouza Dewanganj. Although no LTS have been issued in favour of those units. This land is to be vacated in due course of time.
- Hence, the formal proposal for an area of 87.62 acres is only being sent with recommendations for further course of action.

- Encls. 1) B.L.&L.R.O. Report  
2) R-O-R Report  
3) Sketch map  
4) Copies of R-O-R  
5) re-Assessment Sllp.

Yours faithfully,  
*[Signature]*  
District Magistrate  
Birbhum  
Date: 02/2024

Memo No. DLDH/TS/ Copy forwarded for information to:

1. The Special Secretary & C.O., W.B.P.D.C.L. 'Basant Unnayan Bhawan', Plot No. 3C, LA Block, Sector-III, Bidhan Nagar, Kolkata-700016 for int'l for information.
2. The Additional District Magistrate, DPH-APM, Ashpur, Suri, Birbhum
3. The Additional District Land & Land Reforms Officer, Suri, Saha, Birbhum
4. The Block Land & Land Reforms Officer, Md. Bazar.
5. The District Magistrate.

District Magistrate  
Birbhum

~~229A~~

266

TYPED COPY

Government of West Bengal  
Office of the Additional District Magistrate  
.....Suri, Birbhum

Date : 06/02/2024

To  
Additional Secretary  
Government of West Bengal  
Department of Land and Land Reforms and Refugee Relief and Rehabilitation  
.....Nabanna , 6th floor  
.....

Sub. : Formal proposal for long-term settlement of government, vested land of an area of 82.6 acres comprising plot number 487, 1267, 1551 and many others plots. Given in separate sheets of Mauja Chandan Da JL number 02 and two others Maujs PS Md Bazar District Birbhum in favour of WBPDCCL for 99 years of coal mining in Deucha-Panchami-Dewanganj-Harinsingha Coal mining project at Md Bazar PS Md Bazar in the district of Birbhum

Ref. : Your office memo no. 486-GE(M/IL-03/2020 dated 24.01.2024

Sir

This formal proposal is being sent for long term settlement of vested plot of lands measuring and area of 87.62 acres in plot no. 487, 1267, 1551 and many other plots (details of plots given in separate sheets) of mouja Chanda JL No. 112 and other moujas classification - bandh, Danga, Dhani-Salch, Rasta, etc PS Md Bazar, District - Birbhum in favour of WBPDCCL for 99 years of coal mining in the 'Deucha-Panchami-Dewanganj-Harimsingha coal mines project' at Md. Bazar in the district of Birbhum.

It is revealed from the report received from the BILro md bazar that the following conditions have been fulfilled that may kindly be perused

1. That the proposed area of land has been vested to the state under WBEA ACT, 1953 or WBLR Act, 1955
2. The plot is classified as Bandh, Dhani-Salch Danga etc as per LRROR (copy enclosed)
3. That the proposed land are free from all encumbrances, litigation, court cases

267  
~~237B~~

TYPED COPY

4. That there is no patta issued by the .....the proposed land as per provision of 49(1) of WBLR Act of 1955
5. The proposed area is not included in the notified forest /protected forest/ reserve forest
6. That the proposed area is not within CRZ (coastal regulation zone). So no question of clearance from the appropriate authority does not arise.
7. The proposed land does not belong to agricultural department or is used as an Agricultural seed farm
8. As per e assesment slip issued by Additional DistrictSub Registrar, Suri, Birbhum, the market value of total 14 plots has been shown by the BL and LRO MD Bazar total Rs. 57548020.00. Hence salami comes to .....Rs. 54670619.00 and annual rent (0.3 percent ) comes to Rs. 172644.06
9. A few crusher units are running on the vested plot no. 177 of mouja dewanganj. Although no LTS have been issued in favour of those units. This land is to be vacated in due course of time

Hence, the formal proposal for an area of 87.62 ACRES is only sent with recommendations for further course of action

enclo

- 1 BLLRO report
2. RI' s report
3. Sketch map
4. Copies of ROR
5. E assesment slip

Yours Faithfully  
District Magistrate  
Birbhum

268

A19



Government of West Bengal  
Department of Health & Family Welfare  
State TB Cell (NTEP), Swasthya Bhawan  
GN 29, Sector V, Salt Lake City, Kolkata- 700091.

☎ : (033) 2357 4021 / 2333 0201 / 2333 0200, E-mail: [stowb@rntcp.org](mailto:stowb@rntcp.org)

Memo. No. HFW-27032/02/2020/.....<sup>208</sup>  
To

Dated the 27/06/2023

The Chief Medical Officer of Health,  
All Districts, West Bengal

**Subject : Revised "Silicosis Relief, Rehabilitation and Treatment Policy - West Bengal"  
and uniform "Silicosis Patient Identity Card"**

You are aware that Prevention and Control of Silicosis is a multi-disciplinary approach and it involves activities like house to house surveillance, training and sensitization of grass root level workers on silicosis, outreach silicosis health camp, IEC activities, provision of X- Ray with CR system facilities for screening & early detection of silicosis, treatment of Silicosis affected persons and rehabilitation of affected persons. The major stakeholder departments are Labour Department; Health and FW Department; Industries, Commerce and Enterprises Department.

In this context, please find herewith the revised "Silicosis Relief, Rehabilitation and Treatment Policy - West Bengal" which has been notified by the Labour Department, Government of West Bengal vide No. 1/354045/2023/LABR-25020/1/2022 -LWMW dated 04-01-2023.

The roles and responsibilities of the Health and Family Welfare Department as mentioned in the said notification are as follows:-

"The Health and Family Welfare Department, West Bengal shall detect silica affected persons, investigate their cases, make chest x-ray. It will provide treatment, medication, re-examination of persons affected by Silicosis and do such other things as may be required for the improvement of the health of the silica affected persons.

The Health and Family Welfare Department on the recommendation of the Silicosis Diagnosis Board shall issue an Identity Card to any worker or person suffering from Silicosis and confirmed by the Silicosis Diagnosis Board."

In accordance to above, please find herewith a sample of the soft copy of the uniform "Silicosis Patient Identity Card" which is to be issued to a Silicosis affected person/worker on

270 269

~~242~~

the recommendation of the "Silicosis Diagnosis Board" formed at the district level. The printing of this Silicosis Identity Card may be done at the district level as deemed necessary.

Records of all such person diagnosed with Silicosis must be maintained at district level.

All concerned are informed for necessary action.

This is the approval of Principal Secretary of the Department.

Enclosed:

1. Revised "Silicosis Relief, Rehabilitation and Treatment Policy - West Bengal",
2. A copy of uniform "Silicosis Patient Identity Card".

*[Signature]* 27/06/23  
Jt. DHS (TB) & SPO (NTEP)  
Health & Family Welfare Department  
Government of West Bengal  
Dated the 27/06/2023

Memo. No. HFW-27032/02/2020/.....208/1(23)

Copy forwarded for information and necessary action,-

1. Additional Chief Secretary, Labour Department, Govt. of West Bengal
2. Mission Director, (NHM) and Secretary, Deptt. of H & F W, Govt. of West Bengal
3. Director of Medical Education, Deptt. of H & F W, Govt. of West Bengal
4. Director of Health Service, Deptt. of H & F W, Govt. of West Bengal
5. Addl. Mission Director, (NHM) and Special Secretary Deptt. of H & F W, Govt. of West Bengal
6. Director, Public Health Programmes, Deptt. of H & F W, Govt. of West Bengal
7. Jnt. Secretary (PHP), Deptt. of Health and Family Welfare, Govt. of West Bengal
8. District Magistrate, All Districts, Govt. of West Bengal
9. Deputy Secretary, Labour Department, Govt. of West Bengal
10. Programme Officer-I, NHM, Deptt. of Health and Family Welfare, Govt. of West Bengal
11. Programme Officer-II, NHM, Deptt. of Health and Family Welfare, Govt. of West Bengal
12. Joint DHS & Director, STDC, Deptt. of Health and Family Welfare, Govt. of West Bengal
13. Joint DHS (NCD), Deptt. of Health and Family Welfare, Govt. of West Bengal
14. Dy. Chief Inspector of factories / Dy. Director (Medical), Labour Department, Govt. of WB
15. ADHS (TB), Deptt. of Health and Family Welfare, Govt. of West Bengal
16. Epidemiologist, STDC, Deptt. of Health and Family Welfare, Govt. of West Bengal
17. Dy. CMOH-II, All Districts, Govt. of West Bengal for compliance
18. DTO, All Districts, Govt. of West Bengal for compliance and maintaining all record with line list of Silicosis Patients.
19. State Programme Manager, NTEP, Swasthya Bhawan, Govt. of West Bengal
20. All WHO Medical Consultants (NTEP), West Bengal
21. Team Lead, STSU, West Bengal
22. System Coordinator, IT Cell Swasthya Bhawan for uploading in the H & FW website.
23. Office Copy.

*[Signature]* 27/06/23  
Jt. DHS (TB) & SPO (NTEP)  
Health & Family Welfare Department  
Government of West Bengal

270

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~243~~

354045/2023

Government of West Bengal

Labour Department

LW/MW Branch

N. S. Building, Block A, 12<sup>th</sup> Floor

1, K. S. Roy Road, Kolkata-700001

No: I/354045/2023/LABR-25020/1/2022-LWMW date: 04-01-2023

In cancellation of the previous No.2301 dt.17.12.2022, the Governor is pleased to introduce the revised "Silicosis Relief, Rehabilitation and Treatment Policy- West Bengal" for treatment, compensation, rehabilitation and other welfare measures for the workers affected by the dreadful occupational lung disease "Silicosis".

### Silicosis Relief, Rehabilitation and Treatment Policy - West Bengal

#### 1. Introduction

Silicosis is an incurable lung disease caused by inhalation of dust that contains free crystalline silica. It is an occupational disease which profoundly affects the work productivity, economic and social well-being of workers, their families and dependents. With its potential to cause progressive and permanent physical disability, Silicosis continues to be one of the most important occupational health illnesses in the world.

Work and activities that pose great risk for workers over exposures are mainly the workshops and establishments of stone breaking, stone crushing, stone quarries, stone cutting and quartz grinding. These units are mostly located in some areas of the Districts of Birbhum, Paschim Bardhaman, Purba Bardhaman, Bankura, Purulia, Paschim Medinipur and Jhargram. Majority of the workers employed in these units are unorganized sector workers. So they have little coverage of Occupational Safety and Health (OSH).

#### 2. Objective

Silicosis is a notifiable disease under the Factories Act, 1948, the Mines Act, 1952 and the Building and Other Construction Workers (RE & CS) Act, 1996. This occupational disease causing permanent disability has been notified as compensable diseases in the Employees' Compensation Act, 1923 (hereinafter referred to as EC Act) and in the Employees' State Insurance Act, 1948 (hereinafter referred to as ESI Act). In order to get the statutory compensation / benefits an employee or his legal heirs / nominee has to file complaint before the authority under the ESI Act or EC Act which is a very difficult task and lengthy pursuit for an affected worker or his / her family. Persons residing in the neighbourhood areas of the factories and construction sites and having contracted Silicosis do not have any relief from anywhere. So in case of emergent necessities arising from subsistence in life, medical care and other social obligations both the workers and the persons affected by Silicosis need immediate relief.

There is no State policy for the prevention and control of Silicosis and to provide relief to the affected persons. So far the State Government is providing compensation based on the administrative instructions. Therefore, with the objective of providing a mechanism for detection, medical treatment, rehabilitation, provisions of various welfare benefits to the workers and persons suffering from Silicosis, awareness generation and to prevent and control Silicosis, the State Government has formulated a policy to be called 'Silicosis Relief, Rehabilitation and Treatment Policy - West Bengal'

#### 3. Monitoring Committee

272 271

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~244~~

354045/2023

A Monitoring Committee under the chairmanship of the Additional Chief Secretary / Principal Secretary / Secretary, Labour Department, West Bengal will be constituted to monitor and periodically review the progress of implementation of the Policy. The Committee will consist of the following: -

1. Additional Chief Secretary / Principal Secretary / Secretary, Health & Family Welfare Department
2. Member Secretary, West Bengal Pollution Control Board
3. Member-Convenor, Labour Commissioner, West Bengal
4. CIF / Director of Factories, West Bengal
5. Two Members from NGOs

4. Role and Responsibilities of the Labour Department

4.1 All the functions pertaining to implementation of welfare measures and execution of the Policy shall be performed by the Labour Department, West Bengal.

4.2 The Director of Factories, West Bengal after prior approval of the Labour Department, West Bengal shall sanction the expenditure to be incurred for all the welfare benefits and for any other expenditure associated with the Policy.

4.3 The Directorate of Factories, West Bengal shall provide the welfare benefits under the Policy, after obtaining approval from Labour Department, maintain all the records pertaining to the welfare schemes and benefits provided to workers or persons affected by Silicosis and other expenditure associated with the Policy.

4.4 The Directorate of Factories, with prior approval from Labour Department, West Bengal shall develop training courses of short duration and impart training to resource persons / health workers. It will conduct preliminary investigation into suspected cases and take all such measures as may be necessary.

5. Role and Responsibilities of the Health & Family Welfare Department

The Health & Family Welfare Department, West Bengal shall detect silica affected persons, investigate their cases, make chest x-ray. It will provide treatment, medication, re-examination of persons affected by Silicosis and do such other things as may be required for the improvement of the health of the silica affected persons.

The Health and Family Welfare Department on the recommendation of the Silicosis Diagnosis Board shall issue an Identity Card to any worker or person suffering from Silicosis and confirmed by the Silicosis Diagnosis Board.

6. Role and Responsibilities of the West Bengal Pollution Control Board

The West Bengal Pollution Control Board may assist the State Government and other agencies associated with this Policy by

- o planning comprehensive program for prevention and control of environmental pollution;
- o formulating environmental improvement programs;
- o educating, providing training and generating awareness among the people at large on environmental problems and remedies; and,
- o collecting and disseminating information on environmental issues.

7. Mechanism for prevention and control of Silicosis

The Labour Department in collaboration with the Health & Family Welfare Department, the Directorate of Factories and the West Bengal Pollution

272

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

245

/354045/2023

Control Board shall develop a mechanism and guidelines for the prevention and control of Silicosis.

Their activities will include generating awareness among the workers and the people about the evils of Silicosis, prevention and control of Silicosis by regular and timely counselling of the concerned workers and organizing health camps in the concerned work places.

The Labour Department, with a view to achieving this objective, shall launch a comprehensive program in coordination with the doctors of ESI hospitals, District hospitals, Medical Colleges, West Bengal Pollution Control Board, NGOs and social activists working in the State regarding wide publicity about the serious implications of this disease, benefits of its early and timely detection as well as benefits available under the West Bengal Silicosis Rehabilitation Policy through newspapers advertisements, radio talks, television programs, street plays, theatres, display of banners and hoardings and converge the programs of the agencies associated with it.

#### 8. District Silicosis Diagnosis Board

Concerned District Magistrate shall constitute a Silicosis Diagnosis Board in each affected District. The Board will consist of the following: -

10. One Chest Specialist / Representative of the Chief Medical Officer of Health (CMOH)
11. One Radiologist / Representative of the Chief Medical Officer of Health (CMOH)
12. One Medical Officer of the Labour Department to be nominated by the Director of Factories.
13. One Officer of the Directorate of Factories to be nominated by the Directorate of Factories.
14. One concerned Joint Labour Commissioner/ Deputy Labour Commissioner.

#### 9. Corpus for Welfare Schemes and Utilization of the Fund

9.1 The State Government shall constitute, from its own contribution, a fund of Rs. 10 Cr. to be called the 'West Bengal Silicosis Prevention and Control Fund' for the implementation of the welfare schemes and to execute the Policy.

9.2 The Fund shall be utilized for any person residing in neighborhood areas around the factories, establishments and construction sites and having certified as suffering from Silicosis by the Silicosis Diagnosis Board constituted by the State Government as provided in Cl. 10 (b) as above.

9.3 A separate administrative account, out of the contribution from the State Government, shall be opened for the purpose of maintaining the above mentioned Fund and to defray other expenditure including awareness generation and publicity incurred for the Policy.

9.4 The administrative expenses shall not exceed 3(three) percent of the total expenses incurred towards benefits provided to the concerned workers during that financial year.

9.5 The Labour Department will allot the necessary fund to the Labour Commissioner, West Bengal who will transfer the same to the separate administrative account to be managed by the Director of Factories, West Bengal.

9.6 The fund shall be deposited in the Reserve Fund, namely, West Bengal Silicosis Prevention & Control Fund.

9.7 The West Bengal Building and Other Construction Workers' Welfare Board need not contribute to the 'West Bengal Silicosis Prevention and Control Fund' since the West Bengal Building and Other Construction Workers' Welfare Board is mandated to provide benefits to the registered Silicosis affected workers as mentioned in Clause 10 (a) and 10 (c) as above as they are the considered 'building and other construction workers' in terms of the Notification No. 803-I.R./Eil/1A- 18/04(Pt.) dated 16.08.2013 of the Labour Department West Bengal.

9.8 The silicosis affected workers registered under the Building &

273

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~246~~

54045/2023

Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996 shall also avail the benefits provided in this Policy.

10 Eligibility

10.1 Following are the people who will be eligible to claim benefits under the State Policy:

(a) Any worker working in the factories, establishments and the construction sites in the State and certified as suffering from Silicosis by the Silicosis Diagnosis Board(s) constituted for this purpose by the State Government.

(b) Any person residing in neighborhood areas around the factories, establishments and construction sites and having certified as suffering from Silicosis by the Silicosis Diagnosis Board constituted by the State Government.

(c) Any worker who is a resident of the State of West Bengal but affected by Silicosis while working in other State and certified as suffering from Silicosis by the Silicosis Diagnosis Board(s) constituted for this purpose by the State Government.

11 Rehabilitation and other Welfare Aspects:

11.1 Treatment

Whenever any complaint or information about a person being suspected to be affected by Silicosis reaches the Labour Department, the Medical Officer of the Directorate of Factories shall forthwith conduct a preliminary investigation into the matter at the work places and elsewhere and thereafter refer those cases to the ESI or State-run hospitals of the locality as the case may be. The Directorate of Factories will procure a report including the digital images of the person suspected to be affected by Silicosis from the attending hospitals and send it to the Labour Department with the recommendation to place the matter before the Silicosis Diagnosis Board for screening and diagnosis.

Workers registered under the ESI Act shall be given treatment at the ESI hospitals. Workers and other persons who are not registered under the ESI Act shall be provided free treatment, investigations and medicines by the Health Department in all the State run hospitals in the districts and medical colleges in the State.

In case some tests / medicines / equipment for the treatment of the Silicosis affected worker are not available with the Health Department, the same may be procured from the open market by them and the payment for the same shall be reimbursed by the Labour Department.

11.2 Welfare Scheme under the Policy

All the eligible workers and persons who are affected by Silicosis and confirmed by the Silicosis Diagnosis Board shall get the following welfare benefits from the 'West Bengal Silicosis Prevention and Control Fund'.

Name of the Scheme	Amount of assistance proposed	Documents Required
1. Rehabilitation Assistance	Rs. 2, 00,000/- as one time assistance will be paid to the affected worker/person after confirmation by the Silicosis Diagnosis Board.	Identity Card, Death Certificate in case of death before receiving the said assistance.
2. Assistance on Death before getting Rehabilitation Assistance	Rs. 4,00,000 will be paid to next of kin of the deceased worker / person affected by Silicosis in case he dies before getting Rehabilitation Assistance under	Identity Card of the deceased. Death Certificate of the deceased. Documents establishing

275 274

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

247

/354045/2023

	this Policy	the proof of legal heir/ next of kin in case the death assistance are to be paid to the next of kin of deceased.
3. Assistance on Death after getting Rehabilitation Assistance	Rs. 2, 00,000/- will be paid to the nominee or next of kin of the deceased.	Identity Card of the deceased. Death Certificate of the deceased. Documents establishing the proof of legal heir/ next of kin in case the death assistance are to be paid to the next of kin of deceased.
4. Funeral Assistance	Rs. 2000/- under Samobyathi Scheme to the next of kin/ nearest family members of the deceased.	Identity Card of the deceased.
5. Silicosis Rehabilitation Pension	Rs. 4,000/- per month to the worker / person categorized as category (A, B, C) as per ILO classification till he /she remains alive.	Identity Card. All medical records to be produced.
6. Family Pension	Rs. 3500/- per month after the death of the worker/ person due to Silicosis is to be paid - <ul style="list-style-type: none"> <li>o To widow/ widower till he/she is alive.</li> <li>o In case of un-married worker / person to his /her living parents.</li> <li>o In the absence of any spouse or living parents to minor sons and or to minor/ unmarried daughters.</li> </ul>	Identity Card. Death certificate of the deceased. Documents establishing the proof of legal heir relationship certificate in case the family pension is to be paid to the next of kin of deceased.
7. Financial Assistance for Education of Wards	Class XI----- Rs. 4000/- Class XII----- Rs. 5000/- BA/BSC/B.COM----- Rs. 6000/- (p.a) MA/MSC/M.COM----- Rs. 10000/- (p.a) Medical/Engineering----- Rs. 30000/- (p.a) Training under IITS----- Rs. 6000/- (p.a) Polytechnics----- Rs. 10000/- (p.a)	Identity Card. Result of previous Class Admission Certificate of next class. Admissible to two boys and up to three girls irrespective of the order of their birth.
8. Kanyadaan Assistance for Marriage of Daughter	@ Rs. 25,000/- each for up to two unmarried daughters to ensure safe future of young women.	Identity Card, marriage invitation card attested by local

276 275

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~248~~

54045/2023

	Panchayat Member / Ward Councilor.
--	---------------------------------------

11.3 If any worker / person receives any kind of assistance from the 'West Bengal Silicosis Prevention and Control Fund' he / she shall not be entitled to the same benefits from any other similar scheme of the Government of West Bengal.

Adequate care shall be taken to ensure that no double payment is made for same or similar ailments from other Departments / Schemes.

11.4 Workers are not barred from seeking compensation from employer under any statute.

The monetary and other assistance given by the Government under this Policy would not affect the right of the silica contracted workers or his legal heirs /next of kin to seek appropriate compensation from his employer under any statute like Employee's State Insurance Act, 1948 and the Employee's Compensation Act, 1923.

12 Management of Fund

The fund shall be managed by Director of Factories, West Bengal

13 Provision for improvement of the benefits

The State Government may revise the benefits from time to time, alter the benefits, and make provision for other welfare measures and improvement of the existing benefits.

14 Application Procedures

For availing the welfare benefits a worker / person affected by Silicosis or its next of Kin or nominee will have to submit an application in the prescribed Application Form along with Annexures as enclosed herewith to the Joint Labour Commissioner / Deputy Labour Commissioner having jurisdiction over the area who shall forward it to the Labour Department after proper scrutiny. On receipt of cognizance from Labour Department, Directorate of Factories shall process the application for releasing relevant financial assistance to the beneficiary.

A Silicosis affected worker will submit the prescribed Application Form (for worker) along with Annexure - I and or Annexure-II to the Joint Labour Commissioner / Deputy Labour Commissioner having Jurisdiction over the area.

The next of Kin or Nominee of the Silicosis affected worker will submit the prescribed Application Form (for Next of Kin / Nominee) along with Annexure-III to the Joint Labour Commissioner / Deputy Labour Commissioner having jurisdiction over the area.

15 Enforcement of different statutes for prevention of pollution in the environment

There is no statute in India specifically dealing with silica and Silicosis and the subject is covered by various Occupational Health and Safety legislations dealing with different economic activities. The provisions relating to occupational health in various legislations specially the regulatory provisions relating to Silica Exposure and Silicosis under various legislations including the Air (Prevention and Control of Pollution) Act, 1981 shall be more effectively enforced.

16 Budget

279 278

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

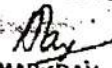
~~249~~

Director of Factories, West Bengal shall prepare in each financial year its budget for the next financial year, based on the data of the previous year as received from Silicosis Diagnosis Board / Labour Department showing the estimated receipts and expenditure of the Fund and forward the same to the State Government.

17 Annual report

Director of Factories, West Bengal shall maintain proper accounts and other relevant records and prepare an annual statement, giving a full account of its activities during the previous financial year, and submit a copy thereof to the State Government.

By Order of the Governor

  
BARUN KUMAR RAY, IAS  
Principal Secretary  
to the Government of West Bengal

278 277

~~250~~

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

I/354045/2023

No. I/354045 /1(11)/2023/LABR-25020/1/2022-LW/MW dated 04-01-2023

Copy forwarded for information and necessary action to: -

1. The Registrar (LAW), National Human Rights Commission, Manav Adhikar Bhawan, Block-C, GPO Complex- INA, New Delhi-110023.
2. The Additional Chief Secretary, Home & Hill Affairs Department, Govt. of West Bengal.
3. The Principal Secretary, Finance Department, Govt. of West Bengal.
4. The Secretary, Health & Family Welfare Department, Govt. of West Bengal.
5. The Labour Commissioner, West Bengal- With request to communicate to all concerned JLCs/ DLCs.
6. The Director of Factories, West Bengal.
7. The Member Secretary, Pollution Control Board, West Bengal.
8. The District Magistrate (All)\_\_\_\_\_
9. The Sr. Law Officer, Labour Department, Govt. of West Bengal.
10. P.S. to the Hon'ble MIC, Labour Department Govt. of West Bengal.
11. P.A. to the Principal Secretary, Labour Department Govt. of West Bengal.



Deputy Secretary

to the Government of West Bengal

278

~~251~~

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

1/354045/2023

Application Form  
(For worker)

To  
The Joint Labour Commissioner/ Deputy Labour Commissioner  
.....(Jurisdiction)  
West Bengal.

Sub: Application under Welfare Scheme of Silicosis Relief, Rehabilitation and  
Treatment Policy – West Bengal.

Sir/Madam,

I, ..... (name of the Silicosis affected worker/  
person) ..... (age in years) ..... (gender) son of/ daughter of/ wife of  
..... resident of Village/ area .....  
Block/ City ..... Police Station .....  
Pincode ..... District ..... State ..... having  
Silicosis diagnosis Certificate No. ....am submitting this prayer  
along with filled in Annexure – I andor Annexure – II before you for  
consideration and payment under the following scheme/s.

1. Rehabilitation assistance
2. Silicosis Rehabilitation pension
3. Financial assistance for education of wards
4. Kanyadaan assistance for marriage of daughter
5. Education and skill development assistance to daughter

Kindly take necessary action please.

Yours faithfully,

Date:  
Place:

.....  
.....

Silicosis affected worker/ person)  
(Signature of witness

(Signature/LTI of the  
in case of

289 279

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~252~~

354045/2023

LTI)

.....  
witness) (Name of the  
(Name of the Silicosis affected worker/ person)  
Mobile No.....

Annexure - I

**If applying for Rehabilitation Assistance/ Silicosis Rehabilitation pension**

1. Name of the Silicosis affected worker/ person -
2. Date of Birth of the Silicosis affected worker/ person-
3. Gender of the Silicosis affected worker/ person-
4. Residential address of the Silicosis affected worker/ person-  
Village/ Area -  
Block/ City -  
Police Station -  
Pincode -  
District -  
State -

Paste one recent  
passport size  
colour photograph  
of the Silicosis  
affected worker/  
person

5. The Silicosis affected worker/ person is a permanent resident of the state of -  
(If permanent resident of West Bengal, a domicile certificate from local Panchayat member/ local ward Councilor/ local MLA/ local MP/ BDO/ SDO has to be attached herewith)
6. Aadhar card No. of the Silicosis affected worker/ person(One copy has to be attached herewith)-
7. EPIC No. of the Silicosis affected worker/ Person(One copy has to be attached herewith)-
8. PAN No. of the Silicosis affected worker/ person(One copy has to be attached herewith) -
9. The Silicosis affected worker/ person appeared before District Silicosis Diagnosis Board -
10. Silicosis Diagnosis Certificate No. of the worker/ person issued by Department of Health & Family Welfare (One copy of the certificate has to be attached herewith) -
11. Classification of Silicosis for compensation purpose - (i) Non type A/B/C  
(ii) Type A  
(iii) Type B

280

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~253~~

/354045/2023

(iv) Type C

- 12. Bank Account No. of the Silicosis affected worker/ person (One copy has to be attached herewith)-
- 13. Name and Branch of Bank (One copy has to be attached herewith)-
- 14. IFSC code of Bank (One copy has to be attached herewith)-
- 15. MICR code of Bank (One copy has to be attached herewith)-
- 16. Marital status of the Silicosis affected worker/ person- Unmarried/ married
- 17. Details of the Next of Kin of the Silicosis affected worker/ person:

	Name	Gender	Alive/Dead	Date of Birth (Age in years)	Education status	Marital status
Wife/ husband of the worker/ person					Not essential	
Father of the worker/ person					Not essential	Not required
Mother of the worker/ person					Not essential	Not required
Son/s of the worker/ person						Not essential
						Not essential
						Not essential
Daughter/s of the worker/ person						

Self declaration:

The above information which is submitted by me is true to the best of my knowledge. And I am a permanent resident of West Bengal.

Date:

Place:

.....  
.....

(Signature/LTI of the

Silicosis affected worker/ person) of witness in case of LTI)

.....

(Name of the witness)(Name of the Silicosis affected worker/ person)

Mobile No.....

282 281

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~254~~

54045/2023

Annexure - I

If applying for Financial Assistance for education of ward

1. Name of the Silicosis affected worker/ person

Paste one recent  
passport size  
colour photograph  
of the ward of the  
Silicosis affected  
worker/ person

2. Date of Birth of the Silicosis affected worker/ person

3. Gender of the Silicosis affected worker/ person -

4. Residential address of the Silicosis affected worker/ person -

Village/ Area -

Block/ City -

Police Station -

Pincode -

District -

State -

5. The Silicosis affected worker/ person is a permanent resident of the state of -

(If permanent resident of West Bengal, a domicile certificate from local Panchayat member/ local ward Councilor/ local MLA/ local MP/ BDO/ SDO has to be attached herewith)

6. Aadhar card No. of the Silicosis affected worker/ person (One copy has to be attached herewith) -

7. The Silicosis affected worker/ person appeared before District Silicosis Diagnosis Board -

8. Silicosis Diagnosis Certificate No. of the worker/ person issued by Department of Health & Family Welfare (One copy of the certificate has to

283 282

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~255~~

/354045/2023

- be attached herewith) -
9. No. of wards previously received the financial assistance for education in case of this Silicosis affected worker/ person - i) No. of daughters -  
ii) No. of sons -
  10. Name of the applicant (ward of the Silicosis affected worker/ person claiming the Assistance) -
  11. Date of Birth of the ward of the Silicosis affected worker/ person -
  12. Gender of the ward of the Silicosis affected worker/ person -
  13. Residential address of the ward of the Silicosis affected worker/ person -  
Village/ Area -  
Block/ City -  
Police Station -
- Pincode -  
District -  
State -
14. Admission course of the ward of the Silicosis affected worker/ person (One copy of admission certificate has to be attached herewith) -
  15. No. of times this ward of the Silicosis affected worker/ person previously received this financial assistance -
  16. Proposed amount of financial assistance -
  17. Aadhar No. of the ward of the Silicosis affected worker/ person (One copy has to be attached herewith)-
  18. EPIC No. of the ward of the Silicosis affected worker/ person (One copy has to be attached herewith)-
  19. PAN No. of the ward of the Silicosis affected worker/ person (One copy has to be attached herewith)-
  20. Bank Account No. of the ward of the Silicosis affected worker/ person (One copy has to be attached herewith)-
  21. Name and Branch of Bank (One copy has to be attached herewith)-
  22. IFSC code of Bank (One copy has to be attached herewith)-
  23. MICR code of Bank (One copy has to be attached herewith)-

Self declaration:

I do hereby declare that I have not applied and or received financial assistance for education from any other schemes of the Government of West Bengal and my father is a permanent resident of West Bengal. The above information which is furnished by me is true to the best of my knowledge.

I understand that if the information as furnished by me is proved to be false then I will have to face punishment as per any provision of law for the time being in force.

Date:

Place:

.....  
(Signature of the ward of the Silicosis affected worker/ person)

284 283

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

54045/2023

~~256~~

.....  
(Name of the ward of the Silicosis affected worker/ person)

Mobile No.....

Annexure - I

If applying for Kanyadaan Assistance for marriage of daughter

1. Name of the Silicosis affected worker/ person

Paste one recent  
passport size  
colour photograph  
of the daughter of  
the Silicosis  
affected worker/  
person

2. Date of Birth of the Silicosis affected worker/ person

3. Gender of the Silicosis affected worker/ person -

4. Residential address of the Silicosis affected worker/ person -

Village/ Area -

Block/ City -

Police Station -

Pincode -

District -

State -

5. The Silicosis affected worker/ person is a permanent resident of the state of -

(If permanent resident of West Bengal, a domicile certificate from local Panchayat member/ local ward Councilor/ local MLA/ local MP/ BDO/ SDO has to be attached herewith)

285 284

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~257~~

1354045/2023

6. Aadhar card No. of the Silicosis affected worker/ person (One copy has to be attached herewith) -
7. The Silicosis affected worker/ person appeared before District Silicosis Diagnosis Board -
8. Silicosis Diagnosis Certificate No. of the worker/ person issued by Department of Health & Family Welfare (One copy of the certificate has to be attached herewith) -
9. No. of unmarried daughters previously received the financial assistance for marriage in case of this Silicosis affected worker/ person -
10. Name of the applicant (daughter of the Silicosis affected worker/ person claiming the Assistance) -
11. Date of Birth of the daughter of the Silicosis affected worker/ person -
12. Residential address of the daughter of the Silicosis affected worker/ person -  
Village/ Area -  
Block/ City -  
Police Station -  
Pincode -  
District -  
State -
13. Proposed date of marriage (Copy of notice for registration of marriage or Marriage invitation card/s attested by the local panchayat Member / ward councillor has to be attached herewith) -
14. First marriage/ Remarriage of daughter -
15. Age of the prospective groom (Copy of birth certificate/ Admit card or Pass Certificate of class X/ PAN card/ Aadhar card of the prospective groom has to be attached herewith)-
16. Aadhar No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
17. EPIC No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
18. PAN No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
19. Bank Account No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
20. Name and Branch of Bank (One copy has to be attached herewith)-
21. IFSC code of Bank (One copy has to be attached herewith)-
22. MICR code of Bank (One copy has to be attached herewith)-

Self declaration:

I do hereby declare that the proposed marriage of myself is the first marriage and I have not applied and or received financial assistance for this proposed marriage from any other scheme (Rupashree) of the Government of West Bengal. I am also declaring that my father is a permanent resident of West Bengal. The above information which is furnished by me is true to the best of my knowledge. I understand that if the information as furnished by me is proved to be false then I will have to face punishment as per any provision of law for the time being in force.

286 285

LABR-25020/1/2022 LMMW SEC-Dept. of LABOUR

154045/2023

~~258~~

Date:  
Place:

\_\_\_\_\_

\_\_\_\_\_

the Silicosis affected worker/ person)

(Signature/LTI of the daughter of

\_\_\_\_\_  
(Name of the daughter of the Silicosis affected worker/ person)

.....  
(Signature of witness in case of LTI)

No. \_\_\_\_\_

Mobile

\_\_\_\_\_  
(Name of the witness)

Annexure - I

**If applying for Education and skill development assistance to daughter**

1. Name of the Silicosis affected worker/ person

2. Date of Birth of the Silicosis affected worker/ person

3. Gender of the Silicosis affected worker/ person -

4. Residential address of the Silicosis affected worker/ person -  
Village/ Area -  
Block/ City -  
Police Station -

Paste one recent  
passport size  
colour photograph  
of the daughter of  
the Silicosis  
affected worker/  
person

287 286

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~259~~

7354045/2023

Pincode -  
District -  
State -

5. The Silicosis affected worker/ person is a permanent resident of the state of -  
(If permanent resident of West Bengal, a domicile certificate from local Panchayat member/ local ward Councilor/ local MLA/ local MP/ BDO/ SDO has to be attached herewith)
  6. Aadhar card No. of the Silicosis affected worker/ person (One copy has to be attached herewith) -
  7. The Silicosis affected worker/ person appeared before District Silicosis Diagnosis Board -
  8. Silicosis Diagnosis Certificate No. of the worker/ person issued by Department of Health & Family Welfare (One copy of the certificate has to be attached herewith) -
  9. No. of unmarried daughters previously received the financial assistance for education and skill development in case of this Silicosis affected worker/ person -
  10. Name of the applicant (daughter of the Silicosis affected worker/ person claiming the Assistance) -
  11. Date of Birth of the daughter of the Silicosis affected worker/ person -
  12. Residential address of the daughter of the Silicosis affected worker/ person -  
Village/ Area -  
Block/ City -  
Police Station -
- Pincode -  
District -  
State -

13. Education or skill development course of the daughter of the Silicosis affected worker/ person completed (One copy of admission certificate has to be attached herewith) -
  14. Aadhar No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
  15. EPIC No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
  16. PAN No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
  17. Bank Account No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
  18. Name and Branch of Bank (One copy has to be attached herewith)-
  19. IFSC code of Bank (One copy has to be attached herewith)-
  20. MICR code of Bank (One copy has to be attached herewith)-
- Self declaration:

I do hereby declare that I have not applied and or received financial assistance for completion of education or skill development from any other schemes of the Government of West Bengal and my father is a permanent resident of West Bengal. The above information which is furnished by me is true to the best of my

288 287

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~260~~

354045/2023

knowledge.  
I understand that if the information as furnished by me is proved to be false then I will have to face punishment as per any provision of law for the time being in force.

Date:  
Place:

.....  
.....  
(Signature of the daughter of the Silicosis affected worker/ person)

.....  
(Name of the daughter of the Silicosis affected worker/ person)

Mobile No.....

Annexure - II

Nomination Form

1. Name of the Silicosis affected worker/ person -
2. Date of Birth of the Silicosis affected worker/ person-
3. Gender of the Silicosis affected worker/ person-
4. Residential address of the Silicosis affected worker/ person-

288

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~261~~

/354045/2023

Village/ Area -  
Block/ City -  
Police Station -  
Pincode -  
District -  
State -

- 5. Aadhar card No. / EPIC No. / PAN No. of the Silicosis affected worker/ person -
- 6. Silicosis Diagnosis Certificate No. of the Silicosis affected worker/ person issued by Department of Health & Family Welfare -

Name of Nominee	Date of Birth	Gender	Relationship between the nominee and the worker, if any	Aadhar No./ EPIC No./ PAN No.	Address

7. In case the Nominee is minor, the Guardian appointed in favour of Nominee -

Date:  
Place:

\_\_\_\_\_

\_\_\_\_\_ (Signature/LTI of the Silicosis affected worker/ person)

\_\_\_\_\_ (Signature of witness in case of LTI)

\_\_\_\_\_ (Name of the witness) (Name of the Silicosis affected worker/ person)

Mobile No. \_\_\_\_\_

Application Form  
(For Next of Kin/ nominee)

To  
The Joint Labour Commissioner/ Deputy Labour Commissioner  
..... (Jurisdiction)  
West Bengal.

Sub: Application under Welfare Scheme of Silicosis Relief, Rehabilitation and Treatment Policy - West Bengal.

Sir/Madam,

I am \_\_\_\_\_ (name of the Next of Kin/ nominee of the Silicosis affected worker/ person) \_\_\_\_\_ (age in years) \_\_\_\_\_ (gender) son of/ daughter of/ wife of \_\_\_\_\_ resident of Village/

290 289

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

262

354045/2023

area....., Block/ City....., Police Station.....  
....., Pincode....., District.....

State..... having Silicosis diagnosis Certificate No.....

I am the father/ mother of .....(name of the Silicosis affected worker/ person). (Strike out if the Next of Kin is neither father nor mother of the Silicosis affected worker/ person)

I am submitting this prayer along with filled in Annexure - III before you for consideration and payment under the following scheme/s.

1. Assistance on death before getting rehabilitation assistance
2. Assistance on death after getting rehabilitation assistance
3. Funeral assistance
4. Family pension
5. Financial assistance for education of wards
6. Kanyadaan assistance for marriage of daughter.
7. Education and skill development assistance to daughter

Kindly take necessary action please.

Yours faithfully,

Date:  
Place:

.....  
.....  
(Signature/LTI of the Next of Kin/ nominee  
(Signature of witness in case of LTI)  
Silicosis affected worker/ person)

.....  
.....  
of the

.....  
.....  
(Name of the witness) (Name of the Next of Kin/ nominee of the  
Silicosis affected worker/ person)  
Relationship with the worker.....  
Mobile No.....

Annexure - III

If applying for Assistance on death before getting Rehabilitation Assistance/  
Assistance on death after getting rehabilitation Assistance/  
Funeral Assistance/  
Family pension

1. Name of the Silicosis affected worker/ person -

Paste one recent  
passport size colour  
photograph of the

290

LABR-25020/1/2022-LMMW SEC-Dept. of LABOUR

263

1254045/2023

- 2. Date of Birth of the Silicosis affected worker/ person -
- 3. Gender of the Silicosis affected worker/ person -
- 4. Residential address of the Silicosis affected worker/ person -  
 Village/ Area -  
 Block/ City -  
 Police Station -  
 Pincode -  
 District -  
 State -

Next of Kin or nominee of the Silicosis affected worker/ person
---

- 5. The Silicosis affected worker/ person is a permanent resident of the state of -  
 (If permanent resident of West Bengal, a domicile certificate from local Panchayat member/ local ward Councilor/ local MLA/ local MP/ BDO/ SDO has to be attached herewith)
- 6. Aadhar card No. of the Silicosis affected worker/ person (One copy has to be attached herewith) -
- 7. The Silicosis affected worker/ person appeared before District Silicosis Diagnosis Board -
- 8. Silicosis Diagnosis Certificate No. of the worker/ person issued by Department of Health & Family Welfare (One copy of the certificate has to be attached herewith) -
- 9. Rehabilitation Assistance paid to worker -
- 10. Medical certificate of cause of death (in case of Funeral assistance)/ Death Certificate of the worker (One copy of the certificate has to be attached herewith) -
- 11. Name of the Nominee (If nomination done)-
- 12. Marital status of the worker -Unmarried/ married
- 13. Details of the Next of Kin of the Silicosis affected worker/ person:

	Name	Gender	Alive/Dead (Death certificate has to be attached, if dead)	Date of Birth (Age in years)	Education status	Marital status
Widow/ widower of the worker/ person					Not essential	
Father of the worker/ person					Not essential	Not required
Mother of the worker/ person					Not essential	Not required
Son/s of the worker/ person						Not essential
						Not essential
						Not essential
Daughter/s of the worker/ person						Not essential

291  
292

LABR-25020/1/2022-LMMW SEC-Dept. of LABOUR

~~264~~

354045/2023

- 14. Name of the applicant (Next of Kin)-
- 15. Relationship between the Next of Kin / nominee and the Silicosis affected worker/ person -
- 16. Aadhar No. of the Next of Kin / nominee of the Silicosis affected worker/ person (One copy has to be attached herewith) -
- 17. EPIC No. of the Next of Kin / nominee of the Silicosis affected worker/ person (One copy has to be attached herewith) -
- 18. PAN No. of the Next of Kin / nominee of the Silicosis affected worker/ person (One copy has to be attached herewith) -
- 19. Bank Account No. of the Next of Kin/ nominee of the Silicosis affected worker/ person (One copy has to be attached herewith) -
- 20. Name and Branch of Bank (One copy has to be attached herewith) -
- 21. IFSC code of Bank (One copy has to be attached herewith) -
- 22. MICR code of Bank (One copy has to be attached herewith) -
- 23. If applying for Funeral assistance, document showing that payment has not been made under Somobyathi scheme (One copy has to be attached herewith) -

Self declaration:

I do hereby declare that I have not applied and or received funeral assistance from any other schemes of the Government of West Bengal and the family of \_\_\_\_\_ (Name of the Silicosis affected worker/person) is a permanent resident of West Bengal. The above information which is furnished by me is true to the best of my knowledge.  
 I understand that if the information as furnished by me is proved to be false then I will have to face punishment as per any provision of law for the time being in force.

Date:  
Place:

\_\_\_\_\_  
 (Signature/LTI of the Next of Kin/ nominee  
 (Signature of witness in case of LTI) \_\_\_\_\_ of the  
 Silicosis affected worker/ person)

\_\_\_\_\_  
 (Name of the witness) (Name of the Next of Kin/ nominee of the  
 Silicosis affected worker/ person)

Relationship with the worker \_\_\_\_\_  
 Mobile No \_\_\_\_\_

Annexure - III

If applying for Financial Assistance for education of ward  
 Paste one recent

292  
293

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~265~~

7354045/2023

1. Name of the Silicosis affected worker/ person

passport size  
colour photograph  
of the ward of the  
Silicosis affected  
worker/ person

-  
2. Date of Birth of the Silicosis affected worker/ person

-  
2. Gender of the Silicosis affected worker/ person -

3. Residential address of the Silicosis affected worker/ person -

Village/ Area -

Block/ City -

Police Station -

Pincode -

District -

State -

3. The Silicosis affected worker/ person is a permanent resident of the state of -

(If permanent resident of West Bengal, a domicile certificate from local Panchayat member/ local ward Councilor/ local MLA/ local MP/ BDO/ SDO has to be attached herewith)

4. Aadhar card No. of the Silicosis affected worker/ person (One copy has to be attached herewith) -

5. The Silicosis affected worker/ person appeared before District Silicosis Diagnosis Board -

6. Silicosis Diagnosis Certificate No. of the worker/ person issued by Department of Health & Family Welfare (One copy of the certificate has to be attached herewith) -

7. No. of wards previously received the financial assistance for education in case of this Silicosis affected worker/ person - i) No. of daughters -  
ii) No. of sons -

8. Name of the applicant (ward of the Silicosis affected worker/ person claiming the Assistance) -

9. Date of Birth of the ward of the Silicosis affected worker/ person

-  
10. Gender of the ward of the Silicosis affected worker/ person -

11. Residential address of the ward of the Silicosis affected worker/ person -

Village/ Area -

Block/ City -

Police Station -

Pincode -

District -

State -

12. Admission course of the ward of the Silicosis affected worker/ person (One copy of admission certificate has to be attached herewith) -

13. No. of times this ward of the Silicosis affected worker/ person previously received this financial assistance -

14. Proposed amount of financial assistance -

293  
294

LAIR-25020/1/2022-LMMW SEC-Dept. of LABOUR

354045/2023

~~266~~

15. Aadhar No. of the ward of the Silicosis affected worker/ person (One copy has to be attached herewith)-
16. EPIC No. of the ward of the Silicosis affected worker/ person (One copy has to be attached herewith)-
17. PAN No. of the ward of the Silicosis affected worker/ person (One copy has to be attached herewith)-
18. Bank Account No. of the ward of the Silicosis affected worker/ person (One copy has to be attached herewith)-
19. Name and Branch of Bank (One copy has to be attached herewith)-
20. IFSC code of Bank (One copy has to be attached herewith)-
21. MICR code of Bank (One copy has to be attached herewith)-

Self declaration:

I do hereby declare that I have not applied and or received financial assistance for education from any other schemes of the Government of West Bengal and the family of \_\_\_\_\_ ( Name of the Silicosis affected worker/person) is a permanent resident of West Bengal. The above information which is furnished by me is true to the best of my knowledge.

I understand that if the information as furnished by me is proved to be false then I will have to face punishment as per any provision of law for the time being in force.

Date:

Place:

.....  
\_\_\_\_\_  
(Signature of the  
ward of the Silicosis affected worker/ person)

.....  
\_\_\_\_\_  
ward of the Silicosis affected worker/ person)

(Name of the

Mobile No.....

294  
295

/354045/2023

~~267~~

Annexure - III

If applying for Kanyadaan Assistance for marriage of daughter

Paste one recent  
passport size  
colour photograph  
of the daughter of  
the Silicosis  
affected worker/  
person

1. Name of the Silicosis affected worker/ person
2. Date of Birth of the Silicosis affected worker/ person
3. Gender of the Silicosis affected worker/ person -
4. Residential address of the Silicosis affected worker/ person -  
Village/ Area -  
Block/ City -  
Police Station -  
Pincode -  
District -  
State -
5. The Silicosis affected worker/ person is a permanent resident of the state  
of -  
(If permanent resident of West Bengal, a domicile certificate from local  
Panchayat member/ local ward Councilor/ local MLA/ local MP/ BDO/ SDO has to be  
attached herewith)
6. Aadhar card No. of the Silicosis affected worker/ person (One copy has to  
be attached herewith) -
7. The Silicosis affected worker/ person appeared before District Silicosis  
Diagnosis Board -
8. Silicosis Diagnosis Certificate No. of the worker/ person issued by  
Department of Health & Family Welfare (One copy of the certificate has to  
be attached herewith) -
9. ~~No. of unmarried daughters previously received the financial assistance for  
marriage in case of this Silicosis affected worker/ person -~~
10. Name of the applicant (daughter of the Silicosis affected worker/ person  
claiming the Assistance) -
11. Date of Birth of the daughter of the Silicosis affected worker/ person
12. Residential address of the daughter of the Silicosis affected worker/  
person -  
Village/ Area -  
Block/ City -  
Police Station -  
Pincode -  
District -

295

296

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~268~~

354045/2023

State -

13. Proposed date of marriage (Copy of notice for registration of marriage or Marriage invitation card/s attested by the local panchayat Member / ward councillor has to be attached herewith) -
14. First marriage/ Remarriage of daughter -
15. Age of the prospective groom (Copy of birth certificate/ Admit card or Pass Certificate of class X/ PAN card/ Aadhar card of the prospective groom has to be attached herewith) -
16. Aadhar No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
17. EPIC No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
18. PAN No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
19. Bank Account No. of the daughter of the Silicosis affected worker/ person (One copy has to be attached herewith)-
20. Name and Branch of Bank (One copy has to be attached herewith)-
21. IFSC code of Bank (One copy has to be attached herewith)-
22. MICR code of Bank (One copy has to be attached herewith)-

Self declaration:

I do hereby declare that the proposed marriage of myself is the first marriage and I have not applied and or received financial assistance for this proposed marriage from any other scheme (Rupashree) of the Government of West Bengal and the family of \_\_\_\_\_ (Name of the Silicosis affected worker/person) is a permanent resident of West Bengal. The above information which is furnished by me is true to the best of my knowledge.

I understand that if the information as furnished by me is proved to be false then I will have to face punishment as per any provision of law for the time being in force.

Date:

Place:

\_\_\_\_\_  
(Signature/LTI of the daughter of the Silicosis affected worker/ person)

\_\_\_\_\_  
(Name of the daughter of the Silicosis affected worker/ person)

.....  
(Signature of witness in case of LTI)

Mobile

No. ....

\_\_\_\_\_  
(Name of the witness)

296

297

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

/354045/2023

~~269~~

Annexure - III

If applying for Education and skill development assistance to daughter

1. Name of the Silicosis affected worker/ person

Paste one recent  
passport size  
colour photograph  
of the daughter of  
the Silicosis  
affected worker/  
person

2. Date of Birth of the Silicosis affected worker/ person

3. Gender of the Silicosis affected worker/ person -

4. Residential address of the Silicosis affected worker/ person -

Village/ Area -  
Block/ City -  
Police Station -

Pincode -

District -  
State -

5. The Silicosis affected worker/ person is a permanent resident of the state  
of -

(If permanent resident of West Bengal, a domicile certificate from local  
Panchayat member/ local ward Councilor/ local MLA/ local MP/ BDO/ SDO has to be  
attached herewith)

6. Aadhar card No. of the Silicosis affected worker/ person (One copy has to  
be attached herewith) -

7. The Silicosis affected worker/ person appeared before District Silicosis  
Diagnosis Board -

8. Silicosis Diagnosis Certificate No. of the worker/ person issued by  
Department of Health & Family Welfare (One copy of the certificate has to  
be attached herewith) -

9. No. of unmarried daughters previously received the financial assistance for  
education and skill development in case of this Silicosis affected worker/  
person -

10. Name of the applicant (daughter of the Silicosis affected worker/ person  
claiming the Assistance) -



298  
299

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

/354045/2023

Life certificate

(For Silicosis Rehabilitation pension & Family pension under the Welfare scheme of Silicosis Relief, Rehabilitation and treatment Policy - West Bengal)

1. I, \_\_\_\_\_ (name of the Silicosis affected worker/ person or name of the Next of Kin) \_\_\_\_\_ (age in years) \_\_\_\_\_ (gender) have appeared before the undersigned personally on \_\_\_\_\_ (date).

The name of the Silicosis affected worker/ person is \_\_\_\_\_ having Silicosis diagnosis certificate No \_\_\_\_\_ and Aadhar No \_\_\_\_\_

I am \_\_\_\_\_ (myself/ widow/ widower/ father/ mother/ minor son/ unmarried daughter) of the Silicosis affected worker.

2. I am declaring that I am the widow/ widower of \_\_\_\_\_ (name of the worker). And I am not married.

(To be filled in only by the Next of Kin who is either widow/ widower of the worker)

3. I am declaring that I am the son of \_\_\_\_\_ (name of the worker). And I have not attained 18 years of age.

(To be filled in only by the Next of Kin who is the son of the worker)

4. I am declaring that I am the daughter of \_\_\_\_\_ (name of the worker). And I am not married.

(To be filled in only by the Next of Kin who is the daughter of the worker)

Date:  
Place:

\_\_\_\_\_  
(Signature/LTI of the Silicosis

300 299

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR



354045/2023

affected worker/  
(Signature of witness in case of LTI) person or Next of Kin)

.....

(Name of the witness)(Name of the Silicosis affected worker/  
person or Next of Kin)

Relationship with the worker.....

Mobile No.....

Verified by:

.....  
(Signature of Joint Labour Commissioner/ Deputy Labour Commissioner)

.....  
(Name of Joint Labour Commissioner/ Deputy Labour Commissioner)

(Jurisdiction),  
West Bengal.

Recommendation by Joint Labour Commissioner/ Deputy Labour Commissioner after scrutiny

1. Details of the Silicosis affected worker/ person and his/ her Next of Kin:

	Name	Gender	Alive/Dead (Death certificate has to be attached, if dead)	Date of Birth (Age in years)	Education status	Marital status
Silicosis affected worker/ person					Not essential	
Wife/ husband OR Widow/ widower of worker/ person					Not essential	
Father of the worker/ person					Not essential	Not required
Mother of the worker/ person					Not essential	Not required
Son/s of the worker/ person						Not essential
						Not essential
						Not essential
Daughter/s of the worker/ person						

301 300

## LABR-25020/1/2022-LMMW SEC-Dept. of LABOUR

/354045/2023

~~273~~

## 2. Rehabilitation assistance:

Name of the Silicosis affected worker/person	Silicosis certificate No. with copy	Aadhar No. of the worker/person with copy	EPIC No. of the worker/person with copy	PAN No. of the worker/person with copy	Bank Account No. of the worker/person with copy	Name and Branch of Bank	IFSC code & MICR code

## 3. Assistance on death before getting rehabilitation assistance:

Name of the Silicosis affected worker/person	Aadhar No. of the worker/person with copy	Silicosis certificate No. with copy	Death Certificate No. with copy	Name of the Next of Kin recommended	Relationship between the Next of Kin and the worker/person

Aadhar No. of the Next of Kin with copy	EPIC No. of the Next of Kin with copy	PAN No. of the Next of Kin with copy	Bank Account No. of the Next of Kin with copy	Name and Branch of Bank	IFSC code & MICR code

## 4. Assistance on death after getting rehabilitation assistance:

Name of the Silicosis affected worker/person	Aadhar No. of the worker/person with copy	Silicosis certificate No. with copy	Death Certificate No. with copy	Name of the Next of Kin/ Nominee recommended	Relationship between the Next of Kin/ Nominee and the worker/person

Aadhar No. of the Next of Kin / Nominee with copy	EPIC No. of the Next of Kin / Nominee with copy	PAN No. of the Next of Kin / Nominee with copy	Bank Account No. of the Next of Kin / Nominee with copy	Name and Branch of Bank	IFSC code & MICR code

307

LABR-25020/1/2022-LWMMW SEC-DEPT. OF LABOUR

274

354045/2023

Funeral assistance:

Name of the Silicosis affected worker/person	Aadhar No. of the worker/person with copy	Silicosis certificate No. with copy	Medical Certificate of cause of death with copy	Name of the Next of Kin recommended	Relationship between the Next of Kin and the worker/person

Document showing that payment has not been made under Somobyathi scheme with copy	Aadhar No. of the Next of Kin with copy	EPIC No. of the Next of Kin with copy	PAN No. of the Next of Kin with copy	Bank Account No. of the Next of Kin with copy	Name and Branch of Bank	IFSC code & MICR code

6. Silicosis Rehabilitation pension:

Name of the Silicosis affected worker/persons	Silicosis certificate No. with (Type A/B/C)	Life Certificate with copy	Aadhar No. of the worker/person with copy	EPIC No. of the worker/person with copy	PAN No. of the worker/person with copy	Bank Account No. of the worker/person with copy	Name and Branch of Bank	IFSC code & MICR code

7. Family pension:

Name of the Silicosis affected worker/person	Aadhar No. of the worker/person with copy	Silicosis certificate No. with copy	Death Certificate No. with copy	Name of the Next of Kin recommended	Relationship between the Next of Kin and the worker/person	Life Certificate copy

Aadhar No. of the Next of Kin with copy	EPIC No. of the Next of Kin with copy	PAN No. of the Next of Kin with copy	Bank Account No. of the Next of Kin with copy	Name and Branch of Bank	IFSC code & MICR code

8. Financial assistance for education of wards:

Name of the Silicosis	Aadhar No. of	Silicosis certificate	No. of wards previously	Name of the ward/s	Admission certificate	No. of times the

303 302

LABR-25020/1/2022-LMMW SEC-Dept. of LABOUR

~~275~~

/354045/2023

affected worker/ persons	the worker/ person with copy	No. with copy	received the financial assistance for education of the wards in case of this worker		recommended	of the ward/s in the specified course with copy	ward/s previously received financial assistance
			Daughters	Sons			

Document from competent authority showing that payment has not been made under Bina Mulye Samajik Suraksha Yojana (BMSSY) or any other scheme of Govt. of W.B. with copy	Aadhar No. of the ward/with copy	EPIC No. of the ward/with copy	PAN No. of the ward/with copy	Bank Account No. of the ward/with copy	Name and Branch of Bank	IFSC code MICR code

9. Kanyadaan assistance for marriage of daughter:

Name of the Silicosis affected worker/ persons	Aadhar No. of the worker/ person with copy	Silicosis certificate No. with copy	No. of unmarried daughters previously received the Kanyadaan assistance for marriage in case of this worker	Name of the daughter/s recommended	Marriage invitation card/s attested by the local panchayat Member / ward councillor or notice for registration of marriage with copy	Duly verified Self declarati regarding the proposer marriage is first marriage with cop

Document showing that the prospective groom has completed 21 years of age with copy	Document from competent authority showing that payment has not been made under Rupashree scheme with copy	Aadhar No. of the daughter/with copy	EPIC No. of the daughter/with copy	PAN No. of the daughter/with copy	Bank Account No. of the daughter/with copy	Name and Bran of Bank

10. Education and skill development assistance to daughter:

Name of the Silicosis affected worker/ persons	Aadhar No. of the worker/ person with copy	Silicosis certificate No. with copy	No. of daughters previously received the education and skill	Name of the daughter/s recommended	Completion of specified education or equivalent

303

304

LABR-25020/1/2022-LWMW SEC-Dept. of LABOUR

~~276~~

354045/2023

	copy		development assistance in case of this worker		skill development studies certificate with copy

Document from competent authority showing that payment has not been made under BinaMulyeSamajikSurakshaYojana (BMSSY) or any other scheme of Govt. of W.B. with copy	Aadhar No. of the ward/swith copy	EPIC No. of the ward/swith copy	PAN No. of the ward/swith copy	Bank Account No. of the ward/swith copy	Name and Branch of Bank	IFSC code MICR code

Date:

Place:

.....  
(Signature of the Joint Labour Commissioner/ Deputy Labour Commissioner)

.....  
(Name of the Joint Labour Commissioner/ Deputy Labour Commissioner)

(Jurisdiction)  
West Bengal

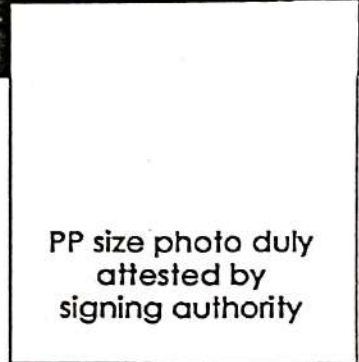
304



Department of Health & Family Welfare  
Government of West Bengal

## Silicosis Patient Identity Card

West Bengal Programme for Prevention  
and Control of Silicosis



ID NO : (District Name)/No. ....

Name : .....

Aadhaar No. : x x x x x x x x .....

Sex : ..... Age : ..... Blood group : .....

Father/Mother/ Husband Name : .....

Occupation : ..... Work place : .....

Address : .....

Block/Municipality : .....

District : .....

State: ..... Pincode : .....

Contact Number : .....

Recommended by Silicosis Diagnosis Board of .....

District, Dated .....(as per Silicosis Relief Rehabilitation and

Treatment Policy, Labour Department, Government of West Bengal).

Signature / LTI of the patient

Chief Medical Officer of Health

305

Annexure

1

9.  
13-12-2019  
debajyoti/kole

**WP 26162 (W) of 2014**  
*with*  
**WP 8033 (W) of 2017**  
*with*  
**CAN 3763 of 2018**  
*with*  
**WP 9114 (W) of 2014**

**Shanti Ganatantra Samhati Mancha & Ors.**  
*Vs.*  
**Union of India & Ors.**

Mr. Shamim Ahmed

.... For the Petitioners.

Mr. Abhratosh Majumdar,  
Mr. T. M. Siddiqui,  
Mr. Nilotpal Chatterjee

.... For the State.

Mr. N. C. Behani

.... For the P.C.B.

1. Read the earlier orders passed in this matter. This writ petition has been filed as a Public Interest Litigation primarily to deal with the problem of Silicosis which is an ailment suffered by the persons engaged in stone crushing units and other people living in such areas.

2. On 18<sup>th</sup> November, 2019, it was recorded that the learned Additional Advocate General shall come back with specific instructions regarding constitution of a

Committee for redressing the grievance of the petitioners.

3. Today, learned advocates for the parties have handed up a paper to the Court recommending the names of certain officers who may be members of such Committee. The proposed Committee members are:-

- (i) Member Secretary, West Bengal State Legal Aid Services Authority,
- (ii) Secretary, Directorate of Health Service (DHS),
- (iii) Labour Commissioner, West Bengal,
- (iv) District Magistrate of North 24-Parganas; South 24-Parganas; Paschim Burdwan, Birbhum,
- (v) Member-Secretary, W.B. Pollution Control Board,
- (vi) Two members representing the petitioners.

4. The Member-Secretary, West Bengal State Legal Services Authority shall be the Chairperson of the Committee. The Chairperson shall have the power to co-opt any other person on the Committee as its member as may be deemed fit and as may be necessary for achieving the object of the Committee. The

307 307

~~281~~

3

Committee shall take necessary steps in the matter and shall file an interim report as to the progress made on the next date of hearing.

5. Post on 07<sup>th</sup> February, 2020.

6. The DHS, Labour Commissioner, District Magistrates and the Member-Secretary, WBPCB may, in case of their unavoidable absence, depute officers of their choice to attend the meetings convened by the Chairperson. It is clarified that there will be no quorum rule for the meetings. It will also be open to the Committee to meet at any place as may be decided by the Chairman of the Committee or even through tele-conferencing and video-conferencing.

7. The department will communicate this order to all concerned forthwith.

( Thottathil B. Radhakrishnan, C.J. )

( Arijit Banerjee, J. )

310 308

~~287~~**Proceedings**

The meeting of the Committee for Silicosis constituted by order of the Hon'ble Division Bench, headed by the Hon'ble Chief Justice, High Court, Calcutta, Hon'ble Justice Thottathil B. Radhakrishnan, and the Hon'ble Justice Arijit Banerjee, Judge, High Court at Calcutta passed in W.P 26162(W) of 2014, W .P. 8033(w) of 2017, CAN 3763 of 2018 and W.P. 9114(W) of 2014 on 13.12.2019 was held under the Chairpersonship of Member Secretary, State Legal Services Authority W.B. on 28<sup>th</sup> January, 2020 at the Conference Room of SLSA, W.B. from 2-30 p.m.

**Members present**

	Name	Designation	Present/represented by
1.	<b>Smt. Durga Khaitan</b> State Legal Services Authority W.B.	Chairperson	Self
2.	<b>The Secretary,</b> Directorate of Health Service (DHS), Govt. of W. B.	Member	<b>Dr. Amit Kumar Halder</b> DDHS (NCD-I)
3.	<b>The Labour Commissioner,</b> Govt. of West Bengal	Member	<b>Sri Ajay Bhattacharya</b>
4.	<b>The District Magistrate of North</b> <b>24 Parganas</b>	Member	<b>Sri Bikram Chatterjee</b> Deputy Secretary of Zilla Parishad, North 24 Parganas
5.	<b>The District Magistrate of South</b> <b>24 Parganas</b>	Member	Not Represented
6.	<b>The District Magistrate of</b> <b>Paschim Bardhaman</b>	Member	<b>Sri Arindam Ray</b> Additional District Magistrate (G), Paschim Bardhaman
7.	<b>The District Magistrate of</b> <b>Birbhum</b>	Member	<b>Sri P. Adhikary</b> Additional District Magistrate (G), Birbhum
8.	<b>The Member Secretary,</b> West Bengal Pollution Control Board	Member	<b>Sri Anjan Fouzdar</b> Environmental Engineer West Bengal Pollution Control Board
9.	<b>Mr. Tapas Guha</b> Representing the writ petitioners	Member	Self
10.	<b>Samim Ahmed</b> Representing the writ petitioners	Member	Self
11.	<b>Dr. Rupak Ghosh</b> Senior Pulmonologist (Invitee)		Self Attended at 4.15 p.m.
12.	<b>Dr. Suresh Ramasubbam</b> Senior Pulmonologist Apollo Gleneagles Hospitals (Invitee)		Self

309

~~283~~

The Committee constituted by order dated 13.12.2019 of the Hon'ble Division Bench, of Hon'ble High Court at Calcutta headed by the Hon'ble Chief Justice, High Court, Calcutta, Hon'ble Justice Thottathil B. Radhakrishnan, and the Hon'ble Justice Arijit Banerjee, Judge, High Court at Calcutta passed in W.P 26162(W) of 2014, W .P. 8033(w) of 2017, CAN 3763 of 2018 and W.P. 9114(W) of 2014 held its first meeting on 6<sup>th</sup> January, 2020 and the second meeting on 28<sup>th</sup> January, 2020 at the Conference Room of SLSA, W.B. at 2-30 p.m.

The Problem of Silicosis In the State of West Bengal was discussed from all perspectives viz-Affected employees, lack of medical facilities and social security for them and their dependants, Evaluation of Administrative steps taken, Provisions for Compensation, preventive measures, monitoring of the process of prevention, protection, alternative employment and rehabilitation, long term measures to be taken.

Minutes of the first Meeting were unanimously adopted.

#### **The Minutes of the meeting dated 28.01.2020**

- 1) The Labour Commissioner, Government of West Bengal is represented by the Additional Labour Commissioner, Sri Ajay Bhattacharya. The Member Secretary, State Legal Services Authority, West Bengal requested Sri Bhattacharya to apprise the members about available compensation /rehabilitation/social security scheme .inexistence for silicosis patients in the State of West Bengal . In response Sri Bhattacharya informed the following :-
  - a) There is **NO silicosis specific or even lungs disease specific** compensation/rehabilitation/social security scheme is in existence in the State of West Bengal.
  - b) The available social security scheme is for all workers of unorganised sector. This scheme provides for reimbursement of medical expenses during the life time of the worker and for compensation on death but there is no provision for any compensation or social security benefit during the life time of the worker.

310

~~284~~

- c) It is further informed by Sri Bhattacharya that there is provision for disability compensation and when worker of unorganised sector suffers disability and is certified as disabled. In that event disability compensation @ Rs.500/- per month is provided under this scheme.
- d) Sri Bhattacharya further informed that in the event of death, the dependents/family of the deceased worker of unorganised sector is provided compensation of Rs.4.00 lac. The ADM (G), Birbhum, Sri P. Adhikary informed that such death compensation @ Rs.4.00 lac was provided to the family of three deceased silicosis patients in the past in his district.
- 2) After this the response of petitioner, Santi Ganatantra Sanhati Mancha represented at this stage only by, Sri Tapas Guha was sought and Mr. Tapas Guha informed that :-
- a) The Hariyana policy for compensation may be adopted and implemented in the State of West Bengal.
- b) Till that time the BDOs may be directed to provide ration for the family of silicosis patients as they are not in a position to continue in a work so they have no income and their families need support to survive.
- c) It was further informed by Mr. Guha that in addition to ration the monthly disability pension @ Rs.500/- may be extended to the silicosis patients and they may be treated as disabled as they are unable to work due to their disease.
- 3) The proposal of Sri Tapas Guha was unanimously adopted and supported by all members present including representatives of Labour Department and Health Department.
- 
- 4) a) The representative of the petitioner, Mr. Tapas Guha informed that the health camps being organised by the administration are not regularly attended by the workers as the owners of stone quarries strongly discourage the workers from attending health camps on the ground that the same may lead to loss of their employment.

313 311

~~285~~

- b) The Member Secretary, State Legal Services Authority, West Bengal proposed that awareness may be generated amongst the workers of stone crushing units through DLSA about importance of regular health check up for their healthy living.
- 5) The above proposal was unanimously adopted.
- 6) At 4.15 p.m. when meeting was about to conclude another representative of writ petitioner, Santi Ganatantra Sanhati Mancha, Mr. Samim Ahmed arrived and proposed that all the 220 stone quarries being illegally run in the State of West Bengal may be closed forthwith.
- a) The Member Secretary, State Legal Services Authority, West Bengal requested response of Mr. Tapas Guha another representative of the writ petitioner to this proposal of Mr. Samim Ahmed and Mr. Tapas Guha candidly submitted that closure of the crushers will lead to unemployment and apprehended starvation of the families of the workers. So the writ petitioner does not ask for closure of any of the stone crushers rather the same may be legalised to ensure liability of the owners towards health and well-being of workers.
- b) All other members present including representatives of Pollution Control Board and representatives of Directorate of Health Services informed that they have no objection to closure of such crushers as it will help the cause of environment as well as health of people in general.
- 7) The Member Secretary, State Legal Services Authority, Smt. Durga Khaitan proposed that the input of Labour Department clearly shows that the State does not have any compensation /rehabilitation/social security scheme for the patients of silicosis. So a comprehensive policy needs to be framed by the State of West Bengal to address this issue or alternatively the State may adopt the policy adopted by the Government of Haryana as proposed by the petitioner's representative Mr. Tapas Guha.

314 312

~~286~~

- 8) This proposal was unanimously accepted and Sri Bikram Chatterjee representative of the District Magistrate of North 24-Parganas added that administrative mechanism may be put in place for identification of intended beneficiaries once the Haryana scheme is adopted. Mr. Chatterjee proposed that the families of patients may be made aware of the different social welfare schemes of Government so that they may avail the same and in this regard the Legal Services Authority may play a significant role in spreading awareness.
- 9) All the members present unanimously approved each of the above proposals.

It is further resolved that the minutes of both the meetings are to be sent to Hon'ble Court as per direction and as inputs from all the stakeholders about all the issues are already noted, therefore, there is no requirement of any further meeting of the committee until further direction of the Hon'ble Court, if any.

Meeting ended with vote of thanks by the Member Secretary, State Legal Services Authority, West Bengal.

Durga Khaitan

(Durga Khaitan)  
Chairperson of the Committee  
&  
Member Secretary  
State Legal Services Authority  
West Bengal

315 313

~~287~~Proceedings

The meeting of the Committee for Silicosis constituted by order of the Hon'ble Division Bench, headed by the Hon'ble Chief Justice, High Court, Calcutta, Hon'ble Justice Thottathil B. Radhakrishnan, and the Hon'ble Justice Arijit Banerjee, Judge, High Court at Calcutta passed in W.P. 26162(W) of 2014, W.P. 8033(w) of 2017, CAN 3763 of 2018 and W.P. 9114(W) of 2014 on 13.12.2019 was held under the Chairpersonship of Member Secretary, State Legal Services Authority W.B. on 6th January, 2020 at the Conference Room of SLSA, W.B. at 2-30 p.m.

The Member Secretary, State Legal Services Authority W.B. invited two experts namely, Dr. Suresh Ramasubban, Senior Pulmonologist, Apollo Glencables Hospitals and Dr. Rupak Ghosh, Senior Pulmonologist of whom Dr. Rupak Ghosh, preferred not to attend.

Members present

	Name	Designation	Present/represented by
1.	Smt. Durga Khaitan State Legal Services Authority W.B.	Chairperson	Self
2.	The Secretary, Directorate of Health Service (DHS), Govt. of W. B.	Member	Sri R. Banerjee Joint Secretary, Health Department
3.	The Labour Commissioner, Govt. of West Bengal	Member	Not Represented
4.	The District Magistrate of North 24 Parganas	Member	Sri Bikram Chatterjee Deputy Secretary of Zilla Parishad, North 24 Parganas
5.	The District Magistrate of South 24 Parganas	Member	Not Represented
6.	The District Magistrate of Paschim Bardhaman	Member	Sri Arindam Ray Additional District Magistrate (G), Paschim Bardhaman
7.	The District Magistrate of Birbhum	Member	Sri P. Adhikary Additional District Magistrate (G), Birbhum
8.	The Member Secretary, West Bengal Pollution Control Board	Member	Sri Anjan Joardar Environmental Engineer West Bengal Pollution Control Board
9.	Mr. Tapas Guha Representing the writ petitioners	Member	Self
10.	Prof. (Dr) Anitabha Chakrabarti Representing the writ petitioners	Member	Self
11.	Dr. Rupak Ghosh Senior Pulmonologist		Not Present

315 314

~~288~~

	(invitee)		
13.	Dr. Suresh Ramasubban Senior Pulmonologist Apollo Glencoglea Hospitals (invitee)		Self

The Minutes of the Meeting dated 06.01.2020.

The Committee constituted by order dated 13.12.2019 of the Hon'ble Division Bench, of Hon'ble High Court at Calcutta headed by the Hon'ble Chief Justice, High Court, Calcutta, Hon'ble Justice Thottathil B. Radhakrishnan, and the Hon'ble Justice Arjit Banerjee, Judge, High Court at Calcutta passed in W.P 26162(W) of 2014, W .P. 8033(w) of 2017, CAN 3763 of 2018 and W.P. 9114(W) of 2014 held its first meeting on on 6<sup>th</sup> January, 2020 at the Conference Room of SLSA, W.B. at 2-30 p.m.

The Problem of Silicosis in the State of West Bengal was discussed from all perspectives viz-affected employees, lack of medical facilities and social security for them and their dependants, Evaluation of Administrative steps taken, Provisions for Compensation, preventive measures, monitoring of the process of prevention, protection, alternative employment and rehabilitation, long term measures to be taken.

Following resolution was unanimously adopted.

**IMMEDIATE MEASURES**

1. It is proposed by the Member Secretary SLSA Smt. Durga Khaitan that a database of all persons effected/determined and also of suspected patients may be prepared by the State for the purpose of giving effect to all required welfare measures. Mr. Rupam Banerjee, Joint Secretary, Health Department stated that there is a database available with the Health Department of all persons effected/determined and also of suspected patients .He informed that at present there are 200 suspected patients and 29 confirmed patients in the State. However, he added that there is no centrally maintained database of silicosis patients. The Writ petitioner Mr.Tapas Guha disagreed with the figures given by the Joint Secretary, Health Department.
2. ADM (G), Birbhum stated that 7 persons are suspected to be affected by Silicosis. 3 persons were confirmed to be suffering from Silicosis at Joka ESI hospital.

317 315

~~289~~

3. It is proposed by the Member Secretary SLSA that the District Magistrates of the Districts having the problem of Silicosis may be requested to prepare a complete database of such diagnosed/ identified patients with all particulars like name, age, address, contact details, employer's details - This proposal was unanimously adopted by all the members present in the meeting.
4. It is informed by Joint Secretary, Health Department, ADM (G), Birbhum and by Mr. Bikram Chatterjee, Deputy Secretary, North 24 Parganas Zilla Parishad that there is a Compensation Scheme floated by the Labour Department for Silicosis Victims but for want of any representative of Labour Department the committee is unable to access the stated Compensation Scheme. The Writ petitioners informed that they are completely in dark about the existence of any such compensation scheme. The Committee may once again request the Department of Labour to attend the next meeting with their inputs on the same. Once this information is received the State Legal Services Authority may organise awareness programmes at District and Taluk level involving all stake holders to raise awareness about such compensation scheme so as to enable the victims' access to such compensation.
5. Dr. Suresh Ramasubban of Apollo Gleneagles Hospital suggested that CMOH of such districts may be requested to reach out to such already diagnosed and identified sufferers through health workers or such other mechanism as available or deemed suitable to the CMOH and ensure availability of required medical help.
6. The Joint Secretary, Health Department informed that there is a treatment protocol formulated by Health Department in line of International Protocol and there is provision for Public Private Partnership for treatment of Silicosis patients. The petitioners however questioned the implementation of the treatment protocol.
7. It is proposed by the Member Secretary SLSA that in case of non-availability of required medical assistance and medicines with the State run Hospitals, the CMOH shall certify the same and the affected person may avail the required service from private hospitals, expenses for which shall be borne by the employer.
8. ~~It is proposed by the Member Secretary SLSA that the District Magistrates of the Districts having the problem Silicosis may be requested to assign a Nodal Officer for overseeing that the treatment protocol is duly followed in the District.~~

#### LONG TERM MEASURES

1. Employers to cause regular / periodical health check-up of all workers by qualified pulmonologists as the disease is a silent killer largely without any symptoms at the initial stage. Employer must have a risk tool kit box. Employers should provide protective gears to the workers.

316

318

~~290~~

2. It is informed by the Writ petitioners as well as Joint Secretary, Health Department and by Mr. Anjan Foujdar, Environmental Engineer, WBPCB that hundreds of stone quarries are being illegally run in the State and it is extremely difficult to fix up responsibility on the employer of such illegally run units.
3. It is proposed by Mr. Anjan Foujdar, Environmental Engineer, WBPCB that employers may be directed to use water sprinklers at fixed intervals to minimize the effect of pollution on workers. This proposal is approved by all members.
4. It is proposed by the Member Secretary SLSA that the District Magistrates of respective districts may be requested to inspect the units in existence, check documents/legality and ensure proper steps. The illegally run stone quarries in the State are an environmental concern as well and therefore the WBPCB may be requested to look into the matter of illegal stone crushing units and to take appropriate measures.
5. The District Magistrate to assign a particular officer not below the rank of SDO to ensure compliance of the above directions for the purpose of monitoring.
6. Once diagnosed with Silicosis, the affected worker ought to be immediately removed from stated job and alternative employment is to be arranged for by the employer for the next of kin of the worker.
7. The representative of Writ petitioner informed that this protocol is not followed properly as most of the medical functionaries in the State are not aware of the same. So far as non-adherence of treatment protocol issued by Health Department for Silicosis patients by medical functionaries including radiologists is concerned State Legal Services Authority may, through District Legal Services Authority, organise awareness programmes at District and Taluk level involving medical functionaries to raise awareness about such protocols.
8. Joint Secretary, Health Department informed that the District Mineral Development Fund available with the office of the District Magistrate may be used to pay compensation for rehabilitation of affected workers. Whether stated fund can be used for the purpose of compensation and rehabilitation of persons effected with Silicosis or not can be addressed by representatives of Labour Department and Finance Secretary. It is proposed by the Member Secretary SLSA that query in this regard may be sent to these departments and further steps may be proposed based on their response.
9. Mr. Tapas Guha Member (representing the writ petitioners) requested that all documents, datas and information put by various members of the Committee in this meeting may be shared with the petitioners. This proposal was agreed upon by all members. The Member Secretary SLSA shall get copies prepared and distributed on the next sitting.

317

319

~~297~~

10. Mr. Tapas Guha informed that in addition to stone quarries there are several other industries causing the problem of Silicosis and those industries also need attention of Authorities to curb this problem.
11. The Member Secretary SLSA Smt. Durga Khaitan proposed that in view of complete lack of centralised monitoring of this issue a body needs to be set up for the purpose of preparing comprehensive list of industries causing this disease, regular monitoring of this problem and framing of welfare measures and advising different departments of State in this regard. For this purpose a 'Silicosis Board' may be constituted in the State to maintain the State wise data of primary and secondary effected people, monitor and regulate the steps taken, implementation of treatment protocol, , implementation of compensation scheme(if already in place), suggest formulation of Compensation scheme, if needed, and to aid and advice all related departments in this connection. Such Board may consist of the Secretary, Directorate of Health Service (DHS), Govt. of W. B., The Labour Commissioner, Govt. of West Bengal, The Member Secretary, West Bengal Pollution Control Board, Representatives of people exposed to and in danger of exposure to silicosis, Medical experts, Member Secretary SLSA and such other members .The structure, composition, duties and powers of such Board may be laid down by the Hon'ble High Court.
12. The Joint Secretary, Health Department Mr. Rupam Banerjee stressed that this Board ought to work independently and should not be put under any particular department of Government. All the members present unanimously approved of this proposal.
- 13: All the members present unanimously approved of each of the above proposal.

For further deliberation on the issue the Committee has resolved to hold next sitting on 28.1.2020. It is resolved that another request letter will be sent to Labour Department for attending with all relevant information.

Sd. /-  
(Durga Khaitan)  
Chairperson of the Committee  
&  
Member Secretary  
State Legal Services Authority  
West Bengal

318

320

~~292~~

02.05.2024  
Item Nos.34 to 36  
KS/Sayandeep  
Ct. No.1

**WPA 26162 of 2014**  
**Shanti Ganatantra Samhati Mancha & Ors.**  
**Vs.**  
**Union of India & Ors.**

**With**  
**WPA 8033 of 2017**  
**With**  
**I.A. No.CAN 1 of 2018 (old CAN 3763 of 2018)**  
**With**  
**I.A. No.CAN 2 of 2021**  
**Bijan Paik & Ors.**  
**Vs.**  
**State of West Bengal & Ors.**  
**With**  
**WPA 9114 of 2014**  
**Sabujer Abhijan & Ors.**  
**Vs.**  
**State of West Bengal & Ors.**

Ms. Nandini Mitra  
Ms. Shamim Ahammed,  
Mr. Arka Maiti,  
Ms. Saloni Bhattacharya  
Ms. Ambiya Khatun

.... for the Petitioners.

Mr. T. M. Siddique,  
Mr. Suddhadeb Adak

... for the State.

Mr. N. C. Bihani,  
Mrs. P. B. Bihani

... for the W.B. Pollution Control Board.

Mr. Dipanjan Datta,  
Mr. Subhajit Chowdhury

.... For the Regional Occupational  
Health Centre (Eastern Region)

Mr. Vipul Kundalia

.....for the respondent no.6

1. Pursuant to the directions issued by this Court on 22<sup>nd</sup> August, 2023, the Joint Director of Health Services

319 2

324

~~293~~

(Tuberculosis) & STO, Health & Family Welfare Department, Government of West Bengal has submitted a compliance report dated 30<sup>th</sup> April, 2024. The sum and substance of the compliance are noted as hereunder:-

*"(1) District Silicosis Diagnosis Board has been formed in all the districts of the State of West Bengal;*

*(2) Silicosis Patient Identity Card has been issued to 76 Silicosis affected persons for further relief, rehabilitation and compensation by the Labour Department, Government of West Bengal;*

*(3) The Deputy Director of Health Service (Tuberculosis) attached to the Directorate of Health Services has been nominated as the Nodal Officer on behalf of the Health and Family Department, Government of West Bengal;*

*(4) The Joint Labour Commissioner (P, Barrackpore, North 24 Parganas has shared a list of 51 persons, who are affected by Silicosis and the details regarding the field verification has been mentioned."*

2. The compliance report is taken on record and the Nodal Officer viz. The Deputy Director of Health Service (Tuberculosis) is directed to convene a meeting in which the learned advocate appearing for the writ petitioners shall be invited to participate apart from other stake holders. In such meeting, the members shall deliberate

---

upon the categories under which the Silicosis affected persons have to be classified and what are the relief, rehabilitation and compensation to be extended to them through the Labour Department, Government of West Bengal. Other connected issues for the betterment of such patients shall also be discussed and the Minutes

320

3

322

294

of the Meeting be recorded and placed before this Court for further direction.

3. This Court would suggest that the Government of West Bengal shall issue an order permitting the Silicosis affected person to travel along with an attendant free of cost in the buses plying in the State of West Bengal.
4. Upon the minutes being placed before this Court, it will be considered as to what further directions have to be issued.
5. The Nodal Officer is directed to convene the meeting at a convenient time during the 3<sup>rd</sup> week of June commencing on 17<sup>th</sup> June, 2024.
6. During the course of the meeting, the compensation or other benefits of the scheme, which can be extended to the legal heirs of the deceased persons shall also be discussed and placed before this Court.
7. List these matters on 27<sup>th</sup> June, 2024 under the same caption.

(T.S SIVAGNANAM)  
CHIEF JUSTICE

(HIRANMAY BHATTACHARYYA, J.)

321

323

29.5

Government of West Bengal  
Department of Health & Family Welfare  
State TB Cell (NTEP), Swasthya Bhawan  
GN 29, Sector V, Salt Lake City, Kolkata- 700091.  
☎ : (033) 2333 0200 / 2333 0201 / 2333 0203, E-mail:stowb@rntcp.org

Memo. No. HFW-44017/1/2023/NHM SEC/183

Dated 25.06.2024

Minutes of the meeting of Silicosis and associated issues of the Stakeholders held on 19.06.2024 at 3:30 PM at the Department of Health & Family Welfare, Government of West Bengal.

In compliance with the order passed by the Hon'ble High Court, Kolkata, on 02.05.2024 regarding benefits to Silicosis affected persons in West Bengal, in respect to the WPA 26162 of 2014 (Shanti Ganatantra Samhati Mancha & Ors. Vs. Union of India & Ors) with WPA 8033 of 2017 with I.A. No. CAN 1 of 2018 (old CAN 3763 of 2018), with I.A. No. CAN 2 of 2021 (Bijan Paik & Ors. Vs. State of WB & Ors) with WPA 9114 of 2014 (Sabujer Abhijan & Ors. Vs. State of WB & Ors), a meeting with all stakeholders was held on 19.06.2024 (Wednesday) at 3.30 PM at Swasthya Bhawan, Kolkata, under the Chairmanship of the Director of Health Services, Department of Health & Family Welfare, Govt. of West Bengal, to discuss the modalities of implementation of the directives and suggestions, as mentioned in the said order.

- 1) The Joint DHS (TB) & STO (Nodal Officer in charge of Deputy Director of Health Services) welcomed the dignitaries. At the outset, the Additional Secretary Labour Department made a brief presentation outlining the gamut of activities undertaken by the Labour Department and Health & Family Welfare Department in rendering services and benefits to the Silicosis affected persons before and after the notification of the Revised "Silicosis Relief, Rehabilitation and Treatment Policy – West Bengal" (Revised SR RTP-WB) by Labour Department on 04.01.2023. As per the directive of NHRC vide Case no.1209/25/15/2014, the Govt. of West Bengal adopted the Haryana Silicosis Rehabilitation Policy, and accordingly, the revised "Silicosis Relief, Rehabilitation and Treatment Policy – West Bengal" was framed.

**As per provisions of the Revised SR RTP-WB:**

- a) Immediate relief is provided as financial assistance of Rs.2.00 lakhs (if alive) and Rs.4.00 lakhs to the Next of Kin (NOK) / Legal heir in case of death.
- b) Pension of Rs.4000/- per month is provided to ILO A,B, and C categorized identified Silicosis patients, as recommended by the District Silicosis Diagnosis Board.
- c) Provision of Pension to Next of Kin (NOK) / Legal heir of all identified deceased Silicosis patients at the rate of Rs.3500/- per month.
- d) As a social security support, there is the provision of financial assistance for the education of wards, assistance for the marriage of a daughter, and funeral assistance if the patient / family has not availed of benefits under any other Social Welfare Scheme of the Government of West Bengal.
- e) Silicosis-affected persons / families may avail themselves of all the benefits under various Social Welfare Schemes of the State Government made available by various departments.  
viz.,

322

324

296

- i. Funeral Assistance - SAMOBYATHI.
- ii. Financial Assistance towards education - KANYASHREE, AIKYASHREE, YOGYASREE, SWAMI VIVEKANANDA MERIT- CUM- MEANS SCHOLARSHIP.
- iii. Marriage of Daughter - RUPASHREE.

- 2) The Addl. Secretary, Labour Department informed that before notification of the Revised SRRT Policy:
  - a. 133 patients were screened by the State Level Silicosis Diagnosis Board (including a list of 51 persons as has been mentioned by the Hon'ble High Court vide order dated 02/05/2024. Out of these, 28 patients were issued Silicosis Patient Identity Cards).
  - b. 34 patients were diagnosed with Silicosis.
  - c. 33 patients received monetary compensation of Rs.2,00,000.00 per patient.
  - d. Out of these, 4 received further compensation to the tune of Rs.2,00,000.00 per patient owing to their unfortunate death.
- 3) Further, the Health & Family Welfare Department took several initiatives, such as:
  - a. Training and Sensitization of over 3600 Health Officials & Health Care Workers on Silicosis (2020 to 2023).
  - b. A special survey for Silicosis was carried out in 23 Blocks and 1 (one) Municipal Corporation in 6 Silicosis-prone districts of Birbhum, Rampurhat HD, Purulia, Bankura, Jhargram, and Paschim Bardhaman. (2021-2022).
  - c. 172 numbers of Health Camps organized in 26 Blocks & 1 Municipal Corporation in 7 districts. (2020-2023).
  - d. 14 Digital X-ray with Computerized Radiography system installed in 7 Districts (2020 to 2022).
  - e. Investigation & Treatment support to Silicosis and Silico-tuberculosis suspects provided free of cost by Government of West Bengal.
  - f. Mobility support is arranged for Silicosis affected persons to conduct the X-Ray, tests, etc.
  - g. Printed IEC materials in the local language were provided to the prevalent districts for awareness.
- 4) After notification of the Revised SRRT Policy, the Health & Family Welfare Department took the following steps:
  - a. Till May 2024, all Districts, including Health Districts of the State, formed 'District Silicosis Diagnosis Board'.
  - b. Till May 2024, after a recommendation from the respective District Silicosis Diagnosis Board, "Silicosis Patient Identity Cards" have been issued to 88 Silicosis affected persons, 37 at Basirhat HD, 3 at South 24-Parganas, 45 at Rampurhat HD, and 3 at Birbhum.
  - c. Silicosis Detection Camps organized on a quarterly basis for early detection of Silicosis among the vulnerable population and high-risk pockets/ high prevalence pockets with mobility support to patients; IEC activities and training and sensitization on Silicosis.
- 5) After notification of the Revised SRRT Policy, Labour Department took the following steps:
  - a. Processing for benefits has so far been done in respect of 51 Silicosis affected persons, of which monetary relief has been given to 43 persons and document verification continuing for the remaining 8 applications.

323

325

~~297~~

- b. 5 out of 43 Silicosis affected persons received a pension under ILO A, B, and C categorizations.
- 6) The Additional Secretary of the Transport Department informed the house that necessary action regarding the framing of policy for permitting the Silicosis affected persons to travel along with an attendant, free of cost, in buses plying in the State would be initiated soon. The Labour Department would share the list of Silicosis-affected persons with the Transport Department.
- 7) A standard SOP for implementation of the Revised SRRT-WB Policy was placed in the meeting. It would be made available to all concerned in the Districts and widely circulated. The SOP is attached as Annexure A with the minutes.
- 8) It was clearly mentioned that the role of the Health & Family Welfare Department was to conduct screening camps and investigations, putting up the presumptive cases before the District Silicosis Diagnosis Board and issue Silicosis Patient Identity Card by CMOH whereas the role of the Labour Department was the facilitation of application of Silicosis affected persons after receiving the Silicosis Patient Identity Card, through MWI / ALC / DLC for further processing for compensation, pension, etc.
- 9) Representatives of Shanti Ganatantra Samhati Mancha and Sabujer Avijan requested the withdrawal of the A, B, and C categorization so that more Silicosis patients may get benefits of pension. Silicosis patients who have not been classified yet but have received Rs.2.00 lakh compensation before notification of the Revised SRRT policy may be given the opportunity to appear before the District Silicosis Diagnosis Board for categorization. A list of such persons will be shared by Shanti Ganatantra Samhati Mancha with the Labour Department, and this list will be validated as per the available records.
- 10) Mr. Samim Ahamed, Ld. Advocate on behalf of Shanti Ganatantra Samhati Mancha requested that a family pension be provided to the Next of Kin (NOK) / Legal heir of the deceased Silicosis patients at the earliest, for those who have already received compensation of Rs.4.00 lakhs. It was assured that the matter would be taken up appropriately and would be processed within one month.
- 11) Representatives of Shanti Ganatantra Samhati Mancha requested that the recommendations of the State Legal Services Authority (SLSA) meeting held on 06.01.2020 and 28.01.2020 be considered for implementation for the benefit of the Silicosis affected persons. Additional Secretaries, Labour, and Health & Family Welfare Departments emphasized the need for the involvement of other departments viz. - Land and Land Reforms Department, West Bengal Pollution Control Board and Environment Department for mitigation of Silicosis.
- 12) Shri Biswajit Mukherjee, Writ Petitioner, representing Sabujer Avijan, suggested:
- The financial assistance may be enhanced to Rs.5.00 lakh (if alive) and Rs.10.00 lakh in case of death.
  - A list of Silicosis patients who have received Identity Cards and benefits may be posted in the web portal of the Labour Department

324

326


~~298~~

- c. A Technical Committee may be formed for the formulation of remedial measures to plug the gaps at source, members from AIHHPH, Kolkata, were requested to be considered.
- d. West Bengal Pollution Control Board should take up with the defaulting units for workplace safeguard.
- e. A regulatory body for monitoring and inspection of vulnerable areas may be formed in every District. The Land & Land Reforms Department may be involved in this process. District Mineral Foundation may also be involved.

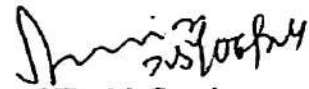
13) Prof (Dr.) Amitabha Chakraborty on behalf of Shanti Ganatantra Samhati Mancha, mentioned that Silicosis case detection in the State was proportionately less than that of the National average and may be accelerated.

14) It was suggested by Deputy Director of Health Services (TB) and Nodal Officer that one Co-Nodal Officer, not below the rank of Joint Secretary may be nominated by the Labour Department also for effective coordination between line Departments for implementation of the Revised SR RTP-WB.

As there was no other point for discussion, meeting ended with vote of thanks to and from the chair.

  
25/06/24

Jt. DHS (TB) & STO  
Department of Health & Family Welfare  
Govt. of West Bengal

  
25/06/24

Director of Health Services  
Department of Health & Family Welfare  
Govt. of West Bengal

Enclosed:

- (1) Annexure A - Standard Operating Procedure (SOP).
- (2) Annexure B - Dignitaries present in the Silicosis stakeholders meeting on 19.06.2024.

325

327

~~299~~

### Annexure- A

#### Standard Operating Procedure (SOP) for Screening and Processing of Applications of Silicosis Patients under Revised Silicosis Relief, Rehabilitation and Treatment Policy - West Bengal

##### **A. Objective:**

To establish a standardized procedure for the screening, clinical evaluation, diagnosis, identification and processing of applications of Silicosis Patients under Revised Silicosis Relief, Rehabilitation and Treatment Policy - West Bengal.

##### **B. Scope:**

This SOP applies to all healthcare professionals and stakeholders from different Departments involved in the screening, evaluation, and diagnosis of patients with suspected Silicosis and their relief, rehabilitation, and treatment.

##### **C. Procedure:**

###### **1. Screening of Patients:**

###### **a) Criteria for Screening:**

- Patients presenting with symptoms of shortness of breath (SOB).
- Patients with an occupational history (OH) of exposure to silica dust.

###### **b) Screening Process:**

- Collect detailed medical and occupational history.
- Record symptoms and duration of exposure to silica dust.

###### **2. Clinical Evaluation:**

###### **Components of Clinical Evaluation:**

###### **a) Physical Examination:**

- Conduct a thorough physical examination focusing on Respiratory system assessment.

###### **b) Chest Radiography:**

- Perform Chest X-Ray to detect any abnormalities consistent with Silicosis.

###### **c) Sputum for Acid-Fast Bacillus (AFB):**

- Collect and analyse sputum samples to rule out Tuberculosis and/or other infections.

---

###### **3. Preliminary Screening by District Silicosis Diagnosis Board (SDB):**

###### **Preliminary Assessment:**

- Refer suspected cases to the District Silicosis Diagnosis Board for initial screening.
- Review clinical evaluation results including physical examination, chest radiography, and sputum AFB results.

###### **4. Advanced Diagnostic Tests:**

###### **High-Resolution Computed Tomography (HRCT) and Pulmonary Function Test (PFT):**

- For patients preliminarily diagnosed with suspected Silicosis, conduct Chest HRCT to obtain detailed Lung images.

326

328

~~300~~

- Perform PFT to assess lung function and determine the severity of respiratory impairment.
- Categorize A, B, C as per ILO classification of Pneumoconiosis.

**5. Final Diagnosis by District Silicosis Diagnosis Board (SDB):**

**District Silicosis Diagnosis Board (SDB) Meeting:**

- Convene a final diagnostic meeting of the District Silicosis Diagnosis Board (SDB).
- Review all collected data: physical examination findings, occupational history, HRCT results, and PFT results.
- Confirm diagnosis based on the comprehensive assessment of all diagnostic information and also categorization.

**6. Issuance of Silicosis Patient Identity Card:**

**Identity Card for Confirmed Silicosis cases:**

- For patients confirmed with Silicosis by SDB, issue an Identity Card.
- The Silicosis Patient Identity Card is issued by the Chief Medical Officer of Health (CMOH) of the respective districts.
- The Silicosis Patient Identity Card facilitates access to medical care, compensation, and other welfare benefits.

**7. Procedure after Issuance of Silicosis Patient Identity Card in case of Alive Worker:**

**Application of payment for relief of beneficiary:**

- The application along with documents (application forms as available <https://wbfactories.gov.in/>, Silicosis Identity Card, Aadhar Card, Bank details, Pan card, Contact number which is linked with Aadhar Card, declaration of nominees / NOK / legal heir) will be collected from the beneficiary by Minimum Wage Inspectors (MWI) at block level.
- After collection from beneficiary, MWI will submit the application with all the requisites at the end of Deputy Labour Commissioner / Joint Labour Commissioner.
- After verification and authentication, Deputy Labour Commissioner / Joint Labour Commissioner will forward the whole document (application along with requisites) to the Labour Commissioner.
- The Labour Commissioner will submit a proposal of providing assistance to the Department of Labour.
- The Department of Labour will sanction the prayer and provide an instruction to the Directorate of Factories, West Bengal, along with all the necessary documents, for disbursement and keeping record.
- Once the document of payments (Aadhar Card, Bank details, Pan Card, Contact number which is linked with Aadhar Card) will be verified by the Directorate of Factories, West Bengal, the payment will be made through Direct Bank Transfer.
- Directorate of Factories, West Bengal will ensure confidentiality and secure storage of patient information, reports, history etc.

327

329

301

## 8. Procedure after Issuance of Identity Card in case of Deceased Worker:

### Application of payment for relief of nominees / NOK / legal heir as per policy:

- The application along with all the necessary documents (application form, a valid photo, Aadhar Card, Bank details, Pan Card, Deceased certificate, NOCR, etc.) is submitted already. Aadhar Card, Bank details, Pan Card, Contact number which are linked with Aadhar Card, Declaration of nominees / NOK / legal heir) will be collected from the beneficiary by Minimum Wage Inspectors (MWI) at block level.
- After collection from beneficiary, MWI will submit the application with all the requisites at the end of Deputy Labour Commissioner/ Joint Labour Commissioner.
- After verification and authentication Deputy Labour Commissioner / Joint Labour Commissioner will forward the whole document (application along with requisites) to the Labour Commissioner.
- The Labour Commissioner will submit a proposal of providing assistance to the Department of Labour.
- The Department of Labour will sanction the prayer and provide an instruction to the Directorate of Factories, West Bengal along with all the necessary documents for disbursement and keeping record.
- Once the document of payments (Aadhar Card, Bank details, Pan Card, Contact number which linked with Aadhar Card of nominees / NOK / legal heir) will be verified by the Directorate of Factories, West Bengal, the payment will be made through Direct Bank Transfer.
- Directorate of Factories, West Bengal will ensure confidentiality and secure storage of patient information, reports, history etc.

### D. Responsibilities:

- **Department of Health and Family Welfare:** Conduct initial screening, clinical evaluation, and issuance of Silicosis Patient Identity Card to Silicosis patients as confirmed by the District Silicosis Diagnosis Board.
- **District Silicosis Diagnosis Board:** Perform preliminary and final assessments for Silicosis.
- **Labour Commissionerate (Department of Labour):** Facilitate the process of application verification and authentication of documents of NOK or legal heir relief and ensure the rehabilitation.
- **Directorate of Factories (Department of Labour):** Payment of one-time monetary relief to the patient if alive and non-categorized; one-time monetary relief and pension to the patients categorized as A, B, C as per ILO classification of Pneumoconiosis or one-time monetary relief and pension to Next of Kin (NOK) or legal heir if deceased.
- **West Bengal Pollution Control Board:** Prevention activities to mitigate the problem of Silicosis.
- **Land & Land Reforms Department:** Prevention of activities to mitigate the problem of Silicosis.

### E. Review and Update:

- This SOP should be reviewed annually and updated as necessary to incorporate new guidelines or procedures.

328

330

302

309

Annexure B**Dignitaries present in the Silicosis stakeholders meeting on 19.06.2024**

Sl. No.	Name	Organization	Designation
1	Dr. Siddhartha Niyogi	Health & FW Department	DHS, West Bengal
2	Smt. Shaon Sen	Labour Department	Addl. Secretary
3	Mr. Indranil Mukhopadhyay	Health & FW Department	Addl. Secretary (PHP)
4	Mr. Abdur Rakib Shaikh	Transport Department	Addl. Secretary
5	Mr. Rajat Pal	Labour Commissionerate	Addl. Labour Commissioner
6	Mr. Ashis Kumar Shit	Directorate of Factories, Labour Department	Director of Factories
7	Dr. Debasish Biswas	Directorate of Factories	Deputy Director of Factories (Medical)
8	Mr. Samaresh Jatua	Labour Department	Deputy Secretary
9	Dr. Priyanka Roy	Labour Department	Deputy Director (Medical)
10	Dr. Santosh Kr. Roy	Health & FW Department	Jt. DHS (TB) & STO
11	Mr. Samim Ahamed	Shanti Ganatantra Samhati Mancha	Ld. Advocate
12	Smt. Nandini Mitra	High Court	Ld. Advocate
13	Mr. Biswajit Mukherjee & Dr. Kunal Sen	Sabujer Avijan	Ld. Advocate
14	Mr. Soumya Mukherjee	Advocate, WBPCB	Ld. Advocate
15	Mr. Subhajit Lahiri	Health & FW Department	Law Officer
16	Mr. Barnab Chakraborty	Shanti Ganatantra Samhati Mancha	Representative
17	Prof. (Dr.) Amitabha Chakraborty	Shanti Ganatantra Samhati Mancha	Representative
18	Prof. Sugata Ray	Shanti Ganatantra Samhati Mancha	Representative
19	Mr. Suman Pathak	Shanti Ganatantra Samhati Mancha	Representative
20	Mr. Rezzak Molla	Silicosis Akranto Sangrami Shramik Committee (SASSC)	Silicosis affected villager
21	Mrs. Nirufa Yasmin	Silicosis Akranto Sangrami Shramik Committee (SASSC)	Villager
22	Mr. Bijan Paik	Silicosis Akranto Sangrami Shramik Committee (SASSC)	Petitioner
23	Mr. Sahidul Paik	Silicosis Akranto Sangrami Shramik Committee (SASSC)	Villager
24	Mr. Karunamoy Ghosh	Directorate of Factories, Labour Department	LDC
25	Dr. Tapan Kumar Saha	Health & FW Department	ADHS (TB), State TB Cell
26	Dr. Rita Mukherjee	Health & FW Department	SPM (NTEP), State TB Cell
27	Dr. Priyabrata Sen	Health & FW Department	State Consultant (PPM), State TB Cell

*[Signature]*  
25/06/24

Jt. DHS (TB) & STO  
Department of Health & Family Welfare  
Govt. of West Bengal

*[Signature]*  
25/06/24

Director of Health Services  
Department of Health & Family Welfare  
Govt. of West Bengal

329

331

~~303~~

1

07 22.08.2023  
- Ct. No. 01  
09  
AN  
RP

WPA 26162 of 2014  
Shanti Ganatantra Samhati Mancha & Ors.  
Vs.  
Union of India & Ors.

With

WPA 8033 of 2017  
IA No.: CAN 1 of 2018 (Old No. CAN 3763 of 2018)  
CAN 2 of 2021  
Bijan Paik & Ors.  
Vs.  
State of West Bengal & Ors.

With

WPA 9114 of 2014  
Sabujer Abhijan & Ors.  
Vs.  
State of West Bengal & Ors.

Mr. Samim Ahammed  
Ms. Saloni Bhattacharya  
Ms. Gulsanwara Pervin  
Ms. Ambiya Khatoon  
Mr. Arka Ranjan Bhattacharya  
... For the Petitioners

Mr. S.N. Mookherjee, Ld. A.G.  
Mr. A. Ray, ld. G.P.  
Md. T.M. Siddiqui  
Mr. Sirsanya Bandopadhyay  
Mr. Arka Kumar Nag  
... For the State

Mr. Vipul Kundalia  
... For the respondent no. 6

Mr. Dipanjan Datta  
Ms. Tanusree Bag  
... for the ROCH (E)

Mr. N.C. Bihani  
Mrs. P. B. Bihani  
... for the WBPCB

1. We have heard learned counsel for the  
respective parties at length.

330

2

304

2. We are of the view that unless and until a Nodal Officer is appointed by the State of West Bengal to collate all details and file a comprehensive report as to what has been done by the State for rehabilitation of the Silicosis Victims and what are the other facilities which are in the process of being implemented, it will be a very difficult exercise for this Court to issue directions in order to achieve the desired result. We say so because of the fact that various authorities have been filing reports from time to time and there is also an affidavit-in-opposition filed by the writ petitioner to such reports. In our view, the question of filing a report and filing of an opposition will not solve the problem.

3. Hence, we direct that the 12<sup>th</sup> respondent viz. The Director of Health and Family Welfare Department, Government of West Bengal to nominate one Nodal Officer in consultation with the Secretary, Government of West Bengal and such Nodal Officer shall collate all details, hold discussions and meetings with the petitioner as well as the learned counsel appearing for the petitioner and other stakeholders and file a precise report clearly stating out as to ~~what are the measures implemented as on date for~~ rehabilitation of the Silicosis Victims. The report should also indicate as to what steps are to be taken by the Government of West Bengal which are stated to be under process. The Nodal Officer in consultation with the appropriate authorities shall also draw a plan of action as to how best the Silicosis Victims can be rehabilitated in an

appropriate manner at appropriate time so that the benefit reaches them at the earliest without any delay. Nomination of such Nodal Officer shall be done within two weeks from the date of such consultation or meeting as directed. Such Nodal Officer shall convene a meeting with all the stakeholders and the learned counsel appearing for the petitioner shall be also be invited to the said meeting in which the subject shall be deliberated and the Nodal Officer shall submit a report within two weeks from the date the consultation or meeting is completed.

4. The 12<sup>th</sup> respondent is also directed to immediately look into the aspect as regards non-issuance of Identity Cards to the persons who are affected by Silicosis, since we find that the Joint Labour Commissioner has not processed applications filed by the 51 persons claiming benefits under Silicosis Rehabilitation & Treatment Policy on the ground that the original documents were not submitted and also on the ground that the application were not accompanied by the Identity Cards of the applicants. The letter also states that the Identity Cards have to be provided by the Health & Family Welfare Department on recommendation of the Silicosis Diagnosis Board in respect

---

of the Silicosis Victims in terms of the said policy. The Court fails to understand as to why the Health & Family Welfare Department is yet to issue Identity Cards or is there any difficulty in the Silicosis Diagnosis Board to make such recommendations to the Health & Family Welfare Department. The 12<sup>th</sup> respondent is also directed to look

334

4 332

306

into the aspect immediately where recommendations have already been made by the Silicosis Diagnosis Board, the Identity Cards shall be issued to the applicants without loss of time where certain other documents are required, those applicants shall be advised to submit necessary documents, instead of outrightly rejecting such applications. We grant reasonable time to the said respondent in this regard. The Court will take into consideration a report which has been directed to submit in terms of the above order and pass further orders on the next hearing date. We also note that the Principal Secretary, Health & Family Welfare Department, Government of West Bengal has communicated to the Principal Secretary, Labour Department, Government of West Bengal by a letter dated 02.03.2023 enclosing a draft Identity Card to be issued to the Silicosis Victims. This aspect shall also needs to be taken note of and necessary steps be taken.

5. List the matter on 3<sup>rd</sup> October, 2023 for further consideration.

(T. S. Sivagnanam)  
Chief Justice

(Hiranmay Bhattacharyya, J.)

335

~~307~~

333

1

30.08.2019

Item no. 05

Aloke/Dd

WP 26162 (W) of 2014

Shanti Ganatantra Samhati  
Mancha & Ors.

Vs.

Union of India & Ors.

With

WP 8033 (W) of 2017

+

CAN 3763 of 2018

Bijan Paik & Ors.

Vs.

State of West Bengal & Ors.

With

WP 9114 (W) of 2014

Sabujer Abhijan & Ors.

Vs.

The State of West Bengal & Ors.

Mr. Bikesh Ranajan Bhattacharya, Id. sr. adv.

Mr. Samim Ahmed

Mr. Uday Sankar Chattapadhyay

Mr. Suman Sankar Chatterjee

Ms. Snigdha Saha

... .. For the Petitioners

Mr. Abhratosh Majumder, Id. AAG

Md. T. M. Siddiqui

Mr. Avra Majumder

... .. For the State

Mr. Vipul Kundalia

.. .. For the respondent no. 6

Mr. N. C. Bihani

Ms. P. B. Bihani

... .. For the Pollution Control Board

334

~~307A~~

2

There are three writ petitions which stand tagged along, the fundamental issue being matters connected with mismanagement of the affairs of certain areas in Jharkhand and West Bengal border and silicosis and other elements resulting as direct and indirect consequence of stone crusher units and other activities in that area. Looking at the pleadings in all the three writ petitions, we are of the view that WP 26162 (W) of 2014 by Shanti Ganatantra Samhati Mancha and others should be treated as a lead case for further orders including by arraying necessary further respondents.

Mr. N. C. Bihani, learned counsel appears on behalf of the Pollution Control Board (PCB) which is the sixth respondent in that writ petition. Union of India is represented by learned Additional Solicitor General. Respondent nos. 2, 3, 4 and 5 as well as respondent nos. 7 to 11 are represented by the learned Additional Advocate General.

We deem it necessary to implead the Director of Health Services (DHS), Government of West Bengal and the Labour Commissioner, Government of West Bengal as additional respondents. Learned advocate-on-record of the petitioners is directed to carry out such impleadment as directed. Let copy of the amended writ petition be served upon the added respondents.

The PCB is directed to place on record a short report through its Member Secretary regarding the Board's perception of the problem in the area in question and also list of establishments which have been granted pollution clearance certificate for activities in that area. It shall also provide list of unauthorised establishments which are working without PCB clearance. Such report shall also state whether any action has been taken by the PCB authorities under the relevant laws to regulate or prosecute the

335

337

~~307B~~

3

wrong doers, if any. Rectification processes as may be suggested by PCB on a cohesive assessment of pollution related problem of that area shall also be included in that report.

The DHS shall make an assessment through medical officers under the command of the Directorate regarding the problem of silicosis and other health challenges faced by the people of the area in question and suggest immediate modes of containing such problems and also the modalities of continued medical assistance for those who are suffering from silicosis or other health challenge issues relatable to the activities complained of.

For this purpose, we suggest that the DHS will constitute a requisite taskforce even with field workers who will visit the inhabitants of that area and also formulate a tabular report regarding instances of death, permanent impairment of health and possibility of medical support that could be extended. DHS will place a report touching all such aspects and such further aspect as may be relevant in the assessment of DHS.

The Labour Commissioner is directed to file a report on the basis of statutory provisions which could be immediately put into action to require appropriate compensatory mechanism from the operators of establishments in the area so that requisite support for the labourers, whether on master role or otherwise, can be extended as would be suggested by the Labour Commissioner. Detailed report of the Labour Commissioner touching different aspects on the issue be placed on record.

All reports called for as aforesaid shall be placed on record by 27<sup>th</sup> September, 2019 with copies to the Superintendent of Police - Burdwan, North 24 Parganas and Birbhum Districts and also to District Magistrate- Burdwan, North 24 Parganas and Birbhum Districts. This will enable those officers to be apprised of the problems and assist this Court in further carrying forward this writ petition in the larger interest of the affected people.

336

338

~~307 C~~

4

Let the matter be posted on **27.09.2019**.

Let a photostat plain copy of this order, duly countersigned by Assistant Registrar (Court), be given to the parties after compliance of all formalities

**[Thottathil B. Radhakrishnan, C.J.]**

**[Arijit Banerjee, J.]**



337 339

~~3070~~

Annexure PFR

samim ahammed <chamberofsamimahammed@gmail.com>

**Fwd: Mining of Stone (Minor Mineral) in Deucha Pachami, Birbhum and Silicosis.**

1 message

19 January 2025 at 20:30

CCSOD WB <ccsod2019@gmail.com>  
To: "chamberofsamimahammed@gmail.com" <chamberofsamimahammed@gmail.com>, samim ahammed <ahammedsamim09@gmail.com>

----- Forwarded message -----

From: CCSOD WB <ccsod2019@gmail.com>  
Date: Mon, Feb 19, 2024 at 8:53 AM  
Subject: Mining of Stone (Minor Mineral) in Deucha Pachami, Birbhum and Silicosis.  
To: <micicewb@wb.gov.in>  
Cc: <secci@wb.gov.in>, <cs-westbengal@nic.in>, <wbmdtcltd@gmail.com>, <chmn.wbpcb-wb@bangla.gov.in>, <dm-bir@nic.in>

To,  
Dr. Shashi Panja, Minister-in-Charge,  
Department of Industry, Commerce, and Enterprises,  
Government of West Bengal,

Date: February 19, 2024

Sub: Black Stone (Minor Mineral) mining and crushing on Government Land and Raiyati land in Deucha-PaNchami and Birbhum as a whole

Dear Dr. Panja,

We, the 'Coordination Committee against Silicosis and other Occupational Diseases', comprising of 10 trade unions (CITU, NTUI, IFTU, AICCTU, TUCC, UTUC, AITUC, INTUC, TUCI, and AWBSRU), 2 mass organizations (Silicosis Akranto Sangrami Shramik Committee and Paschimbanga Vigyan Mancha), and 2 health organizations (Shramajibi Swasthya Udyog and People's Relief Committee), has been working together to combat the menace of the widespread occupational hazard of pneumoconiosis in the state since 2019. You must be aware of the fact that silicosis is the deadliest component of pneumoconiosis and also the fact that the Government of West Bengal has been forced to create the 'Silicosis Relief, Rehabilitation and Treatment Policy' recently (June 27, 2023) for the silicosis victims of the state as a result of our joint movement and the intervention of the Hon'ble High Court of Calcutta and the Hon'ble National Human Rights Commission.

It is known that the Rajmahal trap area, spread over Birbhum district of West Bengal, is the major resource of Basalt, which is an extremely important (minor) mineral and also one of the biggest causes of silicosis, especially when the stone mining and crusher industries run illegally, defying all the norms that are defined worldwide. It is needless to say that such forms of industries completely ignore the safety of its workers and in turn directly become responsible for the death of many. Recently, it became public from the Birbhum administration website that e-auction of 32 stone blocks from the Government vested lands of Murarai-I, Nalhati-I, Rampurhat-I, and Mohammad Bazar, have been announced between January 8-10, 2024, covering an area of ~322 acre, estimating a financial value of ~INR 2161 crores of approximately mineable reserve of black stone. Interestingly, the very next day, i.e., January 11, 2024, the West Bengal Mineral Development and Trading Corporation Pvt. Ltd. (WBMDTCL) released a tender application notice for preparing Environmental Impact Assessment (EIA) or Environmental Management Plan (EMP) after carrying out Differential Global Positioning System (DGPS) survey, application through Parivesh Portal, preparing the Prefeasibility Report (PFR) and preparing presentation for public hearing, as well as for the State Expert Appraisal Committee

338 340

(SEAC) and carrying out all the work till the environmental clearance is obtained for Black Stone Mining in Mouza- Hatgacha (J.L. No:-1), Chanda (J.L. No:-2) and Pachami (J.L. No:-3) under P.S. - Md. Bazar, Birbhum. It is important to note that the Birbhum administration only asked the potential industrial partners/tender applicants to submit an affidavit, with only a promise that the candidate will obtain and submit the Environmental Clearance (EC) in due time and also there is no mention of application through Parivesh Portal or public hearing!

And moreover, none of the sides mention anything about ensuring health safety of the workers and local people from the deadly silicosis!

And in the meantime, the Government of West Bengal has come up with a 'Policy of Mining of Minor Minerals in Private/Raiyati land for the State of West Bengal' on November 23, 2022, which persuades the local tribal population to offer their own land, maybe even their residences, for mining. The approval for such mining will be given by WBMDTCL. Of course, the onus of collecting the Environmental Clearance (EC) is all on the raiyats, but maybe shifting of all the granting responsibility centrally to WBPCB might make the situation easy. We feel this is a ploy to force the vulnerable population to give up with their land, and make the path open for coal mining. As has been correctly reported by the media about an official saying: "The state government is against forced land acquisition. This policy overcomes this hurdle very efficiently."

In any case, as the whole process of stone mining in the area will now be running within legal ambit, we would like to place our demands which are as follows-

1. Auction and distribution of the stone blocks cannot be done before all the norms of the environmental safety (creation of EIA/EMP, application through Parivesh portal, arranging public hearing, etc.) are duly satisfied, and this should be made a prerequisite, mentioned in the tender application itself.
2. Even for the raiyati land, environmental safety must be a prerequisite.
3. CPCB has published a detailed set of guidelines for stone crusher industries in July, 2023. These guidelines have to be followed by the successful bidder, failing which the industry owner should face severe punishment, as prescribed by law.
4. Ensuring safety of the workers must be a prerequisite, especially following the announcement of the 'Silicosis Relief, Rehabilitation and Treatment Policy'. The successful bidder or owner of that raiyati land willing to get a mining lease has to take complete responsibility of the workers and should be committed to offer every help and sustenance according to the policy in case of any lapse.
5. The 'Policy of Mining of Minor Minerals in Private/Raiyati land for the State of West Bengal' of 2022 announces that the 'lessee shall pay royalty, cess, DMF and other statutory payments'. Similar is the case for the holder of the mining lease on the Government vested land according to the 2016 policy. The District Mineral Foundation must therefore be properly utilized to ensure environmental and health safety to the residents of the area.
6. Formation and smooth functioning of various trade unions must be allowed without any obstacle and every worker must have the right to join any such trade union organization of her/his choice.
7. No land should be forcefully taken from any individual land owner, especially from tribal families defying the forest rights act, 2006.

We do hope the Government of West Bengal will accept our demands and act accordingly within the ambit of law.

Thanking you,

Sincerely yours,

Asadullah Gayen (CITU), Pradip Roy (NTUI), Ashish Dasgupta (IFTU), Arun Chatteraj (AITUC), Priyam Basu (TUCI), Ashok Sengupta (AICCTU), Dinesh Roy (TUCC), Purab Basu (INTUC), Sudhangshu Mondal (UTUC), Arunava Dhar (AWBSRU), Tapas Guha (SASSC), Sourav Chakraborty (PBVM), Sujay Bala (SSU), PRC (Fuad Halim).

339


344

Copy to: Chief Secretary (Government of West Bengal), Chairman (WBMDTCL), Chairman (WBPCB), District Magistrate (Birbhum)

*[Handwritten signature]*

P.S. The same letter is attached as a pdf with this email.

---

 CCSOD\_Stone\_Final.pdf  
171K

340

342

~~20/6/24~~

## Co-ordination Committee against Silicosis and other occupational Diseases

55, Surya Son Street, Kolkata - 700 009

Mobile : 9231639923, 9830250022, 9830408868

E-mail : ccod2019@gmail.com

To,  
Dr. Shashi Panja, Minister-in-Charge,  
Department of Industry, Commerce, and Enterprises,  
Government of West Bengal,

Date: February 19, 2024

Sub: Black Stone (Minor Mineral) mining and crushing on Government Land  
and Raiyati land in Deucha-PaNchami and Birbhum as a whole

Dear Dr. Panja,

We, the 'Coordination Committee against Silicosis and other Occupational Diseases', comprising of 10 trade unions (CITU, NTUI, IFTU, AICCTU, TUCC, UTUC, AITUC, INTUC, TUCI, and AWBSRU), 2 mass organizations (Silicosis Akraanto Sangrami Shramik Committee and Paschimbanga Vigyan Mancha), and 2 health organizations (Shramajibi Swasthya Udyog and People's Relief Committee), has been working together to combat the menace of the widespread occupational hazard of pneumoconiosis in the state since 2019. You must be aware of the fact that silicosis is the deadliest component of pneumoconiosis and also the fact that the Government of West Bengal has been forced to create the 'Silicosis Relief, Rehabilitation and Treatment Policy' recently (June 27, 2023) for the silicosis victims of the state as a result of our joint movement and the intervention of the Hon'ble High Court of Calcutta and the Hon'ble National Human Rights Commission.

It is known that the Rajmahal trap area, spread over Birbhum district of West Bengal, is the major resource of Basalt, which is an extremely important (minor) mineral and also one of the biggest causes of silicosis, especially when the stone mining and crusher industries run illegally, defying all the norms that are defined worldwide. It is needless to say that such form of industries completely ignores the safety of its workers and in turn directly become responsible for the death of many. Recently, it became public from the Birbhum administration website that e-auction of 32 stone blocks from the Government vested lands of Murarai-I, Nalhati-I, Rampurhat-I, and Mohammad Bazar, have been announced between January 8-10, 2024, covering an area of ~322 acre, estimating a financial value of ~INR 2161 crores of approximately mineable reserve of black stone. Interestingly, the very next day, i.e., January 11, 2024, the West Bengal Mineral Development and Trading Corporation Pvt. Ltd. (WBMDTCL) released a tender application notice for preparing Environmental Impact Assessment (EIA) or Environmental Management Plan (EMP) after carrying out Differential Global

341

343

~~307~~ #

## **Co-ordination Committee against Silicosis and other occupational Diseases**

**55, Surya Sen Street, Kolkata - 700 009**

**Mobile : 9231638923, 9830250022, 9830408868**

**E-mail : ccaod2019@gmail.com**

Positioning System (DGPS) survey, application through Parivesh Portal, preparing the Prefeasibility Report (PFR) and preparing presentation for public hearing, as well as for the State Expert Appraisal Committee (SEAC) and carrying out all the work till the environmental clearance is obtained for Black Stone Mining in Mouza- Hatgacha (J.L. No:-1), Chanda (J.L. No:-2) and Pachami (J.L. No:-3) under P.S. – Md. Bazar, Birbhum. It is important to note that the Birbhum administration only asked the potential industrial partners/tender applicants to submit an affidavit, with only a promise that the candidate will obtain and submit the Environmental Clearance (EC) in due time and also there is no mention of application through Parivesh Portal or public hearing!

And moreover, none of the sides mention anything about ensuring health safety of the workers and local people from the deadly silicosis!

And in the meantime, the Government of West Bengal has come up with a 'Policy of Mining of Minor Minerals in Private/Raiyati land for the State of West Bengal' on November 23, 2022, which persuades the local tribal population to offer their own land, maybe even their residences, for mining. The approval for such mining will be given by WBMDTCL. Of course, the onus of collecting the Environmental Clearance (EC) is all on the raiyats, but maybe shifting of all the granting responsibility centrally to WBPCB might make the situation easy. We feel this is a ploy to force the vulnerable population to give up with their land, and make the path open for coal mining. As has been correctly reported by the media about an official saying: "The state government is against forced land acquisition. This policy overcomes this hurdle very efficiently."

In any case, as the whole process of stone mining in the area will now be running within legal ambit, we would like to place our demands which are as follows-

1. Auction and distribution of the stone blocks cannot be done before all the norms of the environmental safety (creation of EIA/EMP, application through Parivesh portal, arranging public hearing, etc.) are duly satisfied, and this should be made a prerequisite, mentioned in the tender application itself.
2. Even for the raiyati land, environmental safety must be a prerequisite.
3. CPCB has published a detailed set of guidelines for stone crusher industries on July, 2023. These guidelines have to be followed by the successful bidder, failing which the industry owner should face severe punishment, as prescribed by law.
4. Ensuring safety of the workers must be a prerequisite, especially following the announcement of the 'Silicosis Relief, Rehabilitation and Treatment Policy'. The successful bidder or owner of that raiyati land willing to get a mining lease has to take complete responsibility of the workers and should be committed to offer every help and sustenance according to the policy in case of any lapse.

342

344

~~30/1/11~~

## **Co-ordination Committee against Silicosis and other occupational Diseases**

**55, Surya Sen Street, Kolkata - 700 009**

**Mobile : 9231639923, 9830250022, 9830408868**

**E-mail : ccrrod2019@gmail.com**

5. The 'Policy of Mining of Minor Minerals in Private/Raiyati land for the State of West Bengal' of 2022 announces that the 'lessee shall pay royalty, cess, DMF and other statutory payments'. Similar is the case for the holder of the mining lease on the Government vested land according to the 2016 policy. The District Mineral Foundation must be properly utilized to ensure environmental and health safety to the residents of the area.
6. Formation and smooth functioning of various trade unions must be allowed without any obstacle and every worker must have the right to join any such trade union organization of her/his choice.
7. No land should be forcefully taken from any individual land owner, especially from tribal families defying the forest rights act, 2006.

We do hope the Government of West Bengal will accept our demands and act accordingly within the ambit of law.

Thanking you,

Sincerely yours,

Asadullah Gayen (CITU), Pradip Roy (NTUI), Ashish Dasgupta (IFTU), Arun Chatteraj (AITUC), Priyam Basu (TUCI), Ashok Sengupta (AICCTU), Dinesh Roy (TUCC), Purab Basu (INTUC), Sudhangshu Mondal (UTUC), Arunava Dhar (AWBSRU), Tapas Guha (SASSC), Sourav Chakraborty (PBVM), Sujay Bala (SSU), PRC (Fuad Halim).

Copy to: Chief Secretary (Government of West Bengal), Chairman (WBMDTCL),  
Chairman (WBPCB), District Magistrate (Birbhum).

343

345

~~301 (F)~~

# Co-ordination Committee against Silicosis and other occupational Diseases

55, Surya Sen Street, Kolkata - 700 009

Mobile : 9231639923, 9830250022, 9830408868

E-mail : ccsod2019@gmail.com

Ref. No. ....

Date .....  
March 6, 2020

To,  
Dr. P. Ulaganathan, IAS  
District Magistrate,  
South 24 Parganas

Dear Dr. Ulaganathan.

You must be aware of the hundreds of people from Canning I, Canning-II, and Bhangor blocks of your district who had gone to work in stone crusher units of Paschim Bardhaman 8-10 years ago along with their co-workers from Minakhna, Sandeshkhali, Deganga. You must also be aware of the fact that all these people have the potential of getting affected by silicosis and even to die due to this deadly occupational disease, as has happened to tens of their co-workers from north 24 parganas already. In fact, according to our record 4 such people have already died at unusual young ages.

1. Riyajul Molla (Died on March 8, 2013 at the age of 25 years).
2. Abdur Salam Molla (Died on December 24, 2018 at the age of 41 years).
3. Jahar Ali Molla (Died on November 5, 2017 at the age of 52 years).
4. Ramjan Khan (~45 years).

These people had been fighting a case in the Hon'ble High Court of Calcutta since 2017 and in December, 2019, the Hon'ble court constructed a high-powered committee in which DM of four districts, including you, are the members (see attachment). We have the report that this committee, headed by the Member Secretary, West Bengal State Legal Aid and Services Authority, has met twice and submitted an interim report to the Court, but surprisingly neither you nor any representative from your office attended any of these meetings, while all other districts have participated with eagerness. We also have the report from the villagers that unlike north 24 parganas, your district administration is quite insensitive to their situation, especially in the blocks of Canning-I and Bhangor.

Therefore, we place the following demands in front of you which we hope will be implemented immediately.

1. Arrange for regular monthly medical camps in the affected villages and arrange to supply all necessary medicines free of cost, as has been happening in north 24 parganas.
2. Arrange to collect chest X-Rays of all the affected villagers (list attached) using a 300 mA instrument and send the plates to the Labour Department for diagnosis by the silicosis board. This exercise has to be periodic as silicosis is known to be a progressive disease.
3. Ensure availability of adequate X-Ray and spirometry setup in all the block hospitals.
4. Arrange for Rs. 4 lakhs compensation each for the families of the deceased.
5. Till the Government of West Bengal comes up with a comprehensive policy on silicosis, arrange for adequate monthly ration and monetary allowance of Rs. 5000 following the recommendations of the Expert Committee on Determining the Methodology for Fixing the National Minimum Wage Government of India.
6. Cooperate with all the efforts initiated by the Government of West Bengal following orders of the Hon'ble High Court of Calcutta
7. Several stone crushing units are opening in population dense areas of your district and you need to immediately close them following standard safety protocol.

We do hope that you will take all necessary measures immediately.

Thank you,

*[Handwritten signature]*

Conveners,

Co-ordination Committee against Silicosis and other Occupational Diseases

(A committee comprising of SASSC, PBVM, SSU, CITU, NTUI, IFTU, AWBSRU, AICTU, INTUC, AITUC, UTUC, TUCC, AHSD, HSA, PRC and many others)

Co-ordination Committee Against Silicosis and other occupational Diseases.

Received & Verified  
17/03/2020  
06/03/2020  
Confidential Secretary (Dev)  
South 24 Parganas

346  
~~201 (K)~~

# Co-ordination Committee against Silicosis and other occupational Diseases

55, Surya Sen Street, Kolkata - 700 009

Mobile : 9231639923, 9830250022, 9830408868

E-mail : ccsod2019@gmail.com

To:  
Shri Sumit Gupta, IAS  
District Magistrate,  
North 24 Parganas

Date .....

Date: December 15, 2020

Dear Shri. Gupta,

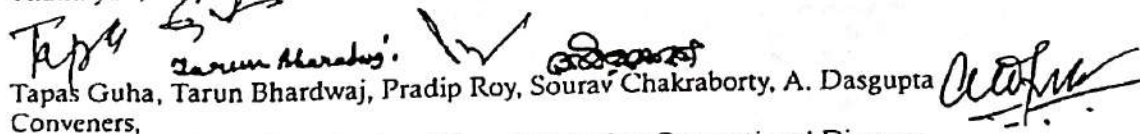
You must be aware of the people from Minakha, Sandeshkhali, Deganga, Haroa, Basirhat blocks of your district who had gone to work in stone crushing units of Paschim Bardhaman 8-10 years ago along with their co-workers from Canning-I, Canning-II, and Bhangor. You must also be aware of the fact that all of them have the potential of getting affected by silicosis and even to die due to this deadly occupational disease, as has happened to at least 47 cases in last few years from north 24 parganas only. However, only in 13 cases the family of the deceased has received a onetime compensation of Rs. 4 lakhs. Following the order of the Hon'ble High Court of Calcutta, medical tests have been carried out in different blocks by the Health Department and we find at least 80 people are suffering from Silicosis or lung related ailments. However, neither the tests had been exhaustive nor regular and excepting sporadic medical helps, no financial or other helps have been offered to them.

In such a situation, we would like to place the following demands to you,

1. Exhaustive and regular health check-up of the victims and regular medical camps with complete medical support at all the affected places of your district have to be organized.
2. A compensation of Rs. 2 lakhs should immediately be disbursed to all the patients from your district who have been tested and already diagnosed by the Government of West Bengal.
3. A compensation of Rs. 4 lakhs have to be disbursed to the families of all deceased persons from your district without delay. In some cases, where documentary evidences do not exist, your office should enquire through a committee and here the statements of the villagers, co-workers should be considered with topmost priority.
4. A comprehensive Silicosis policy for the state has to be made and implemented immediately.
5. Swasthyasathi facility must be extended on priority basis to the families of all the victims.
6. BDOs' of every affected block must be allotted with special monthly ration provisions for these families.
7. Digital X-Ray machine with 300 mA rating must be installed in all the affected blocks. Other treatment facilities and dedicated medical experts must also be made available at the block level.
8. Many of the victims have suffered from Amphan who have to be properly compensated.

We do hope that you will consider the demands of these affected workers/villagers with sympathy and ensure quick implementation of the same.

Thank you,

  
Tapas Guha, Tarun Bhardwaj, Pradip Roy, Sourav Chakraborty, A. Dasgupta  
Conveners,

Co-ordination Committee Against Silicosis and other Occupational Diseases

(A committee comprising of NTUI, IITU, CITU, INTUC, AITUC, AICCTU, UTUC, TUCC, AWBSRU, SASSC, PBVM, SSU, Matribhumi Patrika and many others)

RECEIVED

Copy not Verified

15/12/20

DM(G), District Section

Annexure - A-20



345 ~~354~~

Toxicology and  
Industrial Health

Article

## Stone mining work and dust pollution in Birbhum district, West Bengal, India

Toxicology and Industrial Health  
2024, Vol. 40(1) 185–193  
© The Author(s) 2024  
Article reuse guidelines:  
sagepub.com/journals-permissions  
DOI: 10.1177/10748233231233310  
journals.sagepub.com/home/tih  
S Sage

Biswanath Malakar<sup>1</sup> , Subrata K Roy<sup>2</sup>, Monohar Hossain Mondal<sup>3</sup>  and  
Ankit Roy<sup>4</sup>

### Abstract

Dust pollution is common in Indian roads and several industrial settings (including mines) that affects human health. Identification and characterization of the dust particles in the mining area is essential for knowing the properties of the dust that effectively causes ailments to humans, particularly among workers those who are working in unorganized industrial settings. The present study aimed to determine the level of dust pollution and to know the size and characterize the dust particles in the Pochami-Hatgacha stone mine areas of Birbhum district, West Bengal, India. Dust samples were collected and analysed for Dynamic Light Scattering (DLS) to determine the size and shape of the particles, Fourier Transform Infrared Spectroscopy (FT-IR) to determine the free silica content, and X-ray Fluorescence (XRF) analysis for quantitative estimation of components in the sample. All the analyses were done following standard instrumentation and techniques. The size of the dust particles was much less (ranges 101–298 nm) than the size of respirable particles (2500 nm). Those were mostly generated as well as precipitated during peak working hours of the day. Presence of considerable amounts of silica was confirmed by the FT-IR (strong and broad band at 1000  $\text{cm}^{-1}$ ) and XRF analysis (76.85%  $\text{SiO}_2$ ). Exposure to these dust particles may cause severe health impairments. Therefore, interventions like wet drilling and blasting, sprinkling of water during peak working hours, and awareness of use of personal protective devices among workers are required to reduce the risk and hazards associated with dust pollution to the health of miners and inhabitants around the mines.

### Keywords

Birbhum, dust pollution, occupational health and hazards, stone mines, respirable particles

Received 12 November 2022; Revised 13 December 2023; Accepted 31 January 2024

### Introduction

Exposure to hazards in industry preferably in the workplace causes more than 270 million injuries and 2.3 million deaths annually throughout the world (Rushton, 2017). The situation becomes more complicated at the workplace in developing countries like India, where most of the workers worked in adverse physical and environmental conditions with less health protective devices particularly in unorganized sectors. Health and safety at workplace of workers are often ignored which were further accompanied by competing social, economic and political issues (Saha and Sadhu, 2013). Additionally, lack of education, unawareness of workplace hazards and poor health condition aggravate the situation more difficult to manage (Agnihotram, 2005).

In India, annual incidence of injuries and deaths due to occupational exposure were 17 million and 45,000, respectively (Leigh et al., 1999). This emphasizes the need of studying occupational hazards and health at

<sup>1</sup>Department of Anthropology, Government General Degree College Singur, India

<sup>2</sup>Biological Anthropology Unit, Indian Statistical Institute, Kolkata, India

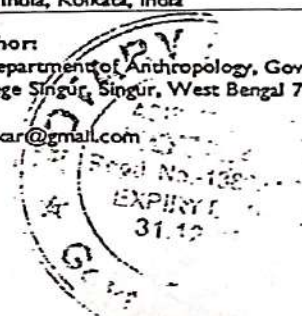
<sup>3</sup>Chemical Sciences Laboratory, Government General Degree College Singur, India

<sup>4</sup>Geological Survey of India, Kolkata, India

### Corresponding author:

Biswanath Malakar, Department of Anthropology, Government General Degree College Singur, Singur, West Bengal 712409, India.

Email: biswanath.malakar@gmail.com



346

352

workplace in India for preventing workplace hazards and reducing the risk of occupational diseases/impairment in the population (ICMR, 2017).

Stone mining is an unorganized sector of the mining industry categorized under small mines in India that provides employment opportunity to over 0.5 million individuals (Sivacoumar et al., 2001, 2006). Mining work is generally considered as one of the hazardous jobs. Dust particles are generated during the process of mining and crushing work and the whole process also creates huge noise due to sound of crushers and transportation (Malakar et al., 2019). Stones are crushed into different sizes and used as raw materials in construction industry (like construction of buildings, railway tracks, metalled roads, bridges and flyovers). During the last century or so, particularly, after the introduction of railways and rapid increase in construction works in different parts of the country, the demand of stone chips has increased remarkably. To fulfil these enormous demands, the stone mining and crushing industry has increased substantially. However, most of the units are poorly regulated (due to private ownership) with very limited pollution control measures at the work place.

Studies conducted in different parts of the world reported that a huge amount of dust particles are generated during mining work. Bahrami et al. (2008) mentioned that a significant amount of respirable dust particles generated in stone quarrying and crushing activities; Golbabaie et al. (2004) and Healy et al. (2014) pointed out the presence of crystalline silica in dust particles which were generated due to mining and crushing work. Several scientific studies (Bazarbayev et al., 2022; Ojima, 2003) used Fourier Transferred Infrared Spectrophotometry (FT-IR) for the detection of crystalline silica in the dust sample.

In India, studies (Semple et al., 2007; Sivacoumar et al., 2006) conducted in stone mines revealed that the level of dust pollution was beyond the national standard. Green and colleague (2008) pointed out that stone mine workers in India exposed to 23 times higher crystalline silica dust than workers of the United Kingdom. Kumar et al. (2014) reported the presence of silica in the dust sample collected from stone quarries in Andhra Pradesh. Similar findings were also reported by Mukherjee et al. (2005) in coal mines using FT-IR spectroscopy. Begum et al. (2022) determined that exposure to such hazardous elements in the workplace posed potential threats to the workers including severe lung impairments (Govindagoudar et al., 2022). Studies conducted in granite mines (Singh et al., 2010), zinc mines (Chauhan, 2010), sandstone mines (Nandi et al.,

2021) and coal mines (Mishra and Das, 2017) in India also reported that the concentration of such dust was beyond tolerable limit/acceptable standard in the workplace. Though, the Indian standard for respirable crystalline silica is 3–6 times higher than the standard set other parts of the world and thus, it was recommended to lower the standard to reduce the risk of silicosis in the Indian stone mines (Prajapati et al., 2020).

To our knowledge, there is no study that addresses the level of pollution in the stone mine industries of Birbhum district, West Bengal, where more than 500 crushers and 70 stone quarries are functioning. Moreover, some recent studies highlighted that the crude death rate (CDR) of this region is much greater than the rate prevailed in the State (Rai et al., 2020) and most of the deaths are due to circulatory disorder and respiratory system-related disease (Ghosh et al., 2022). In view of above, the present study was conducted in the stone mine areas of Birbhum district, West Bengal, aiming to assess the level of dust pollution and to determine the size and characterize the dust particles in the stone mine areas.

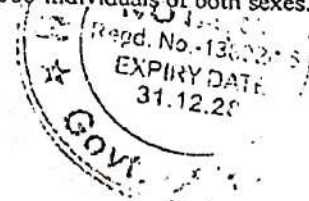
## Materials and methods

### Study area and stone mining work

Present data are part of a larger bio-medical project conducted in the *Pachami-Hatgacha* stone mine areas of Birbhum district, West Bengal. The research was conducted after prior institutional approval from the Ethical Committee for the Protection of Research Risks to Humans.

Mining industry in this area started probably during the end of 1950s (although not well documented), when the Geological Survey of India catalogued natural resources in this area. People came to know that a long stretch of the area is covered with igneous rock, just 4–5 feet below the surface soil.

In Birbhum district, stone mines and crushers are mainly scattered in Mahammad Bazar, Rampurhat and Nalhati blocks. The stone mining and crushing work in the present study area is primarily the extension of stone mining at Pakur area of Rajmahal hills (Jharkhand) which is as old as the introduction of railways in India (1858). The *Pachami-Hatgacha* stone mine area consists of more or less 70 stone quarries and 500 crushers. However, the exact number may vary because most of the quarries and crushers have private ownership as well as some cultivable lands are being used as mines. Mining and crushing work in the present study area provided job opportunity to at least 20,000 individuals of both sexes.



347

353

Again, the exact number may vary because most of the quarries and crushers run privately and there are seasonal variations in terms of number of workers. A majority of the workers in the present study area are employed informally without any written contract. The workers are paid on the basis of the work done by them in a day. Thus, most of them are deprived from any social security scheme (like provident fund and accident benefit) and health and safety measures at work place is mostly ignored. The work continues over 12 hours a day without any formal break. The work in stone mines includes stone blasting, hammering, crushing, screening and transportation. In all the stages of preparing stone-chips, human involvement is necessary as most of the crushers lack mechanization and automation.

#### Data on dust pollution

The dust samples were collected from two different locations (during both day and night shift) situated inside the stone crusher areas. Samples 1 and 2 were

collected from site A, on the other, samples 3 and 4 were collected from site B (shown in Figure 1) and analysed in the following ways:

- (i) Sample collection: dust samples were collected using the APM 550 system (the APM 550 system is a manual method for sampling fine particles PM 2.5 fraction and is based on impactor designs, standardized by USEPA for ambient air quality monitoring), Envirotech Instrument Pvt. Ltd (India) in pre-weighed filter papers. Samples 2 (10:30–16:00) and 3 (08:00–16:00) were collected during peak working hours while samples 1 (16:15–22:00) and 4 (22:00–06:00) were collected during leisure time of the day. After collection of dust samples, weight of each filter paper was taken and preserved in dark plastic pouches before further analysis. The collected sample was carefully placed in the High-Resolution (HR)-electron microscope (Leica DM 1000 LED Microscope) which is a

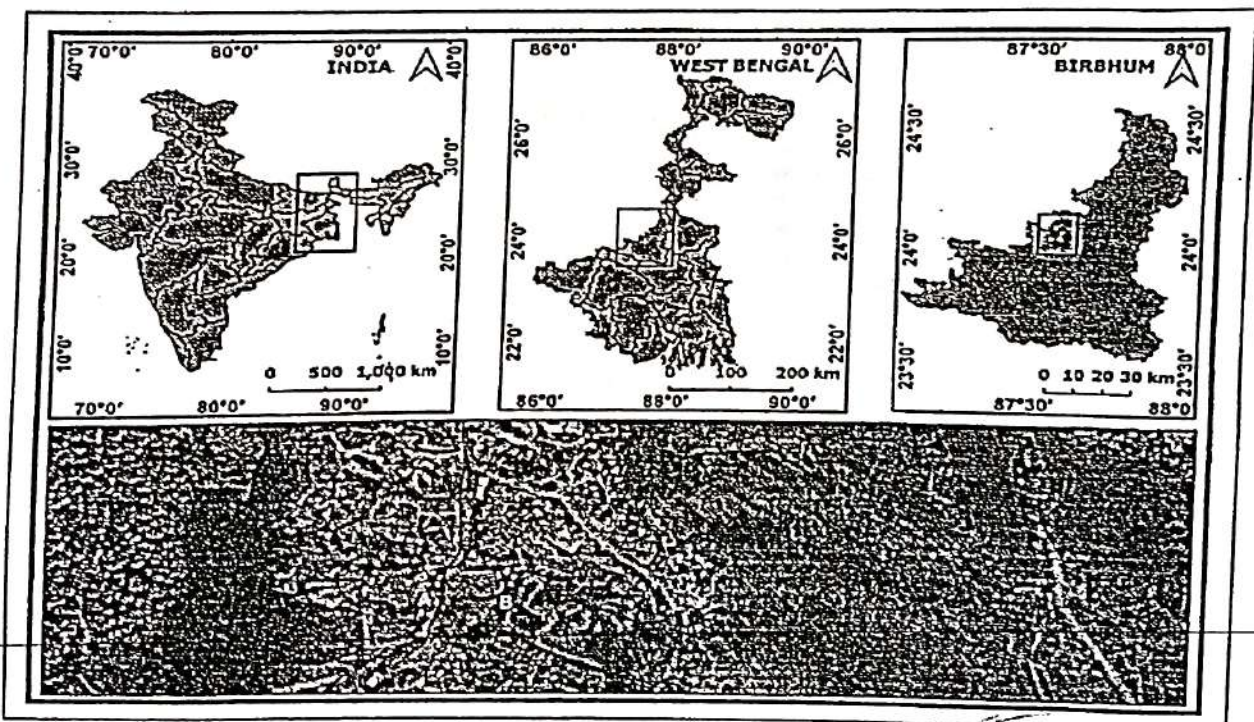
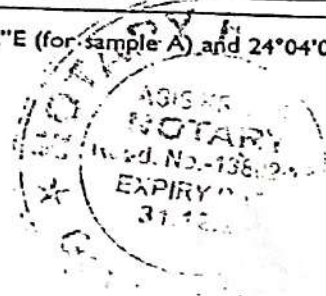


Figure 1. Study area with sampling location coordinate as  $24^{\circ}04'03''\text{N } 87^{\circ}35'12''\text{E}$  (for sample A) and  $24^{\circ}04'03''\text{N } 87^{\circ}35'14''\text{E}$  (for sample B) in Birbhum district, West Bengal, India.



- useful tool to find out the structural features of the dust particles (Spence et al., 2006).
- (ii) Sample preparation and analysis for Dynamic Light Scattering (DLS): in the laboratory, each filter paper was considered as a centimetre graph paper and the dust deposition throughout the paper considered as consistent. The filter paper was cut into 2 × 2 cm for further analyses. High-performance liquid chromatography (HPLCL) grade water was added (5.0 mL) to the sample paper for dilution and left for around 200 hours. Then each sample was centrifuged for 15 min, each at different centrifugal speed starting from 176 g to 11269 g (with a rotor radius of 7 cm). We have considered the samples obtained at the highest speed of the centrifuge for next analyses. Then Dynamic Light Scattering (DLS) analysis was done by using MAL 1030323, Malvern Instrument Ltd (United Kingdom), for identification of size of the dust particles.
- (iii) Dynamic Light Scattering (DLS) is known to be one of the most versatile and useful techniques in physical chemistry for measuring the size and shape of nano particles through determination of size distribution profile. Size measurements were performed at a 90° angle in triplicate. DLS analyzes the velocity of particle movement by the Brownian-motion of the particle (Mondal et al., 2017).
- (iv) Fourier Transform Infrared Spectroscopy (FT-IR) analysis: the collected sample was carefully placed in the FTIR-3500 Spectrometer, JASCO (Germany), for FT-IR studies. FT-IR was used for identifying the chemical properties of the sample. IR spectroscopy is the only analytical method which provides both ambient temperature operation and the capable to directly monitor the vibrations of the functional groups. It characterizes molecular structure and governs the course of chemical reactions. The term 'infrared' generally refers to any electromagnetic radiation falling in the region from 0.7 mm to 1000 mm. However, the region between 2.5 mm and 25 mm (4000 to 400  $\text{cm}^{-1}$ ) is the most attractive for chemical analysis. Thus, the technique of IR is one of the reliable tools for determination of several functional groups present in the analyte and comes in the range of IR spectroscopy (Mawhinney et al., 1997).

- (v) X-ray Florescence (XRF): the collected sample was analysed in an X-ray florescence instrument (XRF multi-element analyzer, Bruker, S2 KODIAK) for the quantitative estimation of component species. XRF works on wavelength dispersive spectroscopic principles. This method is widely used for elemental and chemical analyses (Kumar and Rajkumar, 2014).

## Results

Table 1 shows the description of dust samples collected from field areas. The weight of the precipitated sample was higher in sample 3 (0.4416 gm) and sample 2 (0.3792 gm) than sample 4 (0.1681 gm) and sample 1 (0.2411 gm) that indicated more amount of dust particles were generated during the peak working hours of the day (i.e. 08:00–16:00 h).

Table 2 shows the results of Dynamic Light Scattering (DLS) analysis of dust samples. The peak mean intensity (d nm) describes the mean value of particle diameter as well as the size of the particles. The values of peak mean intensities (d nm) were higher in sample 1 and sample 4 than sample 2 and sample 3. The size (nm) of the sample was higher in sample 1 (298 nm) and sample 4 (139 nm) than sample 3 (101 nm) and sample 2 (108 nm). Overall, the size of the particles in all the four samples was much lower than the size of respirable particle (i.e. <2500 nm or <2.5  $\mu\text{m}$ ) as depicted from HR-electron microscopic images (shown in Figure 2).

Figure 3 shows the result of Fourier Transformed Infra-Red (FT-IR) spectra of dust sample. The spectra indicate a number of frequencies to identify several functional groups, which indeed supports the complex nature of the sample and indicates the presence of several Infra-Red (IR) active moieties. The strong and broad band at 1000  $\text{cm}^{-1}$  is the characteristic of silicate stretch arising from the different silicon oxides which may present in the sample.

Table 3 shows the results of X-ray florescence (XRF) analysis of dust sample. There were 26 elements present in the analytes. The major components were  $\text{SiO}_2$  with 76.85% and  $\text{Al}_2\text{O}_3$  with 9.75%. Other trace and ultra-trace elements like Fe, Ca, Mg, Cr, Cu, Pb and Ti were present in considerable amounts.

## Discussion

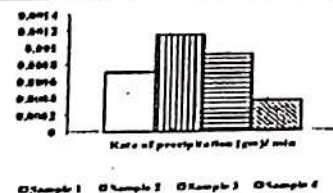
The present study was conducted in the stone mine areas of Birbhum district, West Bengal, where approximately 500 stone crushers and 70 stone quarries

349

355

\* Table 1. Description of dust samples collected from field area.

Sample	Time of sampling	Duration (min.)	W <sub>1</sub> (gm)	W <sub>2</sub> (gm)	W <sub>2</sub> - W <sub>1</sub> (gm)
1	16:15 to 22:00	345	4.3149	4.5560	0.2411
2	10:30 to 16:00	330	4.3061	4.6853	0.3792
3	08:00 to 16:00	480	4.3261	4.7677	0.4416
4	22:00 to 06:00	480	4.3036	4.4717	0.1681



W<sub>1</sub> = Initial weight of filter paper; W<sub>2</sub> = Final weight of filter paper.

Table 2. Results of Dynamic Light Scattering (DLS) analysis of dust samples.

Sample no.	Observation	Peak mean Intensity (d nm)	Size (nm)
1	1	298.6	298
	2	568.7	
2	1	108.6	108
	2	243.0	
3	1	101.6	101
	2	176.3	
4	1	139.5	139
	2	190.2	

Size of respirable particle is < 2.5 µm (micro-metre) or 2500 nm (nano-metre).

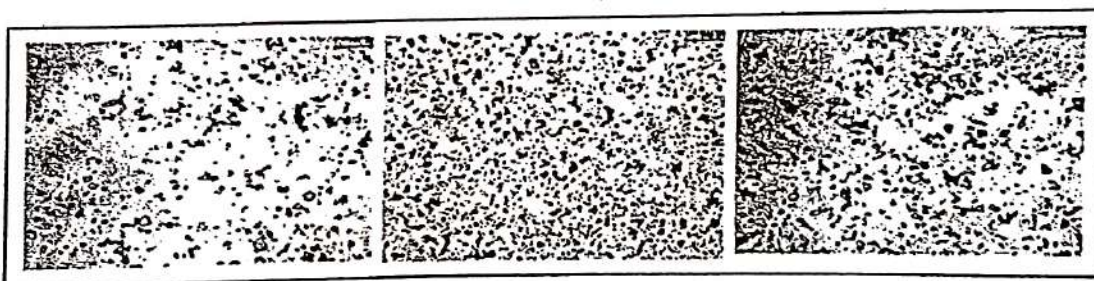


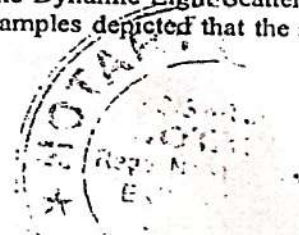
Figure 2. Images of dust particles obtained from HR-electron microscope.

are functioning. The aim of the study was to understand the level of dust pollution and to know the size and characterize the dust particles in the mine areas. In order to fulfil the objectives, data were collected on dust samples at different locations during different times of the day (including day and night). The samples were analysed for HR-electron microscopy, DLS, FT-IR and XRF using standard techniques and instrumentation.

The results of the present study indicated that a huge amount of dust particle was generated and precipitated in the present study area particularly during peak

working hours of the day (i.e. between 10:00 and 16:00 h). Corroborates with present findings, Sooktawee et al. (2020) also reported diurnal variation in dust pollution in the stone mine areas of Thailand and identified two peaks of dust pollution – during morning and evening hours of the day. Similar findings were reported in the study conducted in stone crushing units of Pammal areas of Tamil Nadu (Sivacoumar et al., 2006) and Nalgonda district of Telangana (Deshmukh et al., 2017).

The result of the Dynamic Light Scattering (DLS) analysis of dust samples depicted that the size of the



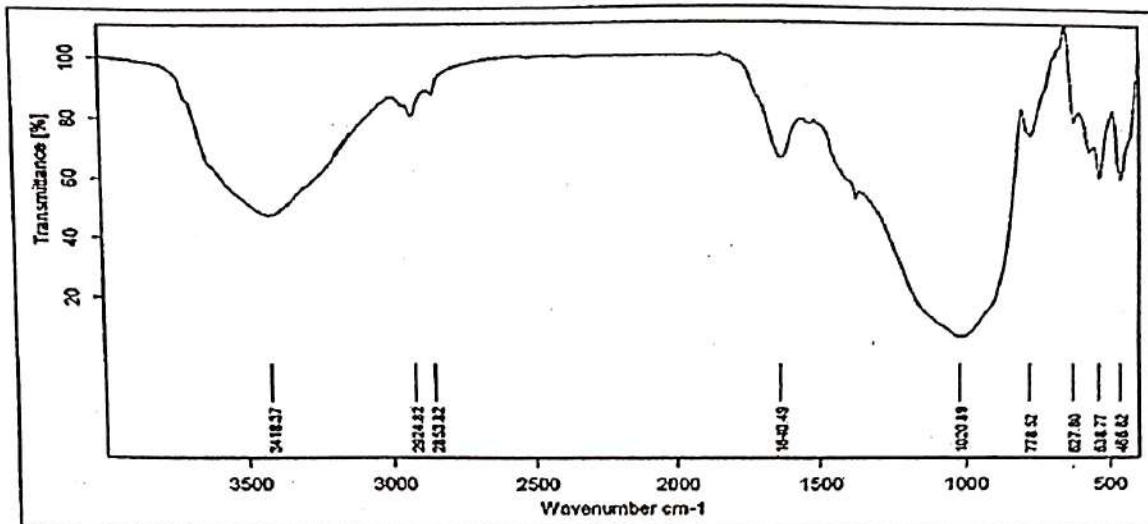


Figure 3. Results of Fourier Transformed Infra-Red (FT-IR) spectra of dust sample.

Table 3. Results of X-ray fluorescence (XRF) analysis of dust sample.

Sl. No.	Test parameter	Certified	Observed	Sl. No.	Test parameter	Certified	Observed
1	SiO <sub>2</sub> %	77.29 ± 0.57	76.85	14	Cu (mg/kg)	1230 ± 153	1196
2	Al <sub>2</sub> O <sub>3</sub> %	9.30 ± 0.51	9.75	15	Ga (mg/kg)	14.1 ± 4.8	13
3	Fe <sub>2</sub> O <sub>3</sub> %	4.88 ± 0.39	4.44	16	Nb (mg/kg)	15.4 ± 2.1	15
4	CaO %	1.16 ± 0.21	0.97	17	Ni (mg/kg)	12.8 ± 5.7	12
5	MgO %	0.47 ± 0.36	0.39	18	Pb (mg/kg)	285 ± 48	274
6	Na <sub>2</sub> O %	0.44 ± 0.12	0.4	19	Rb (mg/kg)	270 ± 45	255
7	K <sub>2</sub> O %	2.91 ± 0.18	.28	20	Sc (mg/kg)	5.1 ± 1.8	6
8	MnO %	0.18	0.16	21	Sr. (mg/kg)	24 ± 12	30
9	TiO <sub>2</sub> %	0.25	0.24	22	Th (mg/kg)	21.4 ± 5.1	21
10	P <sub>2</sub> O <sub>5</sub> %	0.05	0.04	23	V (mg/kg)	47 ± 18	45
11	Ba (mg/kg)	206 ± 69	187	24	Y (mg/kg)	29 ± 12	29
12	Co (mg/kg)	8.8 ± 3.3	7	25	Zn (mg/kg)	498 ± 81	469
13	Cr (mg/kg)	35 ± 12	29	26	Zr (mg/kg)	234 ± 75	228

particles was much smaller than the size of respirable particles (i.e. <2.5 μm or <2500 nm). This finding corroborates with the study conducted in the stone mines of Tamil Nadu (Sivacoumar et al., 2001, 2006) and Madhya Pradesh (Semple et al., 2007), where they also reported massive prevalence of respirable dust particles. Furthermore, a study conducted in stone crushing units of Gwalior (Semple et al., 2007) stressed that there were no pollution reduction measures in the mining sectors, machines were mostly uncovered and no water sprinklers were used during working hours to reduce pollution level.

Therefore, workers are continuously exposed to such smaller air-borne dust particles, which are primarily deposited in the alveolar region of lungs and from their translocated and transported to distance sites/organs through macrophage-mediated clearance, interstitial-lymphatic clearance and blood circulation (Fan and Liu, 2021), ultimately causing adverse health effects in the workers including respiratory, cardiovascular, liver, neurological, gastro-intestinal, kidney, mental health (Graczyk and Riediker, 2019; Stewart and Hursthouse, 2018) and may even induce DNA damage (Leo'n-Mejia et al., 2018).



357 351

314

\* The result of the Fourier Transformed Infra-Red (FT-IR) spectra of dust samples indicated the presence of silicate stretch arising from different silicon oxides. This finding corroborates with the study of Baysal et al. (2018), who reported that strong band at 990 and 1010  $\text{cm}^{-1}$  in FT-IR proves the presence of silicon-oxygen in the sample. Similarly, Di Benedetto et al. (2021) also confirmed the presence of silica in the sample through strong band at 1072  $\text{cm}^{-1}$  in FT-IR analysis. Present finding also corroborates with the study of Mukherjee et al. (2005) and Prajapati et al. (2021); they found that dust samples in Indian mines contained a huge amount of crystalline silica using FT-IR analysis.

The result of the X-ray fluorescence (XRF) analysis of dust samples revealed that the major component of the dust sample was  $\text{SiO}_2$  (76.85%), which is one of the major concerns of present study. Exposure to such silicate stretch may cause the development of pulmonary diseases such as silicosis, tuberculosis, chronic bronchitis, chronic obstructive pulmonary disease (COPD) and lung cancer among the workers (Margan et al., 2023). Therefore, a surveillance system needs to be emphasized for early detection and tracking of workers with such pulmonary diseases (Rupani, 2023). The present sample also contained considerable amounts of aluminium oxides, ferric oxides and titanium oxides. Existing literature suggests that exposure to such metals even at a low concentration may cause several health impairments in humans including in the brain tissues, lungs, skin and eyes (Alasfar and Isaifan, 2021; Mondal et al., 2021).

However, the result of the present study cannot be claimed to be free from limitations because the present study was cross-sectional in nature with small sample size; other uncontrollable factors like diurnal and seasonal variation, temperature, humidity and other concomitants were not considered in the data collection and analysis. Therefore, future studies with larger sample, considering all the limitations of the present study, would provide better insights into the present problem.

### Conclusion

Analysis of dust sample indicated that the size of the particles was less than the size of respirable particles with a large presence of silicate in the sample. Prolonged exposure to these dust particles may cause severe health impairments like pneumoconiosis, tuberculosis or other lung-related impairments. Moreover, most of the stone crushing units do not follow any kind of pollution control measures. Therefore, necessary pollution

control countermeasure activities should be initiated such as wet drilling and blasting, sprinkling of water on the crushing and sorting areas, road cleaning before the peak working hours of the day and improvement of industrial processes at the potential source area. The local administration should also strictly impose and monitor the basic safety and pollution control measures at the workplace. Further, planting of vegetation around the crushing units may perhaps help to reduce the risk and hazards associated with dust pollution (including the risk of health impairments) of miners and inhabitants around the mines.

### Acknowledgements

The authors are indebted to the participants of the present study and are also thankful to the Indian Statistical Institute for providing financial and logistic support. The author is also thankful to Mr. Abhijit Pakhira of Haripal College for his help during preparation of the study map. We also acknowledge the technical support of the different institutions like the Indian Institute of Chemical Biology, Kolkata, the Indian Association for the Cultivation of Science, Kolkata and the University of Burdwan during analysis of dust samples.

### Declaration of conflicting interests

The author(s) declared no potential conflicts of interest with respect to the research, authorship, and/or publication of this article.

### Funding

The author(s) disclosed receipt of the following financial support for the research, authorship, and/or publication of this article: This work was supported by the Indian Statistical Institute, Kolkata.

### Ethical statement

#### Ethical approval

Ethical approval was obtained from the Ethical Committee for the Protection of Research Risks to Humans, Indian Statistical Institute.

### ORCID iDs

Biswanath Malakar © <https://orcid.org/0000-0002-7822-0201>  
 Monohar Hossain Mondal © <https://orcid.org/0000-0003-2986-5721>

### References

Agnihotram RV (2005) An overview of occupational health research in India. *Indian Journal of Occupational and Environmental Medicine* 9: 10–14.



- 358 352
- Alasfar RH and Isaifan RJ (2021) Aluminum environmental pollution: the silent killer. *Environmental Science and Pollution Research* 28: 44587–44597.
- Bahrami AR, Golbabai F, Mahjub H, et al. (2008) Determination of exposure to respirable quartz in the stone crushing units at Azendarian west of Iran. *Industrial Health* 46: 404–408.
- Baysal G, Aydin H, Uzan S, et al. (2018) Investigation of antimicrobial properties of QASs+ (novel synthesis). *Russian Journal of Physical Chemistry B* 12: 695–700.
- Bazarbayev R, Zhou B, Allaniyazov A, et al. (2022) Physical and chemical properties of dust in the Pre-Aral region of Uzbekistan. *Environmental Science and Pollution Research* 29: 40893–40902.
- Begun W, Rai S, Banerjee S, et al. (2022) A comprehensive review on the sources, essentiality and toxicological profile of nickel. *RSC Advances* 12: 9139–9153.
- Chauhan SS (2010) Mining, development and environment: a case study of Bijolia mining area in Rajasthan, India. *Journal of Human Ecology* 31: 65–72.
- Deshmukh A, Pradip N, Dhatrik S, et al. (2017) Assessment of occupational dust and silica exposure in Indian stone mining and crushing unit- A case study. *Current World Environment* 12: 661–669.
- Di Benedetto F, Giaccherini A, Romanelli M, et al. (2021) A study of radicals in industrial raw cristobalite powders. *Physics and Chemistry of Minerals* 48: 9.
- Fan L and Liu S (2021) Respirable nano-particulate generations and their pathogenesis in mining workplaces: a review. *International Journal of Coal Science and Technology* 8(2): 179–198.
- Ghosh RK, Saha D, Sarma M, et al. (2022) Prevalence and health status of COPD in rural West Bengal. *Lung India* 39: 242–246.
- Golbabaei F, Barghi MA and Sakhaei M (2004) Evaluation of worker's exposure to total, respirable and silica dust and the related health symptoms in Senjedak stone quarry, Iran. *Industrial Health* 42: 29–33.
- Govindagoudar MB, Singh PK, Chaudhry D, et al. (2022) Burden of silicosis among stone crushing workers in India. *Occupational Medicine* 72: 366–371.
- Graczyk H and Riediker M (2019) Occupational exposure to inhaled nanoparticles: are young workers being left in the dust? *Journal of Occupational Health* 61(5): 333–338.
- Green DA, McAlpine G, Semple S, et al. (2008) Mineral dust exposure in young Indian adults: an effect on lung growth? *Occupational and Environmental Medicine* 65: 306–310.
- Healy CB, Coggins MA, Tongeren MV, et al. (2014) Determinants of respirable crystalline silica exposure among stone workers involved in stone restoration work. *Annals of Occupational Hygiene* 58: 6–18.
- Indian Council of Medical Research (Icmr) (2017) India: health of the nation's states- the India state-level disease burden initiative. (Retrieve from: [https://www.healthdata.org/sites/default/files/policy\\_report/2017/India\\_Health\\_of\\_the\\_Nation%27s\\_States\\_Report\\_2017.pdf](https://www.healthdata.org/sites/default/files/policy_report/2017/India_Health_of_the_Nation%27s_States_Report_2017.pdf))
- Kumar RS and Rajkumar P (2014) Characterization of minerals in air dust particles in the state of Tamilnadu, India through FTIR, XRD and SEM analyses. *Infrared Physics & Technology* 67: 30–41.
- Kumar CHK, Reddy MN, Sharan BSM, et al. (2014) Deterioration of pulmonary function in stone quarry workers. *Biomedical Research* 25: 261–266.
- Leigh J, Macaskill P, Kuosma E, et al. (1999) Global burden of disease and injury due to occupational factors. *Epidemiology* 10: 626–631.
- Leo'n-Mejia G, Machado MN, Okuro RT, et al. (2018) Intratracheal instillation of coal and coal fly ash particles in mice induces DNA damage and translocation of metals to extrapulmonary tissues. *Science of the Total Environment* 625: 589–599.
- Malakar B, Mallick A, Roy SK, et al. (2019) Hearing threshold and its concomitants among Santal stone mine workers of Birbhum district, West Bengal, India. *Online Journal of Health and Allied Sciences* 18: 2.
- Margan A, Verlak D, Roj G, et al. (2023) Occupational exposure to silica dust in Slovenia is grossly underestimated. *Archives of Industrial Hygiene and Toxicology* 73: 297–302.
- Mawhinney DB, Glass JA and Yates JT (1997) FTIR study of the oxidation of porous silicon. *Journal of Physical Chemistry B* 101: 1202–1206.
- Mishra N and Das N (2017) Coal mining and local environment: a case study in Talcher coalfield of India. *Air, Soil and Water Research* 10: 1–12.
- Mondal MH, Malik S, De S, et al. (2017) Employment and resurrection of surfactants in bipyridine promoted oxidation of butanal using bivalent copper at NTP. *Research on Chemical Intermediates* 43: 1651–1670.
- Mondal MH, Begun W, Nasrollahzadeh M, et al. (2021) A comprehensive review on chromium chemistry along with detection, speciation, extraction and remediation of hexavalent chromium in contemporary science and technology. *Vietnam Journal of Chemistry* 59: 711–732.
- Mukherjee A, Bhattacharya SK and Saiyed HN (2005) Assessment of respirable dust and its free silica contents in different Indian coalmines. *Industrial Health* 43: 277–284.
- Nandi S, Dhatrik SV and Sarkar K (2021) Silicosis, progressive massive fibrosis and silico-tuberculosis among workers with occupational exposure to silica dusts in sandstone mines of Rajasthan state: an urgent need for initiating national silicosis control programme in India. *Journal of Family Medicine and Primary Care* 10: 686–691.
- Ojima J (2003) Determining of crystalline silica in respirable dust samples by infrared spectrophotometry in the presence of interferences. *Journal of Occupational Health* 45: 94–103.



359 353

- Prajapati SS, Nandi SS, Deshmukh A, et al. (2020) Exposure profile of respirable crystalline silica in stone mines in India. *Journal of Occupational and Environmental Hygiene* 17: 531-537.
- Prajapati SS, Mishra RA, Jhariya B, et al. (2021) Respirable dust and crystalline silica exposure among different mining sectors in India. *Archives of Environmental & Occupational Health* 76: 455-461.
- Rai RK, Barik A, Mazumdar S, et al. (2020) Non-communicable diseases are the leading cause of mortality in rural Birbhum, West Bengal, India: a sex-stratified analysis of verbal autopsies from a prospective cohort, 2012-2017. *BMJ Open* 10: e036578.
- Rupani MP (2023) Challenges and opportunities for silicosis prevention and control: need for a national health program on silicosis in India. *Journal of Occupational Medicine and Toxicology* 18: 11.
- Rushton L (2017) The global burden of occupational disease. *Current Environmental Health Reports* 4: 340-348.
- Saha A and Sadhu HG (2013) Occupational injury proneness in young workers: a survey in stone quarries. *Journal of Occupational Health* 55: 333-339.
- Semple S, Green DA, McAlpine G, et al. (2007) Exposure to particulate matter on an Indian stone-crushing site. *Occupational and Environmental Medicine* 65: 300-305.
- Singh G, Pal A, Niranjana RK, et al. (2010) Assessment of environmental impacts by mining activities: a case study from Jhansi open cast mining site- Uttar Pradesh, India. *Journal of Experimental Sciences* 1: 9-13.
- Sivacoumar R, Jayabalou R, Subrahmanyam Y, et al. (2001) Air pollution in stone crushing industry, and associated health effects. *Indian Journal of Environmental Health* 43: 169-173.
- Sivacoumar R, Jayabalou R, Swarnalatha S, et al. (2006) Particulate matter from stone crushing industry: size distribution and health effects. *Journal of Environmental Engineering* 132: 405-414.
- Sooktaewee S, Kanabkaew T, Boonyapitak S, et al. (2020) Characterising particulate matter source contributions in the pollution control zone of mining and related industries using bivariate statistical techniques. *Scientific Reports* 10: 21372.
- Spence JCH, Kolar HR, Hembree G, et al. (2006) Imaging dislocation cores- the way forward. *Philosophical magazine* 86: 29-31.
- Stewart A and Hursthouse A (2018) Environment and human health: the challenge of uncertainty in risk assessment. *Geosciences* 8: 24.



Annexure - A-21

360  
354



GOVERNMENT OF WEST BENGAL  
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE AND  
DISTRICT LAND & LAND REFORMS OFFICER  
BIRBHUM, SURI

Memo.No. 5602 / (M&M)/DL&LRO (B)/2022

Date : 07/11/2022

To  
The District Information Officer,  
NIC, Birbhum.

Sub:- Uploading of report on assessment of damage to the environment and ecology in stone mining areas of Birbhum District submitted by the Institute of Forest Productivity, Ranchi under ICFRE before the Hon'ble National Green Tribunal, Eastern Zone in connection with O.A. No. 127/2015/EZ in the matter of Ramchandra Mardi & ors. -vs- the W.B.P.C.B. & ors.



As decided in the virtual meeting dated 07/11/2022 of the committee constituted by the Environment Department, I am directed to request you to upload the report of the above subject matter in the official website of the Birbhum District Administration for public access.

The PDF copy of the report is enclosed which may be uploaded under the heading "Report on assessment of damage to the environment and ecology in stone mining areas of Birbhum District submitted by the Institute of Forest Productivity, Ranchi under ICFRE before the Hon'ble National Green Tribunal, Eastern Zone in connection with O.A. No. 127/2015/EZ in the matter of Ramchandra Mardi & ors. -vs- the W.B.P.C.B. & ors."

Additional District Magistrate and  
District Land and Land Reforms Officer  
Birbhum, Suri.

Memo.No. 5602/10/ (M&M)/DL&LRO (B)/2022

Date : 07/11/2022

Copy-forwarded to

- 1) CA to the District Magistrate, Birbhum for kind appraisal of the District Magistrate, Birbhum.

Additional District Magistrate and  
District Land and Land Reforms Officer  
Birbhum, Suri.

367 355

BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

OA No.127/2015/EZ

RAMCHANDRA MARDI & OTHERS VERSUS WEST BENGAL POLLUTION CONTROL BOARD KOLKATA &  
OTHERS

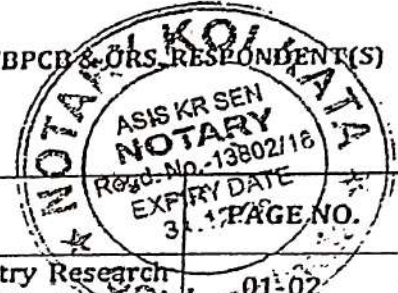
AND

OA No.88/2015/EZ

JOYDEEP MUKHERJEE APPLICANT(S) VERSUS MEMBER SECRETARY, WBPCB & ORS. RESPONDENT(S)

INDEX

S.NO	PARTICULARS	PAGE NO.
1	Affidavit submitting Report of Indian Council of Forestry Research and Education (ICFRE) regarding District of Birbhum in West Bengal.	01-02
2	Photocopy of Report dated 14.02.2022 annexed as Annexure R-1.	03 - 684



Place: Ranchi

Dated: 05.04.2022

COUNSEL FOR ICFRE

Gora Chand Roy Choudhary,

Advocate,

High Court Calcutta, Temple Chamber,

Room No. 35, 1<sup>st</sup> Floor,

6 OLD Post Office Street,

Kolkata-700001

Phone No:9830416260

EMAIL: roychoudhurygorachand@gmail.com

356

362

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EAST ZONE KOLKATA

IN THE MATTER OF

OA No.127/2015/EZ  
RAMCHANDRA MARDI & OTHERS

VS

WEST BENGAL POLLUTION CONTROL BOARD KOLKATA

AND

OA No.88/2015/EZ

JOYDEEP MUKHERJEE APPLICANT(S)

VERSUS

MEMBER SECRETARY, WBPCB & ORS. RESPONDENT(S)

**AFFIDAVIT SUBMITTING REPORT ON BEHALF OF ICFRE REGARDING ASSESSMENT OF DAMAGE TO THE ENVIRONMENT AND ECOLOGY IN STONE MINING AREAS OF BIRBHUM DISTRICT IN WEST BENGAL**

I, Dr. Nitin Kulkarni son of Late. Arun S. Kulkarni aged about 56 yrs presently posted as Director, Institute of Forest Productivity, P.O. - Lalgutwa, P.S. - Nagri, Dist. Ranchi (Jharkhand), Pin- 835303 do hereby in my official capacity, solemnly affirm and state on oath as follows:

1) That I am the Director, Institute of Forest Productivity, Ranchi representing INDIAN COUNCIL OF FORESTRY RESEARCH AND EDUCATION (ICFRE). I am competent to affirm. I have made myself well acquainted with the facts and circumstances of the case. I am duly authorized and hence competent to make and affirm the affidavit on behalf of ICFRE.

2) Pursuant to the order of The Hon'ble National Green Tribunal Eastern Zone Bench a detailed report regarding assessment of damage to the environment and ecology in stone mining areas of BIRBHUM DISTRICT in WEST BENGAL is submitted.

3) The State Government is authorized to give the sanction regarding the quantity of materials to be mined.



Authorised under Notaries Act-1956 & Notaries Rules 1956 by Govt. of Jharkhand Ranchi  
5 APR 2022  
Ref No. Data

357

363

ICFRE can calculate the illegal amount of mining executed, after obtaining the detailed report, regarding the sanction of total material to be mined out from individual mines, as issued by the State/Concerned Authority.

4) The said report may be kindly taken on record and may be part of the record in the above mentioned cases.

5) It is submitted that the contents mentioned in the above paragraphs are true and correct to the best of my knowledge and belief.

Sworn and signed on this the 5/04/22 at Ranchi

The deponent who has identified by

Sri S. K. Singh

Advocate, Ranchi has affirm and

declare that the statements are true to

the best of his knowledge and belief.



Deponent  
निदेशक / Director  
वन उत्पादकता संस्थान,  
Institute of Forest Productivity,  
रांची / Ranchi-835303

S. K. Singh  
5/4/22

Identified by me

Advocate



Hare Krishna Gupta  
05/4/22

NOTARY PUBLIC  
RANCHI

Signature attested on  
attribution of Lawyer

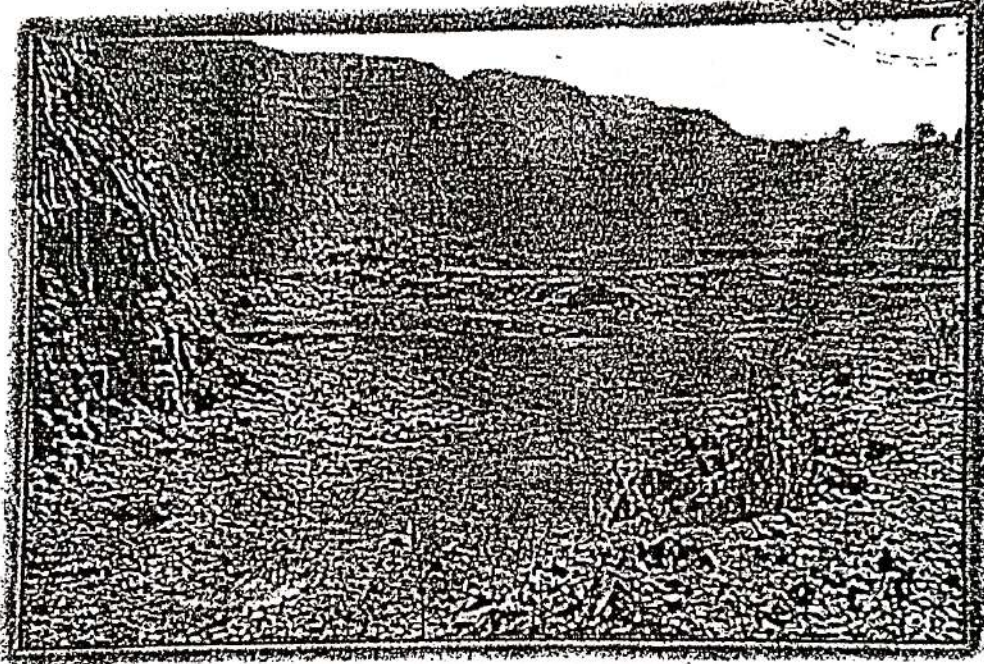
U 5 APR 2022

358

364

**REPORT ON**  
**ASSESSMENT OF DAMAGE TO THE**  
**ENVIRONMENT AND ECOLOGY**  
**IN STONE MINING AREAS OF BIRBHUM**  
**DISTRICT OF WEST BENGAL**

**SUBMITTED TO**  
**POLLUTION CONTROL BOARD WEST BENGAL**



*Submitted by:*  
**INSTITUTE OF FOREST PRODUCTIVITY**  
 (INDIAN COUNCIL OF FORESTRY RESEARCH AND EDUCATION)  
 (An Autonomous Body of the Ministry of Environment Forests and Climate Change, Govt. of India)  
 Ranchi-Gumla NH-23, Lalgutwa, Ranchi - 835 303 (Jharkhand)

(FEBRUARY, 2022)

*[Handwritten signatures]*



359

365

4

**REPORT ON  
ASSESSMENT OF DAMAGE TO THE  
ENVIRONMENT AND ECOLOGY  
IN STONE MINING AREAS OF BIRBHUM  
DISTRICT OF WEST BENGAL**

**SUBMITTED TO:  
POLLUTION CONTROL BOARD WEST BENGAL**



**February, 2022**



**Nodal Officers**

Sanjeev Kumar, Scientist-E/Head,  
Forest Ecology and Climate Change Division  
Dr. Shambhu Nath Mishra, Chief Technical Officer  
Forest Ecology and Climate Change Division

**Technical Team**

Rajeev Ranjan, Senior Technical Officer  
Arvind Kumar, Senior Technical Officer  
Khushboo Dungdung, Junior Project Fellow  
Bharat Pramanik, Project Assistant

*Submitted by:*

**INSTITUTE OF FOREST PRODUCTIVITY**

**(INDIAN COUNCIL OF FORESTRY RESEARCH AND EDUCATION)**

*(An Autonomous Body of the Ministry of Environment Forests and Climate Change, Govt. of India)*  
**Ranchi-Gumla NH-23, Lalgutwa, Ranchi - 835 303 (Jharkhand)**

*Handwritten signatures and initials: Raju, A, 2*



# CONTENTS



1	<i>Executive Summary.. ... (4-6)</i>
2	<i>Introduction... ... (7-15)</i>
3	<i>Approach and Methodology... ... (16-21)</i>
4	<i>Cost of mined materials, both legally and illegally mined... (22-59)</i>
	<ul style="list-style-type: none"> <li>i. <i>Cost of Mined Material in Rampurhat-I</i></li> <li>ii. <i>Cost of Mined Material in Mohammad Bazar</i></li> <li>iii. <i>Cost of Mined Material in Nalhati-I</i></li> <li>iv. <i>Cost of Mined Material in Murarai-I</i></li> <li>v. <i>Final Estimation of Cost of Mined Material in Birbhum District</i></li> </ul>
5	<i>Cost of ecological restoration of the area in question ... ... (60-61)</i>
6	<i>Computation of Net Present Value of the loss of ecological/environmental services foregone ... ... (62-63)</i>
7	<i>Annexures</i>
	<ul style="list-style-type: none"> <li>A. <i>Correspondences and Orders ... ... (1-144)</i></li> <li>B. <i>Detailed information on individual mines along with digitization ... ... (1-438)</i></li> <li>C. <i>Plates ... ... (1-33)</i></li> </ul>

*Handwritten signatures and initials.*



*Handwritten signatures and initials.*

367

361

6

EXECUTIVE SUMMARY

The purview of the assigned study was "the assessment of damage to the environment and ecology in the stone mining areas of Birbhum districts of West Bengal", vide email dated 11<sup>th</sup> November, 2020 (Annexure-A, Page No.1) from West Bengal Pollution Control Board, West Bengal (as directed to West Bengal Pollution Control Board, Kolkata, by Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata on the O.A. No. 127/2015/EZ. With O.A. No. 88/2015/EZ (Ramchandra Mardi & Ors Vs West Bengal Pollution Control Board & Ors) on the following terms and reference (Annexure A, Page no. 2-5):

- Cost of mined material, both legally and illegally mined.
- Cost of ecological restoration of the area in question.
- Computation of the net present value of loss of ecology/environmental services foregone.

On the scrutiny of documents received from West Bengal Pollution Control Board on 10.08.2021, a total number of 218 stone mines were to be studied in Birbhum District (Annexure-A, Page No. 6-102). The study was carried out within the stipulated period of six months from the date of award/ release of funds (Annexure-A, Page No. 103-104) of study by West Bengal Pollution Control Board, Kolkata.

The summary of findings over specific points are as given below:

1. Cost of mined materials in Rampurhat-I Block

- The findings of the present study reveal that the total volume of mined material in Rampurhat-I Block in Birbhum district of West Bengal is 1,25,32,232.39 m<sup>3</sup>.
- The total cost of the mined material in the Rampurhat-I Block is Rs.162.92 crores based on the current market rates.

Cost of ecological restoration of the area in question

- The total cost for ecological restoration through compensatory afforestation for all mining activities in Rampurhat-I block was computed as Rs.287.82 Lakhs.

4



362

368

SE

**Computation of Net Present Value of the loss of ecological/environmental services foregone**

- The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.893.10 lakh for Rampurhat-I block.

**2. Cost of mined materials in Mohammad Bazar Block**

- The present study reveal that the total volume of mined material in Mohammad Bazar Block in Birbhum district of West Bengal is 2,23,62,515.76 m<sup>3</sup>.
- The total cost of the mined material in the Mohammad Bazar Block is Rs.290.77 crores based on the current market rates.

**Cost of ecological restoration of the area in question**

- The total cost for ecological restoration by compensatory afforestation for all mining activities in Mohammad Bazar Block was Rs.381.77 lakh.

**Computation of Net Present Value of the loss of ecological/environmental services foregone**

- The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.1,184.63 lakh for Mohammad Bazar Block.

**3. Cost of mined materials in Nalhati-I Block**

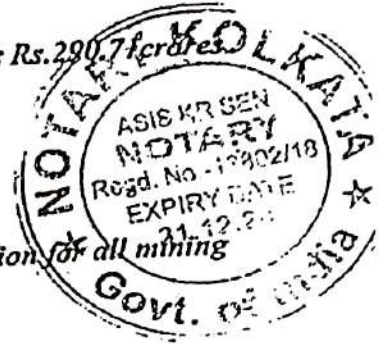
- The findings of the present study reveal that the total volume of mined material in Nalhati-I Block in Birbhum district of West Bengal is 89,32,301.99 m<sup>3</sup>.
- The total cost of the mined material in the Nalhati-I Block is Rs.116.12 crores based on the current market rates.

**Cost of ecological restoration of the area in question**

- The total cost for ecological restoration by compensatory afforestation for all mining activities in Nalhati-I Block was Rs.174.41 lakh.

**Computation of Net Present Value of the loss of ecological/environmental services foregone**

- The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.541.20 lakh for Nalhati-I Block.



*[Handwritten signatures]*



363

369

8

#### 4. Cost of mined materials in Murarai-I Block

- The findings of the present study reveal that the total volume of mined material in Murarai-I Block in Birbhum district of West Bengal is 14,19,915.79 m<sup>3</sup>.
- The total cost of the mined material in the Murarai-I Block is Rs.18.46 crores based on the current market rates.

*Cost of ecological restoration of the area in question*

The total cost for ecological restoration by compensatory afforestation for all mining activities in Murarai-I Block was Rs.49.89 lakh.

*Computation of Net Present Value of the loss of ecological/environmental services foregone*

The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.154.81 lakh for Murarai-I Block.



#### Total Cost of mined materials in Birbhum District:

- Overall, the findings of the present study exhibit that the total volume of mined material in Birbhum district of West Bengal is 4,52,46,965.93 m<sup>3</sup>.
- The total cost of the mined material is Rs.588.21 crores based on the current market rates. (This cost also include the cost of sanctioned material to a particular mine).

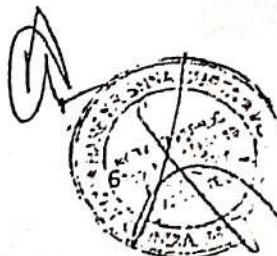
*Cost of ecological restoration of the area in question*

The total cost for ecological restoration by compensatory afforestation for all mining activities in Birbhum districts was Rs.893.89 lakh.

*Computation of Net Present Value of the loss of ecological/environmental services foregone*

The NPV of the loss of ecological/environmental services foregone has been estimated as Rs.2773.74 Lakhs for Birbhum districts.

*J. S. Ray*  
*Ray*



(Sanjeev Kumar, Scientist-I)

364

370



Government of West Bengal  
Office of the District Magistrate  
Birbhum

P.O.+P.S.- Surl, Dist.- Birbhum, West Bengal, Pin-731101.

Memo No. M&M/ 125

IDL&LRO(B)/2024

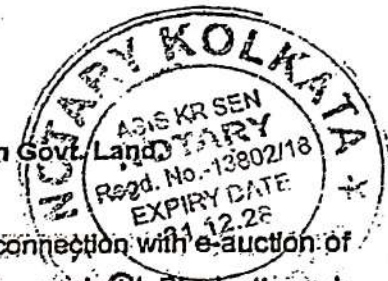
Date- 09/01/2024

To  
The District Informatics Officer,  
NIC  
Surl, Birbhum

Sub.: Notice for e-Auction of Black Stone Blocks situated on Govt. Land

Enclosed please find herewith relevant documents in soft copy in connection with e-auction of 09 Black Stone Blocks situated on Government Land under Rampurhat Block, through online mode in the Government e-Auction portal (<https://eauction.gov.in>). You are requested to publish the said Notice in the Birbhum District website (<https://birbhum.gov.in>) on 10.01.2024 for publicity.

Encls.: As stated



  
09/01/24  
District Magistrate  
Birbhum.

365

371



GOVERNMENT OF WEST BENGAL  
OFFICE OF THE DISTRICT MAGISTRATE  
BIRBHUM

PO- SURI, PS- SURI, DISTRICT- BIRBHUM, W.B., PIN - 731101  
E-mail- [dm-bir@nic.in](mailto:dm-bir@nic.in) / [dlro.bir@gmail.com](mailto:dlro.bir@gmail.com)

Memo No: M&M/ 126 /E-Auction (BS)/DL&LRO(B)/2024 Date: 09/01/2024

**NOTICE INVITING APPLICATIONS FOR E-AUCTION OF BLACK STONE BLOCK FOR  
GRANT OF MINING LEASE**

Applications are hereby invited from bona-fide individuals, firms, societies, associations and companies for e-auction through online mode of bidding in the Government e-Auction Portal (<http://eauction.gov.in>) for grant of mining lease of Black Stone (minor mineral), situated on Government land, for a period of 05 (Five) years, within the Birbhum district mentioned hereinafter and in FORM-A as well as in the map uploaded herewith under the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 1957 (as amended up to date), the West Bengal Minor Mineral Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 framed there-under, upon participation of at least three eligible Bidders in the e-auction bidding process against each of such Black Stone blocks and subject to the condition that, if at any point of time the number of participating bidders is found less than three in respect of any stone block, the same will be put ipso facto in re-auction after refunding the Earnest Money Deposit (EMD) and Bid Security to the participants as per norms existing in the Act and Rules framed there-under.

Terms and conditions are specified in the Bid Document annexed with this notice and also in the Government e-Auction Portal. The same can also be had at the offices of the:

1. District Magistrate, Birbhum
2. ADM and DL&LRO, Birbhum
3. Jurisdictional Blok Land & Land Reforms Offices.

Intending bidders must have Digital Signature Certificate (DSC) for submission of their online bids through Government e-Auction Portal (<http://eauction.gov.in>) & to participate in the online competitive bidding. Hard Copies of bids along with requisite papers/documents (listed below) should be submitted in any working day between 11 A.M. and 5 P.M. from 10.01.2024 to 24.01.2024 at the office of the ADM and D.L.&L.R.O., Birbhum, P.O. & P.S.- Suri, District- Birbhum, West Bengal, PIN- 731101 along with the system generated online submission sheet from the Government e-Auction portal.

- (i) Self-attested photocopy of PAN Card;
- (ii) Self-attested photocopy of Voter Identity Card & Adhaar Card (for individuals);
- (iii) Self-attested documents of last three years Income Tax Return;
- (iv) Self-attested photocopy of Trade License in case of firm/company/society/association;
- (v) Self-attested copy of Registration Certificate in case of company/society/association/firm;
- (vi) Self-attested photocopy of the Memorandum of Article in case of company/society/association/firm;
- (vii) Self-attested copy of the GST Registration Certificate;

366

LETTER OF AUTHORIZATION

I the undersign hereby authorized namely Sahidul Islam Paik, son of son of Sona Paik, being the Secretary of Jadavpur Silicosis Akranto Sangrami Shramik Samity, residing at Goaldaha, Dhutradaha, District-North 24 Parganas, Pin-743425 to represent me and act on behalf in all matter, sign all documents required in relation with the Original Application filed before THE NATIONAL GREEN TRIBUNAL EASTERN ZONE bench at Kolkata against the West Bengal Pollution Control Board and attending Court proceedings and performing all necessary actions in relation to the case

The undersign hereby applicants hereby grant Sahidul Islam Paik full authority to proceed with the case and relate court works and I hereby declare that this letter serves as formal consent for Sahidul Islam Paik to act as our representative and agree to all actions taken by him in contention with the aforementioned case and to take any legal decision in our best interest .

The applicants are as follows

1. Sushil Murmu, son of Bodi Murmu, residing at Kendrapara, Bharkata, Md Bazar, Ganpur, District-Birbhum, West Bengal, Pin-731216,

1. Sushil Murmu,

Signature: *Sushil murmu*

267

West Bengal Form No 264



**Certificate of Registration of Societies**

**WEST BENGAL ACT XXVI of 1961**

No. S0040400 of 2023-2024

I here by certify that JADAVPUR SILICOSIS AAKRANTO SANGRAMI SHRAMIK SAMITY has this day been registered under the West Bengal Societies Registration Act, 1961.

Given under my hand at Kolkata this 14th day of January Two Thousand and Twenty Four.

Digitally signed by Sukanta Malak  
Date: 2024.01.16 12:46:55 IST

Signature  
is  
valid

Registrar of Firms,Societies &  
Non-Trading Corporations  
West Bengal

ACJP-A 1076-2003-04-1,10,000

WEST BENGAL SOCIETIES REGISTRATION ACT, 1961  
MEMORANDUM OF SOCIETY

1. Name of the society shall be: **JADAVPUR SILICOSIS AAKRANTO SANGRAMI SHRAMIK SAMITY**
2. The Registered office of the Society shall be: situated at: **PREMISES NO: 113, CHITTARANJAN COLONY, WARD NO: 102, P.O.- JADAVPUR UNIVERSITY, P.S.- JADAVPUR, DIST: KOLKATA, PIN: 700032, WEST BENGAL, INDIA**
3. Objects:
- Promotion of literature, arts, science or religion;
  - Any charitable purpose including the care of relief of orphans or of aged, sick, helpless or indigent person;
  - The alleviation of the sufferings of animals;
  - The diffusion of knowledge, the dissemination of social, political or economic education;
  - The establishment and the maintenance of library or reading rooms for the members or for the public;
  - The collection and preservation of manuscripts, paintings, sculptures, work of art, antiquities, natural history specimens, mechanical & scientific instruments and designs;
  - To observe the birthday of the great men of the country, Red Letter Days, etc. in order to uplift the morality of the people of the locality;
  - To organize blood donation camp, free primary medical centre, hygiene camp, AIDS, HIV, Cancer, Silicosis, Leprosy, Thalassaemia awareness camp etc. and setup charitable dispensaries with the help of qualified doctors and with prior permission from the competent authority;
  - To organize free Ambulance service for the needy patients;
  - To publish or cause to be published useful literatures, magazines, etc. without profit motive;

Contd....P/2

Tapan B. Saha

Sahidul Islam Paik

// 2 //

The above objects will be done as per prevailing law of the country

The object shall always remain restricted within the scope of section 4(2) of the W.B.S.R. Act. 1961

The income and properties of the society whatsoever derived or obtained shall be applied solely towards the promotion of the object of the society and no portion thereof shall be paid to or divided amongst any of its members by way of profits.

4. The names addresses and descriptions of the members of the Governing Body:

<u>N A M E</u>	<u>ADDRESS</u>	<u>DESCRIPTION</u>
01. TAPAS GUHA PH> 9231639923	1/3 CHITTARANJAN COLONY, JADAVPUR, JADAVPUR UNIVERSITY, DIST.- KOLKATA, PIN- 700032	PRESIDENT
02. RAJAK MOLLA PH> 9734319100	DHUTURDAHAD, DEBITALA, NARABUNIA, MINAKHAN, DIST.- NORTH 24 PGS, PIN- 743425	VICE PRESIDENT
03. MD SAHIDUL ISLAM PAIK PH> 9733566800	GOALDAHA, DHUTRADAHA, DIST.- NORTH 24 PGS, PIN- 743425	SECRETARY
04. ARPITA CHATTERJEE PH> 8420172033	MANIKPUR GHOSHAL PARA, RAJPUR SONARPUR-M, HARINAVI, DIST.- SOUTH 24 PGS, PIN- 700148	ASST. SECRETARY
05. LOTIP MOLLA PH> 8621843215	HATIAMARI, DEULI, CANNING-II, DIST.- SOUTH 24 PGS, PIN- 743502	ASST. SECRETARY
06. HAFIJUL MOLLA PH> 7407781098	GOYAL DAHA DHUTUR DAHA, GOALDAHA, DHUTRADAHA, MINAKHAN, DIST.- NORTH 24 PGS, PIN- 743425	ASST. SECRETARY
07. AVIK GHOSH PH> 9804469799	205, UDAYAN SARANI, NABANAGAR, KANCHRAPARA-M, DIST.- NORTH 24 PGS, PIN- 743136	TREASURER
08. CHANCHAL GAYEN PH> 7501122442	SUNDARIKHALI, AGARHATI, DIST.- NORTH 24 PGS, PIN- 743329	MEMBER
09. MANIRUL MALLICK PH> 7477576945	PARULIYA, CHAK DHULAT, PARULIA, DEGANGA, DIST.- NORTH 24 PGS, PIN- 743423	MEMBER

Contd....

*Tapas Guha*

*Sahidul Islam Paik*

// 3 //

5. We, the several persons whose names, addresses and occupations are hereunto subscribed are desirous of being formed into an society in pursuance of this memorandum of society.

<u>SIGNATURE</u>	<u>ADDRESS</u>	<u>OCCUPATION</u>
01. <i>Tapan Bala</i>	1/3 CHITTARANJAN COLONY, JADAVPUR, JADAVPUR UNIVERSITY, DIST.- KOLKATA, PIN- 700032	RETIRED
02. <i>সুধাঙ্কর মন্ডল</i>	DHUTURDAHAD, DEBITALA, NARABUNIA, MINAKHAN, DIST.- NORTH 24 PGS, PIN- 743425	LABOUR
03. <i>Sahidul Islam Paik</i>	GOALDAHA, DHUTRADAHA, DIST.- NORTH 24 PGS, PIN- 743425	LABOUR
04. <i>Arpita Chatterjee</i>	MANIKPUR GHOSHAL PARA, RAJPUR SONARPUR-M, HARINAVI, DIST.- SOUTH 24 PGS, PIN- 700148	TEACHER
05. <i>মতি চক্রবর্তী</i>	HATIAMARI, DEULI, CANNING-II, DIST.- SOUTH 24 PGS, PIN- 743502	LABOUR
06. <i>সুপ্রিয়ঙ্কর মন্ডল</i>	GOYAL DAHA DHUTUR DAHA, GOALDAHA, DHUTRADAHA, MINAKHAN, DIST.- NORTH 24 PGS, PIN- 743425	LABOUR
07. <i>Ash Ghosh</i>	205, UDAYAN SARANI, NABANAGAR, KANCHRAPARA-M, DIST.- NORTH 24 PGS, PIN- 743136	RESEARCHER
08. <i>Chandhal Gassen</i>	SUNDARIKHALI, AGARHATI, DIST.- NORTH 24 PGS, PIN- 743329	LABOUR
09. <i>পারুলিয়া চাক দুলত</i>	PARULIYA, CHAK DHULAT, PARULIA, DEGANGA, DIST.- NORTH 24 PGS, PIN- 743423	LABOUR

Witness to the above Signature:

Signature: *Sugata Roy*

Address: Sugata Roy, Shantiniwas-II, Plot 200, 1155 Purbalok, Kalikapur, Kolkata 700099

Occupation Professor

Date: 15/10/2023

*Tapan Bala*

*Sahidul Islam Paik*

271

File  
Kolkata  
High Court



**VAKALATNAMA**  
National Green Tribunal  
Kolkata,

District :

~~Criminal-Revisional~~  
~~Constitutional-Writ-Civil~~-----  
Appellate Jurisdiction

OA No. of 2025  
Jadavpur Silicosis Affected Sangrami Shamir Samity and Anr. Appellant  
Petitioners

-Versus-

State of West Bengal & Ors. Respondents  
Opposite Party

Vakalatnama on behalf of \_\_\_\_\_

Know all men by there presents that Vakalatnama, I/We appoint the Advocates noted below of any one of them my/or lawful Advocate or Advocates for filing the memorandum / appeal / petition / of entering appearance in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. On my / our behalf for filling, taking back any documents for withdrawing suits or appeals & petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requirement of the Court and otherwise to enable the said Advocates to conduct the case properly failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this 14th day of February 2025

Danish Uddin Abbasi  
Name of Advocates

Danish Uddin Abbasi, Advocate  
Samim Ahammed, Advocate  
Bar Association Room No.1  
High Court, Calcutta  
Ph No. 9007343521  
Email. chamberofsamimahammed@gmail.com

272

Susheel Kumar

**VAKALATNAMA**  
**HIGH COURT CALCUTTA**  
**NATIONAL GREEN TRIBUNAL**  
**KOLKATA**

District :

Criminal Revisional  
Constitutional Writ Civil -----  
Appellate Jurisdiction

O.A No. of 2025/E2

Jadavpur Silicosis Affected ~~State~~ <sup>Sangrami</sup> Shramik Samity & ors  
Appellant  
Petitioners

-Versus-

State of West Bengal and ors

Respondents  
Opposite Party

Vakalatnama on behalf of \_\_\_\_\_

Know all men by there presents that Vakalatnama, I/We appoint the Advocates noted below of any one of them my/or lawful Advocate or Advocates for filing the memorandum / appeal / petition / of entering appearance in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. On my / our behalf for filling, taking back any documents for withdrawing suits or appeals & petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requirement of the Court and otherwise to enable the said Advocates to conduct the case properly failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this 14 day of Feb 2025

Name of Advocates

Danish Uddin Abbasi

C/O Samim Ahammed, Advocate  
Bar Association Room No.1  
High Court, Calcutta  
Ph No.



Received the Vakalatnama from  
my clients being satisfied and  
accepted to the same.

Samim Ahammed  
Advocate

Sanjiv Uddin Abbasi  
Advocate